

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
Principal Bench, New Delhi**

Original Application No. 130/2021

In re: News item published in The Times of India dated 08.06.2021 titled "18, mostly women, killed in fire at Pune chemical unit"

Index

S. No.	Particulars	Page No.
1.	Report of the committee in compliance to the Hon'ble NGT order dated 16.06.2021 in OA No. 130/2021, In re: News item published in The Times of India dated 08.06.2021 titled "18, mostly women, killed in fire at Pune chemical unit".	
2.	Annexure-I: A copy of Hon'ble NGT order dated 16.06.2021.	
3.	Annexure-II: A copy of Consent issued By Maharashtra Pollution Control Board dated 10.09.2020.	
4.	Annexure-III: A copy of Factory License Issued By Directorate of Industrial Safety & Health (DISH) dated 01.12.2020.	
5.	Annexure-IV: A copy of photographs taken during the Committee visit on 06.08.2021 and during the Incident on 07.06.2021.	
6.	Annexure-V: A copy of report of committee constituted by District Magistrate (DM), Pune.	
7.	Annexure-VI (A): A copy of report of Fire Department, Pune Metropolitan Region Development Authority (PMRDA).	
8.	Annexure-VI (B): A copy of report of Police Department, Sub-Divisional Police Officer (SDOP).	
9.	Annexure-VI (C): A copy of individual reports of State Govt Departments (DISH), Electricity (Mahavitaran), Fire, MPCB & Labour Commissioner)	
10.	Annexure-VI (D): A copy of report of DISH, Pune.	
11.	Annexure-VII: A copy of DISH issued Order Under Section-8/Section-40 (2) Of Factory Act, 1948 to the industry and also filed cases In the Court of Chief Judicial Magistrate (CJM), Pune.	

12.	Annexure-VIII: A copy of MPCB issued Closure Direction dated 08.06.2021.	
13.	Annexure-IX: A copy of industry representative e-mail dated 18.10.2021 to MPCB that physical documents have been destroyed in fire as entire office file store room is burned & destroyed.	
14.	Annexure-X: A copy of details including name of person, age, salary, education etc from Sub-Divisional Officer Maval- Mulshi, Sub-Div Pune.	
15.	Annexure-XI: A copy of letter dated 10.07.2021 from Tahsildar, Ta-Mulsahi to District Magistrate, Pune regarding compensation.	
16.	Annexure-XII: A copy of report of Labour Deputy Commissioner, Pune.	
17.	Annexure-XIII: A copy of Compensation/Ex-Gratia Declared By State, Central Govt & Factory Management To The Keen Of Each Deceased Person.	
18.	Annexure-XIV: A copy of Letter dated 24.12.2021 from Govt Labour Officer, Pune to CPCB, RD Pune regarding wages for skilled/semi-skilled /unskilled labours and legal dues paid by the Industry etc.	
19.	Annexure-XV: A copy of Compensation Assessed by Committee for deceased person as per Hon'ble Supreme Court Case.	
20.	Annexure-XVI: A copy of letter dated 11.08.2021 from Sub-Regional Office, ESI Corporation, Pune to Additional Director, DISH, Pune regarding status of pension and disbursement to deceased and injured person.	
21.	Annexure-XVII: A copy of Offsite Disaster Management Plan (DMP) Pune District.	



(Dinabandu Gouda)

Scientist-E,

Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi- 110032

Date: 28.01.2022

Place: Delhi

REPORT OF COMMITTEE
IN THE MATTER OF ORIGINAL APPLICATION
NO. 130/2021

(In re: News item published in The Times of India dated 08.06.2021 titled “18,
mostly women, killed in fire at Pune chemical unit”)

**IN COMPLIANCE OF ORDER DATED 16.06.2021 OF HON’BLE
NGT, PRINCIPAL BENCH, NEW DELHI,**

Fatal Fire Incident at
M/s SVS Aqua Technologies,
Village Urawade, Taluka, Mulshi, District Pune, Maharashtra

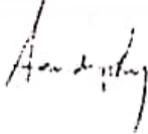
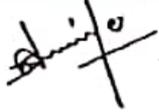


FOR SUBMISSION TO
HON’BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

JANUARY 2022

REPORT OF COMMITTEE
IN THE MATTER OF ORIGINAL APPLICATION NO. 130/2021
(In re: News item published in The Times of India dated 08.06.2021 titled "18,
mostly women, killed in fire at Pune chemical unit")
IN COMPLIANCE OF ORDER OF HON'BLE NGT, PRINCIPAL BENCH,
NEW DELHI, DATED 16.06.2021

COMMITTEE MEMBERS

Name	Name of Institute/Department	Signature
PROF SANDIP ROY Associate Professor, Department of Chemical Engg	Indian Institute of Technology (IIT) Bombay,	
SHRI SANDESH SHIRKE Sub-Divisional Officer, Taluka- Mulshi	Representative of District Magistrate, Pune	
SHRI S. A. SHINDE Deputy Director, DISH, Pune	Directorate of Industrial Safety & Health (DISH)	
SHRI PRATIK BHARNE Scientist 'E'	Central Pollution Control Board (CPCB), Regional Directorate, Pune (Nodal Agency)	
SHRI NITIN SHINDE I/C Regional Officer, Pune	Maharashtra Pollution Control Board (MPCB) (Nodal Agency)	

CONTENT

Sr. No.	Title/Items	Page No.
1.	BACKGROUND	1
2.	THE COMMITTEE	2
3.	SCOPE OF COMMITTEE	2
4.	APPROACH	3
5.	ABOUT THE INDUSTRY- M/S SVS AQUA TECHNOLOGIES	3
5.1	MANUFACTURING PROCESS:	5
5.2	AIR HANDLING (AHU) SYSTEM	6
5.3	THREE-PHASE VOLTAGE STABILIZER PROBLEM	6
5.4	HAZARDOUS PROPERTIES OF SODIUM CHLORITE	7
6.	DESCRIPTION OF THE ACCIDENT	7
7.	PROBABLE CAUSE OF THE ACCIDENT	11
8.	PERSONS RESPONSIBLE FOR THE ACCIDENT	14
9.	ACTION TAKEN BY VARIOUS DEPARTMENTS & UNDER VARIOUS ACTS/RULES	15
9.1	ACTION TAKEN BY DIRECTORATE OF INDUSTRIAL SAFETY & HEALTH (DISH) UNDER FACTORIES ACT-1948	15
9.2	ACTION TAKEN BY MAHARASHTRA POLLUTION CONTROL BOARD (MPCB) UNDER THE WATER (P & CP) ACT, 1974 & AIR (P & CP) ACT, 1981	17
9.3	ACTION TAKEN BY OFFICE OF DEPUTY COMMISSIONER OF LABOUR	18
9.4	ACTION BY POLICE DEPARTMENT	21
9.5	RESPONSES FILED IN HON'BLE NGT BY DISTRICT MAGISTRATE, PUNE, DISH, AND MPCB	21
10.	EXTENT OF DAMAGE	25
10.1	DAMAGE TO ENVIRONMENT	25
10.2	DAMAGE TO LOSS OF LIVES OR THE INJURIES	27
11.	COMPENSATION TOWARDS DAMAGE TO	27

	ENVIRONMENT AND DAMAGE TOWARDS LOSS OF LIVES OR THE INJURIES	
11.1	COMPENSATION TOWARDS DAMAGE TO ENVIRONMENT	27
11.2	COMPENSATION TOWARDS LOSS OF LIVES	31
11.2.1	INTERIM COMPENSATION/EX-GRATIA AMOUNT DECLARED/ PAID TO THE DECEASED & INJURED PERSONS	32
11.2.2	COMPENSATION ASSESSMENT BY THE COMMITTEE FOR THE DECEASED PERSON	33
	(A) COMPENSATION AS PER EMPLOYEE'S COMPENSATION ACT 1923	34
	(B) COMPENSATION AS PER HON'BLE SUPREME COURT CASES	35
11.3	COMPENSATION TOWARDS INJURED PERSONS	43
11.4	PENSION (ESIC) & OTHER LEGAL DUES	43
12.	APPLICABILITY OF MANUFACTURE, STORAGE AND IMPORT OF HAZARDOUS CHEMICAL RULES, 1989 (MSIHC RULES 1989) AND PROVISIONS THERE OFF	45
13.	OFFSITE DISASTER MANAGEMENT PLAN (DMP) FOR PUNE DISTRICT: A BRIEF OVERVIEW	48
14.	CONCLUSIONS	50
15.	RECOMMENDATIONS	53
16.	SUGGESTED FUTURE REMEDIAL MEASURES	54
17.	GENERAL RECOMMENDATION FOR SYSTEMIC IMPROVEMENT IN RESPECT OF ALL OTHER SIMILAR FACTORIES	55

LIST OF TABLES

	Title/Items	Page No.
Table 1	Name Of The Members & Institute/Department	2
Table 2	Name & Age Of Deceased Persons	10
Table 3	Action Taken Under The Provision Of Factories Act-1948 By DISH	15
Table 4	Action Taken By Office Of Deputy Commissioner Of Labour	18
Table 5	Results Of Ambient Air Quality Monitoring	25
Table 6	Results Of Wastewater Sampling	26
Table 7	Factors Considered For Calculating Environmental Compensation	30
Table 8	Compensation As Per Employee's Compensation Act 1923 & Amendments Thereof	34
Table 9	Details Of Ex-Gratia/Compensation Declared/Paid To Kin Of Deceased Persons & Compensation Assessed By The Committee	41
Table 10	Legal Dues Provided By The Industry	44
Table 11	Products, Raw Material (Chemicals) Used By Industry	46
Table 12	Mah Units In Mulshi Taluka Dist Pune	49

LIST OF IMAGES

	Title/Items	Page No.
Image-1	Pune and location of M/s SVS Aqua Technologies, Urawade, Dist Pune	4
Image-2	Location of M/s SVS Aqua Technologies, Urawade, Dist Pune	4

LIST OF ANNEXURE

	Title/Items	Page No.
Annexure-I	Hon'ble NGT Order Dated 16.06.2021	57-66
Annexure-II	Consent Issued By MPCB dated 10.09.2020	67-71
Annexure-III	Factory License Issued By DISH dated 01.12.2020	72-72
Annexure-IV	Photographs Taken During The Committee Visit on 06.08.2021 And During The Incident on 07.06.2021	73-80
Annexure-V	Report of Committee constituted by District Magistrate (DM) Pune	81-92
Annexure-VI (A)	Report of Fire Department PMRDA	93-95
Annexure- VI (B)	Report of Police Department (SDOP)	96-103
Annexure- VI (C)	Individual Reports of State Govt Departments (DISH, Electricity (Mahavitaran), Fire, MPCB & Labour Commissioner)	104-111
Annexure- VI (D)	Report of DISH Pune	112-121
Annexures-VII	DISH Issued Order Under Section-8/Section- 40 (2) Of Factory Act 1948 To The Industry And Also Filed Cases In The Court Of Chief Judicial Magistrate (CJM) Pune	122-123
Annexure-VIII	MPCB Issued Closure Direction Dated 08.06.2021	124-125
Annexure-IX	Industry Representative E-Mail Dated 18.10.2021	126-127
Annexure-X.	Details Including Name Of Person, Age, Salary, Education Etc From Sub-Divisional Officer Maval-	128-128

	Mulshi, Sub-Div Pune	
Annexure -XI	Letter from Tahsildar, Ta- Mulsahi To District Magistrate, Pune, Dated 10.07.2021 regarding compensation	129-131
Annexure- XII	Report Of Labour Deputy Commissioner, Pune	132-144
Annexure-XIII	Compensation/Ex-Gratia Declared By State, Central Govt & Factory Management To The Keen Of Each Deceased Person	145-146
Annexure-XIV	Letter from Govt Labour Officer, Pune dated 24.12.2021 regarding wages for skilled/semiskilled/unskilled labours and legal dues paid by the Industry etc	147-150
Annexure-XV	Compensation Assessed by Committee for Deceased Person as per Hon'ble SC Case	151-152
Annexure-XVI	Letter Dated 11.08.2021 From Sub-Regional Office, ESI Corporation, Pune to Additional Director, DISH, Pune regarding status of pension and disbursement to deceased and injured person	153-169
Annexure-XVII	Offsite Disaster Management Plan (DMP) Pune District	170-317

REPORT OF COMMITTEE IN THE MATTER OF ORIGINAL APPLICATION NO. 130/2021 (IN RE: NEWS ITEM PUBLISHED IN THE TIMES OF INDIA DATED 08.06.2021 TITLED “18, MOSTLY WOMEN, KILLED IN FIRE AT PUNE CHEMICAL UNIT”) IN COMPLIANCE OF ORDER OF HON’BLE NGT, PRINCIPAL BENCH, NEW DELHI, DATED 16.06.2021

1. BACKGROUND:

On 7th June 2021 afternoon, a major fire broke out on the site of M/s. SVS Aqua Technologies situated in the village of Urawade, Tal. Mulshi, Dist. Pune. The accident claimed the life of 17 employees, of which 15 were women and 2 were males. The District Magistrate of Pune being President, Disaster Management Authority Pune, constituted a committee under the Chairmanship of SDM including, Additional Director, Industrial Safety and Health, Joint Director Industry, Deputy Commissioner Labour, Regional Officer MPCB, Executive Engineer MSEB (Rural), Fire Officer PMRDA and Tahsildar Mulshi. The D.M. Pune directed the committee to investigate the accident and file a report. The said Committee inspected the site and each authority submitted the detailed inquiry report on 09/06/2021.

In a subsequent development, Hon’ble National Green Tribunal (NGT) passed an order dated 16.06.2021 (**Annexure-I**) by taking matter Suo-Moto and constituted a five-member joint committee comprising of CPCB, MPCB, DISH, Maharashtra, District Magistrate, Pune and an IIT Bombay faculty from the Department of Chemical Engineering to ascertain “*the cause of the incident, persons responsible, the extent of damage caused, the extent of compensation required to be paid for damage to the environment as well as for loss of lives, or the injuries and steps required to be taken for preventing any such occurrence in future on the same pattern as the Tribunal has dealt with such accidents in the recent past*”. The CPCB and the State PCB were appointed as the nodal agencies for coordination of the functioning of the committee and subsequent submission of a report addressing the directive from NGT.

2. THE COMMITTEE:

In compliance to the aforesaid order, the joint committee constituted as follows:

TABLE 1 NAME & INSTITUTE/ DEPARTMENT COMMITTEE MEMBERS

Name	Name of Institute/Department
Prof Sandip Roy, Associate Professor, Department of Chemical Engg	Indian Institute of Technology (IIT) Bombay,
Shri Sandesh Shirke Sub-Divisional Officer, Taluka- Mulshi	Representative of District Magistrate, Pune
Shri S. A. Shinde, Deputy Director, DISH, Pune	Directorate of Industrial Safety & Health (DISH)
Shri Pratik Bharne Scientist 'E', Regional Directorate, Pune	Central Pollution Control Board (CPCB) (Nodal Agency)
Shri Nitin Shinde, I/c Regional Officer, Pune	Maharashtra Pollution Control Board (MPCB) (Nodal Agency)

3. SCOPE OF COMMITTEE:

As per aforesaid order dated 16.06.2021, the scope of the committee was to-

- ascertain the cause of the incident, persons responsible,
- ascertain the extent of damage caused,
- extent of compensation required to be paid for damage to the environment as well as for loss of lives, or the injuries and
- steps required to be taken for preventing any such occurrence in future on the same pattern as the Tribunal has dealt with such accidents in the recent past
- remedial measures for preventing such incidents in the area or by other establishments even beyond the said area.

The Committee was also asked to compile the information-

- about existence and working of onsite and offsite plans in terms of 1989 MSIHC Rules,

- conducting of mock drills and safety SOPs., number of such units in the area and
- the carrying capacity of the area to sustain the same.

4. APPROACH

Based on the direction of the Hon'ble NGT in the order, the Committee adopted following approach:

- Site visit and preliminary meeting of the committee members on 06.08.2021
- Meeting among the members through VC on 20.10.2021, 22.11.2021 & 18.01.2022.
- Collection of information from members and concerned departments
- Preparation of draft report, deliberation of members and finalisation of Committee Report.

5. ABOUT THE INDUSTRY- M/S SVS AQUA TECHNOLOGIES

M/s SVS Aqua Technologies (SVSAT) is engaged in manufacture, trade and export of a wide range of chemical products, which includes Chlorine Dioxide, Air Diffuser and Bubble Diffuser, Iso-propyl Alcohol (IPA) based sanitizer (for which license was not obtained from concerned authorities). These products are commonly used in pharma, food & beverages and other industries which include chemical, plastics and agriculture. (Source: <https://www.svsqua.co.in/>) These products are available in different packing options. The firm is having its registered office located at Mahavir Palace, 520, New Rasta Peth, Pune. The partners of the firm are Shri Bipin Jayantilal Shah, Shri Nikunjand Shri. Keyur Bipin Shah, Shri. Nikunj Bipinchandra Shah was nominated as occupier of the factory.

The manufacturing unit of the firm is located at Plot No.43/44/45, Gat No.411, Uravade, Taluka- Mulshi, District: Pune. The area of the factory is 1421 square meter.

The area where the industry located is not a designated industrial area. As per the record available with MPCB, in Urawade/Pirangut area, total 54 nos. of industries are established,

out of which 16 nos are in Red category, 21 nos. are in Orange category and 17 nos. are in Green category.

The location of industry- SVSAT is shown in following **Image 1 & 2**

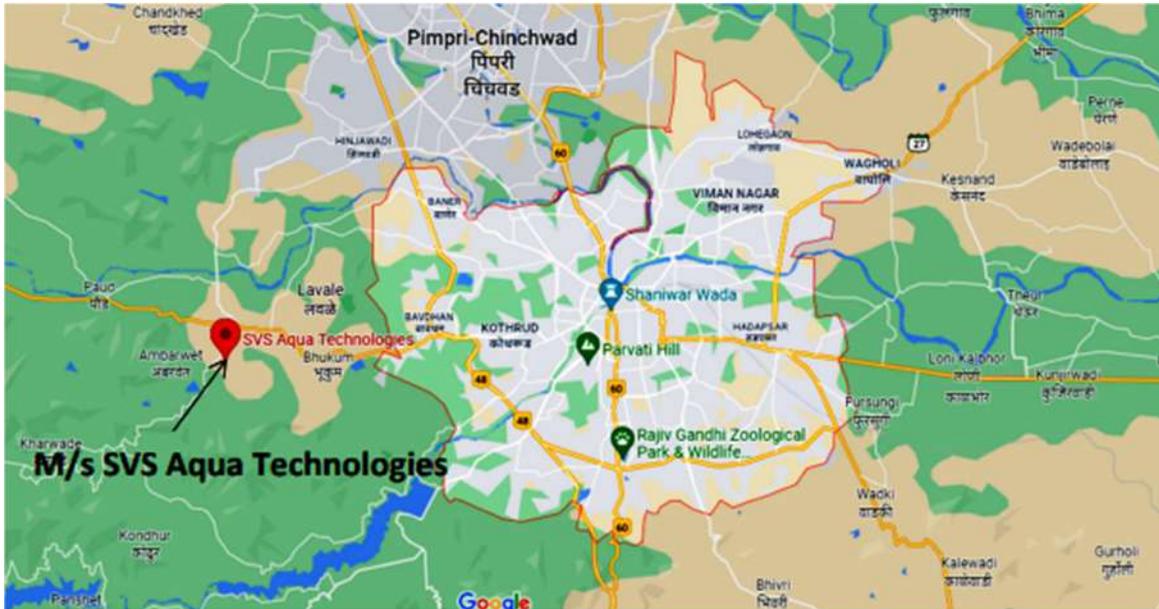


Image- 1 Pune district and location of M/s SVS Aqua Technologies, Urawade, Dist Pune



Image- 2 Location image of M/s SVS Aqua Technologies, Urawade, Dist Pune

As per MPCB Consent (**Annexure-II**) (which is issued on 10.09.2020 and was valid up to 30.09.2021), the products are Chlorine di oxide powder: 25 MT/M, Chlorine di oxide Tablet: 15 MT/M & Chlorine di oxide gel: 05 MT/M.

At above manufacturing unit manufacturing of Chlorine di oxide powder and tablet were carried out. Also, at the said place repacking of IPA based hand sanitizer from 500 ml filled bottles to 100 ml and 5 Liter pack size was undertaken. At manufacturing unit there was total up to 50 persons engaged; also, there were support functions such as finance, marketing, HR. At manufacturing unit, Shri. Gaurav Shah was heading the plant and Shri. Sanjay Mahajan was working as Production manager and Shri. Sundaresan Mohan Electrical Engineer was responsible for maintenance function. He was nominated as Factory manager under Factories Act (1948). The industry obtained License (**Annexure-III**) under Factories Act- 1948 for the duration 01.12.2020 to 31.12.2022 for up to 50 workers and up to 100 HP installed power.

5.1 THE MANUFACTURING PROCESS:

The factory is engaged in manufacturing of Chlorine dioxide tablets, powder and gel. There are two components i.e. Component A- Sodium chlorite (80%) powder and other called components B- mixture of Sodium Bisulphate, Sodium per Sulphate and Magnesium Sulphate in the ration of 70%, 20% and 10 % by weight respectively, for Manufacturing of Chlorine dioxide powder While preparing component A the pack size is 100 gms, 200 gms, 500 gms and 5 Kg similarly component B is made of same weight in proportion as described above. While manufacturing component A the powder from 50 Kg size drum is weighed on the weighing scale and is filled in the plastic pouches called inner pouch. After filling this the pouch are sealed on band sealer then it is further packed in another aluminized packing pouch called outer pouch. Similarly, the component B is packed in inner pouch and then outer pouch. It was further revealed that except in case 500 gms pack the component A and Component B are separately packed either in corrugated box or barrel as per quantity or customer requirement. In case of 500 gms pack the Component A with outer pack and Component B with outer pack is packed in combo pack and then further packed in box or drum as per the customer specification /requirement.

These components (Component A and B) are mixed at the site where it is to be used and after mixing chlorine di oxide is released from the reaction which is used mainly for disinfection purpose.

For manufacturing of tablet manufacturing Adipic acid, Sodium Chlorite, Sodium Bi carbonate, SDIC 60% granules, Calcium chloride, Lactose Fonterra and silica gel are used. First sieving is done followed by mixing it homogenously. The mixture is then compressed on tableting machine to form tablets. These tablets are packed on strip packing machine as per the requirement. These tablets are directly used for disinfection. Batch size for tablet was about 55 Kgs. There was no facility for manufacturing Chlorine Di-oxide in gel form.

5.2 THE AIR HANDLING (AHU) SYSTEM

The process area temperature is required to be not more than 27°C and humidity maintained at less than 40%. There are two Air Handling Units (AHU) serving the manufacturing area. The AHU is provided with cooling arrangement. To maintain the required humidity and temperature two portable dehumidifiers were used in the manufacturing area. The working principle of dehumidifier is as follows: room air is drawn in and pre-cooled by a heat exchanger, which is partially filled with liquid refrigerant. With the passage of air over the exchanger, the refrigerant boils and due to a change in state, it cools the room air. The air then moves across the main cooling coil, which cools the air to dew point – and a blower pushes it back over the upper half of the heat exchanger. This cooled air condenses the refrigerant and consequently heats up. Lastly, the condenser releases the heat and reduces the relative humidity.

5.3 THREE-PHASE VOLTAGE STABILIZER PROBLEM

The factory was having a three-phase voltage stabilizer to regulate the voltage. As per the statement of workers it was revealed that there was problem in functioning of stabilizer which was there since about a week. Two days prior to accident there was failure of three tube lights in process room-1. Also, on the day of accident repair of the voltage stabilizer was going on due to which there was power failure at about 12:30 p.m. At the time of accident also the voltage regulator work was in progress.

5.4 HAZARDOUS PROPERTIES OF SODIUM CHLORITE

The following key hazards are posed by sodium chlorite from its Material Safety Data Sheet (MSDS)

- It is a strong oxidizer. It intensifies fire.
- As it is oxidizer if it is exposed heat or came in contact with flame cause fire to propagate in rapid way resulting in pressure built and supportive to intensify the fire.
- Its thermal decomposition generates corrosive vapors. Burning produces obnoxious and toxic fumes.
- Containers of sodium chlorite may explode when heated.
- Contact with combustible/organic material may cause fire. May ignite combustibles (wood paper, oil, clothing, etc.).
- Dry sodium chlorite can be explosive in contact with chlorine, acids or acid materials such as alum. Contamination by these materials may start a chemical reaction, causing generation of heat and emission of chlorine dioxide, a poisonous and potentially explosive gas.
- Run-off from fire-fighting should not enter drains or water courses.

For further details on potential hazardous properties of sodium chlorite one may refer to the following document / source:

https://www.cdhfinechemical.com/images/product/msds/101_2095443146_SodiumChlorite-CASNO-7758-19-2-MSDS.pdf

6. DESCRIPTION OF THE ACCIDENT

From site visit of the committee, interaction with stakeholders, CCTV footage and the accident investigation reports of Directorate of Industrial Safety and Health (Pune) it was revealed that there were two rooms in the factory where manufacturing process was carried out. There are two rooms, Process room-1 and Process room-2 (Commonly known as AHU -1 AHU-2 respectively).

On the day of accident i.e., on 7 June workers reported to the factory at about 9:00 a.m. and started working in the process room-1 and room-2. There were four workers in process

room 1 out of which Shri. Baban Margale and Shri Pravin Kavankar were engaged in the filling of 5 kg Pouches, Shri Sachin Sathe was engaged in pouch sealing work. They were given 21 drums weighing 50 Kg each of Sodium Chlorite powder for making 5 Kg pouches of component A. Shri Rajendra Marne was repacking the damaged pouches of the last day packed tablets. About 2:30 p.m. they finished the work of making 5 Kg pouches. After which, making of 500 gms pouch of Component A was assigned to these workers; accordingly, Shri Pravin and Baban were filling the material in inner pouch; Shri Rajendra was sealing inner pouch, while Shri Sachin was sealing the outer aluminum pouch. The outer packet is an aluminum foil with plastic lamination. Two drums of 50 Kgs weight of sodium chlorite were issued. Filling of 500 gms pouches was in progress. At the same time, 15 workers except (out of 17 deceased workers) were working in process room-2. Additionally, Smt. Dhanshree Rajaram Shelar was working in the laboratory located on first floor.

In process room 2 components B of 5 Kg pouch packed in inner pouch was manufactured and stacked. At the same time there was packing of 100 gms pouches of Component A and packing of 500 gms size of component B. There was a large quantity (as seen in CCTV Footage) of material kept in process room -2 and 1150 kgs (21 drums of 50 Kgs. each) in process room 1. From CCTV footage and statement of workers it was further revealed that there were 3 band sealer machines in room-1 out of which one machines belt was not working and other two were in use. Out of these two machines one machine was having problem of overheating because of which the pouches were sticking to the machine due to high temperature at contact. The machine was operated by Shri Sachin Sathe. This problem was there since the previous fifteen days. In spite of reporting to supervisor and manager, the problem was not attended to and the workers were required to operate the defective machine. At the time of the accident the heating element of band sealer machine got overheated (as seen from reflection in SS cover of tablet machine in the CCTV footage) and the pouch under sealing caught fire. Both the pouch and the material inside pouch came in contact with heater and resulted in fire. Shri Rajendra Marne saw reflection of fire in the tablet machine cover placed in front of him and alerted other co-workers in

the room. All the workers working in room-1 realizing that a fire had broken out rushed outside of the room.

There was no attempt to control the fire at this time, as the concerned workers self-evacuated. There were fire extinguishers available but from CCTV footage it is evident that because of rapid spread of fire nobody tried to use them and tried to escape from the workplace. The fire thus intensified and spread to the pouches of sodium chlorite stored in the room. The entire powder filling was manual so there was a sizeable quantity of sodium chlorite spread on the floor and on the sealing machine. It is known that if sodium chlorite comes into contact with combustible materials, it can react rapidly and ignite. However, sodium chlorite will not normally burn by itself. Examples of combustible materials are oil or grease (such as from a forklift), wood (such as pallets), leather, cloth, paints, organics, and in some cases dirt. In the specific accident situation at SVS Aqua Technologies site, therefore, due to sudden combustion and as sodium chlorite is a strong oxidizer the fire spread in the area.

The stock of sodium chlorite in room no.1 was 1150 kgs, this huge quantity made fire more violent. As the doors of air lock present between these two rooms were open, possibly generated pressure wave and the burning sodium chlorite from room -1 reached the process room -2 very vigorously and all material kept in to the process room 2 where 16 workers were working also caught fire causing further increase in fire and pressure. As workers in process room-2 were also engaged in the filling of Sodium chlorite and Sodium per sulfate, both being oxidizing material, it possibly resulted in a heavy fire in the area causing entrapment of workers working in the process room -2.

Further, the workers were working in seating position so they were unable to escape from fire instantly. The fire engulfed most of the area in the room as it was filled with material resulted in enhancement of fire intensity within a very period of time (a few seconds, as seen from CCTV footage) due to the property of Sodium chlorite and Sodium Per Sulphate and other in process material. The workers working in room-1 escaped from the room and the workers Shri Adinath Sathe and Shri Santosh Sathe who were transferring filled 5 Kg

component from room-1 to room-2 escaped with burn injuries. All persons working in process room-2 was working in seating positions and were, therefore, unable to escape from the room in spite of two exits being available, one from room 1 and another from room 2. Heavy fire and excessive storage of material made it impossible for workers to escape from room 2 and they died due to burn injuries. Fire also immediately reached to first floor lab area causing burn injuries to Smt. Dhanshree Rajaram Shelar. In spite of having second exit from first floor she was unable to escape due fire intensity and smoke. She also died due to burn injuries. **Table 2** provides name & age of persons who faced fatality from the accident.

During the investigation oversights relating to electrical system malfunctions were also revealed. The factory was having a three-phase voltage stabilizer to regulate the voltage. As per the statement of workers it was revealed that there was problem in functioning of stabilizer which was there since about a week prior to the accident. Two days before the accident there was failure of three tube lights in process room-1. Also, on the day of accident repair of the voltage stabilizer was going on due to which there was power failure at about 12:30 p.m. At the time of accident also the voltage regulator work was in progress.

TABLE 2 NAME & AGE OF DECEASED PERSON

Sr. no.	Name	Age	Sr. no.	Name of the deceased worker	Age
1.	Shri. Sachin Madan Ghodke	24	10.	Smt. Shital Dattatray Khopkar	43
2.	Smt. Manda Bhausahab Kulat	49	11.	Smt. Geeta Bharat Diwadkar	41
3.	Smt. Surekha Manohar Tupe	45	12.	Smt. Sarika Chandrakant Kudale	43
4.	Smt. Archana Venkat Kawade	36	13.	Smt. Seema Sachin Borade	34
5.	Smt. Mahadevi Sanjay Ambre	40	14.	Smt. Dhanshree Rajaram Shelar	22
6.	Smt. Mangal Baban Margale	29	15.	Smt. Sangita Ulhas Gonde	43
7.	Smt. Sunita Rahul Sathe	28	16.	Shri. Atul Laxman Sathe	23

8.	Smt. Trishala Sambhaji Jadhav	32	17.	Smt. Suman Sanjay Dhebe	38
9.	Smt. Sangita Maruti Polekar	43			

In addition to the fatalities, Shri. Santosh Sathe, Shri. Adinath Sathe received serious burn injuries (about 40%), whereas Shri. Pravin Kavankar received minor injuries.

The overall sequence of events during the accident (07.06.2021-08.06.2021) was as follows.

- 3:55 p.m.: Commencement of Fire.
- 4:15 p.m.: Arrival of Police personnel and of local Administration
- 4:25 p.m.: Fire tenders from PMRDA and MIDC reaches accident site
(3 Fire tenders from PMRDA and 2 from MIDC)
- 6:30 p.m.: Fire brought under control and bodies of deceased workers removed from the site and handed over to police, injured workers taken to Sanjivani Hospital, Deccan, Pune
- 8:00 p.m.: Major Fire was extinguished, but minor fires continued
- 11.30 p.m.: Minor fire extinguishing process was going on

The photographs taken during the Committee visit on 09.09.2021 and earlier photos taken during the fire incident on 07.06.2021 are provided at **Annexure-IV**.

7. PROBABLE CAUSE OF THE ACCIDENT

As mentioned earlier, the concerned factory site was engaged in the manufacturing of the Chlorine dioxide powder and tablet. The manufacturing was as per order and was intermittent. Unauthorized-packing of IPA based hand sanitizer was also carried out in the premises and at the time of accident a large stock of the IPA based sanitizer was kept in the factory. The bottles were stored in finished goods store and passage adjacent to the finished store area. The sanitizer bottle stock area measured. In finished store after fire, it was 5.4m(l) x 1.5m (height)x 2m(width) and 2.5m (l)x1.5m(h)x3.0m (width) and in the passage at the exit from room 2 and finished store it was 1.9m(w)x1.5m (h)x1.5 m (l). The

fire accident was initiated by ignition from the faulty, overheated band sealer. From analysis of the CCTV footage, it was also evident that the fire spread with extreme rapidity, and images caught by the CCTV suggests the occurrence of a flash fire like situation.

There could be two possible reasons for this:

- I. Sodium chlorite is extremely reactive and will explode in a violent reaction on contact with organic substances including basic items such as gloves and clothing, spillage control materials such as sawdust and cotton waste, or even oil and grease. Heat, friction or just impact can lead to an explosion. It is known to decompose rapidly at temperatures above 130⁰C, and can detonate if heated rapidly to 100⁰C. Also, contact with dust and other combustible material such as organic matter and sulfur can cause it to catch fire or explode. A possible scenario is an initial release of sodium chlorite followed by its ignition in contact with extraneous substances available on site and eventual escalation of fire into an explosion.
- II. The other possibility is ignition of hydrocarbon (IPA) vapours present in reasonably large quantities in the work area due continuous leakages and volatilization from its handling processes. The work area was provided with Air Handling unit which constantly circulated air in the area, which could have caused a steady buildup of IPA concentration in air. Sodium chlorite, which is one of the products handled in the factory, being a strongly oxidizing material is also expected to be incompatible with IPA, and lead to ignition followed by flash fire

As outlined earlier, the fire began in the defective band sealer machine causing Sodium Chlorite pouches to catch the fire and as there was large quantity of it present in room-1 where the fire began, there was a rapid escalation of the fire. This could have eventually led to ignition of the IPA in air in the room leading to a sudden escalation in the form of a flash fire. The CCTV footages reviewed suggests the occurrence of a sudden flame propagation via air from room 1 to room 2 where other workers were present, who suffered almost instantaneous engulfment by the fire. Also, in room 2 there was a large quantity of sodium chlorite containers and

sodium per sulfate which could have contributed to the enhanced propagation of the fire which essentially entrapped the workers making it practically impossible for them to escape, which eventually led to their fatality.

Unsafe work practices prevalent at the site seems to have also contributed to the escalation of the fire. The practice followed was to process large quantities of sodium chlorite and other material at the same time. This allowed a large inventory of partially packed hazardous materials to be available in room 1 where packet sealing machines – potential energy sources – were operated. Had the company decided to process a lower quantity of hazardous material, say handling a single 50kg container at a time for packing in pouches, the overall risk could have been significantly reduced. Awareness of the highly hazardous nature of sodium chlorite could have been low or non-existent, especially amongst the workers. Inculcation of such awareness and adoption of protective measures is a basic necessity, and a predominant responsibility of the organization's management. There appears to be a clear lacuna on this account with SVS Aqua Technologies.

During the investigation it was revealed that two band sealers were connected to an extension board and this board was connected to a socket with loose wire (no plug top was used); also, board was also not in proper condition. Such poor condition of electrical systems on site and allowing work when there was repair/maintenance required on electrical system suggests a disregard for safety within the company. Also, that the faulty condition of the band sealers was reported by the workers to the supervisor a number of times well-ahead of the accident. But the concerned higher functionaries did not take timely maintenance measures to rectify the fault, forcing the workers to operate under hazardous conditions. Also, at the time of the accident an electrical maintenance of voltage stabilizer was in progress, but no responsible person was present such as electrical engineer or production manager or any other knowledgeable person. All these pre-conditions together are suggestive of a negligent attitude of the management towards safe work practices. This provision and maintenance of plant and systems of work in the factory was not safe. Also processing and storage of non-compatible material resulted in the accident.

Therefore, to summarize, the principal root causes that led to the accident are as follows:

- i. Unauthorized storage and handling of hazardous materials, i.e., IPA
- ii. Use of incompatible materials – such as IPA and sodium chlorite – on site without requisite measures or practices to control the potential hazards
- iii. Incompatible use of air handling unit in presence of a volatile, flammable substance such as IPA
- iv. A work practice that allowed presence of large inventories of hazardous materials on site, that heightened the risk of a large-scale fire
- v. Non-availability of trained personnel on site to manage emergencies
- vi. Negligent attitude of senior management to safe work practices such as defective band sealer machine causing Sodium Chlorite pouches to catch the fire & electrical system malfunctions, i.e., three-phase voltage stabilizer

8. PERSONS RESPONSIBLE FOR THE ACCIDENT

The occupier of the factory is responsible for the said accident and it was his absolute responsibility to ensure safety and health of worker and safety of the premises. It was also his responsibility to comply with the provisions of the applicable laws. Occupier himself is a chemical engineer and is expected to have thorough knowledge of the chemicals those were being handled and stored in the premises. In spite of having all knowledge about the process, materials and associated hazards he failed to ensure that necessary measures for safe operation were in place. DISH office regularly circulates various precautionary measures to be undertaken to prevent accidents. A similar communication was made to a group of factories including SVS on 12/05/2021. There were directives about protective components to be placed in electric circuit and other instruction about flameproof fittings, mock drill etc. If occupier had followed the guidelines, then the said accident may not have occurred.

9. ACTION TAKEN BY VARIOUS DEPARTMENTS & UNDER VARIOUS ACTS/RULES:

The District Magistrate of Pune being President, Disaster Management Authority Pune, constituted a committee under the Chairmanship of SDM including, Additional Director, Industrial Safety and Health, Joint Director Industry, Deputy Commissioner Labour, Regional Officer MPCB, Executive Engineer MSEB (Rural), Fire Officer PMRDA and Tahsildar Mulshi. The DM Pune directed the committee to investigate the accident and file a report. The said Committee inspected the site and each authority submitted the detailed inquiry report on 09.06.2021. The DM constituted Committee Report is given at **Annexure- V**, whereas the reports of the various departments are appended as **Annexure-VI (Annexure-VI (A) Fire Dept PMRDA, Annexure-VI (B) Police Dept (SDOP), Annexure-VI (C) Merged Individual reports of State Govt Departments (Industrial Security, DISH, Electricity (Mahavitaran), Fire, MPCB & Labour Commissioner) and Annexure-VI (D)-DISH.**

9.1 ACTION TAKEN BY DIRECTORATE OF INDUSTRIAL SAFETY & HEALTH (DISH) UNDER FACTORIES ACT- 1948:

DISH issued order under Section-8/Section- 40 (2) of Factory Act 1948 to the industry and also filed cases in the Court of Chief Judicial Magistrate (CJM) Pune due to contraventions of various provisions of Factory Acts 1948. The copies of the order/court cases letters etc are attached as **Annexure-VII**. The details of cases filed, contraventions and reasons are provided in following **Table 3**.

TABLE 3
ACTION TAKEN UNDER THE PROVISION OF FACTORIES ACT-1948
BY DISH OFFICE AGAINST THE OCCUPIER SHRI NIKUNJ SHAH

Case number	Contraventions	Reason
S.C.C.	Factories	System of work at factory was to process large quantity of sodium

17663/20 21	Act-1948 Section 7(A) (2)(a)	<p>chlorite and other material at a time. Instead of processing large quantity at a time, only one 50 Kgs container ought to have been packed in to inner and outer pouches and sent to storage. After completion of one container then only a new container was taken for pouching. This system of work was safer and allowed a low risk of operation. But the system of work at the time of accident was to process a large quantity of Sodium Chlorite simultaneously while keeping a large quantity of partially packed material in the production area. The severity of accident increased because of large quantity of material accumulation in the manufacturing area.</p> <p>During enquiry it was revealed that two band sealers were connected to an extension board and this board was connected to a socket with loose wire (no plug top was used); in addition, the board was not in proper condition. There was thus a lack of proper maintenance of the electrical system. In spite of repeated reporting by worker about the problem of band sealing machine, its maintenance was not carried out and workers were required to work with the faulty machine.</p> <p>Also, electrical maintenance of voltage stabilizer was in progress around the time of the accident, but no responsible person was present on site, such as electrical engineer or production manager or any other knowledgeable person. Thus, the occupier has not ensured the due maintenance of plant and systems of work in the factory that are safe and without risk to health to health of all workers while they are at work in the factory. Hence on the day of accident the occupier has contravened the provisions of section 7(A)(2)(a) of Factories Act-1948.</p>
S.C.C.175 77/2021	Factories Act-1948 Section	The workers were not made aware about the chemical names of materials processed and only code name was shared. Also, there was no display of material safety data sheets on site. Workers were not

	7(A) (2)(c)	made aware about the hazards associated with the chemicals used in the factory. Also, there was no training provided to the worker about safe work practices.
S.C.C.175 97/2021	Maharashtra Factories Rules-1963 Rule 4(2)	Repacking of 100 ml and 5 Liter pack size from 500 ml size filled bottles of sanitizer was carried out without approval from this office. DISH Office.
S.C.C.175 69/2021	Clause 6(1)(a) of Schedule XXIII annexed with rule 114 of Maharashtra Factories Rules - 1963	Non-provision of flameproof fittings in the area where highly flammable liquids were stored/handled.
S.C.C.175 77/2021	Maharashtra Factories Rules-1963 Rule 4(4)	Factory was employing more than 20 workers from March 2020 whereas application for registration and license was submitted from 01-Dec-2020

9.2 ACTION TAKEN BY MAHARASHTRA POLLUTION CONTROL BOARD (MPCB) UNDER THE WATER (P & CP) ACT, 1974 & AIR (P & CP) ACT, 1981

MPCB issued closure direction dated 08.06.2021 which is appended as **Annexure-VIII** and directed that -

- i) *The waste generated due to fire incident shall be disposed to CHWTSDF immediately and report the compliance with manifest as per Hazardous & other Waste (T & TM) Rules, 2016 forthwith.*
- ii) *You shall take scientific measures to avoid the nuisance due to generated waste in any form in the fire accident and dispose the same after suitable treatment, if necessary.*
- iii) *You shall not carry out your manufacturing activities till you obtain prior permission of the Maharashtra Pollution Control Board and Directorate of Industrial Safety and health (DISH).*

9.3 ACTION TAKEN BY OFFICE OF DEPUTY COMMISSIONER OF LABOUR

Deputy Commissioner of Labour taken action/filed cases in the Court of Chief Judicial Magistrate (CJM) Pune under various provision of various Labour acts against the occupier Mr. Nikunj Shah, such as Minimum Wages Act, 1948; Payment of Wages Act, 1936; Payment of Gratuity Act, 1972; Under H R A Act, 1983; Maternity Benefit Act, 1961 and Equal Remuneration Act, 1976. The details of the case nos., contraventions & reasons are provided in Following **Table 4**.

TABLE 4

ACTION TAKEN BY OFFICE OF DEPUTY COMMISSIONER OF LABOUR

Sr. No.	Case Number	Contraventions	Reason
1	SSC 17158/2021 Under Minimum wages Act, 1948	1. Section 18(1)R/w Rule 27(1) 2. Section 18(1)R/w Rule 27(4) 3. Rule 28 4. Section 18(3)R/w Rule 27(2) 5. Rule 30	1. The muster roll cum wage register in form II is not maintained. This is a breach of Section 18(1)R/w Rule 27(1). 2. The employer has not signed wage register. This is a breach of Section 18(1)R/w Rule 27(4) 3. A well bound inspection book is not kept. This is a breach of Rule 28 4. The attendance card come which sleep are not provided. This is a breach of Section 18(3)R/w Rule 27(2) 5. The record for last three years has not preserved. This is a breach of Rule 30.

2	SSC 17168/2021 Under Payment of Wages Act,1936	<ol style="list-style-type: none"> 1. Section 5(1)(a) 2. Rule 8 3. Rule (20)2 4. Section 13A (2) R/w Rule 6 5. Section 25 6. Section 7 	<ol style="list-style-type: none"> 1. Employer has not made payment of wages is to the workers as on before 7th day of month. 2. Employer has not displayed the notice indicating the date of payment. 3. Employer has not displayed the notice indicating the rate of wages. 4. Employer has not preserved the record for last 3 years. 5. Employer has not displayed the notice of abstract. 6. Wages paid some / all workers with unlawful deduction.
3	SSC 17175/2021 Under Payment of Gratuity Act,1972	<ol style="list-style-type: none"> 1) Rule 3 (1) 2) Rule 3 (2) 3) Section 6 (7) R/W Rule 6 (1) 4) Rule 4(1) 5) Rule 20 6) Rule 8 (4) 7) Section 7 B (1)(a) 8) Section 7 (2) 9) Section 7 (3) 	<ol style="list-style-type: none"> 1. Notice of opening of the establishment in Form A has not been submitted to the controlling authority of area through statutory time limit of 30 days has already expired. 2. Notice of change in Form B intimating the change in the name and address of employer business has not been submitted to the controlling authority of area even through a period of 30 days has expired. 3. The employer has not accepted the nomination forms filled by the employees and also not acknowledge the receipt to the employee. 4. The employer has not displayed the notice specifying the name of the officer with designation authority by him to receive on his behalf notice under this act for the rules. 5. The employer has not displayed abstract of the act and rules framed there under conspicuous place at or the main entrance of the establishment 6. The employer has failed to issue notice in form L form M as the case may be to the application employee within 15 days receipt application endorsing copy to the controlling authority. 7. On demand details of persons resigned/ retired/ died/ disabled during the last three years gratuity entitlement and amount of gratuity paid to them with date as per their entitlement not provided. 8. The employer failed to determine the

			<p>amount of gratuity and give notice in writing to person whom gratuity is payable and also to the controlling authority.</p> <p>9. The employer shall arrange to pay the amount of gratuity within thirty days from the date it becomes payable to the person to whom the gratuity is payable.</p>
4	SSC 17191/2021 Under H R A Act, 1983	<ol style="list-style-type: none"> 1. Section 08 R/w Rule4 2. Section 8 r/w Rule 12 3. Section 8 R/w Rule13 	<ol style="list-style-type: none"> 1.Register of house rent allowance in Form A is not maintained. 2. Register of workmen in Form I is not maintained. 3.Visit book is not maintained.
5	SSC 17194/2021 Under Maternity Benefit Act, 1961	<ol style="list-style-type: none"> 1. Section 20 R/w Rule 12 (1) 2. Section 19R/w Rule 11. 3. Rule 15 4. Rule 16 5. Section 5(1) 6. Section 8(1) R/w Rule 4(1) 7. Section 15 8. Section 11 R/w Rule 6 9. Section 9 R/w Rule 4(2) 10. Section 9(a) 11. Section 10 R/w Rule 4(2) 	<ol style="list-style-type: none"> 1.Maternity Benefit Register in FORM 10 is not maintained. 2.Maternity Benefit Register is not produced for inspection. 3.Abstract of the Act and Rules made there under in FORM 9 has not been displayed at conspicuous places. 4.Annual Returns in FORM 11 for the year ending 2016 has not been sent to the competent authority before 15th Jan 2021. 5.The records of last 3 years are not preserved. 6.The Employer has not paid the maternity benefit to the women employee /workers 7.The Employer has not paid the medical bonus to the employee /workers. 8.On demand, Employer has not produced the proof of maternity benefits given to the employee /workers. 9.Nursing breaks have not been given. 10.The Employer has not paid leave with wages for miscarriage. 11. The Employer has not paid the leave with wages for tubectomy operation. 12.The Employer has not paid the leave with wages for illness arising out of pregnancy.
6	SSC 17198/2021 Under Equal Remuneration Act,1976	<ol style="list-style-type: none"> 1. Section 09 (4) 2. Section 8 R/w Rule 06 3. Section 06(5) 	<ol style="list-style-type: none"> 1.Employer has not produced Muster Roll-Cum-Wages Register for Inspection. 2.Register in Form D is not maintained. 3.Employer failed to carry out such direction in respect of employment of women workers made by the appropriate government.

9.4 ACTION BY POLICE DEPARTMENT

Police department has filed R.C.C./2671/2021 against Shri Nikunj Bipin Shah, Shri Bipin Jayantilal Shah, Shri Keyur Bipin Shah (Partners), Shri Sanjay Mahajan Production Manager, and Shri Sundarshen Mohan Maintenance Engineer under the provision of Indian Penal Code section 304(2), 285, 286, 34. As per report of SDPO, Haveli dated 10.07.2021 (**Annexure-VI B**), accused no.1 Shri Bipin Nikunj Shah, age 39 was arrested on 08.06.2021 and obtained Court permission for Police Custody up to 15.06.2021, and under Magistrate Custody at Yerwada Jail, Pune. Accused no.2, Shri Bipin Jayantilal Shah, Age 68 obtained pre-arrest bail before arrest from Court of Additional Session Judge Hon'ble S. B. Salunkhe Pune on 22.06.2021 with terms & conditions. Accused No. 3 Shri Keyur Bipin Shah (Partners), is presently residing in Dubai and now, therefore, look out notice communication has been made with FRO Branch Pune Gramin.

9.5 RESPONSES FILED IN HON'BLE NGT BY DISTRICT MAGISTRATE, PUNE, DISH MAHARASHTRA AND MPCB

As mentioned in the Hon'ble NGT order dated 16.06.2021, reproduced below as...

“ 3. Response has been filed on behalf of the District Magistrate, Pune and DISH Maharashtra. In the response dated 14.06.2021 filed on behalf of the District Magistrate, Pune following version has been mentioned:

“ xxx.....xxx.....xxx.....xxx

*A Fire incidence occurred at a chemical factory in village Urawade, Tal. Mulshi, Dist. Pune on 07/06/2021. **Total 15 Women and 2 Male labours were deceased in the said incidence.** In view of the incidence occurred in the company namely SVS Acqua Pvt Ltd situated at village Urawade, Tal. Mulshi, Dist. Pune the District Magistrate took serious cognizance. The D.M. Pune being a President, Disaster Management Authority Pune by order dated 07/06/2021 constituted a committee under the Chairmanship of SDM Maval including, Additional Director, Industrial Safety and Health, Joint Director Industry, Deputy Commissioner Labour, Regional Officer MPCB, Executive Engineer MSEB (Rural), Fire Officer PMRDA and Tahsildar Mulshi. The D.M. Pune directed the committee to investigate deeply and to file a report. The order of constituting a committee is annexed for your kind perusal.*

The said Committee inspected the site and each authority submitted the detail inquiry report on 09/06/2021.

The committee observed as follows:

The SVS Aqua Pvt. Ltd. is situated in Gat no.411/plot no.43, 44, and 45 at village Urawade, Tal. Mulshi, Dist. Pune. The factory is registered with the Department of Industrial Safety and Health. The factory is having a capacity of 48 workers. The factory is

having permission of to produce Cl2 tablets and powder for water purification by formulation process. For that **they are having raw material such as sodium chlorite, sodium bisulphate, sodium bicarbonate, adipic acid** and packing material. The MPCB has issued consent to operate on 10/09/2020 however the factory was running without any consent i.e. from year 2016 to 2020. The Additional Commissioner of Labour Pune Division stated in its report that, the said factory is registered under the Factories Act, 1948 and produces chemical water purification tablets. On 07/06/2021 from 04.00 to 4.30pm there was a explosion and fire broke out in the packing department. The names of some deceased are not registered under the Employees State Insurance Scheme. The Fire Department and Office of Industrial Safety and Health submitted the same report.

After perusing the reports submitted by different departments, following discrepancies have been found at the factory place:

- a) Except the permission granted by the Industry and Health Department flammable substances were stored in the place.
- b) **The factory was not informed about the large stock of flammable substances to the Industry and Health Department.**
- c) **The flammable raw material storage place and work place are same and hence large number of chemicals exploded and fire went out of control.**
- d) **The company not submitted self certification before the Electric Inspector Yervada.**
- e) **The fire may increase higher due to the stock of sanitizer and due to the sodium chloride, there were spread of black smoke and hence the labour cannot exit safely.**
- f) **Company only received primary no objection certificate from Fire Department. The Company and the work already started in new building however this fact never brought to the notice of fire department. The primary no objection certificate is not the final NOC from the said department.**
- g) **There is no final NOC from the Fire Department.**
- h) **There was no any fire extinguisher in the premises.**
- i) **There is a possibility of production flammable material other than the product mentioned in the consent letter issued by MPCB.**
- j) **At the time of investigation, the company owner stated that, they have started production in the year 2016 without consent of MPCB. From the available documents it seems that, the MPCB issued consent on 10/09/2020 it means they have worked without any consent i.e. from year 2016 to 2020.**
- k) **In view of the information received from Labour Department and the interview of the workers against the said company, necessary action will be taken under the provisions of law. The report submitted by the committee is annexed herewith for kind perusal.**

The factory owner stated in written that, they are going to provide financial help of Rs. 5, 00,000/-per person to the legal heirs of the deceased. The State Government of Maharashtra, Chief Minister Relief Fund have granted Rs. 5,00,000/-per person to the legal heirs of the deceased. Further the Hon'ble Prime Minister has sanctioned Ex-gratia out of Prime Ministers Relief Fund of Rs. 2,00,000/-each to the legal heirs of the deceased. The Collector office assured that the same will be disbursed in to the account of the legal heirs as earlier as possible.

A FIR has been lodged against the owner of the factory and offence has been registered against them in Paud Police Station u/s 304, 285, 286 1/w of IPC. The factory owner is in police custody as on today.”

4. On behalf of the DISH Maharashtra, following action taken report has been filed:

- i. This office received the information about the incidence of fire in M/s SVS Aqua Technologies LLP., Sr No.43/44/45, Gat No., Taluka:- Mulshi, District : Pune, - 412111.at @ 5.45 pm. on mobile (whatsapp). In this incident of fire, 17 workers including 15 female workers and 2 male workers died and two workers are injured and major damage to the plant, machinery, raw material & finished goods has taken place.*
- ii. Our officers from Pune office visited the site on the same day i.e on 07.06.2021 at @ 6.30 pm. Officers observed that.*
 - a) There was smoke at the place and cooling and rescuing operation was going on.*
 - b) During the visit, police and fire fighters informed that 17 workers were trapped in the fire and same were totally burnt.*
 - c) Till 11.30 pm cooling operation was going on by fire brigade.*
 - d) Shri S.P. Rathod, Director of Industrial Safety and Health, Maharashtra visited the site on 08.06.2021.*
- iii. The respondent industry ie M/s SVS Aqua Technologies LLP., Sr No.43/44/45, Gat No.411, Uravade, Taluka:- Mulshi, District : Pune made an application for grant of license under Factories act 1948 on 04.03.2021. Factory is having license number 13841 for 50 workers and 100 HP installed power valid till December-2022. But it was learnt that factory was operational since last 2 to 3 years.*
- iv. The factory has taken permission from this Department for manufacturing of chlorine dioxide tablets, powder and gel by using Sodium Bisulphate, sodium chlorite, Sodium per sulphate and Magnesium Sulphate. But at the time of visit, substantial stock of alcohol (IPA) based plastic sanitizer bottles was found in the factory. That means sanitizer packing/filling was also carried out in this factory. Documents found at the site and statements also confirms this.*

- v. *Name of Directors of the factory : i) Shri Nikunj Bipin Shah ii) Shri Bipin Jayantilal Shah iii) Shri Keyur Bipin Shah*
- vi. *About Incident of Fire : From site visit and statement of workers it was revealed that there were two rooms in the factory where manufacturing process was carried out. Commonly known as Process room-1 and Process room-2. On the day of accident workers reported factory at about 9:00 a.m. and started working in the process room-1 and room-2. Workers were engaged in the filling of 5 kg pouches of Sodium Chlorite powder for making pouches of component A. On the day of accident 16 workers from the list of deceased workers were working in process room-2. One female worker was working in the laboratory located on first floor. In process room 2 components B of 5 Kg pouch packed in inner pouch was manufactured and stacked. At @ 3.45 pm suddenly a major fire was observed in room no 1 and it spread into room no 2 within fraction of seconds as the door between room no 1 and 2 was kept open. The worker working in room-1 escaped from the room. All person working in process room-2 was unable to escape from the room inspite of two exits available one from room 1 and one from room2. Heavy fire made it impossible for workers to escape from room 2 and total 17 workers died due to burn injuries.*
- vii. *This Directorate has passed a closure order under section 40(2) of Factories Act- 1948 on 09.06.2021 to the factory.*
- viii. *This directorate is carrying out a detail enquiry of this incident by collecting the necessary evidence, regarding of worker statements, inspection of the accident site etc.*
- ix. ***This directorate will be issuing show cause notice to the Occupier of this factory regarding the contraventions which will be observed during the course of enquiry and file the prosecution in the court of law under the Factories Act- 1948.***
- x. *The management of factory has declared an ex-gratia amount of Rs. 5 lakh each to the legal heirs of the deceased. The Government of Maharashtra has declared ex-gratia amount Rs. 5 lakh each to the legal heirs of the deceased and Rs. 50,000/- to the injured workers. The Central Government has declared an ex-gratia amount of Rs. 2 lakh each to the legal heirs of the deceased. This exgratia amount is in addition to legal compensation amount.*
- xi. *Director of Industrial Safety and Health, Maharashtra and Additional Director (I/C) of Industrial Safety and Health, Pune will be joining the video conferencing on 16 the June 2021.”*

10. EXTENT OF DAMAGE

10.1 DAMAGE TO ENVIRONMENT

During the incident due to fire, emissions/smoke spread to the environment and water, which is used for the fire extinguishing, got contaminated. The contaminated water spread into the premises and in front of gate of industry in low laying area.

MPCB, Sub-Regional Office, Pune-2 carried out Ambient Air Quality Monitoring at three locations and wastewater (generated due to firefighting operation) sampling outside the premises near the gate of the industry the during day of incident. The analysis results are given in **Table 5 & Table 6**, respectively, as below-

TABLE 5 RESULTS OF AMBIENT AIR QUALITY MONITORING

Sr. No.	Location(s)	Parameter(s)	Concentration ($\mu\text{g}/\text{m}^3$)	NAAQ Standards# ($\mu\text{g}/\text{m}^3$)
1	In the premises of M/s. Brinton Carpets	SO ₂	23.15	80
		NO ₂	28.91	80
		PM ₁₀	60.19	100
2	Near M/s. Mahale Anand Filter Systems	SO ₂	8.33	80
		NO ₂	7.66	80
		PM ₁₀	161	100
3	Near M/s. Praj Industries	SO ₂	8.16	80
		NO ₂	35.16	80
		PM ₁₀	113	100

- The concentration of the pollution is expressed in $\mu\text{g}/\text{m}^3$
- The monitoring carried out during the period 07.06.2021-08.06.2021 (for 24 hrs)
- # NAAQS- NATIONAL AMBIENT AIR QUALITY STANDARDS
Notification by CPCB dated 18th November, 2009 for Industrial, Residential, Rural and Other Areas for 24 hrs

The analysis results of the ambient air quality, shows the concentration of PM10 exceeds the NAAQ Standards at two locations out of three and concentration of Pollutants- SO₂ & NO₂ are within the NAAQ Standards.

TABLE 6 RESULTS OF WASTEWATER SAMPLING

Sr. No.	Parameter(s)	Results	Standards ^{\$}
1	pH	1.4	5.5-9.0
2	BOD	11000.0	100
3	COD	25760.0	250
4	Oil & Grease	13.2	10
5	Suspended Solids	2194.0	100
6	Chlorides	4548.6	600
7	Sulphate	341.7	1000
8	TDS	11900.0	2100

- The values are expressed in mg/l except pH,
- \$- Standards prescribed for treated effluent disposal on land

The analysis results of the samples show that contaminated water which is resultant from fire dousing operation and incidental having high BOD and COD which is more than the standards for land disposal. The contaminated water spread in the premises and found its way outside the premises on open land in front of the gate of the industry in low lying area. During the visit of the committee on 06.08.2021, due to vegetation and monsoon after the accident, the committee could not observe any visual impact. MPCB has given direction (**para 9.2**) that waste generated due to fire incident shall be disposed to CHWTSDF immediately and report the compliance with manifest as per Hazardous & other Waste (T & TM) Rules, 2016 and to take scientific measures to avoid the nuisance due to generated waste in any form in the fire accident and dispose the same after suitable treatment, if necessary. Accordingly, the compliance from industry is needed to be ascertained by MPCB.

10.2 DAMAGE INVOLVING LOSS OF LIVES OR INJURIES

Due to incident, there is loss of 17 lives (15 –Females & 2- Males) as detailed in the **Table 2**. In addition to these fatalities, two persons sustained serious burn injuries (about 40%) whereas one received minor injuries. No loss to local animals are mentioned in any report.

11. COMPENSATION TOWARDS DAMAGE TO ENVIRONMENT AND DAMAGE TOWARDS LOSS OF LIVES OR THE INJURIES

11.1 COMPENSATION TOWARDS DAMAGE TO ENVIRONMENT:

Proper data/information viz stock of raw material/products before and after accident, are not available. It is informed by the Industry representative vide e-mail dated 18.10.2021 **Annexure-IX** to MPCB that physical documents have been destroyed in fire as entire office file store room is burned & destroyed; and due to use of water & foam for the fire extinguishing process all the servers and computers peripherals have got burned, hence on-line data has been damaged and same can be provided after recovery. Further, unit is still waiting for insurance and court clearance for cleaning and removal of debris and burned wastage stock. The committee could not carry out the damage to environment based on the air quality data/emission due to burning of chemicals in the fire, because of non-availability of information on stock of raw materials/products.

However, as per report of the DM Constituted Committee (**Annexure-V**), the company started production in the year 2016 without consent of MPCB (as per statement of company owner) and MPCB issued consent in Sept 2020 i.e. industry operated without any consent i.e. from year 2016 to 2020. Further, the industry was engaged, in the bottling/handling of IPA alcohol-based sanitizer without license or consent up to date of accident i.e. 07.06.2021. Also various contraventions of provisions under Factory Acts, Labour Acts have been reported.

Considering the above non-compliance, committee finds it appropriate to compute damages for contravening mandatory provisions of environmental laws and use methodology/formula which is given in **“Report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund”** for imposing environmental compensation on industrial units for violation of directions issued by regulatory bodies listing the instances for taking cognizance of cases fit for violation and levy environmental compensation. The same has also been referred by the Hon’ble NGT in its order (para 14 to 16) dated 28/8/2019 in the matter of Original Application No. 593/2017 titled Paryavaran Suraksha Samiti & Anr. Versus Union of India & Ors., and also used by various other committee’s constituted by Hon’ble NGT in various other matters.

The instances considered for levying Environmental Compensation (EC) in the said report are:

- a) Discharges in violation of consent conditions, mainly prescribed standards / consent limits.
- b) Not complying with the directions issued, such as direction for closure due to non-installation of OCEMS, non-adherence to the action plans submitted etc.
- c) Intentional avoidance of data submission or data manipulation by tampering the Online Continuous Emission / Effluent Monitoring systems.
- d) Accidental discharges lasting for short durations resulting into damage to the environment.

- e) Intentional discharges to the environment -- land, water and air resulting into acute injury or damage to the environment.
- f) Injection of treated/partially treated/ untreated effluents to ground water.

Though such listed instances may not be directly applicable in the current matter for arriving at the damages amount for contravening mandatory provisions of environmental laws (i.e. establishment & operation of the industry without consents under the Water (P & CP) Act 1974 & Air (P & CP) Act 1981), an attempt is being made by this committee to assess the environmental compensation using the formula prescribed in the said CPCB report which may be taken as damages amount for contravening mandatory provisions of environmental laws. The same methodology/formula is used in other Hon’ble NGT matters. The formula takes into account of number of days violation took place, pollution index of unit, scale of operation, location factor based on population and an amount factor in Rupees including deterrent effect for repeated violations.

Environmental Compensation (EC) in Rupees as mentioned in the aforesaid CPCB report-

$$EC=PI \times N \times R \times S \times LF$$

Where,

EC	Environmental Compensation in Rs. (INR)
PI	Pollution Index of industrial sector. It was suggested that the average pollution index of 80, 50 and 30 may be taken for calculating the Environmental Compensation for Red, Orange and Green categories of industries, respectively.
N	Number of days of violation that took place
R	R is a factor in Rupees, which may be a minimum of 100 and maximum of 500. It is suggested to consider R as 250, as the Environmental Compensation in cases of violation.
S	Factor for scale of operation S could be based on small/medium/large industry categorization, which may be 0.5 for micro or small, 1.0 for Medium and 1.5 for large units.
LF	Location factor could be based on population of the city/town and location of the industrial unit. For the industrial unit located within

municipal boundary or up to 10 km distance from the municipal boundary of the city/town, following factors (LF) may be used:		
<i>Sl.</i>	<i>No. Population* (million)</i>	<i>Location Factor# (LF)</i>
1	<i>Less than 1</i>	<i>1.0</i>
2	<i>1 to <5</i>	<i>1.25</i>
3	<i>5 to <10</i>	<i>1.5</i>
4	<i>10 and above</i>	<i>2.0</i>
<p><i>*Population of the city/town as per the latest Census of India</i> <i>#LF will be 1.0 in case unit is located >10km from municipal boundary</i> <i>For critically polluted areas / Ecologically Sensitive areas, the scope of LF may be examined further.</i></p>		

The factors, considered for calculating Environmental Compensation for M/s SVS Aqua Technologies, are given in the following **Table 7**.

TABLE 7
FACTORS CONSIDERED FOR CALCULATING ENVIRONMENTAL COMPENSATION

	Factor	Value
PI	Pollution Index of the Industrial Sector	80 (Red Category Industry as per Consent issued by the MPCB)
N	Number of days the violation has taken place	1985 (01.01.2016 to 07.06.2021 i.e. Date of accident) As per report of the DM Constituted Committee, the company started production in the year 2016 without consent of MPCB (as per statement of company owner) and MPCB issued consent in Sept 2020 i.e. industry operated without any consent i.e. from year 2016 to 2020. Further, the industry was engaged, in the bottling/handling of IPA alcohol-based sanitizer without license or consent up to date of accident i.e. 07.06.2021.

R	Factor of EC in Rupees	Rs. 250
S	Factor for scale of operation of industrial unit	0.5 (being small scale industry as per consent issued by MPCB)
LF	Location Factor	1.0 (Population less than 1 million nearby village)

Thus, Environmental Compensation (EC) calculated as:

$$EC (Rs.) = PI \times N \times R \times S \times LF$$

$$EC (Rs.) = 80 \times 1985 \times 250 \times 0.5 \times 1$$

$$EC (Rs.) = 1,98,50,000$$

Thus, EC is Rs. 1,98,50,000/- (Rs. One crore ninety-eight lac fifty thousand only) towards damage to the environment due to non-compliances of provisions under Environmental Acts, i.e., operation without consent from MPCB, bottling/handling of IPA alcohol-based sanitizer without license or consent.

11.2 COMPENSATION TOWARDS LOSS OF LIVES

Due to fire accident on 07.06.2021 at the industry, 17 people (Female-15, Male-02) lost their lives and two got injured. The information of deceased and injured persons provided by Sub-Divisional Officer Maval-Mulshi, Sub-Div Pune, where details including name of person, age, salary, education etc., are provided as **Annexure-X**. Two injured persons were admitted to Sanjivani Hospital, Deccan Pune and discharged from hospital after stay for about a month in Hospital for the treatment of burn injury. Medical expenses have been provided by Factory Management (SVSAT). The information on nature of injury and disability, if any, have not been provided.

There is no loss of non-human life, public & damage to other property as per any reports prepared by concerned State Govt departments.

11.2.1 INTERIM COMPENSATION/EX-GRATIA AMOUNT DECLARED/PAID TO THE DECEASED

The status of compensation/ex-gratia paid and also in process are given as per letter from Tahsildar, Ta- Mulsahi to District Magistrate, Pune dated 10.07.2021 (**Annexure -XI**) (regarding Govt of Maharashtra announced compensation/ex gratia amount) and Report of Labour Deputy Commissioner (**Annexure- XII**) with respect to amount paid and undertaking of factory management for education expenses and job to family members of deceased, as follows-

- The Government of Maharashtra has given Rs.5, 00,000/- to the legal heir of deceased workers (Rs,1,00,000/- from Chief Minister Relief Fund & Rs. 4,00,000/- State Disaster Fund) and have also paid (ex gratia) Rs.12700/- to the two seriously injured workers (**Annexure- XI**)
- The Government of India has declared ex-gratia payment of Rs. 2,00,000/- to the heir of deceased workers. It is informed by Sub-Divisional Officer Maval-Mulshi, Sub-Div Pune SDO that the ex-gratia payment is yet to be received from Central Govt and the District Administration is following up the matter with Central Govt. The same will be disburse to them as soon as it receives.
- The factory management has agreed to pay Rs. 10,00,000/- to legal heir of deceased workers out of which Rs. 5, 00,000/- is paid and cheque of Rs. 5,00,000/- is issued having date of Month of Dec- 2021. The factory management has undertaken to pay the fees of children of the deceased workers till their graduation. Further they agreed to give a job to a family member of deceased worker after restart of the factory. (**Annexure-XII**).

Thus, total ex-gratia/compensation as per announcement of State Govt /Central Govt and undertaking of Factory Management to the kin of each deceased person is Rs, 17,00,0000/-. Out of which, till now Rs. 15,00,0000/- to kin of each deceased person is paid (as declared/announced by State and Factory Management) and Rs.

2,00,000/- (as declared/announced by Central Govt) is remaining. The details of ex-gratia/compensation are provided at provided at **Annexure-XIII**.

11.2.2 COMPENSATION ASSESSMENT BY THE COMMITTEE FOR THE DECEASED PERSON

Seventeen persons lost their lives due to the unfortunate incident on 07.06.2021 due to fire accident. Two persons sustained injuries. All innocent workmen sustained injuries not on account of their act of neglect or while discharging their duties came in contact with machinery or the chemicals but died due to negligent attitude of senior management to safe work practices; such as operation of defective band sealer machine causing Sodium Chlorite pouches to catch the fire & electrical system malfunctions (three-phase voltage stabilizer), and also illegal, unauthorized storage and handling of hazardous materials, i.e., IPA, use of incompatible materials (such as IPA and sodium chlorite) on site without requisite measures or practices to control the potential hazards, incompatible use of air handling unit in presence of a volatile, flammable substance such as IPA, work practice that allowed presence of large inventories of hazardous materials on site, that heightened the risk of a large-scale fire and non-availability of trained personnel on site to manage emergencies.

The committee referred Employee's Compensation Act, 1923 and Hon'ble Supreme Court Cases (Sarla Verma (supra), National Insurance Company Ltd. v. Pranay Sethi, (2017) 16 SCC 680 etc) for assessment of compensation in line with various accidents matters dealt by Hon'ble NGT (orders & committee reports) as mentioned in **para 09** of the order dated 16.06.2021, in this present matter (OA No.130 of 2021).

As per of order of Hon'ble NGT in O.A. No. 85/2020 (Earlier O.A.No.22/2020 [WZ]) (Aryavart Foundation through its President v/s Yashashvi Rasayan Pvt. Ltd &Anr) reads as: "...32. *In view of frequent accidents resulting in deaths and injuries, the Chief Secretaries of all the States/UTs may evolve a mechanism to ensure that the companies dealing with hazardous substance must forthwith pay compensation for deaths and injuries to the victims at least as per Workmen Compensation Act, 1923 wherever applicable or the*

principle of restitution laid down in Sarla Verma (supra), National Insurance Company Ltd. v. Pranay Sethi, (2017) 16 SCC 680 to the victims either directly or through the District Magistrate.

A. COMPENSATION AS PER EMPLOYEE'S COMPENSATION ACT 1923

As per Employee's Compensation Act 1923 & amendments thereof, the compensation to the deceased persons have been calculated and are provided in the **Table 8**.

**TABLE 8
COMPENSATION AS PER EMPLOYEE'S COMPENSATION ACT 1923 &
AMENDMENTS THEREOF**

Sr. no.	Name of Deceased Person(S)	Age	Factor*	Salary# (INR)	Compensation Amount (INR)
1	Shri. Sachin Madan Ghodke	24	218.47	15000	16,38,525
2	Smt. Manda Bhausahab Kulat	49	156.47	15000	11,73,525
3	Smt. Surekha Manohar Tupe	45	169.44	15000	12,70,800
4	Smt. Archana Venkat Kawade	36	194.64	15000	14,59,800
5	Smt. Mahadevi Sanjay Ambre	40	184.17	15000	13,81,275
6	Smt. Mangal Baban Margale	29	209.92	15000	15,74,400
7	Smt. Sunita Rahul Sathe	28	211.79	15000	15,88,425
8	Smt. Trishala Sambhaji Jadhav	32	203.85	15000	15,28,875
9	Smt. Sangita Maruti Polekar	43	175.54	15000	1316550
10	Smt. Shital Dattatray Khopkar	43	175.54	15000	1316550
11	Smt. Geeta Bharat Diwadkar	41	181.37	15000	1360275
12	Smt. Sarika Chandrakant Kudale	43	175.54	15000	1316550

13	Smt. Seema Sachin Borade	34	199.4	15000	1495500
14	Smt. Dhanshree Rajaram Shelar	22	221.37	15000	1660275
15	Smt. Sangita Ulhas Gonde	43	175.54	15000	1316550
16	Shri. Atul Laxman Sathe	23	219.95	15000	1649625
17	Smt. Suman Sanjay Dhebe	38	189.56	15000	1421700

Note:

**as per Employee's Compensation Act-1923, Schedule IV*

as per Notification S.O.71 (E) dated 03/01/2020 The Central government has changed the amount of wages to be considered for calculation of compensation to workers under the Employee's Compensation Act 1923 vide notification S.O.71 (E) dated January 3, 2020. The amount of wages considered previously for the calculation of compensation was just Rs 8,000. Now, it will be Rs 15,000, according to the notification by the Ministry of Labour and Employment.

The computation of compensation under the Act is done as per provisions on Section 4 of the Act:

1. *In case of accidents resulting in death: an amount equal to fifty per cent. of the monthly wages of the deceased multiplied by the relevant factor; or an amount of Rs 1,20,000, whichever is more;*

....

B. COMPENSATION AS PER HON'BLE SUPREME COURT CASES

The committee referred following Hon'ble Supreme Court Cases for assessment of compensation with different components, in line with various accidents matters dealt by Hon'ble NGT (orders & committee reports) as mentioned in para 09 of the order dated 16.06.2021 in this matter.

- Hon'ble Supreme Court of India, Sarla Verma & Ors vs Delhi Transport Corp.& Anr on **15 April, 2009**, Author: R.V.Raveendran, J Bench: R.V. Raveendran, J Lokeshwar Singh Panta J, CIVIL APPELLATE JURISDICTION CIVIL APPEAL NO 3483 OF 2008(Arising out of SLP [C] No.8648 of 2007

- Supreme Court of India Amrit Bhanu Shali & Ors vs National Insurance Co. Ltd. & Ors on **4 April, 2012** Author: J. Bench: G.S. Singhvi, Sudhansu Jyoti Mukhopadhaya REPORTABLE IN THE SUPREME COURT OF INDIA CIVIL APPELLATE JURISDICTION CIVIL APPEAL NO. 3397 OF 2012 (ARISING OUT OF SLP(C) NO.27751 OF 2011)

- Hon'ble Supreme Court of India, National Insurance Co. Ltd vs Pranay Sethi on **31 October, 2017**, Author: M. Dipak CJI, Bench-. CJI. (Dipak Misra) J. (A.K. Sikri) J. (A.M. Khanwilkar) J. (Dr. D.Y. Chandrachud) J. (Ashok Bhushan) New Delhi; , CIVIL APPELLALTE JURISDICTION SPECIAL LEAVE PETITION (CIVIL) NO. 25590 OF 2014 with other Civil Appeals & Special Leave Petitions

- Hon'ble Supreme Court of India, Sunita Tokas vs New Inda Insurance Co. Ltd. on **16 August, 2019** Author: Hon'Ble Ms. Malhotra,J Bench: Hon'Ble Ms. Malhotra J, Sanjiv Khanna, J, CIVIL APPELLATE JURISDICTION, CIVIL APPEAL NO. 6339 OF 2019(Arising out of SLP (Civil) No. 2859 of 2018)

- *As per para 5 of Judgement in case- Hon'ble Supreme Court of India, Sunita Tokas vs New Inda Insurance Co. Ltd. on 16 August, 2019 Author: Hon'Ble Ms. Malhotra,J Bench: Hon'Ble Ms. Malhotra J, Sanjiv Khanna, J, CIVIL APPELLATE JURISDICTION, CIVIL APPEAL NO. 6339 OF 2019(Arising out of SLP (Civil) No. 2859 of 2018)*

.....5. *In light of the aforesaid discussion, the compensation awarded to the Appellants is being enhanced as follows:*

<i>Income</i>	:	<i>12,000/ PM</i>
<i>Future Prospects</i>	:	<i>4,800/ (i.e. 40% of the income)</i>

<i>Deduction towards personal expenses</i>	:	50%
<i>Total income</i>	:	8,400/ (i.e. 50% of 12,000 + 4,800)
<i>Multiplier</i>	:	18
<i>Loss of future income</i>	:	18,14,400/ (i.e. 8,400 x 12 x 18)
<i>Loss of love and affection</i>	:	Rs. 2,00,000/
<i>Loss of estate and funeral expenses</i>	:	Rs. 50,000/
<i>Total</i>		Rs. 20,64,400/

- The factors considered for assessment of compensation in the present case is described as below;

i. **Monthly salary/Income of the deceased person**

Permanent employee- as per the information provided by District Administration/Industry for Lab technician/helper -monthly salary or total monthly wages as per information provided by Govt Labor Officer, Pune as per Govt of Maharashtra, whichever is higher.

ii. **Addition to Income for Future prospects**

We referred following paragraphs of National Insurance Co. Ltd vs Pranay Sethi on 31 October, 2017 IN THE SUPREME COURT OF INDIA, CIVIL APPELLATE JURISDICTION SPECIAL LEAVE PETITION (CIVIL) NO. 25590 OF 2014 National Insurance Company Limited Petitioner(s) Versus Pranay Sethi and Ors. Respondent(s).

61. In view of the aforesaid analysis, we proceed to record our conclusions: -

(i) The two-Judge Bench in Santosh Devi should have been well advised to refer the matter to a larger Bench as it was taking a different view than what has been stated in Sarla Verma, a judgment by a coordinate Bench. It is because a coordinate Bench of the same strength cannot take a contrary view than what has been held by another coordinate Bench.

(ii) As Rajesh has not taken note of the decision in Reshma Kumari, which was delivered at earlier point of time, the decision in Rajesh is not a binding precedent.

(iii) While determining the income, an addition of 50% of actual salary to the income of the deceased towards future prospects, where the deceased had a permanent job and was below the age of 40 years, should be made. The addition should be 30%, if the age of the deceased was between 40 to 50 years. In case the deceased was between the age of 50 to 60 years, the addition should be 15%. Actual salary should be read as actual salary less tax.

(iv) In case the deceased was self-employed or on a fixed salary, an addition of 40% of the established income should be warranted where the deceased was below the age of 40 years. An addition of 25% where the deceased was between the age of 40 to 50 years and 10% where the deceased was between the age of 50 to 60 years should be regarded as the necessary method of computation. The established income means the income minus the tax component.

(v) For determination of the multiplicand, the deduction for personal and living expenses, the tribunals and the courts shall be guided by paragraphs 30 to 32 of Sarla Verma which we have reproduced hereinbefore.

(vi) The selection of multiplier shall be as indicated in the Table in Sarla Verma read with paragraph 42 of that judgment.

iii. Deduction for personal and living expense

The committee has considered following criteria referring the judgement order of *Sarla Verma &Ors Vs. Delhi Transport Corporation &Anr.*, Para 14, “Having considered several subsequent decisions of this court, we are of the view that where the deceased was married, the deduction towards personal and living expenses of the deceased, should be one-third (1/3rd) where the number of dependent family members is 2 to 3, one-fourth (1/4 th) where the number of dependent family members is 4 to 6, and one-fifth (1/5 th) where the number of dependent family members exceed six” and para15 “Where the deceased was a bachelor and the claimants are the parents, the deduction follows a different principle. In regard to bachelors, normally, 50% is deducted as personal and living expenses, because it is assumed that a bachelor would tend to spend more on himself.....”,

iv. **Multiplier**

Multiplier considered as per para 44 of Judgment in the case- Hon'ble Supreme Court of India, National Insurance Co. Ltd vs Pranay Sethi on 31 October, 2017, Author: M. Dipak CJI, Bench-. CJI.(Dipak Misra) J. (A.K. Sikri) J. (A.M. Khanwilkar) J. (Dr. D.Y. Chandrachud) J. (Ashok Bhushan) New Delhi; , CIVIL APPELLATE JURISDICTION SPECIAL LEAVE PETITION (CIVIL) NO. 25590 OF 2014 with other Civil Appeals & Special Leave Petitions.

44. *As far as the multiplier is concerned, the claims tribunal and the Courts shall be guided by Step 2 that finds place in paragraph 19 of Sarla Verma read with paragraph 42 of the said judgment. For the sake of completeness, paragraph 42 is extracted below:-*

42. *We therefore hold that the multiplier to be used should be as mentioned in Column (4) of the table above (prepared by applying Susamma Thomas, Trilok Chandra and Charlie), which starts with an operative multiplier of 18 (for the age groups of 15 to 20 and 21 to 25 years), reduced by one unit for every five years, that is M-17 for 26 to 30 years, M- 16 for 31 to 35 years, M-15 for 36 to 40 years, M-14 for 41 to 45 years, and M-13 for 46 to 50 years, then reduced by two units for every five years, that is, M-11 for 51 to 55 years, M-9 for 56 to 60 years, M-7 for 61 to 65 years and M-5 for 66 to 70 years.*

v. **Loss of love & affection and loss of Estate & Funeral Expenses-**

The committee considered the para 5 of latest judgement in case Sunita Tokas vs New India Insurance Co. Ltd. on 16 August, 2019 out of four cases for the Loss of love & affection Rs.2,00,000/- & loss of Estate & funeral Expenses- Rs. 50,000/-

COMPUTATION OF COMPENSATION-

(Income per month (considering the total monthly wages applicable in the state of Maharashtra, or income per month whichever is higher) + Income for Future prospects – Deduction for personal and living expense) x 12 months = Yearly

compensation x Multiplier = Loss of Future Income + loss of love & affection+
Loss of estate & funeral expenses= Total Compensation

Considering the above methodology and the information regarding deceased person- name, age, salary etc by SDO Office, Ta-Mulashi Dist Pune (**Annexure-IX**) and total monthly wage for skilled/unskilled labours by Govt Labour Officer, Pune (**Annexure-XIV**), the committee assessed compensation for the deceased persons are provided as **Annexure-XV**.

Thus, compensation as per assessment of committee considering Employee's Compensation Act, Hon'ble SC cases and ex-gratia/compensation paid/to be paid (as declared by the State Govt/Central Govt /industry) to the kin of each deceased person are tabulated in following **Table-9**.

TABLE-09

**DETAILS OF EX-GRATIA/COMPENSATION DECLARED/PAID TO KIN OF DECEASED PERSONS &
COMPENSATION ASSESSED BY THE COMMITTEE**

Sr No	Name of Deceased Person	Age	M/ F	Total Compensation (INR) Declared by State/Central Govt/industry (INR 17 lacs: INR 5 lacs-State+ INR 2 lacs Central + INR 10 lacs-Industry)			Compensation Amount (INR) As per Employee Compensation Act	Compensatio n (INR) As per Hon'ble SC matter	
				Compensation (INR) paid- State Govt/industry	Compensation (INR) to be paid- Central Govt	Total			
	A	B	C	D	E	F = (D+E)	G	H	I (H-F)
1	Sachin Madan Ghodke	60	M	1500000	200000	1700000	1638525	14,92,000	-
2	Manda Bhausahab Kulat	27	F	1500000	200000	1700000	1173525	24,60,340	7,60,340
3	Surekha Manohar Tupe	50	F	1500000	200000	1700000	1270800	17,14,892	14,892
4	Archana Venkat Kawade	36	F	1500000	200000	1700000	1459800	22,00,300	5,00,300
5	Mahadevi Sanjay Ambare	42	F	1500000	200000	1700000	1381275	18,27,576	1,27,576
6	Mangal Baban Margale	34	F	1500000	200000	1700000	1574400	23,30,320	6,30,320
7	Sunita Rahul Sathe	30	F	1500000	200000	1700000	1588425	24,60,340	7,60,340
8	Trishala Sambhaji Jadhav	38	F	1500000	200000	1700000	1528875	22,00,300	5,00,300
9	Sangita Maruti Polekar	58	F	1500000	200000	1700000	1316550	11,47,138	-

Sr No	Name of Deceased Person	Age	M / F	Total Compensation (INR) Declared by State/Central Govt/industry (INR 17 lacs: INR 5 lacs-State+ INR 2 lacs Central + INR 10 lacs-Industry)			Compensation Amount (INR) As per Employee Compensation Act	Compensation (INR) As per Hon'ble SC matter	
				Compensation (INR) paid- State Govt/industry	Compensation (INR) to be paid- Central Govt	Total			
	A	B	C	D	E	F = (D+E)	G	H	I (H-F)
10	Sheetal Dattatray Khopkar	48	F	1500000	200000	1700000	13165,50	17,14,892	14,892
11	Geeta Bharat Diwalkar	49	F	1500000	200000	1700000	1360275	17,14,892	14,892
12	Sarikha Chandrakant Kudale	43	F	1500000	200000	1700000	1316550	18,27,576	1,27,576
13	Seema Sachin Borade	60	F	1500000	200000	1700000	1495500	11,47,138	-
14	Dhanashri Rajaram Shelar	27	F	1500000	200000	1700000	1660275	33,10,000	16,10,000
15	Sangita Ulhas Gonde	50	F	1500000	200000	1700000	1316550	17,14,892	14,892
16	Atul Laxman Sathe	36	M	1500000	200000	1700000	1649625	22,30,000	5,30,000
17	Suman Sanjay Dhebe	42	F	1500000	200000	1700000	1421700	18,27,576	1,27,576

(Refer Annexure-IX, XII for deceased persons Details-Name, Age, Salary/Wages and Para 11.2.2 (B) for factors taken in computation)

11.3 COMPENSATION TOWARDS THE INJURED PERSONS

The State Govt has paid Rs. 12,700/- (Rs. Twelve thousand seven hundred only) to the two seriously injured workers though Rs. 50,000/- declared, as mentioned in the Para 9.2 above, as per order of Hon'ble NGT in this matter.

As per Hon'ble NGT order dated 18.12.2020 (para 15 & 16) in OA No. 274 of 2020, which are reproduced here, and also in similar accident matters/orders of Hon'ble NGT-

- “15. “.....6. ... we assess interim compensation for death to be 15 lacs each (considering multiplier of around 16 and loss of earning of about one lac a year, taking the minimum wage, apart from conventional sums), for grievous injury Rs. 5 lac per person, for other injuries of persons hospitalized Rs. 2.5 lac per person and for displacement at Rs. 25000/- per person.”
16. *Accordingly, the said scale needs to be applied to the present case. Final compensation may be suggested by the Committee, including for restoration of environment. The industrial unit may deposit appropriate*”

As mentioned above, Rs.5 lac in case of grievous injury and Rs. 2.5 lac in case of other injury to be paid to injured (grievous/ minor injury) persons.

Therefore, the injured (grievous & minor) needs to get Rs. 5,00,000/- & Rs. 2,50,000 as interim compensations respectively, and based on the nature of injury/disability certificate further compensation to be provided to them.

11.4 PENSION & OTHER LEGAL DUES

Employee's State Insurance Corporations (ESIC) (Ministry of Labour & Employment, Govt of India) pension disbursement status to the legal heirs of deceased workers and injured workers as per the ESI Act – 1948, are provided in letter dated 11.08.2021 from Sub-Regional Office, ESI Corporation, Pune to Additional Director, DISH, Pune (**Annexure-XVI**).

Legal dues (difference of minimum wages, bonus etc) paid to the deceased and injured workers by Factory management are provided in following **Table 10** and as per letter from Govt Labor Officer which is attached as **Annexure-XIV**.

TABLE 10 LEGAL DUES PROVIDED BY THE INDUSTRY

Sr No	Name of Deceased Person	M/F	Legal Dues (INR) from Industry
1	Sachin Madan Ghodke	M	72,024.00
2	Manda Bhausahab Kulat	F	20,898.00
3	Surekha Manohar Tupe	F	31,639.00
4	Archana Venkat Kawade	F	60,094.00
5	Mahadevi Sanjay Ambare	F	22,671.00
6	Mangal Baban Margale	F	31,962.00
7	Sunita Rahul Sathe	F	24,767.00
8	Trishala Sambhaji Jadhav	F	20,898.00
9	Sangita Maruti Polekar	F	22,026.00
10	Sheetal Dattatray Khopkar	F	20,737.00
11	Geeta Bharat Diwalkar	F	20,414.00
12	Sarikha Chandrakant Kudale	F	17,029.00
13	Seema Sachin Borade	F	21,220.00
14	Dhanashri Rajaram Shelar	F	15,000.86
15	Sangita Ulhas Gonde	F	31,317.00
16	Atul Laxman Sathe	M	23,059.00
17	Suman Sanjay Dhebe	F	30,994.00
		Total	4,86,748.86

As compensation/ex-gratia Rs 17 lacs (Industry+ State Govt+ Central Govt) declared for kin to each deceased person, out which Rs. 15 lacs already been paid to kin to each deceased person whereas Rs. 2 lacs yet to be paid.

In total, Rs. 2.55 Crore (Rs. Two Crore fifty-five lacs) i.e. Rs. 1.7 Crore by Industry & Rs. 85 lacs by State Govt) paid to the deceased persons (17 Nos) and Rs 25,400/-

(Rs. Twenty-five thousands four hundred) injured persons (2nos.). The medical expenses (Medicine & hospital charges) for all injured persons have been given by the industry. The industry has paid total Rs. 4,86,748 towards legal dues to the deceased persons.

The committee recommends to give the compensation/ex- gratia amount which comes out to be maximum out of three compensations/ex-gratia amount viz (I) compensations/ex-gratia amount declared by State, Central & Industry Management (para 11.2.1) (II) As per Employee Compensation Act 1923 (para 11.2.2 (A)) (III) As per Hon'ble Supreme Court matters (para 11.2.2 (B), as given in **Table 9**). Accordingly, committee would request to Hon'ble NGT to consider additional compensation where it exceeds compensation/ex-gratia (i.e. Rs. 17 lacs) declared by State, Central Govt & Industry Management, as shown in **Column I in Table 9** above, to the kin of deceased persons.

As very meagre amount (Rs. 12,700/- each) has been paid to the injured (grievous/minor) person, Rs. 5,00,000 in case of grievous injury and Rs. 2,50,000 in case of minor injury to be paid as interim compensations and final compensation may be paid based on the nature of injury/disability certificate by the District Administration.

12. APPLICABILITY OF MANUFACTURE, STORAGE AND IMPORT OF HAZARDOUS CHEMICAL RULES, 1989 (MSIHC RULES 1989) AND PROVISIONS THERE OFF

It is mentioned in the para 5 of the Hon'ble NGT order dated 16/06/2021 that *“The unit is using raw material such as sodium chlorite, sodium bisulphate, sodium bicarbonate, adipic acid, chlorine some of which are specifically mentioned in Part-II of Schedule 1 and also Schedules 2 and 3 to the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 (“the 1989 Rules”) and thus covered*

by the definition of hazardous chemical under Rule 2(e) of the said rules. In such a case, the site has to be approved under Rule 7. Safety report has to be prepared and safety audits have to be conducted under Rule 10, onsite emergency plan is to be prepared under Rule 13 and off-site emergency plan is to be prepared under Rule 14. There is further requirement of conducting mock drills under Rule 13(4).”

Products, raw material (Chemicals) used by the Industry and its name as per list of chemicals part-1 Schedule-3 of MSIHC Rules 1989 & threshold quantity specified in the column 3 & 4 of Schedule-3 MSIHC Rule 1981 are given in following **Table-11.**

TABLE 11
PRODUCTS, RAW MATERIAL (CHEMICALS) USED BY INDUSTRY

Sr. No.	Product(s)/ Raw Material(s)	Quantity per month	Sr No. of chemical as per list of chemicals part-1 Schedule-3 of MSIHC Rules 1989	Threshold quantity specified in the column 3 & 4 of Schedule 3 MSIHC Rule 1981
	PRODUCT(S)			
01	Chlorine Dioxide Powder	25 MT/M	Not Listed.	Not Listed.
02	Chlorine Dioxide Tablets	15 MT/M	Not Listed.	Not Listed.
03	Chlorine Dioxide Gel-	5 MT/M	Not Listed.	Not Listed.
	RAW MATERIAL(S)		Not Listed.	Not Listed.
01	Sodium Bisulphate	11 MT/M,	Not Listed.	Not Listed.
02	2 Blend Adipic Acid	1 MT/M	Not Listed.	Not Listed.
03	Sodium Bicarbonate	4 MT/M	Not Listed.	Not Listed.
04	SDIC 60% GR	MT/M,	Not Listed.	Not Listed.
05	Calcium Chloride	4MT/M,	Not Listed.	Not Listed.
06	Lactose Fonterra	3 MT/M,	Not Listed.	Not Listed.

07	Sodium Chlorite	2 MT/M	Not Listed.	Not Listed.
08	Sodium Persulphate	1 MT/M,	Not Listed.	Not Listed.
09	MgSo4- Magnesium Sulphate	1 MT/M	Not Listed.	Not Listed.
10	Copper Sulphate	0.6 MT/M,	Not Listed.	Not Listed.
11	Emulsifier	150 Kg/M,	Not Listed.	Not Listed.
12	Urea Technical	400 Kg/M,	Not Listed.	Not Listed.
13	Sodium Meta Silicate	300 Kg/M	Not Listed.	Not Listed.
14	Sodium CMC	260 Kg/M	Not Listed.	Not Listed.
15	Talk Soap Stone	100 Kg/M	Not Listed.	Not Listed.
16	Sodium Citrate	200 Kg/M	Not Listed.	Not Listed.
17	Sodium Pyrophosphate	200 Kg/M	Not Listed.	Not Listed.
18	Soda ash	200 Kg/M	Not Listed.	Not Listed.
19	Caustic Soda Prills	150 Kg/M	Not Listed.	Not Listed.
20	Sodium Poly Acrylate	80 Kg/M	Not Listed.	Not Listed.
21	Cross Providin	150 Kg/M	Not Listed.	Not Listed.
22	Sodium Sulphate	120 Kg/M	Not Listed.	Not Listed.
23	Very highly flammable liquids	Approximate 5 MT.	Part II Sr. no. 3 1500 Ton	10,000 Ton

The industry was using the hazardous chemicals like Sodium chlorite, Sodium Dichloro Iso Cyanurate 60%, Sodium Per Sulphate which meets the criteria laydown in the Part I of Schedule-1 and chemical Sodium Hydroxide which is listed in Part II of Schedule 1. Thus, all these chemicals are hazardous chemicals as per the rule 2(e) of Manufacture, Storage and Import of Hazardous Chemical Rules, 1989.

In addition, there was refilling and storage of Iso Propyl Alcohol-based sanitizer at the time of accident which is “very highly flammable liquids” as per part I of Schedule 1. Other than IPA although the chemicals satisfy the criteria mentioned in Part I of Schedule 1 and out of which Sodium Hydroxide is listed in Part II of Schedule 1, but the chemicals

other than IPA are not listed in Part I or Part II Schedule 3. Also, the quantity of chemical (IPA) is much less than threshold quantity mentioned in the said schedule.

In this regard, it is to submit that as per the Sub-rule 1 of Rule 6 of MSIHC Rules, 1989 “Rules 7 to 15 shall apply to - (a) an industrial activity in which there is involved a quantity of hazardous chemical listed in Column 2 of Schedule 3 which is equal to or more than the quantity specified in the entry for that chemical in Column 3 & 4 (Rules 10-12 only for Column 4); and (b) isolated storage in which there is involved a quantity of a hazardous chemical listed in Column 2 of Schedule 2 which is equal to or more than the quantity specified in the entry for that chemical in Column 3 [3 & 4 (rules 10-12 only for column 4).

As per information provided in **Table 11**, it can be inferred that threshold quantity of hazardous chemical used/stored in the industry was less than threshold quantity specified in the column 3 & 4 of Schedule 3 appended to MSIHC Rules, 1989, therefore, rules 7 to 15 of said MSIHC Rule are not applicable to the industry. The industry is not a Major Accident Hazard (MAH) unit. The Rules 7 to 15 of the said Rules are:

7. Approval and notification of sites
8. Updating of the site notification following changes in the threshold quantity
9. Transitional provisions
10. Safety Reports and Safety audit reports
11. Updating of reports under rule 10
12. Requirement for further information to be sent to the authority
13. Preparation to on-site emergency plan by the occupier
14. Preparation of off-site emergency plan by the authority
15. Information to be given to persons liable to be affected by a major accident

13. THE OFFSITE DISASTER MANAGEMENT PLAN (DMP) FOR PUNE DISTRICT: A BRIEF OVERVIEW

A detailed offsite disaster management plan (DMP) for Pune district is available with the DISH authorities. The plan is prepared in accordance with the provisions of Rule 14 of The

Manufacture, Storage and Import of Hazardous Chemical Rules, 1989. There are 59 Major Accident Hazard unit (MAH Unit) installed across the Pune district. Details pertaining to each MAH unit, the chemicals handled and stored, are also available. The DMP also contains the names of the key agencies, of responsible persons, along with their contact details. The DISH office also has fact sheet for each MAH installation which provides details about the hazard mitigation infrastructure available with respective MAH unit. There are two MAH Units are as detailed in following **Table-12** in the Mulshi Taluka of Pune District where the Industry where fire incident took place.

TABLE:12 MAH UNITS IN MULSHI TALUKA DIST PUNE

SR. NO.	NAME OF THE MAH INSTALLATIONS	HAZARDOUS MATERIAL STORED/USED (MAXIMUM QTY)	MAIN CONTROLLE R/ PHONE NO.	INCIDENT CONTROL LER
1	Adient India Pvt. Ltd., Plot No.1, Sr.No.235 & 245, Hinjewadi, Mulshi, Dist-Pune – 411 057.	Toluene Di-isocyanate- 60 Ton	Mr. Satish Kulkarni H.R. Manager 02066738766	Mr. Shrikant Bhosale HSE& E 02066738729
2	Dimple Chemicals and Services Pvt. Ltd,Gat. No. 281, Village Ghotawade, Tal. Mulshi, Dist. Pune.	Ethylene Oxide- 7 Ton	Mr. Yogesh Jadhav 9850055963	Mr. Haresh Patil 8308835125

There is also District Crisis Group in accordance with Rule 8 of The Chemical Accidents (Emergency Planning, Preparedness and Response) Rules – 1996. Further, there are 5 Local Crisis Groups formed according to the geographical densities of the industries. Contact details of the concern members are included in the list mentioned in the plan. Functions of various crisis groups are also described in the plan. Control measures in event of leakage of widely used chemicals are provided in the plan. Also, there is a directive to all stakeholders to install WISER mobile app which gives information regarding most of the chemicals along with dos and don'ts during an emergency.

The DMP describes the necessity of the mitigation of disasters and the roles of various stakeholders that is required to be performed during an emergency. The MAH installations

conduct mock drills as per their onsite emergency plan; also, there is an involvement of NDRF team in few mock drills as its base camp is located in Pune Districts. Such drills are equivalent to the offsite drill. Other than district crisis group members contact details of other important contact numbers are included in the plan. The complete details of the DMP are included as an **Annexure-XVII**.

14. CONCLUSIONS

Based on the Hon'ble NGT aforesaid order, the present report attempts to document the key aspects of the major chemical accident that occurred on 7th June 2021 at the site of M/s. SVSAT situated in the village of Urawade, Tal. Mulshi, Dist. Pune, which claimed the life of 17 employees. The immediate physical cause of the accident was an ignition which originated in a defective sealing machine, and escalated into a major fire due to the presence of an array of oxidizing and flammable substances that were available onsite. The root causes were identified to be human errors which issued out of a management failure to address the problem of the defective sealant machine ahead of the actual accident, in spite of sufficient *a priori* indications, that were also communicated by the employees to the senior officers. Post-accident investigations have revealed a significant number of non-compliances by the M/s. SVSAT, including unlicensed handling and trading in Iso-Propyl Alcohol (highly flammable substance) which is likely to have contributed to the escalation of the accident, received primary NOC but not obtained the final NOC from Fire Department, the work already started in new building without bringing in the knowledge of fire department etc

Various non-compliances observed, enlisted and different departments have initiated action, as above in para 9.0, against industry/owner under violations of various provisions under Acts/Rules such as Factories Acts 1948, Water (P & CP) Act 1974 & Air (P & CP) Act 1981, HOW (M & TM) Rules 2016, Labour Acts such as Minimum Wages Act, 1948; Payment Of Wages Act,1936; Payment of Gratuity Act,1972; Under H R A Act, 1983; Maternity Benefit Act, 1961 and Equal Remuneration Act,1976. The cases are filed by DISH and Labour Department in CJM Pune against industry/owner under violations of

various provisions under Acts/Rules such as Factories Acts 1948 and Labour Acts such as Minimum Wages Act, 1948; Payment Of Wages Act,1936; Payment of Gratuity Act,1972; Under H R A Act, 1983; Maternity Benefit Act, 1961 and Equal Remuneration Act,1976.

Considering the non-compliance of provisions under Environmental Acts i.e. establishment & operation of the industry, bottling/handling of IPA alcohol-based sanitizer without consents under the Water (P & CP) Act 1974 & Air (P & CP) Act 1981, the committee has found appropriate to calculate Environmental Compensation (EC) as per CPCB Methodology/formula. Accordingly, EC i.e. Rs. 1,98,50,000/- (Rs. One crore ninety-eight lac fifty thousand only) is calculated, and is recommended to impose towards damage to the environment. Further, waste generated due to fire incident shall be disposed to CHWTSDF immediately and report the compliance with manifest as per Hazardous & other Waste (T & TM) Rules, 2016 and to take scientific measures to avoid the nuisance due to generated waste in any form in the fire accident and dispose the same after suitable treatment.

Due to fire accident, 17 people (Female-15, Male-02) lost their life and two got injured. Two injured persons were admitted to Sanjivani Hospital Deccan Pune and discharged from hospital after stay for about a month's time in Hospital. Medical expenses have been provided by Factory Management. There is no loss of no-human life, public & damaged to other property.

As compensation/ex-gratia Rs 17 lacs (Industry+ State Govt+ Central Govt) declared for kin to each deceased person, out which Rs. 15 lacs already been paid to kin to each deceased person whereas Rs. 2 lacs yet to be paid which is not yet received by District Administration for the disbursement. In total, Rs. 2.55 Crore (Rs. Two Crore fifty-five lacs) i.e. Rs. 1.7 Crore by Industry & Rs. 85 lacs by State Govt) paid to the deceased persons (17 Nos) and Rs 25,400/- (Rs. Twenty-five thousands four hundred) injured persons (2nos.). The industry has paid total Rs. 4,86,748 towards legal dues to the deceased persons.

The committee recommends to give the compensation/ex- gratia amount which comes out to be maximum out of three compensations/ex-gratia amount viz (I) compensations/ex-gratia amount declared by State, Central & Industry Management (para 11.2.1) (II) As per Employee Compensation Act 1923 (para 11.2.2 (A)) (III) As per Hon'ble Supreme Court matters (para 11.2.2 (B), as given in **Table 9**). Accordingly, committee recommended to consider additional compensation where it exceeds compensation/ex-gratia (i.e. Rs. 17 lacs) declared by State, Central Govt & Industry Management, as shown in Column I in **Table 9** above, to the kin of deceased persons.

As very meagre amount (Rs. 12,700/- each) has been paid to the injured (grievous/minor) person, Rs. 5,00,000 in case of grievous injury and Rs. 2,50,000 in case of minor injury to be paid as interim compensations and final compensation may be paid based on the nature of injury/disability certificate by the District Administration.

Legal dues (difference of minimum wages, bonus etc) paid to the deceased and injured workers by management of industry. Employee's State Insurance Corporations (ESIC) (Ministry of Labour & Employment, Govt of India) has processed the pension disbursement to the legal heirs of deceased and injured persons as per the ESI Act – 1948.

As per information provided in **Table 11** it may be inferred that threshold quantity of hazardous chemical used/stored in the industry was less than threshold quantity specified in the column 3 & 4 of Schedule 3 appended to MSIHC Rules, 1989, therefore, the rules 7 to 15 of said rule are not applicable to the industry. The industry is not a Major Accident Hazard (MAH) unit.

It is gathered that Urawade/Pirangut area are having sizable amount of industries, however, they are devoid of basic infrastructure such as road, health care centres / ambulance services, hospitals and fire stations which are very much essential in such accident cases.

Based on the findings of the present investigation, a set of future remedial measures and select general recommendations for systemic improvement in respect of all other similar

factories in the region have been formulated. These are expected to be supported by the existent Disaster Management Plan for the Pune district.

15. RECOMMENDATIONS

- Actions against the owners of the industry for the various non-compliances should be expedited by respective departments.
- Considering the non-compliance of provisions under Environmental Acts i.e. establishment & operation of the industry, bottling/handling of IPA alcohol-based sanitizer without consents under the Water (P & CP) Act 1974 & Air (P & CP) Act 1981, Environmental Compensation (EC) Rs. 1,98,50,000/- (Rs One crore ninety-eight lac fifty thousand only) towards damage to the environment may be recovered from the industry.
- Waste generated due to fire incident shall be disposed to CHWTSDF immediately and to take scientific measures to avoid the impact due to generated waste in any form and dispose the same as per Hazardous & other Waste (T & TM) Rules, 2016.
- Additional compensation where it exceeds compensation/ex-gratia (i.e. Rs. 17 lacs) declared by State, Central Govt & Industry Management, as shown in Column I in **Table 9**, to the kin of deceased persons may be considered based on the maximum out of three compensations/ex-gratia amount viz (I) compensations/ex-gratia amount declared by State, Central & Industry Management (para 11.2.1) (II) As per Employee Compensation Act 1923 (para 11.2.2 (A)) (III) As per Hon'ble Supreme Court matters (para 11.2.2 (B), as given in **Table 9**).
- Injured persons with grievous & minor injury should be paid Rs. 5,00,000/- & Rs. 2,50,000 as interim compensations respectively, and based on the nature of injury/disability certificate further compensation may be computed and may be provided to them, as Rs. 12,700/- paid to each injured person only.

16. SUGGESTED FUTURE REMEDIAL MEASURES

This section outlines a set of plausible remedial measures and recommendation to avoid similar accidents in future in respect of the factory under consideration. They are enumerated below.

- a. SVSAT need to restructure the work process so that the minimum possible hazardous raw materials are brought to the production area, and also need to ensure and after completion of the production process (i.e., packing) the same is transferred to a separate storage area so that there is no accumulation of hazardous materials in the production area.
- b. Flameproof fittings shall be used where highly flammable liquids or other materials are used/handled/stored/processed.
- c. MSDS of Chemicals used shall be displayed in work area in the language understood by majority of workers. Compatibility of chemical storage shall be checked as per MSDS of the chemical.
- d. In the event of any maintenance and / or repair activity which can affect the normal functioning of all/any equipment, all related equipment shall be shut down. Only when the maintenance activity is concluded satisfactorily and the necessary repair is undertaken should all other equipment be operated.
- e. During all maintenance/repair and normal operation a competent person with the requisite experience must be present at site. The same or additional person also need be available to manage any abnormality or emergency arising during operation.
- f. If there is change in production process the necessary approval from all concern departments shall be obtained.
- g. Periodic training of worker on normal and emergency management shall be conducted.
- h. Safety audit shall be conducted as per safety audit rules-2014.

17. GENERAL RECOMMENDATION FOR SYSTEMIC IMPROVEMENT IN RESPECT OF ALL OTHER SIMILAR FACTORIES

Hon'ble NGT order suggests for the development of a common set recommendations that may apply to all other factories engaged in similar operation and/or structure. While being specific to an extent, the measures mentioned in section 8 are generally applicable to all similar industries to improve internal process of safety management. However, these need to be coupled with broad systemic improvements for better governance. Accordingly, the following additional recommendations are proposed.

- Appropriate degree of co-ordination between the various concerned government agencies needs to be ensured so that all necessary compliances that need to be achieved by the industry in question are tracked and verified. The authorities need to be approached in the following order: District Administration, District Industries Centre, State Electricity Board, State Pollution Control Boards and Department of Industrial Safety and Health (DISH). On receiving any application from a prospective industry all agencies need to become informed simultaneously. An online portal may be developed to enable this information sharing.
- Provisions for fire prevention and fighting are more rigorous and hence updated in the Maharashtra Fire Prevention and Life Safety Measures Act, 2006 than provisions of Factories Act- 1948. Therefore, any manufacturing in a factory dealing with hazardous materials shall not be permitted unless final "No Objection" certificate is issued by respective authorities under said act.
- Approvals for establishment of an industrial unit shall be granted in the following sequence so as to ensure all necessary compliances: Consent to Establishment / Provisional Fire NOC / Plan Approval from DISH / Approval of Layout Drawing by local Planning Authority (such as Industrial Development Corporation and Regional Development Authority) / Plan approval by FDA (In case of

Pharmaceutical and Food processing units). Drawing approval by PESO (If applicable) can occur in parallel. For allowing production to commence Consent to Operate followed by final Fire NOC, PESO approvals, FDA approval if applicable and finally license by DISH must be secured. Also, intimation need be given to ESIC and PF authorities for enrolment of workers for social security facilities.

- DISH Maharashtra is presently working with one third manpower of sanctioned post. There are two levels of the inspectors one is Deputy director and another is Assistant Director. For deputy director against sanction of 60 only 33 officers are on board. For the post of Assistant Director (sanction of 45 Posts) there is no officer available presently. This situation renders regulatory enforcement difficult and inefficient by the relevant enforcement departments. It is suggested that the Government of Maharashtra takes the necessary steps to recruit the necessary number of officers and also ensure their empowerment.
- Areas where Industrial development took place other than notified industrial area (MIDC) needs basic infrastructure such as road, health care centres/ ambulance services, hospitals and fire stations.

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Item No. 01

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 130/2021

In re: News item published in The Times of India dated 08.06.2021 titled
“**18, mostly women, killed in fire at Pune chemical unit**”.

Date of hearing: 16.06.2021

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE MR. JUSTICE M. SATHYANARAYANAN, JUDICIAL MEMBER
HON'BLE MR. JUSTICE BRIJESH SETHI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Respondents: Mr. Rajkumar, Advocate for CPCB
Ms. Mansi Joshi, Advocate for MPCB
Ms. Swati Pandit, Advocate for DM, Pune
Mr. S.P. Rathod, Director, Industrial Safety & Health, Pune, in person

ORDER

1. Proceedings have been initiated in the present matter on the basis of the media report dated 08.06.2021 in ‘The Times of India’ under the heading “18, mostly women, killed in fire at Pune chemical unit”¹ in the process of working of a chemical unit - SVS Aqua Technologies, Plot No. 43/44/45 Gut No. 411 at Village Urawade, Taluka, Mulshi, District Pune, Maharashtra.

2. The matter has been listed for hearing after advance notice dated 08.06.2021 to Maharashtra State Pollution Control Board (Maharashtra State PCB), Central Pollution Control Board (CPCB), District Magistrate, Pune, Director, Industrial Safety and Health (DISH) Maharashtra and SVS Aqua Technologies. In response to the notice, CPCB, State PCB,

¹ <https://timesofindia.indiatimes.com/city/pune/18-mostly-women-killed-in-fire-at-pune-chemical-unit/articleshow/83310219.cms>

District Magistrate, Pune and DISH have entered appearance. There is no appearance on behalf of the unit in question.

3. Response has been filed on behalf of the District Magistrate, Pune and DISH Maharashtra. In the response dated 14.06.2021 filed on behalf of the District Magistrate, Pune following version has been mentioned:

“ xxx.....xxx.....xxx.....xxx

*A Fire incidence occurred at a chemical factory in village Urawade, Tal. Mulshi, Dist. Pune on 07/06/2021. **Total 15 Women and 2 Male labours were deceased in the said incidence.** In view of the incidence occurred in the company namely SVS Acqua Pvt Ltd situated at village Urawade, Tal. Mulshi, Dist. Pune the District Magistrate took serious cognizance. The D.M. Pune being a President, Disaster Management Authority Pune by order dated 07/06/2021 constituted a committee under the Chairmanship of SDM Maval including, Additional Director, Industrial Safety and Health, Joint Director Industry, Deputy Commissioner Labour, Regional Officer MPCB, Executive Engineer MSEB (Rural), Fire Officer PMRDA and Tahsildar Mulshi. The D.M. Pune directed the committee to investigate deeply and to file a report. The order of constituting a committee is annexed for your kind perusal.*

The said Committee inspected the site and each authority submitted the detail inquiry report on 09/06/2021.

The committee observed as follows:

*The SVS Aqua Pvt. Ltd. is situated in Gat no.411/plot no.43, 44, and 45 at village Urawade, Tal. Mulshi, Dist. Pune. The factory is registered with the Department of Industrial Safety and Health. The factory is having a capacity of 48 workers. The factory is having permission of to produce Clo₂ tablets and powder for water purification by formulation process. For that purpose **they are having raw material such as sodium chlorite, sodium bisulphate, sodium bicarbonate, adipic acid** and packing material. The MPCB has issued consent to operate on 10/09/2020 however the factory was running without any consent i.e. from year 2016 to 2020. The Additional Commissioner of Labour Pune Division stated in its report that, the said factory is registered under the Factories Act, 1948 and produces chemical water purification tablets. On 07/06/2021 from 04.00 to 4.30pm there was a explosion and fire broke out in the packing department. The names of some deceased are not registered under the Employees State Insurance Scheme. The Fire Department and Office of Industrial Safety and Health submitted the same report.*

After perusing the reports submitted by different departments, following discrepancies have been found at the factory place:

- a) *Except the permission granted by the Industry and Health Department flammable substances were stored in the place.*
- b) ***The factory was not informed about the large stock of flammable substances to the Industry and Health Department.***
- c) ***The flammable raw material storage place and work place are same and hence large number of chemicals exploded and fire went out of control.***
- d) ***The company not submitted self certification before the Electric Inspector Yervada.***
- e) ***The fire may increase higher due to the stock of sanitizer and due to the sodium chloride there were spread of black smoke and hence the labour cannot exit safely.***
- f) ***Company only received primary no objection certificate from Fire Department. The Company and the work already started in new building however this fact never brought to the notice of fire department. The primary no objection certificate is not the final NOC from the said department.***
- g) ***There is no final NOC from the Fire Department.***
- h) ***There was no any fire extinguisher in the premises.***
- i) ***There is a possibility of production flammable material other than the product mentioned in the consent letter issued by MPCB.***
- j) ***At the time of investigation the company owner stated that, they have started production in the year 2016 without consent of MPCB. From the available documents it seems that, the MPCB issued consent on 10/09/2020 it means they have worked without any consent i.e. from year 2016 to 2020.***
- k) ***In view of the information received from Labour Department and the interview of the workers against the said company, necessary action will be taken under the provisions of law. The report submitted by the committee is annexed herewith for kind perusal.***

The factory owner stated in written that, they are going to provide financial help of Rs. 5, 00,000/-per person to the legal heirs of the deceased. The State Government of Maharashtra, Chief Minister Relief Fund have granted Rs. 5,00,000/-per person to the legal heirs of the deceased. Further the Hon'ble Prime Minister has sanctioned Ex-gratia out of Prime Ministers Relief Fund of Rs. 2,00,000/-each to the legal heirs of the deceased. The Collector office assured that the same will be disbursed in to the account of the legal heirs as earlier as possible.

A FIR has been lodged against the owner of the factory and offence has been registered against them in Paud Police Station u/s 304, 285, 286 1/w of IPC. The factory owner is in police custody as on today.”

4. On behalf of the DISH Maharashtra, following action taken report has been filed:

i. This office received the information about the incidence of fire in M/s SVS Aqua Technologies LLP., Sr No.43/44/45, Gat No.411,Uravade, Taluka:- Mulshi, District : Pune, - 412111.at @5.45 pm. on mobile (whatsapp). In this incident of fire, 17 workers including 15 female workers and 2 male workers died and two workers are injured and major damage to the plant, machinery, raw material & finished goods has taken place.

ii. Our officers from Pune office visited the site on the same day i.e on 07.06.2021 at @ 6.30 pm. Officers observed that.

a) There was smoke at the place and cooling and rescuing operation was going on.

b) During the visit, police and fire fighters informed that 17 workers were trapped in the fire and same were totally burnt.

c) Till 11.30 pm cooling operation was going on by fire brigade.

d) Shri S.P. Rathod, Director of Industrial Safety and Health, Maharashtra visited the site on 08.06.2021.

iii. The respondent industry ie M/s SVS Aqua Technologies LLP., Sr No.43/44/45, Gat No.411,Uravade, Taluka:- Mulshi, District : Pune made an application for grant of licence under Factories act 1948 on 04.03.2021. Factory is having license number 13841 for 50 workers and 100 HP installed power valid till December-2022. But it was learnt that factory was operational since last 2 to 3 years.

iv. The factory has taken permission from this Department for manufacturing of chlorine dioxide tablets, powder and gel by using Sodium Bisulphate, sodium chlorite, Sodium per sulphate and Magnesium Sulphate. But at the time of visit, substantial stock of alcohol (IPA) based plastic sanitizer bottles was found in the factory. That means sanitizer packing/filling was also carried out in this factory. Documents found at the site and statements also confirms this.

v. Name of Directors of the factory : i) Shri Nikunj Bipin Shah ii) Shri Bipin Jayantilal Shah iii) Shri Keyur Bipin Shah

vi. About Incident of Fire : From site visit and statement of workers it was revealed that there were two rooms in the factory where manufacturing process was carried out. Commonly known as Process room-1 and Process room-2. On the day of accident workers reported factory at about 9:00 a.m. and started working in the process room-1 and room-2.

Workers were engaged in the filling of 5 kg pouches of Sodium Chlorite powder for making pouches of component A. On the day of

accident 16 workers from the list of deceased workers were working in process room-2. One female worker was working in the laboratory located on first floor. In process room 2 components B of 5 Kg pouch packed in inner pouch was manufactured and stacked.

At @ 3.45 pm suddenly a major fire was observed in room no 1 and it spread into room no 2 within fraction of seconds as the door between room no 1 and 2 was kept open.

The worker working in room-1 escaped from the room. All person working in process room-2 was unable to escape from the room inspite of two exits available one from room 1 and one from room2. Heavy fire made it impossible for workers to escape from room 2 and total 17 workers died due to burn injuries.

vii. This Directorate has passed a closure order under section 40(2) of Factories Act- 1948 on 09.06.2021 to the factory.

viii. This directorate is carrying out a detail enquiry of this incident by collecting the necessary evidence, regarding of worker statements, inspection of the accident site etc.

ix. **This directorate will be issuing show cause notice to the Occupier of this factory regarding the contraventions which will be observed during the course of enquiry and file the prosecution in the court of law under the Factories Act- 1948.**

x. The management of factory has declared an ex-gratia amount of Rs. 5 lakh each to the legal heirs of the deceased. The Government of Maharashtra has declared an ex-gratia amount Rs. 5 lakh each to the legal heirs of the deceased and Rs. 50,000/- to the injured workers. The Central Government has declared an ex-gratia amount of Rs. 2 lakh each to the legal heirs of the deceased. This ex-gratia amount is in addition to legal compensation amount.

xi. Director of Industrial Safety and Health, Maharashtra and Additional Director (I/C) of Industrial Safety and Health, Pune will be joining the video conferencing on 16 the June 2021.”

5. We have heard learned Counsel appearing for the CPCB, State PCB, District Magistrate, Pune and DISH, Maharashtra in person. According to the stand of the District Magistrate, the unit in question started functioning in the year 2016 but ‘Consent to Establish’ was taken only on 10.09.2020 from the State PCB. It is further clear that 17 persons died in the incident dated 07.06.2021. The unit is using raw material as sodium chlorite, sodium bisulphate, sodium bicarbonate, adipic acid, chlorine some of which are specifically mentioned in Part-II

of Schedule 1 and also Schedules 2 and 3 to the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 (“the 1989 Rules”) and thus covered by the definition of hazardous chemical under Rule 2(e) of the said rules. In such a case, the site has to be approved under Rule 7. Safety report has to be prepared and safety audits have to be conducted under Rule 10, onsite emergency plan is to be prepared under Rule 13 and off-site emergency plan is to be prepared under Rule 14. There is further requirement of conducting mock drills under Rule 13(4). The reports show that the cause of incident was explosion and fire in the packaging department. There were several deficiencies in functioning of the unit including storing flammable substances, not informing the concerned department about the same, not providing self-certification to the concerned authority, no final NOC has been taken from the fire department, there was no fire extinguisher. No compensation has been paid to the victims. There is no assessment of damage to the environment. The authorities have not shown what remedial measures are planned to prevent such incidents in future. Closure order has been passed under the Factories Act, 1948. Chemical Accidents (Emergency Planning, Preparedness and Response) Rules 1996 are also attracted. Breach of statutory authorities in performing their duties is also a question. There may be several other units similarly placed having potential of such incidents.

6. We are informed by learned Counsel for the CPCB that all the State Boards/PCCs have been required to take precautionary measures in view of several recent incidents but the Maharashtra State PCB has failed to take requisite measures.

7. During the hearing, the DISH Maharashtra submitted that inspections are carried out only as per roster and thus no inspection was carried out in respect of the unit in question under the Factories Act. Attention of the officer has been drawn to the 1989 Rules under which the Chief Inspector of Factories is the authority specified for compliance of several Rules and the District Magistrate is the authority for preparation of off-site emergency plan and also for taking steps under the 1996 Rules. The District Magistrate is also the Chairman of the District Disaster Management Committee, apart from being head of the District Crisis Group under the 1996 Rules.

8. In view of above, substantial questions of environment relating to compliance of the 1989 and 1996 Rules, framed under the Environment (Protection) Act, 1986 (EP Act), falling in schedule to the NGT Act, 2010 arise. It is necessary to determine the above questions and if necessary, award relief under Section 15 of the NGT Act to the victims and for restoration of the environment after determining the liability of the persons engaged in such activity as well as require remedial action to prevent measures to avoid recurrence of such incidents in future. Further, it is necessary to consider how the PCB should ensure action for not taking CTE and CTO before production and what conditions should be imposed in CTE/CTO to ensure that such units take appropriate Risk Policy to cover such risks so as to make available promptly insurance amount to the victims.

9. While issuing notice to SVS Aqua Technologies, District Pune, Maharashtra, MoEF&CC, CPCB, State of Maharashtra, DISH Maharashtra, Maharashtra State PCB and District Magistrate, Pune by e-mail, we constitute a five-member joint committee comprising of CPCB,

Maharashtra State PCB, DISH, Maharashtra, District Magistrate, Pune and IIT Bombay (Chemical Engineering Department) **to ascertain the cause of the incident, persons responsible, the extent of damage caused, the extent of compensation required to be paid for damage to the environment as well as for loss of lives, or the injuries and steps required to be taken for preventing any such occurrence in future on the same pattern as the Tribunal has dealt with such accidents in the recent past.**² The nodal agency for coordination and

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- i. Order dated 01.06.2020, relating to incident of gas leak dated 07.05.2020 in **LG Polymers India Pvt. Limited** at Vishakhapatnam, resulting in death of 11 persons and injuries to more than 100, apart from other damage (OA No. 73/2020, In re: Gas Leak at LG Polymers Chemical Plant in RR Venkatapuram Village Visakhapatnam in Andhra Pradesh);
- ii. Order dated 03.02.2021, relating to incident dated 03.06.2020 in a chemical factory, **Yashyashvi Rasayan Pvt. Ltd.** at Dahej, District Bharuch, Gujarat resulting in deaths and injuries and other damage (OA No. 85/2020) (Earlier OA 22/2020) (WZ), Aryavart Foundation through its President vs. Yashyashvi Rasayan Pvt. Ltd. & Anr.);
- iii. Order dated 19.02.2021, in relation to incident of **oil well blow out on 27.05.2020 at Baghjan in the Tinsukia District of Assam** resulting in deaths, injuries and damage to the environment (OA No. 43/2020(EZ), Bonani Kakkar vs. Oil India Limited & Ors.);
- iv. Orders dated 06.07.2020 and 22.12.2020, relating to incident dated 30.06.2020 on account of gas leakage at **Sainor Life Sciences** factory at Parawada in industrial area on the outskirts of Vishakhapatnam (OA No. 106/2020, News item published in the local daily "Economic Times" dated 30.06.2020 titled "Another Gas Leakage at Vizag Factory kills two, critically injures four...");
- v. Orders dated 08.07.2020 and 22.12.2020, dealing with the incident dated 01.07.2020 resulting in death of 6 person and injury to 17 due to blast of boiler in **M/s Neyveli Thermal Power Station** (NLCIL), Cuddalore (OA No. 108/2020, News item published in the "Indian Express" dated 01.07.2020 titled "Tamil Nadu Neyveli boiler blast: 6 dead, 17 injured") and;
- vi. Orders dated 23.07.2020 and 22.12.2020, in relation to incident of **fire engulfed the chemical plant of Visakha Solvents Ltd**, Vizag on 13.07.2020 at Ramky CETP Solvents building in Pharma City resulting in injuries (OA No. 134/2020, News item published on 13.07.2020 in the local daily named "India Today" titled "Massive fire engulf Vizag chemical plant, explosions heard, injuries reported").
- vii. Order **dated 18.12.2020**, in relation to incident of **explosion in a plastic recycling factory at Sujapur in Malda on 1.12.2020** resulting in death of six persons, including two minors and serious injuries to four persons (OA No. 272/2020, News item published in the "Times of India" dated 20.11.2020 entitled "Six killed as blast tears through Malda Plastic recycling factory").
- viii. Order dated **18.12.2020**, in relation to incident of **methane gas leak in a sugar factory** called Lokenete Bapurao Patil Agro Industries Ltd. in Mohol Taluka of Solapur District, Maharashtra on 21.11.2020 resulting in deaths and injuries and other damage (OA No. 274/2020, News item published in the "Indian Express" dated 23.11.2020 entitled "Maharashtra: Two Killed, eight injured in methane gas leak in sugar factory").
- ix. Order dated 08.01.2021, in relation **to Gas Leak in Agro Company** (O.A No. 107/2020, In RE: News item published in the local daily "Indian Express Sunday Express" dated 28.06.2020 titled "Gas Leak in Agro Company Claims life of one")
- x. Order dated **04.06.2021**, in relation to News item published in Navbharat Times dated 24.12.2020 titled "**Gas leaks in IFFCO Plant, 2 Officers dead**" (O.A No. 04/2021, In re : News item published in Navbharat Times dated 24.12.2020 titled "Gas leaks in IFFCO Plant, 2 Officers dead")

compliance will be the CPCB and the State PCB. The committee may visit the site preferably within next two weeks and give its report within three months by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. Simultaneously, the report may also be uploaded on the website of the State PCB to enable the concerned stakeholders to access the same and file their response, if any.

10. Except for visit to the site at least once, the Committee will be free to conduct its proceedings online. It will be free to take the assistance from any other expert/organization. The Committee may suitably interact with the stakeholders and, apart from considering the present incident, also consider remedial measures for preventing such incidents in the area or by other establishments even beyond the said area. The Committee may compile information about existence and working of onsite and offsite plans in terms of 1989 Rules and conducting of mock drills and safety SOPs., number of such units in the area and the

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- xi. Order dated **11.02.2021**, in relation to accident of **toxic gas leak in Rourkela Steel Plant in Orissa** (O.A. No. 09/2021, In re: News item published in The Indian Express dated 07.01.2021 titled “Four workers dead due to toxic gas leak in Rourkela Steel Plant”)
 - xii. Order dated **11.06.2021**, in relation to accident of **Virudhunagar firecracker factory blast** (O.A. No. 44/2021, In re: News item published in The News Indian Express dated 12.02.2021 titled “At least 19 dead in Virudhunagar firecracker factory blast, more than 30 injured”)
 - xiii. Order dated **11.06.2021** in relation to accident of **quarry blast in Hiremagavalli, Chikkaballapur, Karnataka** (O.A. No. 59/2021, In re: News item published in Times Now News dated 23.02.2021 titled “Karnataka: Six killed in quarry blast in Hiremagavalli, Chikkaballapur”)
 - xiv. Order dated **11.06.2021** in relation to accident of **fire at UPL plant, Jhagadia, District Bharuch, Gujarat** (O.A. No. 60/2021, In re: News item published in The Hindu dated 23.02.2021 titled “Two dead, 5 missing in fire at UPL Plant”)
 - xv. Order dated **02.03.2021** in relation to accident of **massive fire broke out at an illegal factory at Pratap Nagar, North Delhi** (O.A. No. 65/2021, In re: News item published in The Times of India dated 28.02.2021 titled “Delhi: Man charred to death as illegal factory catches fire”)
 - xvi. Order dated **16.03.2021** in relation to Incident of **explosion of 3,000 kg reactor at the production wing of Tyche Industries Limited, on the outskirts of Kakinada, Andhra Pradesh (AP) on March 11, 2021** (O.A. No. 79/2021, In re: News item published in The Hindu dated 14.03.2021 titled “Safety lapses led to reactor blast at pharma unit”)
 - xvii. Order dated **23.03.2021** in relation to Incident of **blast in chemical boiler factory at Pirana-Piplaj road in Ahmedabad, Gujarat** (OA No. 258/2020, In Re: News item published in the “Indian Express” dated 04.11.2020 titled “Ahmedabad: Nine killed as godown collapses after factory blast”)

carrying capacity of the area to sustain the same. Since in the recent past, the Tribunal has dealt with similar issues of industrial accidents resulting in deaths and injuries and Expert Committees in some of such accidents have given reports to this Tribunal, such reports may also be taken into account by the Committee to the extent relevant.

List for further consideration on 09.11.2021.

A copy of this order be forwarded to the CPCB, Maharashtra State PCB, DISH Maharashtra, District Magistrate, Pune and IIT Bombay (Chemical Engineering Department) by email for compliance.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

M. Sathyanarayanan, JM

Brijesh Sethi, JM

Dr. Nagin Nanda, EM

June 16, 2021
Original Application No. 130/2021
DV

MAHARASHTRA POLLUTION CONTROL BOARD REGIONAL OFFICE, PUNE

Phone - (020) - 25811627
Fax - (020) - 25811029
Email - ropune@mpcb.gov.in
Visit At - <http://mpcb.gov.in>



3rd Floor, "Jog Center"
Wakadewadi, Mumbai-Pune
Road, Pune - 411003

Red/S.S.I.

Date: 10/09/2020

Consent No: RO-PUNE/CONSENT/2009000619

Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management & Transboundary Movement) Rules 2016

[To be referred as Water Act, Air Act and HW (M&TM) Rules respectively].

.....
CONSENT is hereby granted to

M/s SVS AQUA TECHNOLOGIES.
Plot No -43/44/45 Gut No -411, Urwade.
Tal-Mulshi, Dist Pune.

located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of HW(M&TM) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to Operate is granted for a period up to: 30.09.2021.
2. The Consent is valid for the manufacture of -

Sr. No.	Product Name	Maximum Quantity	UOM
1.	Chlorine Dioxide Powder	25.00	MT/M
2.	Chlorine Dioxide Tablets	15.00	MT/M
3.	Chlorine Dioxide Gel	05.00	MT/M
(By Mixing and Blending Process Only).			

3. CONDITIONS UNDER WATER ACT:

- (i) The daily quantity of trade effluent from the factory shall not be Nil
- (ii) The daily quantity of sewage effluent from the factory shall not exceed 0.3 M³.
- (iii) Trade Effluent : NA
- (iv) Trade Effluent Disposal: NA

MPCB-CONSENT-0000096457



Page 1 of 5

(v) **Sewage Effluent Treatment:** The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated sewage effluent to the following standards.

(1) Suspended Solids	Not to exceed	100	mg/l.
(2) BOD 3 days 27° C.	Not to exceed	100	mg/l.

(vi) **Sewage Effluent Disposal:** The treated domestic effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for gardening / plantation only.

(vii) **Non-Hazardous Solid Wastes:**

Sr. No.	Type Of Waste	Quantity	UOM	Treatment	Disposal
	...NA...				

(viii) **Other Conditions:** 1) Industry should monitor effluent quality regularly.
2) Industry shall develop green belt of local species in 1/3rd of total area.

4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amendment Rules, 2003 there under

The daily water consumption for the following categories is as under:

(i) Domestic	...	14.00	CMD
(ii) Industrial Processing	...	00.00	CMD
(iii) Industrial Cooling	...	03.00	CMD
(iv) Agriculture / Gardening	...	00.50	CMD

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

5. CONDITIONS UNDER AIR ACT :

(i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

a. Control Equipment: --

1. Dust collector of sufficient capacity shall be provided to the source of particulate matter emission section to limit the following standards

b. Standards for Emissions of Air Pollutants:

1) SPM	Not to exceed	150	mg/Nm ³
2) SO ₂	Not to exceed	---	kg/day

6. Conditions for D.G. Set

- Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
- Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be

provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.

- c. The industry shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during the night time. Day time is reckoned between 6 a.m. to 10 p.m and night time is reckoned between 10 p.m to 6 a.m.
- d. Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
- e. Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
- f. A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use
- g. D.G. Set shall be operated only in case of power failure.
The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.

7. Standards for Stack Emissions:

- (i) The applicant shall observe the following fuel pattern:-

Sr. No.	Type Of Fuel	Quantity	UOM
	...NA...		

- (ii) The applicant shall erect the chimney(s) of the following specifications:-

(iii)

Sr. No.	Chimney Attached To	Height in Mtrs.
	...NA...	...NA...



The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.

- (v) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- (v) **Other Conditions:**
 - 1) The industry should not cause any nuisance in surrounding area.
 - 2) The industry should monitor stack emissions and ambient air quality Regularly.

8. CONDITIONS UNDER HAZARDOUS AND OTHER WASTES (MANAGEMENT & TRANSBOUNDARY MOVEMENT) RULES, 2016:

- (i) The Industry shall handle hazardous wastes as specified below.

Sr. No.	Type Of Waste	Quantity	UOM	Disposal
	...NA...			

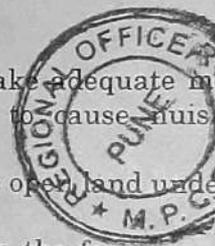
Signature

(ii) Treatment: - NIL

1. The authorization is hereby granted to operate a facility for collection, storage, transport & disposal of hazardous waste.
2. The industry should comply with the Hazardous Waste (M&TM) Rules, 2016.
 - a. Whenever due to any accident or gas leakage or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Collector, Directorate of Industry, Safety and Health, Police Station, Fire Brigade, Directorate of Health Services, Department of Explosives, Board and Local Body and the production process should be stopped by taking all necessary safety measures. The industry shall also monitor the emission and ensure that the emissions do not cause any harm or nuisance in the surrounding. The industry should not restart the process without permission of the Board and other statutory organization as require under the law.
 - b. The unit has to display and maintain the data online outside the factory main gate in Marathi & English both on a 6'x4' display board in the manner and the report of the compliance along with photograph shall be submitted to this office & concerned Regional Office/ Sub Regional Office.
 - c. It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous Waste (M & TM) Rules, 2008.

9. Industry shall comply with following additional conditions:

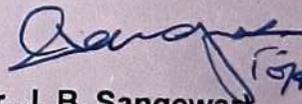
- i. The applicant shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
- ii. The applicant shall bring minimum 33% of the available open land under green coverage/ tree plantation.
- iii. Solid waste – The non hazardous solid waste arising in the factory premises, sweepings, etc., be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal to dumping ground.
- iv. The applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the applicant to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms & conditions of this consent regarding pollution levels.
- v. The applicant shall not change or alter quantity, quality, the rate of discharge, temperature or the mode of the effluent / emissions or hazardous wastes or control equipments provided for without previous written permission of the Board.
- vi. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous wastes to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- vii. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
- viii. The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as pre the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.



- ix. As inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
 - x. The applicant shall install a separate electric meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
 - xi. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes / sewers down- stream of the terminal manholes. No effluent shall find its way other than in designed and provided collection System.
 - xii. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
10. This is without prejudice to any other permission required under any of the laws, by-laws or regulations in force.
 11. This Board reserves the right to add / amend / revoke any condition in this consent and the same shall be binding on the applicant.
 12. Industry shall submit Bank Guarantee of Rs. 25,000/- within 15 days in favour of Regional officer, Pune valid for the period upto 31.12.2021 towards compliance of consent conditions.
 13. Industry shall obtain the NOC from CGWA, in case of ground water extraction/use.
 14. The Capital investment of the industry is Rs. 345.92 Lakhs.



For AND ON BEHALF OF M.P.C. BOARD


(Dr. J. B. Sangewar)
Regional Officer.

To,
M/s SVS AQUA TECHNOLOGIES.
Plot No -43/44/45 Gut No -411, Urwade.
Tal-Mulshi, Dist Pune.

Copy to:

- 1) Sub Regional Officer, MPCB, P-I / P-II / P.C./ Satara / Solapur
- 2) Chief Accounts Officer, MPCB, Mumbai

Received Consent fee of -

Sr. No.	Amount(Rs.)	Transaction no	Date
1	60000.00	TXN2008001029	17-08-2020



महाराष्ट्र शासन

औद्योगिक सुरक्षा व आरोग्य संचालनालय (कामगार विभाग)

परवाना क्रं : १३८४९

नमूना क्रमांक ४

(नियम ६ व ८ पाहणे)

कारखान्याची नोंदणी व कारखाना चालविण्याचा संबंधीचा परवाना

नोंदणी क्रमांक : १२२१०२०२२९००६६६



कारखाने अधिनियम, १९४८ आणि त्यासंबंधी असलेले नियम यांच्या तरतुदीप्रमाणे SVS AQUA TECHNOLOGIES LLP यांना खाली वर्णन केलेल्या जागेत कारखाना चालविण्यास परवाना देण्यात आला आहे.

या परवान्यान्वये या जागेत कोणत्याही एका दिवशी ५० पर्यंत कामगार लावण्यास आणि १०० पर्यंत अश्वशक्ति उपयोगात आणण्यास परवानगी आहे.

या परवान्याची मुदत ३१ डिसेंबर २०२० पर्यंत आहे.

परवान्याचे नुतनीकरण १ जानेवारी २०२१ ते ३१ डिसेंबर २०२२ पर्यंत करण्यात आले आहे.

शुल्क रु. - १४४४१.६० पोहोचले

दिनांक : ०७-०४-२०२१

Signature valid



संचालक
औद्योगिक सुरक्षा व आरोग्य,
महाराष्ट्र राज्य, पुणे ३

परवाना दिलेल्या जागेचे वर्णन

परवाना दिलेल्या कारखान्याचे	SVS AQUA TECHNOLOGIES LLP
Factory Name :	SVS AQUA TECHNOLOGIES LLP
पत्ता :	SR NO.४३/४४/४५,GAT NO.४११,URAVADE,PIRANGUT,मुळशी,पुणे,महाराष्ट्र,४१२१११
Address :	SR NO.43/44/45,GAT NO.411,URAVADE,PIRANGUT,Mulshi,Pune,MAHARASHTRA,412111
कलम :	२(m)(i)
औद्योगिक वर्गीकरण :	२०२२९

कारखान्याच्या इमारतीचे नकाशे दिनांक १७.०२.२०२१ च्या जावक क्रमांक १२२१०००००२३६६७ खाली मंजूर केले गेले आहेत.

This Certificate is digitally signed by on.

टिप : हा कारखान्याची नोंदणी व कारखाना चालविण्याचा परवाना आहे. हा परवाना देण्यात आल्यामुळे ज्या जागेत हा कारखाना स्थित आहे, त्या जागेस कोणतीही वैधता आपोआप बहाल होत नाही तसेच ज्या जागेत हा कारखाना स्थित आहे ती जागा आज दिनांक वेळेस अस्तित्वात असल्या संबंधात या परवान्यामुळे कोणताही हक्क व स्वामित्व सदरहू भोगवटदारास प्राप्त होत नाही

**PHOTOS DURING THE FIRE ACCIDENT ON 07.06.2021 &
TAKEN DURING THE VISIT OF THE COMMITTEE ON 06.08.2021**

(A)PHOTOS DURING THE FIRE ACCIDENT ON 07.06.2021





(B) PHOTOGRAPHS DURING THE VISIT OF THE COMMITTEE ON 06.08.2021













Photograph – wall & outside area opposite of Factory main gate



Photograph – Road and empty plot outside the Factory main gate

**IN THE OFFICE OF SUB-DIVISIONAL OFFICER MAVAL-MULSHI, SUB-DIV
PUNE**

New Administration Building, Second Floor, In front of Council Hall, Pune

Telephone No. 020-26122239 Email: - sdomaval@gmail.com

Outward No. Cri. /Urawade Incident/ Enquiry Report/2021

Dt. 09/06/2021

To,

Hon'ble Collector

And Dist. Disaster Management Officer,

Home Branch, Collector Office, Pune

Subject: Regarding Enquiry Committee's first report about fire incidence that took place at S. V. S. Aqua Company at Village Urawade, Ta. Mulshi, Dist. Pune.

Reference: Your Order bearing No. JI. KA. / AA. VYA. /KAVI/ 245/2021 Dt. 07/06/2021

Respected Sir,

As per above mentioned order, it is politely submitted that the S.V.S. Aqua Pvt. Ltd. chemical (Chlorine Dioxide) company had caught fire on 07/06/2021. According to the preliminary information, a total of seventeen persons including 15 women and 2 men were burnt to death in the said accident. The bodies of those killed in the said accident could not be identified. According to the information given by the administration of the said company, the information of the deceased is as follows: -

Sr No	Name Of Deceased Person	Sex	Age	Current Address	Permanent Address	Mobile
1.	Sachin Madan Ghodke	M	24	SVS Technologies company	Khudavade, Ta.Tuljapur, Dist. Usmanabad,	9763681456

				Urawade		
2.	Manda Bhausahab Kulat	F	49	Urawade, Ta. Mulshi, Dist. Pune.	Valana, Ta.Rahuri, Dist.Ahamadnagar	
3.	Surekha Manohar Tupe	F	45	Karmoli, Ta. Mulshi, Dist. Pune.	Karmoli, Ta. Mulshi, Dist. Pune.	9356163130
4.	Archana Venkat Kawade	F	36	SVS Technologies company Urawade.	Dudhi, Mulegaon, South Solapur, Dist. Solapur	9623945532
5.	Mahadevi Sanjay Ambare	F	40	Pirangut, Ta. Mulshi, Dist. Pune.	Sanghadari, Bhormani, Solapur, Market Solapur, 413002	9764047873
6.	Mangal Baban Margale	F	29	Kharavde, Ta. Mulshi, Dist. Pune.	Kharavde, Ta. Mulshi, Dist. Pune.	9860949623
7.	Sunita Rahul Sathe	F	28	Bhalgudi, kolvan Road, Post Kashig, Ta. Mulshi, Dist. Pune.	Bhalgudi, kolvan Road, Post Kashig, Ta. Mulshi, Dist. Pune.	7774841306
8.	Trishala Sambhaji Jadhav	F	32	Urawade, Ta. Mulshi, Dist. Pune.	Dhorle irlle Solapur 413412	9830800650
9.	Sangita Maruti Polekar	F	43	Near Aryavarta Society, GhotavadePhata, Ta. Mulshi, Dist. Pune.	Near Aryavarta Society, Ghotavade Phata, Ta. Mulshi, Dist. Pune.	9158751315
10.	Sheetal Dattatray	F	43	Urawade, Ta.Mulshi, Dist.	Mutha, Ta.Mulshi, Dist. Pune.	7448056464

	Khopkar			Pune.		
11.	Geeta Bharat Diwadkar	F	41	Kanjane Nagar, Urawade, Ta. Mulshi, Dist. Pune.	Kanjane Nagar, Urawade, Ta. Mulshi, Dist. Pune.	8380945034
12.	Sarikha Chandrakant Kudale	F	42	Pawalegalli, Pirangut, Ta. Mulshi, Dist. Pune.	Pawale galli, Pirangut, Ta. Mulshi, Dist. Pune.	9028825765
13.	Seema Sachin Borade	F	34	Urawade, Ta. Mulshi, Dist. Pune.	Loni, Dist. Beed	7378914650
14.	Dhanashri Rajaram Shelar	F	22	Pirangut Camp, Ta. Mulshi, Dist. Pune.	Pirangut Camp, Ta. Mulshi, Dist. Pune.	9823351265/ 7774835134
15.	Sangita Ulhas Gonde	F	43	Urawade, Ta. Mulshi, Dist. Pune.	Urawade, Ta. Mulshi, Dist. Pune.	7261969296
16.	Atul Laxman Sathe	M	23	Bhalgudi, kolvan Road, Near Ram mandir, Gavthan, Kashing, Ta. Mulshi, Dist. Pune.	Bhalgudi, kolvan Road, Near Ram mandir, Gavthan, Kashing, Ta. Mulshi, Dist. Pune.	9011864147
17.	Suman Sanjay Dhebe	F	38	Dhangar Vasti, Kharavde, Lavasa Road, Ta. Mulshi, Dist. Pune.	Dhangar Vasti, Kharavde, Lavasa Road, Ta. Mulshi, Dist. Pune.	7083299210

Brief Information About the Company: -

As per the 7/12 extracts of the subject place, village Urawade, Tal. Mulshi, Dist. Pune bearing G. No. 411, Plot No. 43, Area 464 Sq. m. + Plot no. 44, area 464 sq. m. + Plot 45, area 493 sq. m. The total area is 1421 sq. m. The total area is owned by S.V.S. Aqua Technologies through its Partner Mr. Bipin Jayantilal Shah. As per the Mutation Entry No. 3872 and 3873 M/s. S.V.S. Aqua Technologies, through its partner Mr. Bipin Jayantilal Shah purchased the said plots from original owner Mr. Anand Bapurao Vani and the said sale deed was registered at Serial No. 3034/2014, Dt. 30/08/2014 and Serial No. 2961/2014, Dt. 22/04/2014. Kirloskar Filters obtained required NA Permission for industrial use of the G. No. 411, an order bearing no. LND /NA /WS /474/86, dated 03/05/1986 from Tahsildar Mulshi, which covers an area of 96,600 sq. m. for industrial purposes. The layout of the area is non-agricultural. According to the 8A extract of Gram Panchayat, Pirangut, the said plot bearing property card number 389, area 3580 Sq. fts., along with the industrial building thereon and owner name is SVS. Aqua Technologies.

S.V.S. Aqua Technologies Company is owned by Mr. Nikunj Bipin Shah. That Mr. Nikunj Bipin Shah said during the enquiry that the construction plans have been approved by the concerned planning authority. However, no approved copy of construction plans or occupancy certificate has been submitted. The plot owner Mr. Nikunj Bipin Shah said that the said plot was purchased along with the building from its previous owner. Due to non-availability of approved copies of construction plans, it has not been possible to check the compound distance of the said property. In view of the approved building permission, it would be appropriate for the Pune Metropolitan Region Development Authority, Pune to inspect the said building.

Sr. No.	Issue	Investigation
1.	Company owner's name / address	1. Nikunj Bipin Shah, age 39, Mob. No. 9011190999 2. Bipin Jayantilal, age 68, Mob. No. 9822028380 Both Residing at - Sahakarnagar 2, 137 Mayureshwar Apartment, Pune 411009 3. Keur Bipin Shah, age 41 Mob. No. 00971544263567

		At present UAE (Dubai)
2.	Company name and address	S.V.S. Aqua Technologies Company, G.No.411 / Plot No.43 + 44 + 45. Urawade, Tal. Mulshi, Dist. Pune
3.	Area as per 7/12	G.No.411 / Plot No.43 Area 464 Sq. m. + Plot No.44 Area 464 Sq. m. + Plot 45 area 493 sq. m. The total area is 1421 sq. m.
4.	Land owner as per 7/12	SVS Aqua Technologies Through its partner Mr. Bipin Jayantilal Shah
5.	Non-agricultural permission order number and date	Order bearing No. LND / NA / WS / 474/86 from Tahsildar Mulshi, dt. 3/5/86
6.	Building Permit / Occupancy Certificate	Not available
7.	Permission number and date from the Department of Industrial Safety and Health	License no. 13841, registration 12210202290066, dated 4/7/2021 validity - dt. At the end of 31/12/2022
8.	Fire Department, Pune Metropolitan Region Development Temporary No Objection Certificate from Authority Pune	On 02/02/2021 FPM / 347/2021
9.	Consent letter of Maharashtra Pollution Control Board Pune	Consent no. RO / Pune / Consent / 2009000619, dated 10/09/2020 Validity - d. Until 30/09/2022
10.	National Small Scale Industries Corporation Limited, Pune	No. 98125, dated 6/11/2020 Validity - From 6/11/2020 to 05/11/2022

During the enquiry before the committee, the owner of the company Mr. Nikunj Bipin Shah submitted a written statement which stated that from the humanitarian point of view, in addition to the legal compensation, all the 17 deceased workers' legal heirs will be paid Rs 5 Lakh each.

An enquiry committee was constituted under the chairmanship of Sub-Divisional Magistrate Maval-Mulshi as per your order Ji.Ka. /A. Vya/Kavi/245/2021 dated 07/06/2021. The

members of the inquiry committee have visited the place of incident and submitted the enquiry report of their respective department separately. We are presenting this report along with the other reports. Observing the reports, the causation of this incident and the errors of the place of industry are as follows:

- 1) Large stocks of flammable substances were stored without license of the Department of Industrial Safety and Health.
- 2) The factory did not inform about the large stock of flammable substances held at the premises to the Industry and Health Department.
- 3) Necessary precautions were not taken in connection with this flammable reservoir.
- 4) The flammable raw material storage place and workplace are same and hence large number of chemicals exploded and fire went out of control
- 5) The company did not submit yearly self-certification before the Electric Inspector Yerwada, Pune.
- 6) Due to stock of sanitizer, the fire may be exacerbated as well as black smoke from Sodium chloride, may have prevented the workers from exiting safely.
- 7) Company only received primary no objection certificate from Fire Department for the construction of the factory but the fact that the work had already started at said site was never brought to the notice of the fire department. The primary no objection certificate is not the final NOC from the said department.
- 8) There is no final NOC from the Fire Department.
- 9) There was no fire extinguisher at the premises.
- 10) The possibility of storage and production of flammable substances other than those mentioned in the consent letter of Maharashtra Pollution Control Board, Pune cannot be ruled out.
- 11) During the personal inquiry, the owners of the above company informed that the industrial activity has been started in the year, 2016 without intimation to the M. P. C. Board. However, the available documents show that the Maharashtra Pollution Control Board has granted consent on 10/09/2020, which shows that the company has started their manufacturing activities without Consent of the Board since 2016 to 2020.
- 12) In view of the information received from Labour Department and the interview of the workers against the said company, necessary action will be taken under the provisions of law. The report submitted by the committee is annexed herewith for kind perusal.

As mentioned above on 07/06/2021 fire broke out at SVS Aqua Pvt Ltd. a chemical (chlorine dioxide) producing company situated at village Urawade, Tal.Mulshi, G.No. 411, Plot No. 43, 44, 45. The facts are in line with the inspections conducted by all the concerned agencies at the place where the fire broke out. Accordingly, the report is politely submitted for further appropriate action,

Tahsildar Mulshi
(Member Secretary)

Additional Director,
Department of Industrial
Safety, Pune
(Member)

Joint Director, Industries,
Pune
(Member)

Deputy Commissioner of
Labour Pune
(Member)

Sub-Divisional Police
Officer Mulshi
(Member)

Regional Officer, Pollution
Control Board, Pune
(Member)

Executive Engineer
Maharashtra State Electricity
Distribution Company Ltd.
Rural
(Member)

Chief Fire Officer PMRDA
Pune
(Member)

Sub-Divisional Magistrate
Maval-Mulshi
(Chairman)

उपविभागीय अधिकारी मावळ-मुळशी, उपविभाग पुणे यांचे कार्यालय

नविन प्रशासकीय इमारत, दुसरा मजला, विधानभवनासमोर, पुणे

दूरध्वनी क्र. ०२०-२६१२२२३९

ई-मेल - sdomaval@gmail.com

जा.क्र.फौज/उरवडे दुर्घटना/चौकशी अहवाल/२०२१

दिनांक : ०९/०६/२०२१

प्रति,

मा.जिल्हाधिकारी
तथा जिल्हा आपत्ती व्यवस्थापन अधिकारी
गृह शाखा, जिल्हाधिकारी कार्यालय, पुणे

विषय : मौ.उरवडे, ता.मुळशी येथील एस.व्ही.एस.अॅक्वा कंपनी लागलेल्या आगीच्या अनुषंगाने चौकशी समितीचे प्राथमिक अहवालाबाबत.

संदर्भ : आपलेकडील आदेश क्र.जि.का./आ.व्य./कावि/२४५/२०११, दि.०७/६/२०२१

महोदय,

उपरोक्त विषयी संदर्भिय आदेशाच्या अनुषंगाने सविनय सादर करणेत येते की, मौ.उरवडे, ता.मुळशी येथील ग.नं.४११/ प्लॉट नं.४३, ४४, ४५ मधील एस.व्ही.एस. अॅक्वा प्रा.लि. या केमिकल (क्लोरीन डायऑक्साईड) कंपनीस दि.७/६/२०२१ रोजी आग लागली होती. प्राथमिक माहितीनुसार सदर दुर्घटनेत १५ महिला व २ पुरुष अशा एकूण १७ व्यक्ती भाजून मयत झालेल्या आहेत. दुर्घटनेत मृत पावलेल्या व्यक्तीच्या मृतदेहांची ओळख पटविणे शक्य झालेले नाही. सदर कंपनीच्या प्रशासनाने दिलेल्या माहितीनुसार मयत व्यक्तींची माहिती खालीलप्रमाणे आहे.

अ.क्र.	मृत व्यक्तीचे नाव	लिंग	वय	सध्याचा पत्ता	मुळ राहणार	मोबाईल नंबर
१	सचिन मदन घोडके	पुरुष	२४	एस. व्ही. एस टेक्नॉलॉजिस कंपनी उरवडे	मु.पो.खुडावाडे, ता.तुळजापूर, जि.उस्मानाबाद	९७६३६८१४५६
२	मंदा भाऊसाहेब कुलट	स्त्री	४९	मु.पो.उरवडे, ता.मुळशी, जि.पुणे	मु.पो.वलंन, ता.राहुरी, जि.अहमदनगर	
३	सुरेखा मनोहर तुपे	स्त्री	४५	मु.पो.करमोळी, ता.मुळशी, जि.पुणे	मु.पो.करमोळी, ता.मुळशी, जि.पुणे	९३५६१६३१३०
४	अर्चना वैकंट कवडे	स्त्री	३६	एस. व्ही. एस टेक्नॉलॉजिस कंपनी उरवडे	मु.दुधी पो.मुळेगाव, ता.दक्षिण सोलापूर, जि.सोलापूर	९६२३९४५५३२
५	महादेवी संजय आंग्रे	स्त्री	४०	मु.पो.पिरंगुट, ता.मुळशी, जि.पुणे	मु.संघादारी पो.भोरमणी सोलापूर, मार्केट सोलापूर ४१३००२	९७६४०४७८७३
६	मंगल बबन मरगळे	स्त्री	२९	मु.पो.खारावडे, ता.मुळशी, जि.पुणे	मु.पो.खारावडे, ता.मुळशी, जि.पुणे	९८६०९४९६२३

७	सुनिता राहुल साठे	स्त्री	३८	मु.पो.भालगुडी कोळवण रोड, पो.काशीग, ता.मुळशी, जि.पुणे	मु.पो.भालगुडी कोळवण रोड, पो.काशीग, ता.मुळशी, जि.पुणे	७७७४८४१३०६
८	त्रिशला संभाजी जाधव	स्त्री	३२	मु.पो.उरवडे, ता.मुळशी, जि.पुणे	ढोरले इरले सोलापूर ४१३४१२	९८३०८००६५०
९	संगीता मारुती पोलेकर	स्त्री	४३	आर्यावर्त सोसा जवळ, घोटावडे फाटा, ता.मुळशी, जि.पुणे	आर्यावर्त सोसा जवळ, घोटावडे फाटा, ता.मुळशी, जि.पुणे	९१५८७५१३१५
१०	शितल दत्तात्रय खोपकर	स्त्री	४३	मु.पो.उरवडे, ता.मुळशी, जि.पुणे	मु.पो.मुठा, ता.मुळशी, जि.पुणे	७४४८०५६४६४
११	गीता भरत दिवाडकर	स्त्री	४१	कांजणेनगर उरवडे ता.मुळशी, जि.पुणे	कांजणेनगर उरावडे ता.मुळशी, जि.पुणे	८३८०९४५०३४
१२	सारिका चंद्रकांत कुदळे	स्त्री	४२	मु.पो.पवळेआळी, पिरंगूट, ता.मुळशी, जि.पुणे	मु.पो.पवळेआळी, पिरंगूट, ता.मुळशी, जि.पुणे	९०२८८२५७६५
१३	सीमा सचिन बोराडे	स्त्री	३४	मु.पो.उरवडे, ता.मुळशी, जि.पुणे	मु.पो.लोणी, जि.बीड	७३७८९१४६५०
१४	धनश्री राजाराम शेलार	स्त्री	२२	मु.पिरंगुट कॅम्प, ता.मुळशी, जि.पुणे	मु.पिरंगुट कॅम्प, ता.मुळशी, जि.पुणे	९८२३३५१२६५ ७७७४८३५१३४
१५	संगिता उल्हास गोंडे	स्त्री	४३	मु.पो.उरवडे, ता.मुळशी, जि.पुणे	मु.पो.उरवडे, ता.मुळशी, जि.पुणे	७२६१९६९२९६
१६	अतुल लक्ष्मण साठे	पुरुष	२३	भालगुडी कोळवण रोड, राममंदीराजवळ, गावठाण, काशीग, ता.मुळशी, जि.पुणे	भालगुडी कोळवण रोड, राममंदीराजवळ, गावठाण, काशीग, ता.मुळशी, जि.पुणे	९०११८६४१४७
१७	सुमन संजय ढेबे	स्त्री	३८	धनगर वस्ती, खारावडे, लवासा रोड, ता.मुळशी, जि.पुणे	धनगर वस्ती, खारावडे, लवासा रोड, ता.मुळशी, जि.पुणे	७०८३२९९२१०

कंपनीविषयी थोडक्यात माहिती -

विषयांकित ठिकाणच्या जागेचा ७/१२ उतारे पाहता मौ.उरवडे, ता.मुळशी, जि.पुणे येथील ग.नं.४११/ प्लॉट नं.४३ क्षेत्र ४६४ चौ.मी. + प्लॉट नं.४४ क्षेत्र ४६४ चौ.मी. + प्लॉट ४५ क्षेत्र ४९३ चौ.मी. इतके असून एकूण क्षेत्र १४२१ चौ.मी. इतके क्षेत्र मे.एस.व्ही.एस.अॅक्वा टेक्नोलॉजीज तर्फे भागीदार बिपीन जयंतिलाल शहा यांचे नावे असल्याचे दिसून येत आहे. फेरफार क्र.३८७२ व ३८७३ अन्वये मे.एस.व्ही.एस.अॅक्वा टेक्नोलॉजीज तर्फे भागीदार बिपीन जयंतिलाल शहा यांनी दस्त क्र.३०३४/२०१४, दि.३०/८/२०१४ व दस्त क्र.२९६१/२०१४, दि.२२/४/२०१४ रोजी मूळ मालक आनंद बापूराव वाणी यांचेकडून खरेदी केलेले आहे. प्रकरणी तहसिलदार मुळशी यांचेकडील आदेश क्र.LND/NA/WS/४७४/८६, दि.३/५/८६ अन्वये ग.नं.४११ करिता मे.किलोस्कर फिल्टर्स यांनी औद्योगिक प्रयोजनार्थ ९६६०० चौ.मी. क्षेत्राचे लेआऊटला अकृषिक परवानगी घेतलेली असल्याचे दिसून येत आहे. ग्रामपंचायत पिरंगुट यांचेकडील ८ अ उतारा पाहता मिळकत नंबर ३८९ असून एस.व्ही.एस.अॅक्वा टेक्नोलॉजीज यांचे नावे असून

३५८० चौ.फूट मध्ये कारखाना इमारत असल्याचे नमूद आहे. एस.व्ही.एस.अॅक्वा टेक्नॉलॉजिज कंपनीचे मालक श्री.निकुंज बिपीन शहा हे आहेत. प्रकरणी संबंधित नियोजन प्राधिकरणाकडून बांधकाम आराखडे मंजूरी घेतली असल्याने निकुंज शहा यांनी चौकशी दरम्यान सांगितले. तथापि, बांधकाम आराखड्यांची मंजूर प्रत अथवा भोगवटा प्रमाणपत्र सादर केलेले नाही. सदरची मिळकत खरेदीवेळी पूर्वीचे जमिनमालक यांचेकडून संपूर्ण बांधकामासहीत सदर मिळकत खरेदी केलेचेही श्री.शहा यांनी सांगितले. बांधकाम आराखड्यांची मंजूर प्रत उपलब्ध नसल्यामुळे सदर मिळकतीची सामासिक अंतरे याबाबत तपासणी करणे शक्य झालेले नाही. मंजूर बांधकाम परवानगीच्या अनुषंगाने सदर इमारतीची तपासणी पुणे महानगर प्रदेश विकास प्राधिकरण, पुणे यांचेकडून करून घेणे योग्य ठरेल.

अ.क्र.	मुददा	तपशिल
१	कंपनी मालकाचे नाव / पत्ता	१)निकुंज बिपीन शहा, वय-३९, मो.नं.९०१११९०९९९ २) बिपीन जयंतिलाल शहा, वय-६८, मो.नं.९८२२०२८३८० दोघे रा.सहकारनगर २, १३७ मयुरेश्वर अपार्टमेंट, पुणे ९, ३) केयूर बिपीन शहा, वय-४१ सध्या रा.युएई (दुबई) मो.नं.००९७१५४४२६३५६७
२	कंपनीचे नाव व पत्ता	एस.व्ही.एस. अॅक्वा टेक्नॉलॉजी कंपनी, ग.नं.४११/४३+४४+४५, उरवडे, ता.मुळशी, जि.पुणे
३	७/१२ नुसार क्षेत्र	ग.नं.४११/ प्लॉट नं.४३ क्षेत्र ४६४ चौ.मी. + प्लॉट नं.४४ क्षेत्र ४६४ चौ.मी. + प्लॉट ४५ क्षेत्र ४९३ चौ.मी. इतके असून एकूण क्षेत्र १४२१ चौ.मी.
४	७/१२ नुसार जमिन मालक	मे.एस.व्ही.एस.अॅक्वा टेक्नॉलॉजीज तर्फे भागीदार बिपीन जयंतिलाल शहा
५	अकृषिक परवानगी आदेश क्रमांक व दिनांक	तहसिलदार मुळशी यांचेकडील आदेश क्र.LND/NA/WS/४७४/८६, दि.३/५/८६
६	बांधकाम परवानगी / भोगवटाप्रमाणपत्र	उपलब्ध नाही
७	औद्योगिक सुरक्षा व आरोग्य विभाग यांचेकडील परवानगी क्रमांक व दिनांक	परवाना क्र.१३८४१, नोंदणी क्रमांक १२२१०२०२२९००६६, दि.४/७/२०२१ वैधता-दि.३१/१२/२०२२ अखेर
८	अग्निशमन विभाग, पुणे महानगर प्रदेश विकास प्राधिकरण पुणे यांचेकडील तात्पुरता ना हरकत दाखला	दि.०२/०२/२०२१ रोजी FPM/३४७/२०२१
९	महाराष्ट्र प्रदुषण नियंत्रण मंडळ पुणे यांचे संमतीपत्र	Consent no.RO/Pune/Consent/२००९०००६१९, दि.१०/०९/२०२० वैधता - दि.३०/०९/२०२२ पर्यंत
१०	राष्ट्रीय लघु उद्योग निगम लिमिटेड, पुणे	क्र.९८१२५, दि.६/११/२०२० वैधता - दि.६/११/२०२० ते ०५/११/२०२२ पर्यंत

समिती समोरील चौकशीवेळी कंपनी मालक श्री.शहा निकुंज यांनी दुर्घटनेत मृत पावलेल्या सर्व १७ (सतरा) कामगारांच्या वारसास मानवतावादी दृष्टीकोनातून कायदेशीर नुकसान भरपाई व्यतिरिक्त प्रत्येकी रूपये पाच लाख (५ Lakh) अदा करणार असल्याचे लेखी निवेदन सादर केले आहे.

आपलेकडील आदेश क्र.जि.का./आ.व्य./कावि/२४५/२०११, दि.०७/६/२०२१ अन्वये उपविभागीय दंडाधिकारी मावळ-मुळशी यांचे अध्यक्षतेखाली चौकशी समिती गठीत करणेत आली होती. सदर चौकशी समितीच्या सदस्यांनी घटनास्थळास भेट देऊन त्यांच्या संबंधित विभागाचा चौकशी अहवाल स्वतंत्ररित्या सादर केलेला आहे. सदर अहवाल या अहवाला सोबत सादर करित आहोत. सदर अहवालाचे अवलोकन करता सदर घटनेची कारणमीमांसा व उद्योगाच्या ठिकाणच्या त्रुटी पुढीलप्रमाणे आहेत.

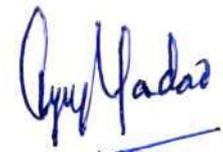
- १) औद्योगिक सुरक्षा व आरोग्य विभाग यांनी दिलेल्या परवान्या व्यतिरिक्त ज्वालाग्रही पदार्थांचा साठा मोठ्या प्रमाणात करणेत आलेला होता.
- २) औद्योगिक सुरक्षा व आरोग्य विभागास सदर साठ्याची माहिती देणेत आलेली नव्हती.
- ३) सदर ज्वालाग्रही साठ्याच्या अनुषंगाने आवश्यक ती खबरदारी घेणेत आलेली नव्हती.
- ४) ज्वालाग्रही कच्चा माल साठविणूकीचे ठिकाण व काम करण्याची जागा एकच असल्यामुळे मोठ्या प्रमाणात रसायनांनी पेट घेऊन स्फोट झाला व आग नियंत्रणाच्या बाहेर गेली.
- ५) वीजसंच मांडणीचे संबंधित वार्षिक स्वयंप्रमाणीकरण अहवाल विद्युत निरीक्षक कार्यालय येरवडा, पुणे यांना संबंधित कंपनीने सादर केलेला नाही.
- ६) सॅनिटायझरच्या साठ्यामुळे आगीची तीव्रता अधिक असावी तसेच सोडीयम क्लोराईट मुळे निर्माण झालेला काळा धूर हा देखील या कर्मचाऱ्यांना सुरक्षितरित्या बाहेर पडण्यास अडथळा ठरला असावा.
- ७) अग्निशमन विभागाचा प्राथमिक ना हरकत दाखला हा नविन बांधकामासाठी मागणेत आला होता प्रत्यक्षात जागेवर बांधकाम पूर्ण झाले होते व कामकाज सुरू झाले होते ही बाब अग्निशमन विभागाच्या निदर्शनास आणून दिलेली नाही. प्राथमिक ना हरकत दाखला ही अग्निशमन विभागाची अंतिम परवानगी नाही.
- ८) सदर कंपनीस अग्निशमन विभागाचा अंतिम ना हरकत दाखला देणेत आलेला नाही.
- ९) अग्निशमन आणि विमोचनाबाबत कोणत्याही प्रकारची यंत्रणा देणेत आलेली नाही.
- १०) महाराष्ट्र प्रदुषण नियंत्रण मंडळ, पुणे च्या संमतीपत्रात नमूद केलेल्या उत्पादन व्यतिरिक्त दुसरे ज्वलनशिल असलेल्या पदार्थांची साठवणूक करून उत्पादन केल्याची शक्यता नाकारता येत नाही.
- ११) संबंधित कंपनीच्या मालकांनी सन २०१६ मध्ये संमतीशिवाय उत्पादन सुरू केल्याचे चौकशी दरम्यान नमूद केले आहे. तथापि, त्यांना महाराष्ट्र प्रदुषण नियंत्रण मंडळ, पुणे यांनी उत्पादन सुरू करणेसाठी संमतीपत्र दि.१०/०९/२०२० रोजी दिल्याचे उपलब्ध कागदपत्रावरून दिसून येते म्हणजेच सन २०१६ ते २०२० अशी चार वर्षे संमतीपत्राशिवाय उत्पादन व व्यवसाय केल्याचे दिसून येते.
- १२) कामगार विभागामार्फत प्राप्त माहिती व कामगारांच्या मुलाखतीच्या आधारे सदरील आस्थापनेविरुद्ध विविध कामगार कायदया अंतर्गत निरीक्षण शोरे पारीत केलेले असून नियमानुसार पुढील कारवाई करणेत येणार आहे.

उपरोक्त प्रमाणे मौ.उरवडे, ता.मुळशी येथील ग.नं.४११/ प्लॉट नं.४३, ४४, ४५ मधील एस.व्ही.एस. अँक्वा प्रा.लि. या केमिकल (क्लोरीन डायऑक्साईड) कंपनीस दि.७/६/२०२१ रोजी आग लागलेल्या ठिकाणी सर्व संबंधित यंत्रणांनी केलेल्या पाहणीच्या अनुषंगाने वस्तुस्थिती आहे. त्यानुसार अहवाल पुढील योग्य त्या कार्यवाहीसाठी सविनय सादर.

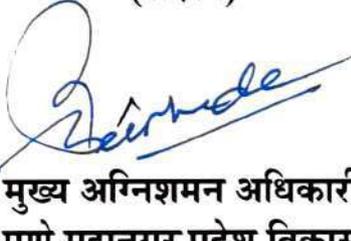

तहसिलदार मुळशी
(सदस्य सचिव)


कामगार उपायुक्त
पुणे
(सदस्य)

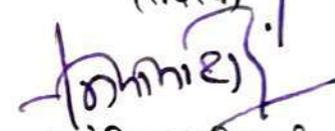

कार्यकारी अभियंता
महाराष्ट्र राज्य वीज वितरण कंपनी
लि. ग्रामिण (सदस्य)


अपर संचालक,
औद्योगिक सुरक्षा विभाग, पुणे
(सदस्य)


उपविभागीय पोलिस अधिकारी
मुळशी
(सदस्य)


मुख्य अग्निशमन अधिकारी
पुणे महानगर प्रदेश विकास
प्राधिकरण, पुणे (सदस्य)


सहसंचालक,
उद्योग, पुणे
(सदस्य)


प्रादेशिक अधिकारी,
प्रदुषण नियंत्रण मंडळ, पुणे
(सदस्य)


उपविभागीय दंडाधिकारी
मावळ-मुळशी
(अध्यक्ष)

पुणे महानगर प्रदेश विकास प्राधिकरण, पुणे

दि.०७.०६.२०२१ रोजी एस.व्ही.एस. अक्का प्रा.लि. येथे लागलेल्या आगी संदर्भाचा अग्निशमन विभागाचा अहवाल

मौ.उखडे, ता.मुळशी येथील ग.नं.411/ प्लॉट नं.43, 44, 45 मधील एम.व्ही.एस. अक्का प्रा.लि. कंपनीला लागलेल्या आगीच्या अनुपंगाने राष्ट्रीय हरिद लवाद दिल्ली (NGT) येथे दाखल झालेल्या केमवावत दि.१२.०३.२०२१ रोजी मा. जिल्हाधिकारी, पुणे यांच्या अध्यक्षतेखाली बैठक आयोजित करण्यात आलेली असून, त्यासाठी आवश्यक असणारी टिपणी खालील प्रमाणे.

मौ.उखडे, ता.मुळशी येथील ग.नं.411/ प्लॉट नं.43, 44, 45 मधील एम.व्ही.एस. अक्का प्रा.लि. या केमिकल (क्लोरिन डायऑक्साईड) कंपनीस दि.7/6/2021 रोजी मोठ्या प्रमाणात आग लागली होती. सदर दुर्घटनेत 15 महिला व 2 पुरुष अशा एकूण 17 व्यक्ती भाजून मयत झालेल्या आहेत. सदर दुर्घटनेची चौकशी करणेकामी मा.जिल्हाधिकारी पुणे यांचे आदेशान्वये चौकशी समिती गठीत करणेत आलेली आहे. घडलेल्या घटनेच्या अनुपंगाने घटनास्थळाची दि.08/06/2021 रोजी श्री.देवेंद्र पोटफोडे, मुख्य अग्निशमन अधिकारी, पुणे महानगर प्रदेश विकास प्राधिकरण पुणे यांनी पाहणी करून नादर केलेला प्राथमिक अहवाल खालीलप्रमाणे आहे.

प्राधिकरण क्षेत्रातील विविध आस्थापनांना इमारत उभारण्यापूर्वी आवश्यक असणारे अग्निशमन यंत्रणा विषयक मार्गदर्शनपर अहवाल (प्राथमिक ना हरकत दाखला) देणे, व सदर कामाची पूर्तता पुणे झालेनंतर अंतिम ना हरकत दाखला देणे या प्रशासकीय कामासोबतच प्राधिकरण क्षेत्रातील आग इतर तत्सम दुर्घटनांवावत अग्निशमन केंद्रांच्या माध्यमांतून सेवा पुरविणे इत्यादी काम करता. प्राथमिक ना हरकत दाखला हा नविन प्रस्तावित बांधकामांसाठी देण्यात येत असल्यामुळे यासाठी साईट व्हिजिट करण्यात येत नाही. तथापी अंतिम ना हरकत दाखला देताना प्रत्यक्ष साईट व्हिजिट करून प्राथमिक ना हरकत दाखल्यात नमूदविलेल्या अग्निशमन यंत्रणा पुरविल्या आहेत किंवा नाहीत याची खातरजमा करून टेस्टिंग घेवून अंतिम ना हरकत दाखला दिला जातो.

दि. ०७/०६/२०२१ रोजी दुपारी ४.१० वा चे सुमाराम मी ऑफीसमध्ये असताना मा. तहसिलदार मुळशी यांनी फोन करून कळविले की, मौजे उखडे ता मुळशी जि पुणे येथील जमीन गट नं. ४११/प्लॉट नं ४३,४४,४५ मधील एमव्हीएस अक्का प्रा.लि. या केमिकल (क्लोरिन डायऑक्साईड) कंपनीस मोठ्या प्रमाणात आग लागली असून काही इतम कंपनीमध्ये आगीत अडकलेले आहेत असे कळविले. त्यानंतर लागलीच पीएमआरडीए चे मारुंजी अग्निशासक केंद्र व एमआयडीसी हिंजवडी येथे फोन करून अग्निशासक गाड्या पाठविल्या. त्यानंतर मी लागलीच मी कार्यालयीन

वाहनाने एसव्हीएस कंपनीमध्ये पोहोचलो. सदर ठिकाणी पीएमआरडीए व एमआयडीसी यांची अग्निशमन वाहने, अधिकारी व कर्मचारी घटनास्थळी दुपारी 4.47 वाजता दाखल झाले. घटनास्थळी असे निदर्शनास आले की, आग व काळा धूर अत्यंत मोठ्या प्रमाणात पसरला होता त्यामुळे मस्बातीला कंपनीच्या तीनही बाजूंनी अग्निशमन कार्य सुरू करणेत आले. अग्निशमन अधिकारी यांनी संपूर्ण सुरक्षा घेऊन श्वसन उपकरणांच्या सहाय्याने कंपनीच्या आतमध्ये जाण्यासाठी पूर्ण प्रयत्न केले. आगीचा आवाका मोठ्या प्रमाणात असल्यामुळे व आतमध्ये मॅनिटायझर चा साठा मोठ्या प्रमाणात असल्याचे उपस्थितांमधून सांगण्यात आल्यामुळे पाण्यासोबतच काही प्रमाणात फोम कंपाऊंड चा वापरही आग विझविण्यासाठी करणेत आला. नुमारे दोन तासांचे प्रयत्नानंतर आगीवरती नियंत्रण मिळविणेत आले. त्यानंतर दुर्घटनेत मृत्यू झालेल्या 17 इमसांची शव शोधण्यात येऊन पोलिसांकडे पुढील कार्यवाहीसाठी संपूर्ण करणेत आली.

सर्वसाधारतः इमारत बांधकाम करण्यासाठी अग्निशमन विभागाचा प्राथमिक ना हरकत दाखला, पुणे महानगर प्रदेश विकास प्राधिकरणासाठी सुधारित विकास नियंत्रण व प्रोन्साहन नियमावली कलम २.७७.१३ (ii) अंतर्गत ५०० चौ. मी. क्षेत्रफळापेक्षा अधिक क्षेत्रफळ वापरणाऱ्याच्या औद्योगिक इमारतीचा विशेष इमारतीच्या संज्ञेत समावेश होत असल्यास कलम ६.६.२ नुसार व महाराष्ट्र आग प्रतिबंधक व जीव सुरक्षा अधिनियम २००६ कलम ३ (२) नुसार अग्निशमन विभागाचा प्राथमिक ना-हरकत दाखला घेणे आवश्यक आहे. त्यास अनुसरून उपरोक्त कंपनीने इमारत उभारण्यासाठी बांधकाम नकाशे मंजूर करण्यासाठी आवश्यक असणारा अग्निशमन विभागाचा प्राथमिक ना हरकत दाखला मिळविण्यासाठी केलेल्या अर्जास अनुसरून दि.02/02/2021 रोजी FPM/347/2021 द्वारे प्राथमिक ना हरकत दाखला देण्यात आला. प्राथमिक ना हरकत दाखला म्हणजे कंपनीने अग्निशमन व विमोचनासाठी कोणत्या उपाययोजना कराव्यात याबाबतचे मार्गदर्शन व सूचना करण्यात येतात. तथापि, असे निदर्शनास आले की, हा प्राथमिक ना हरकत दाखला मिळविणेसाठीचा प्रस्ताव हा त्विन प्रस्तावित बांधकाम असल्याचे दर्शविण्यात आले होते. प्रस्तावात सादर केलेल्या गुगल मॅपमध्ये या भूखंडावर इमारत नसल्याचे दर्शविण्यात आलेले आहे. प्रत्यक्षात जागेवर बांधकाम पूर्ण झालेले आहे व प्रत्यक्ष कामकाज सुरू आहे ही बाब अग्निशमन विभागाच्या निदर्शनास आणण्यात आली नव्हती.

सदर प्राथमिक ना हरकत दाखला हा एकूण इमारतीच्या 612 चौ.मी. क्षेत्रासाठी देणेत आला होता. यामध्ये प्रशासकीय विभाग, क्वीन, रिसेप्टन, टॉयलेट व पॅमेज यांचे क्षेत्र वगळल्यास प्रोडक्शन एरियाचे बांधकाम सर्वसाधारणतः 500 चौ.मी. क्षेत्रापेक्षा कमी असावे. प्राथमिक ना-हरकत प्रमाणपत्र मिळण्यासाठी सादर केलेल्या Raw Material-लिस्ट मध्ये कोणतेही केमिकल, हज्जाइस केमिकल नसल्याचे मेसर्स एम. व्ही. एम. अँड प्रा. लि. यांचे कडून तसूद करण्यात आले होते. त्यामुळे या क्षेत्रासाठी मांडरेट हज्जाई यामाठी आवश्यक असणारी अग्निशमन यंत्रणा व विमोचनासाठी आवश्यक असणाऱ्या बाबी पुरविणेबाबत कळविणेत आले होते. तसेच अंतिम ना हरकत दाखला देताना जर काही आवश्यकता भासली तर अधिकच्या अग्निशमन यंत्रणा पुरविणेबाबत सांगण्यात येईल असे अंतिम परिच्छेद मध्ये स्पष्ट

करणेन आले होते. मदर कंपनी। अंतिम ना हरकत दाखला देणेत आलेला नाही. दुर्घटना स्थळी ४ -५ अग्निशामक उपकरणांशिवाय (Fire Extinguisher) अग्निशमन व विमोचानाची कोणतीही यंत्रणा उपलब्ध नव्हती.

महाराष्ट्र आग प्रतिबंधक व जिव सुरक्षा अधिनियम २००६ च्या कलम ३(१) नुसार इमारतीसाठी आग प्रतिबंधक व जीव संरक्षण उपाययोजनांची आणि किमान अग्निशमन यंत्रणा यांची तरतुद संबंधीत मालक व भोगवटादार यांची स्वतःची जबाबदारी आहे. हे निदर्शनास आणुन देण्यात येत आहे.

प्राथमिक ना हरकत दाखला मिळविण्यासाठी सादर केलेल्या नकाशांमध्ये दरवाजे व कंपार्टमेंटस दाखविणेत आलेले आहेत. प्रत्यक्षात जागेवर काही ठिकाणी असे दरवाजे निदर्शनास आले नाहीत. तसेच वातानुकूलित यंत्रणेबाबत कोणतीही कल्पना देणेत आलेली नव्हती. मदर ठिकाणी वातानुकूलित यंत्रणा देणेत आलेली असल्यामुळे काही दरवाजे बंद ठेवले असण्याची शक्यता आहे. तसेच नकाशात निर्देशित केलेले दरवाजे काही ठिकाणी प्रत्यक्षात आढळले नाहीत कंपनीने प्रस्तावित नकाशा मध्ये सादर केल्याप्रमाणे मागील वाजूम दरवाजा प्रस्तावित केला असल्याचे दर्शविले आहे. परंतु तसा दरवाजा घटनास्थळी आढळला नाही. ज्यामुळे आतील कर्मचाऱ्यांना सुरक्षितपणे बाहेर पडता आले नसावे.

घटनास्थळी असे निदर्शनास आले की, क्लोरिन ऑक्साईड व्यतिरिक्त सॅनिटायझर व सोडीयम क्लोराईट साठा आढळला. इलेक्ट्रिकल स्पार्क किंवा बॅंड सिलर मशिन च्या अतिरिक्त तापमान वाढल्यामुळे बंदीस्त वातावरणातील पावडरच्या अति मुक्षम कणातील अस्तित्वामुळे इस्ट एक्सप्लोजनची शक्यता अधिक वाटते सॅनिटायझरच्या साठ्यामुळे आगीची तीव्रता अधिक असावी तसेच सोडीयम क्लोराईटमुळे निर्माण झालेला काळा धुर व बंद दरवाजे हा देखील या कर्मचाऱ्यांना सुरक्षितरित्या बाहेर पडण्यास अडथळा ठरला असावा असे वाटते.



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जा.क्र. हवि/पौड/१३७-२०२१/

/२०२१, लोणीकाळभोर दि. १०/०७/२०२१

प्रति,

मा. पोलीस अधीक्षक सो
पुणे ग्रामीण
यांना सविनय सादर

रिपोर्ट :- अमृत देशमुख, पोलीस उप अधीक्षक अतिरिक्त कार्यभार उपविभागीय पोलीस
अधिकारी, हवेली विभाग पुणे ग्रामीण
यांजकडून विनंती पुर्वक की,

विषय :- दाखल गुन्ह्याचा चौकशी अहवाल...

संदर्भ :- १) मा.पोलीस अधीक्षक सो पुणे ग्रा.यांचेकडील जा.क्र. १९ गुन्हे/एसव्हीएस
कंपनी/आग/अहवाल /२०२१/२५९९/१२१४७ पुणे ग्रामीण,
दि. ०८/०७/२०२१

२) क्र.पोमसं/२४/३४/एसव्हीएस अॅक्वा-आग प्रकरण/१७७/२०२१ मुंबई अन्वये.

१)	पोलीस ठाणे	:-	पौड जिल्हा - पुणे ग्रा.
२)	गुन्हा रजि. नं कलम	:-	१३७/२०२१ भा. द. वी. कलम ३०४(२), २८५, २८६, ३४
३)	फिर्यादी	:-	अशोक विश्वासराव धुमाळ, वय ५२ वर्षे, पोलीस निरीक्षक, पौड पोलीस ठाणे, पुणे ग्रामीण,
४)	आरोपीचे नाव	:-	१) निकुंज बिपीन शहा वय ३९ वर्षे, २) बिपीन जयंतीलाल शहा, ३) केयूर बिपीन शहा सर्व रा.सहकार नगर २,१३७ मयुरेश्वर अपार्टमेंट पुणे ९, सदर गुन्ह्याचे कामी आरोपी क्र. १ यास दि. ०८/०६/२०२१ रोजी २२.२६ वा. अटक करण्यात आली आहे.
५)	गु.घ.ता.वेळ व ठिकाण	:-	दि. ०७/०६/२०२१ रोजी दुपारी १५.४५ वा. चे सुमारास मौजे उरावडे गावचे हद्दीत एसव्हीएस कंपनीमध्ये
६)	गु.दा.ता.व वेळ	:-	दि.०८/०७/२०२१ रोजी २१.२५ वा
७)	मयतांची नावे	:-	१) सचीन मदन घोडके वय २४ वर्षे सध्या राहणार एसव्हीएस अॅक्वा टेक्नॉलॉजीस कंपनी उरावडे मुळ राहणार खुडावाडे ता.तुळजापूर जिल्हा उस्मानाबाद, २) मंदा भाउसाहेब कुलट वय ४९ वर्षे सध्या उरावडे ता.तुळशी जिल्हा पुणे, मुळ राहणार वलंन ३) सुरेखा मनोहर तुपे वय ४५ वर्षे रा. करमोळी ता.मुळशी जिल्हा

		<p>पुणे,</p> <p>४) अर्चना व्यंकट कवडे वय ३६ वर्षे सध्या राहणार एसव्हीएस अँक्वा टेक्नॉलॉजीस कंपनी उरवडे मुळ राहणार दुधी पो. मुळेगाव , ता. दक्षीण सोलापूर, जिल्हा सोलापूर,</p> <p>५) महादेवी संजय आंबरे वय ४० वर्षे स.रा.पिरंगुट ता.मुळशी, जिल्हा पुणे, मुळ राहणार संघादारी पो.मोरमणी जिल्हा सोलापूर ,</p> <p>६) मंगल बबन मरगळे वय २९ वर्षे राहणार खारावडे ता.मुळशी जिल्हा पुणे,</p> <p>७) सुनिता राहुल साठे वय २८ वर्षे राहणार भालगुडी कोळवण रोड पोस्ट काशीम ता. मुळशी जिल्हा पुणे ,</p> <p>८) त्रिशला संभाजी जाधव वय ३२ वर्षे राहणार उरवडे ता.मुळशी जिल्हा पुणे,</p> <p>९) संगीता मारूती उर्फ आप्पा पोळेकर वय ४३ वर्षे राहणार आर्यवत सोसायटी जवळ घोटावडे फाटा ता.मुळशी जिल्हा पुणे,</p> <p>१०) शितल दत्तात्रय खोपकर वय ४३ वर्षे मु.पो.उरवडे ता.मुळशी जिल्हा पुणे,</p> <p>११) गिता भरत दिवाडकर वय ४१ वर्षे राहणार कांजणेनगर उरवडे ता. मुळशी जिल्हा पुणे,</p> <p>१२) सारीका चंद्रकांत कुदळे वय ४२ वर्षे राहणार पवळेआळी पिरंगुट ता.मुळशी जिल्हा पुणे,</p> <p>१३) सिमा सचिन बो-हाडे वय ३४ वर्षे राहणार उरवडे ता.मुळशी जिल्हा पुणे,</p> <p>१४) धनश्री राजाराम शेलार वय २२ वर्षे राहणार पिरंगुट ता.मुळशी जिल्हा पुणे,</p> <p>१५) संगीता उत्हास गोंदे वय ४३ राहणार उरवडे ता मुळशी जिल्हा पुणे,</p> <p>१६) अतुल लक्ष्मण साठे वय २३ राहणार भालगुडी कोळवण रोड राममंदीरजवळ ता मुळशी जिल्हा पुणे,</p> <p>१७) सुमन संजय ढेबे वय ३८ राहणार धनगर वस्ती लवासारोड खारवडी ता मुळशी जिल्हा पुणे</p>
८)	जखमींची नावे	:- <p>१) अदिनाथ महिपती साठे वय २३ वर्षे राहणार भालगुडी,</p> <p>२) संतोष सिताराम साठे वय ४५ वर्षे रा.सदर,</p> <p>३) प्रविण प्रभाकर कावणकर वय २४ वर्षे राहणार पौड ता मुळशी जि पुणे,</p> <p>४) निशा रमेश गोरगल, रा. पिरंगुट ता मुळशी जि पुणे</p>

९) सारांश — दिनांक ०७/०६/२०२१ रोजी दुपारी १५:४५ वाजणेचे सुमारास, मौजे उरवडे, ता. मुळशी, जिल्हा पुणे गावचे हददीमधील, महाले फिल्टर कंपनीच्या पाठीमागील बाजूला असलेल्या एसव्हीएस अँक्वा टेक्नॉलॉजी कंपनीस आग लागून सदर कंपनीमध्ये आग लागून त्यातील कामगार १) सचिन मदन घोडके वय २४ वर्षे सध्या राहणार एसव्हीएस अँक्वा टेक्नॉलॉजीस कंपनी उरवडे मुळ राहणार खुडावाडे ता.तुळजापूर जिल्हा उस्मानाबाद, २) मंदा भाउसाहेब कुलट वय ४९ वर्षे सध्या उरवडे ता.तुळशी जिल्हा पुणे, मुळ राहणार वलंन ३) सुरेखा मनोहर तुपे वय ४५ वर्षे रा. करमोळी ता.मुळशी जिल्हा पुणे, ४) अर्चना व्यंकट कवडे वय ३६ वर्षे सध्या राहणार एसव्हीएस अँक्वा टेक्नॉलॉजीस कंपनी उरवडे मुळ राहणार दुधी पो. मुळेगाव , ता.दक्षीण सोलापूर, जिल्हा सोलापूर, ५) महादेवी संजय आंबरे वय ४० वर्षे स.रा.पिरंगुट ता.मुळशी, जिल्हा पुणे, मुळ राहणार संघादारी पो.मोरमणी जिल्हा सोलापूर , ६) मंगल बबन मरगळे वय २९ वर्षे राहणार खारावडे ता.मुळशी जिल्हा पुणे, ७) सुनिता

राहुल साठे वय २८ वर्षे राहणार भालगुडी कोळवण रोड पोस्ट काशीम ता.मुळशी जिल्हा पुणे, ८) त्रिशला संभाजी जाधव वय ३२ वर्षे राहणार उरवडे ता.मुळशी जिल्हा पुणे, ९) संगीता मारुती उर्फ आप्पा पोळेकर वय ४३ वर्षे राहणार आर्यवत सोसायटी जवळ घाटावडे फाटा ता.मुळशी जिल्हा पुणे, १०) शितल दत्तात्रय खोपकर वय ४३ वर्षे मु.पो.उरवडे ता.मुळशी जिल्हा पुणे, ११) गिता भरत दिवाडकर वय ४१ वर्षे राहणार कांजणेनगर उरवडे ता.मुळशी जिल्हा पुणे, १२) सारीका चंद्रकांत कुदळे वय ४२ वर्षे राहणार पवळेआळी पिरंगुट ता.मुळशी जिल्हा पुणे, १३) सिमा सचिन यो-हाडे वय ३४ वर्षे राहणार उरवडे ता.मुळशी जिल्हा पुणे, १४) धनश्री राजाराम शेलार वय २२ वर्षे राहणार पिरंगुट ता. मुळशी जिल्हा पुणे, १५) संगीता उत्तहास गोंदे वय ४३ राहणार उरवडे ता. मुळशी जिल्हा पुणे, १६) अतुल लक्ष्मण साठे वय २३ राहणार भालगुडी कोळवण रोड राममंदीरजवळ ता. मुळशी जिल्हा पुणे, १७) सुमन संजय ढेबे वय ३८ राहणार धनगर वस्ती लवासारोड खारवडी ता. मुळशी जिल्हा पुणे, यांचा सदोष मनुष्य वध होण्यास तसेच १) अदिनाथ महिपती साठे वय २३ वर्षे राहणार भालगुडी, २) संतोष सिताराम साठे वय ४५ वर्षे रा.सदर, ३) प्रविण प्रभाकर कावणकर वय २४ वर्षे राहणार पौड, ४) निशा रमेश गोरगल हे जखमी होण्यास कारणीभूत झाले आहेत, म्हणून कंपनीचे मालक १) निकुंज विपीन शहा २) विपीन जयंतीलाल शहा ३) केयूर विपीन शहा सर्व राहणार सहकार नगर २, १३७ मयुरेश्वर अपार्टमेंट पुणे ९, यांचे विरुद्ध भादवि कलम ३०४(२), २८५, २८६, ३४ प्रमाणे सरकारतर्फे फिर्याद देत आहे. वगैरे मजकुरावरून गुन्हा रजि. दाखल आहे.

पौड पोलीस स्टेशन अ.म.रजि.नं. ६३/२०२१ सीआरपीसी १७४ चा तपास पोलीस निरीक्षक अशोक धुमाळ पौड पोलीस स्टेशन यांनी करून मयताचे झाले तपासावरून त्यांनी स्वतः फिर्यादी होवून पौड पो.स्टे.गु.र.नं. १३७/२०२१ भादविक ३०४(२), २८५, २८६, ३४ प्रमाणे दि. ०८/०६/२०२१ रोजी सदोष मनुष्य वधाचा गुन्हा दाखल करण्यात आला आहे.

१) सदर गुन्ह्यामध्ये १) निकुंज विपीन शहा, वय ३९ वर्षे, २) विपीन जयंतीलाल शहा, ३) केयूर विपीन शहा सर्व राहणार सहकार नगर २, १३७ मयुरेश्वर अपार्टमेंट पुणे असे आरोपी निष्पन्न झालेले आहेत. पैकी आरोपी क्र. १ निकुंज विपीन शहा यास दि. ०८/०६/२०२१ रोजी २२.२६ वा. अटक करण्यात आली असून मे.कोर्टाकडून दि. १५/०६/२०२१ रोजीपर्यंत पोलीस कस्टडी रिमांड घेण्यात आली असून सध्या तो मॅजि.कस्टडी येरवडा मध्यवर्ती कारागृह पुणे येथे आहे.

सदर गुन्ह्यातील आरोपी क्र. २ विपीन जयंतीलाल शहा, वय ६८, रा. सदर याची मा. एस बी साळुंखे कोर्ट अॅडीशनल सेशन जज पुणे यांनी दि. २२/०६/२०२१ रोजी अटी व शर्तीवर अटकपूर्व जामीन मंजूर केलेला आहे.

आरोपी क्र. ३ केयूर विपीन शहा सर्व रा.सहकार नगर २, १३७ मयुरेश्वर अपार्टमेंट पुणे ९ हा सध्या दुबई येथे वास्तव्यास असल्याची माहिती मिळत असल्याने त्याच्या नावे लुक आउट नोटिस निघणेसाठी आपले कार्यालयाकडील एफआरओ शाखा पुणे ग्रामीण येथे पत्रव्यवहार केलेला आहे.

३) घटनास्थळाचा सविस्तर पंचनामा करण्यात आला असून घटनास्थळावरून गुन्ह्याचे तपासकामां आवश्यक ते मॅम्पल जप्त करून ते केमीकल ऑनलायझर यांचेकडे तपासणीकामी पाठविण्यात आलेले आहे. त्याचा अहवाल येणं बाकी आहे.

४) यातील मयतांचे पोस्टमार्टेम करून नातेवाईकांची डीएनए प्रोफायलींग करून अहवाल प्राप्त करून घेवून मृतदेह नातेवाईकांच्या ताब्यात देण्यात आलेले आहेत.

५) घटनास्थळावरून सीसीटीव्ही फुटेजचे डीव्हीआरचा शोध घेवून तो गुन्ह्याचेकामी जप्त करून त्यामध्ये घटने दिवशी घडलेला घटनाक्रम दिसत असल्याने त्याबाबत तपास चालू आहे.

६) मा. जिल्हाधीकारी सोा पुणे यांनी घटीत केलेली खालील समीतीतील अधिकारी यांनी घटनास्थळी भेट देवून निरीक्षण व चौकशी करून आपले अहवाल सादर केलेले आहेत.

१. उपविभागीय दंडाधिकारी मावळ मुळशी, अध्यक्ष

२. अपर संचालक औद्योगिक सुरक्षा विभाग पुणे, सदस्य
३. सह संचालक उदयोग पुणे, सदस्य
४. उपयुक्त कामगार कल्याण विभाग, पुणे, सदस्य
५. उपविभागीय पोलीस अधिकारी मुळशी, सदस्य
६. प्रादेशिक अधिकारी प्रदुषण नियंत्रण मंडळ पुणे, सदस्य
७. कार्यकारी अभियंता महाराष्ट्र राज्य विजवितरण कंपनी लिमी. (ग्रामीण), सदस्य
८. मुख्य अग्निशमन अधिकारी, पुणे महानगर प्रदेश विकास प्राधिकरण पुणे, सदस्य
९. तहसिलदार मुळशी, सदस्य/सचिव

- ६) संबंधीत घटनेबाबत सार्वजनिक बांधकाम विभाग यांचे अधिकारी यांनी घटनास्थळाला भेट देवुन पाहणी केलेली आहे. तसेच त्यांचेकडुन घटनास्थळाचा दिसता नकाशा काढुन घेवुन तपासाच्या दृष्टीने आवश्यक मार्कांग करून घेतलेली आहे.
- ७) संबंधीत घटनेबाबत अग्निशामक विभाग यांचे अधिकारी यांनी घटनास्थळाला भेट देवुन पाहणी केलेली आहे. एसव्हीएस कंपनीकडुन एनओसी साठी दिलेल्या प्रपोजलमध्ये नियोजित इमारत दाखवुन मोकळ्या जागेचा नकाशा दाखवुन प्राथमिक ना हरकत दाखला घेण्यात आलेबाबत सांगितले आहे.
- ८) संबंधीत घटनेबाबत एमईसीबी विभाग यांचे अधिकारी यांनी घटनास्थळाला भेट देवुन पाहणी केलेली आहे.
- ९) संबंधीत घटनेबाबत पीएमआरडीए यांचे अधिकारी यांनी घटनास्थळाला भेट देवुन पाहणी केलेली आहे. त्यांचा अहवाल प्राप्त आहे. सदर अहवालामध्ये त्यांनी एसव्हीएस अॅक्वा प्रा.लि. केमीकल कंपनी उरावडे यांनी त्यांचेकडुन कंपनीची इमारत उभारण्यासाठी तसेच बांधकाम नकाशे मंजुर करण्यासाठी आवश्यक असणारा अग्निशमन विभागाचा प्राथमिक ना हरकत दाखला मिळविण्यासाठी केलेल्या अर्जास अनुसरून आमचेकडुन प्राथमिक ना हरकत दाखला देण्यात आलेला होता. तसेच गुन्ह्यातील आरोपीत मजकुर यांनी प्राथमिक ना हरकत दाखला मिळविण्यासाठीचा प्रस्ताव हा नविन प्रस्तावीत बांधकाम असल्याचे भासविण्यात आलेले होते. व प्रस्तावात सादर केलेल्या गुगल मॅपमध्ये सदर भुखंडावर इमारत नसल्याचे दर्शविण्यात आले होते. प्रत्यक्षात जागेवरील बांधकाम पुर्ण झालेले होते. तसेच तेथे प्रत्यक्ष कंपनीचे कामकाजही सुरू आहे ही बाब अग्निशमन विभागाच्या निदर्शनास आणुन दिलेली नव्हती.
- १०) संबंधीत घटनेबाबत फॅक्टरी इन्स्पेक्टर यांचे अधिकारी यांनी घटनास्थळाला भेट देवुन पाहणी केलेली आहे. परंतु त्यांचेकडे चौकशी करणे बाकी आहे. त्यांना चौकशीसाठी वारंवार फोन करून कळविले असता ते अद्यापपर्यंत चौकशीसाठी हजर राहिलेले नाहीत.
- ११) सदर गुन्ह्यातील आगीचे नेमके कारण काय आहे? त्यासाठी तपासात मदत करणेकामी तज्ञ व्यक्ती म्हणुन श्री. निलेश उकुंडे, चिफ इन्वेस्टीगेटर, फॉरन्सिक फायर अॅन्ड सायबर इन्वेस्टीगेटर्स नागपुर यांची नेमणुक करण्यात आली आहे. त्यांनी घटनास्थळाला भेट दिलेली असुन त्यांचे मार्गदर्शनाखाली गुन्ह्याचे पुरावेकामी कंपनीतील मशिनरी जप्त करण्यात आलेली आहेत.
- १२) एसव्हीएस अॅक्वा कंपनीचे मौजे कासारअंबोली ता मुळशी जि पुणे येथील गोडावुन व कंपनीचे रास्ता पेठ पुणे येथील ऑफीसची झडती घेवुन पंचनामा करण्यात आला आहे.
- १३) एसव्हीएस अॅक्वा कंपनीला सॅनिटायझर पुरविणारी ऑडिसन लॅबोरोटरी प्रा.लि. कंपनीचे डायरेक्टर आदित्य रमेश देवधर यांचयाकडे सॅनिटायझर पुरवठ्याबाबत चौकशी करण्यात आलेली आहे.

११) अ) सहायक अभियंता, बांधकाम विभाग पौड ता मुळशी जि पुणे, ब) महानगर नियोजनकार पुणे महानगर प्रदेश क्षेत्र विकास प्राधिकरण पुणे, क) विद्युत निरीक्षक मुख्य एमएसईबी कार्यालय येरवडा पुणे, ड) संचालक औद्योगिक सुरक्षा व आरोग्य संचालनालय पुणे विभाग, इ) रिजनल ऑफीसर महाराष्ट्र प्रदेशण नियंत्रण मंडळ पुणे यांच्याकडे गुन्ह्याचे अनुषंगाने पत्रव्यवहार करण्यात आलेला आहे.

११) सदर गुन्ह्याचे तपासामध्ये खालील नमुद साक्षीदार यांचेकडे तपास करण्यात आला आहे.

१. सचिन भरत साठे, वय २५, व्यवसाय नोकरी, रा. भालगुडी, ता. मुळशी, जि. पुणे,
२. राजेंद्र ज्ञानोबा मारणे, वय ४८, व्यवसाय नोकरी, रा. मारणेवाडी उरवडे ता मुळशी जि पुणे
३. सौ निता सागर आंबुडकर, वय ३५, व्यवसाय नोकरी, रा. नक्षत्र बिल्डींग वी विंग फ्लॅट नं. ४०४, कासारअंबोली ता मुळशी जि पुणे
४. शशिकांत सुदाम गादेकर, वय ४७, व्यवसाय नोकरी, रा. आर्यवत सोसायटी, ऑंकार अपार्टमेंट, फ्लॅट नं. १२, पिरंगुट ता. मुळशी, जि. पुणे, मुळ रा. मु.पो. सोनेगाव ता जि. उस्मनाबाद,
५. बाळकृष्ण राजु भालेराव, वय ३९, व्यवसाय नोकरी, मुळ रा. कुळे ता मुळशी जि पुणे, सध्या रा. मोहन धारे यांचे खोलीत भाड्याने गणेशनगर पिरंगुट ता मुळशी जि पुणे,
६. सौ मनिषा जयवंत पाटील, वय ३९, व्यवसाय नोकरी, सध्या रा. व्हलकण कंपनीचे पाटीमागे मानकर वाडी कासारअंबोली, ता मुळशी जि पुणे, मुळ रा. देगाव ता मोहोळ जि सोलापुर,
७. सौ तेजस्वी नानाभाउ धिटे, वय २४, व्यवसाय नोकरी, रा. अे विंग/२१३, यशवंत बिल्डींग, पिरंगुट ता मुळशी जि पुणे, मुळ रा. मंचर ता आंबेगाव जि पुणे,
८. निशा रमेश गोरगल, वय २६, व्यवसाय नोकरी, रा. पेट्रोलपंप शेजारी उरावडे ता मुळशी जि पुणे
९. प्रविण प्रभाकर कावणकर, वय २४, व्यवसाय नोकरी, रा. पौड ता मुळशी जि पुणे मुळ रा. मु.पो. खेडी ता दापोली जि रत्नागिरी,
१०. बबन हरीभाउ मरगळे, वय ३४, व्यवसाय नोकरी, रा. खारावडे, ता. मुळशी, जि. पुणे
११. व्यंकट लकाप्पा कवडे, वय ३६, व्यवसाय नोकरी, स.रा. एसव्हीएस कंपनीमधील सिक्युरिटी केबीनशेजारील खोलीत उरावडे ता मुळशी जि पुणे, मुळ रा. मु.पो. दोडडी ता दक्षिण सोलापुर जि सोलापुर,
१२. वंद्रकांत शिवराम कुदळे, वय ४३, व्यवसाय नोकरी, रा. पवळेआळी पिरंगुट, ता. मुळशी, जि. पुणे,
१३. अक्षय लक्ष्मण साठे, वय २४, व्यवसाय ड्रायव्हर, मुळ रा. भालगुडी ता मुळशी जि पुणे, सध्या रा. गल्ली नं. १२, सुतारदरा शिवसाई कॉलनी कोथरूड पुणे
१४. लक्ष्मण जावजी साठे, वय ४४, व्यवसाय शेती, रा. भालगुडी ता मुळशी जि पुणे,
१५. संजय धोंडीबा ढेबे, वय ३७, व्यवसाय ड्रायव्हर, रा. खारावडे ता मुळशी जि पुणे,
१६. उल्हास कारभारी गोंदे, वय ४२, व्यवसाय नोकरी, सध्या रा. आत्माराम वाल्हेकर यांचे खोलीत भाड्याने उरावडे ता मुळशी जि पुणे, मुळ रा. माहुली नांदुर खंदरमाळ, ता. संगमणेर जि अहमदनगर,
१७. मुकेश मनोहर तुपे, वय २२, व्यवसाय शेती, रा. करमोळी ता मुळशी जि पुणे
१८. दत्तात्रय नथु खोपकर, वय ४७, व्यवसाय नोकरी, सध्या रा. उरावडे ता मुळशी जि पुणे मुळ रा. मुठा ता मुळशी जि पुणे,
१९. सचिन नारायण बो-हाडे, वय ३६, व्यवसाय नोकरी, स.रा.सुरेख काळभोर यांचे खोलीत भाड्याने उरावडे ता मुळशी जि पुणे मुळ रा. लोणीघाट ता जि.बिड,
२०. संभाजी दादाराव जाधव, वय ३७, व्यवसाय नोकरी, स.रा. संतोष मरगळे यांचे खोलीत भाड्याने उरावडे ता मुळशी जि पुणे, मुळ रा. मु. ढोराळे पो. इरले, ता. बार्शी जि. सोलापुर,
२१. प्रमोद पंडीत बलकवडे, वय ४४, व्यवसाय शेती, रा. धनवेवाडी दारवली ता मुळशी जि पुणे,
२२. अक्षय दिलीप धनवे, वय २६, व्यवसाय शेती, रा. धनवेवाडी दारवली ता मुळशी जि पुणे,

२३. राजु मारुती जगदाळे, वय ४५, व्यवसाय स्टॅबिलायझर सर्व्हिसींग, रा. सर्व्हे नं. १३४, सुरभी कॉलनी, ओमसाई अपार्टमेंट, प्लॉट नं. २०१ वारजे माळवाडी पुणे,
२४. सुमित रविंद्र नाईक, वय ३५, व्यवसाय स्टॅबिलायझर सर्व्हिसींग, रा. ३५५ ब महात्मा फुले पेट पुणे ४२.
२५. समीर मधुकर देशमुख, वय २९, व्यवसाय आर्किटेक्चर (स्ट्रक्चर इंजिनीअर), रा. सी १३, सोनीगरा क्लासीक एकता नगर, आकुर्डी पुणे ४११०३५,
२६. देवेंद्र प्रभाकर पोटफोडे, वय ५३, व्यवसाय नोकरी, रा. ध्रुव बिल्डींग प्लॉट नं. ८, मयूर कॉलनी, प्लॉट नं. ६१/१, कोथरूड पुणे ४११०३८,

अ.क्र. १ ते ११ हे एसव्हीएस कंपनीमधील कामगार असून घटना घडली त्या दिवशी कंपनीमध्ये कामाला होते. अ.क्र. १ यांचे सांगणे की,

आमचे कंपनीमध्ये जलशुद्धीकरण करण्याचे रासायनिक पदार्थ (क्लोरीन डायऑक्साईड पाउडर व गोळ्या) तयार करण्याचे काम होत होते. गोळ्या तयार करण्याकरता आम्हाला RM -1, RM -5, RM -9, RM -10, RM -21, RM -22, RM -32 व RM -33 व नावाने कोड असलेले साहित्या दिले जात होते. तसेच पाउडर तयार करण्याकरता RM -6, RM -7, RM -8 व RM - 21, अशाप्रकारचे साहित्य दिले जायचे त्यापसून आम्ही जलशुद्धीकरण करणारी पावडर तयार करत होतो.

तसेच कंपनीमध्ये मे २०२० पासून कोव्हीड १९ च्या अनुषंगाने ५०० मिली ज्या बॉटलमधुन २५० मिली व ५ लिटर चे कॅन्ड बनवुन त्यावर एसव्हीएस अॅक्वा कंपनीचे लेबल लावण्यात येत होते. त्याचेही काम आम्ही कंपनीतील लोक करत होतो.

सदर कंपनीला पश्चिम बाजुला लोखंडी स्लायडींगचे गेट असून, त्यावाटे आत जाता उजवीकडे कोप—यात सिक्युरिटी साठी असलेली रूम, त्याचे बाजुला मटेरिअल साठविण्यासाठी पत्राचे शोड, त्याचे पलीकडे जनरेटर व प्लास्टीकचे मोकळे इम व स्कॅप होते. कंपनीचे वायव्य कोप—यातुन कंपनीमध्ये जाण्यासाठी शटर व दरवाजा असून त्यावाटे आतमध्ये जाता रिसेप्शन रूम पुढे काचेचा दरवाजा व आतमध्ये मालकांची केबीन, त्याचेबाजुला एक दरवाजा त्यावाटे आत जाता बिलींगचे कामासाठी एक रूम त्यामध्ये ३ कम्पार्टमेंट तयार केलेले होते. तेथेच संडास व बाथरूम तसेच छोटी किचन रूम होती. रिसेप्शनपासून पुढे गेलेवर पुरूषांसाठी चेंजींग रूम, त्याचेच बाजुला महिलांसाठी चेंजींग रूम असून त्यामध्येच संडास बाथरूमची सोय होती. त्याचे बाजुचे रूममध्ये मालकांची केबीन होती, परंतु त्यामध्ये प्रिंटींग मशिन ठेवण्यात आलेली होती. त्याचेबाजुला तिन गाळे होते. त्यामध्ये पहिल्या गाळ्यामध्ये आरएम २२ च्या अंदाजे १५० बॅग होत्या. त्याचे पुढच्या गाळ्यामध्ये आरएम ६ च्या अंदाजे ८०० बॅग होत्या. त्याचे पुढच्या गाळ्यामध्ये क्लोरी टॅबच्या गोळ्या व रॉ मटेरिअल ठेवण्यात आलेले होते. उत्तर बाजुस लॉडींग अनलोडींग साठीची जागा होती. त्याचेपुढे कंपनीच्या अग्नेय कोप—यातील खोलीत अर्ध रूम भरून सॅनिटायझर व रॉ मटेरिअल ठेवण्यात आलेला होते. सदर खोलीस दोन्ही बाजुस लोखंडी शटरचे गेट होते. लोडींग अनलोडींगच्या समोर एकझीटसाठी दोन दरवाजे असून, दरवाजावाटे आत जाता एक रॉ मटेरिअल ठेवण्यासाठीची खोली होती. खोलीचे पुर्व भिंतीला आतमध्ये जाण्यासाठी दरवाजा त्यावाटे आत जाता एक प्रोडक्शन नं. १ हॉल असून त्यामध्ये टॅबलेट तयार करण्याच्या ४ मशिन्स, दोन कुलर, टॅबलेट रॅप करण्याची १ मशिन, मिक्सर १ होता. सदर ठिकाणी मी व माझेबरोबर ६ ते ७ लोक काम करीत होतो. सदर प्रोडक्शन हॉलच्या दक्षिणेस दोन दरवाजे असून त्यावाटे आत प्रोडक्शन नं. २ हॉल असून त्यामध्ये सीडीडी ५००० पावडर ही अर्धा किलो प्लास्टीक बॅगमध्ये भरून पॅक करण्याचे काम चालू होते. सदर ठिकाणी १७ ते १८ महिला व पुरूष लोक काम करीत होते. त्याच हॉलमध्ये १ टॅबलेट बनविण्याची मशिन, सिलींग मशिन ४, नविन मशिन १, मिक्सर १, बॉक्स पॅकींग मशिन १ होती. सदर हॉलमध्ये पॅकींग करून ठेवलेले पुर्ण मटेरिअल होते. दोन्ही हॉलमध्ये एचयु चालू असतात. सदर हॉलचे पश्चिम भिंतीला उत्तरबाजुस व दक्षिणबाजुस ०२ दरवाजे होते, त्यापैकी दक्षिणबाजुस असलेला दरवाजा लाकडी टेबल लावून बंद केला होता. सदर रूमच्या दक्षिण बाजुज एक छोटी खोली होती. त्यामध्येही रॉ मटेरिअल ठेवले होते. रिसेप्शनपासून वरती पश्चिमेस वरच्या मजल्यावर जाण्यासाठी जिना असून त्यावाटे वरती ध्याता पश्चिम भिंतीला बाथरूम, त्याला लागून मालकांची

केबीन त्याचे बाजुला टेस्टिंग लॅब होती. लॅबला पश्चिम बाजुला एकझीट दरवाजा व बाहेरून उतरण्यासाठी जिना होता. सदर ठिकाणी पुर्व बाजुला प्रोडक्शन व पॅकींगसाठी लागणारा कच्चा माल होता. तसेच रिसेप्शनजवळ दक्षिण बाजुला कॅन्टीन होते. तसेच पुर्व बाजुला एचयुच्या मशिनरी व वरील बाजुस पत्राचे शेड होते. कंपनीमध्ये आग विझविण्यासाठी फक्त ५ ते ६ अग्निरोधक सिलेंडर होते. परंतु केमीकलचा स्फोट झाल्यावर होणारी आग विझविण्यासाठी कोणतीही यंत्रणा ठेवण्यात आलेली नव्हती अथवा त्याबाबत आम्हाला कोणत्याही प्रकारचे प्रशिक्षण दिले नव्हते. तसेच अगा लागल्याच थोक्याची सुचना देणारी कोणत्याही प्रकारची यंत्रणा (सायरन इ.) नव्हती.

कंपनीमध्ये जाताना मेन गेटच्या आतमध्ये सिक्युरिटी गार्डजवळ एक सॅनिआयझर वाटली होती. तो आतमध्ये येणा-या जाणा-या इसमांच्या हातावर सॅनीझाटझर च्या स्प्रे करत होता. तसेच रिसेप्शनजवळ स्टॅडमध्ये साधारण अर्धा लिटर सॅनिटायझर वाटली ठेवण्यात आलेली होती. आम्ही कंपनीमध्ये काम करीत असताना आम्हाला विशीष्ट प्रकारचे मास्क, हॅन्डग्लोज व ॲप्रॉन वापरणे सक्तीचे होते. परंतु अचानकपणे आग लागल्यास त्यापासुन आमचे संरक्षण होण्याकरता आवश्यक असलेले साहित्यांची व्यवस्था नव्हती अथवा आम्हाला अशाप्रकारचे साहित्य दिले नव्हते. वगैरे हकीगत सांगत असुन अ.क्र. २ ते ११ हे अ.क्र. यांचे मेळाची मिळती जुळती हकीगत सांगत आहेत.

अ.क्र. १२ ते २० हे मयताचे नातेवाईक असुन सदरची घटना घडलेनंतर येवुन पाहीले व समजले अशी हकीगत सांगत आहेत.

अ.क्र. २१ व २२ हे मुळशी आपत्ती व्यवस्थापन चे व्यवस्थापक अध्यक्ष व त्यांचा सहकारी असुन त्यांनी घटना घडली त्या दिवशी त्यांनी त्यांचेकडील साहित्य सामग्रीसह येवुन आग आटोक्यात आल्यानंतर मयत बाँडी ॲम्ब्युलन्समध्ये ठेवलेबाबत सांगत आहेत.

अ.क्र. २३ व २४ हे घटना घडले दिवशी एसव्हीएस अॅक्वा कंपनीमध्ये स्टॅवीलायझर दुरूस्तीकरीता आले होते. त्यावेळी एमएसईबीचा डायरेक्ट सप्लाय कंपनीमध्ये चालु असलेबाबत सांगितले आहे.

अ.क्र. २५ हे व्यवसायाने आर्किटेक्चर असुन त्यांनी एसव्हीएस अॅक्वा कंपनीचे फायर एनओसी प्रोजेक्ट पीएमआरडीए यांना सादर केलेले आहे.

अ.क्र. २६ हे पुणे महानगर प्रदेश प्राधिकरण येथे मुख्य अग्निशमन अधिकारी म्हणुन गेले ५ वर्षांपासुन औंध पुणे येथे नेमणुकीस आहेत. सर्वसाधारतः इमारत बांधकाम करण्यासाठी अग्निशमन विभागाचा प्राथमिक ना हरकत दाखला, पुणे महानगर प्रदेश विकास प्राधिकरणासाठी सुधारित विकास नियंत्रण व प्रोस्ताहन नियमावली कलम २.७७.१३(ii) अंतर्गत ५०० चौरस मिटर क्षेत्रफळापेक्षा अधिक क्षेत्रफळ वापरासाठीच्या औद्योगिक इमारतीचा विशेष इमारतीच्या संज्ञेत समावेश होत असल्यास कलम ६.६.२ नुसार व महाराष्ट्र आग प्रतिबंधक व जीव सुरक्षा अधिनियम २००६ कलम ३(२) नुसार अग्निशमन विभागाचा प्राथमिक ना हरकत दाखला घेणे आवश्यक आहे. त्यास अनुसरून उपरोक्त कंपनीने इमारत उभारण्यासाठी बांधकाम नकाशे मंजूर करण्यासाठी आवश्यक असणारा अग्निशमन विभागाचा प्राथमिक ना हरकत दाखला मिळविण्यासाठी केलेला अर्जास अनुसरून दि. ०२/०२/२०२१ रोजी FPM/347/2021 द्वारे प्राथमिक ना हरकत दाखला देण्यात आला. प्राथमिक ना हरकत दाखला म्हणजे कंपनीने अग्निशमन व विमोचनासाठी कोणत्या उपाययोजना कराव्यात या बाबतचे मार्गदर्शन व सुचना करण्यात येतात. तथापी असे निदर्शनास आले की, हा प्राथमिक ना हरकत दाखला मिळविणेसाठीचा प्रस्ताव हा नविन प्रस्तावीत बांधकाम असल्याचे दर्शविण्यात आले होते. प्रस्तावात सादर केलेल्या गुगल मॅपमध्ये या भुखंडावर इमारत नसल्याचे दर्शविण्यात आलेले आहे. प्रत्यक्षात जागेवर बांधकाम पुर्ण झालेले आहे व प्रत्यक्ष कामकाज सुरू आहे ही बाब अग्निशमन विभागाच्या निदर्शनास आणण्यात आली नव्हती.

सदर प्राथमिक ना हरकत दाखला हा एकुण इमारतीच्या ६१२ चौ.मि.क्षेत्रासाठी देणेत आला होता. यामध्ये प्रशासकीय विभाग, केबीन, रिसेप्शन, टॉयलेटस व पॅसेज यांचे क्षेत्र वगळल्यास प्रोडक्शन एकरियाचे बांधकाम सर्वसाधारण ५०० चौ.मि. क्षेत्रापेक्षा कमी असावे. प्राथमिक ना हरकत प्रमाणानुसार

मिळण्यासाठी सादर केलेला रॉ मटेरीअल लिस्टमध्ये कोणतेही केमीकल हझार्ड्स केमीकल नसल्याचे मेसर्स एस.व्ही.एस.अॅक्वा प्रा.लि. यांच्याकडून नमुद करण्यात आले होते. त्यामुळे या क्षेत्रासाठी मॉडरेट हजार्ड यासाठी आवश्यक असणारी अग्निशमन यंत्रणा व विमोचनासाठी आवश्यक असणा-या बाबी पुरविणेबाबत कळविणेत आले होते. तसेच अंतिम ना हरकत दाखला देताना जर काही आवश्यकता भासली तर अधिकच्या अग्निशमन यंत्रणा पुरविणेबाबत सांगण्यात येईल असे अंतिम परिच्छेद मध्ये स्पष्ट करणेत आले होते. सदर कंपनीस अंतिम ना हरकत दाखला देणेत आलेला नाही. दुर्घनास्थळी ४-५ अग्निशामक उपकरणांशिवाय (Fire Extinguisher) अग्निशमन व विमोचनाची कोणतीही यंत्रणा उपलब्ध नव्हती.

महाराष्ट्र आग प्रतिबंधक व जिव सुरक्षा अधिनियम २००६ च्या कलम ३(१) नुसार इमारतीसाठी आग प्रतिबंधक व जीव संरक्षण उपाययोजनांची आणि किमान अग्निशमन यंत्रणा यांची तरतुद संबंधीत मालक व भोगवटादार यांची स्वतःची जबाबदारी आहे. हे निदर्शनास आणून देण्यात येत आहे.

प्राथमिक ना हरकत दाखला मिळविण्यासाठी सादर केलेल्या नकाशांमध्ये दरवाजे व कंपार्टमेंट्स दाखविणेत आलेले आहेत. प्रत्यक्षात जागेवर काही ठिकाणी असे दरवाजे निदर्शनास आले नाहीत. तसेच वातानुकुलीत यंत्रणेबाबत कोणतीही कल्पना देण्यात आलेली नव्हती. सदर ठिकाणी वातानुकुलीत यंत्रणा देणेत आलेली असल्यामुळे काही दरवाजे बंद ठेवले असण्याची शक्यता आहे. तसेच नकाशात निर्देशित केलेले दरवाजे काही ठिकाणी प्रत्यक्षात आढळले नाहीत. कंपनीने प्रस्तावीत नकाशांमध्ये सादर केल्या प्रमाणे मागील वाजूस दरवाजा प्रस्तावीत केला असल्याचे दर्शविले आहे. परंतु तसा दरवाजा घटनास्थळी आढळला नाही. त्यामुळे आतील कर्मचारी यांना सुरक्षितपणे बाहेर पडता आले नसावे.

घटनास्थळी असे निदर्शनास आले की, क्लोरिन ऑक्साईड व्यतिरिक्त सॅनिटायझर व सोडीयम क्लोराईडचा साठा आढळला. ईलेक्ट्रीकल स्पार्क किंवा बॅंड सिलर मशिन च्या अतिरीक्त तापमान वाढल्यामुळे बंदीस्त वातावरणातील पावडरच्या अति सूक्ष्म कणातील अस्तित्वामुळे इस्ट एक्सप्लोजनची शक्यता अधिक वाटते सॅनिटायझरच्या साठ्यामुळे आगीची तिब्रता अधिक असावी तसेच सोडीयम क्लोराईडमध्ये निर्माण झालेला काळा धुर व बंद दरवाजे हा देखील या कर्मचा-यांना सुरक्षितरित्या बाहेर पडण्यास अडथळा ठरला असावा असे वाटते. वगैरे हकीगत सांगत आहेत. वरील सर्वांचे सविस्तर जाब जबाब नोंदविण्यात आलेले आहेत.

वरीलप्रमाणे गुन्ह्याचा तपास करण्यात आला असून उर्वरित तपास चालू आहे.

मा. सविनय सादर
दि. १०/०७/२०२१

—/— २५/०७/२०२१
(अमृत देशमुख)

पोलीस उप अधीक्षक
अतिरीक्त कार्यभार
उपविभागीय पोलीस अधिकारी
हवेली विभाग, हवेली

दि.०७/६/२०२१ रोजी मौ.उरवडे, ता.मुळशी येथील ग.नं.४११/ प्लॉट नं.४३, ४४, ४५ मधील एस.व्ही.एस. अॅक्वा प्रा.लि. या केमिकल (क्लोरीन डायऑक्साईड) कंपनीमध्ये घडलेल्या दुर्घटनेच्या अनुषंगाने प्राथमिक चौकशी अहवाल.

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औदयोगिक सुरक्षा व आरोग्य विभागाकडे सदर कारखान्याची नोंदणी असून निकुंज बिपीनचंद्र शहा या भोगवटादारास परवाना क्र.१३८४१ दिलेला असून त्याची मुदत दि.३१ डिसेंबर २०२२ पर्यंत आहे. सदर कारखान्यात ४८ कामगार (२९ स्त्री+१९ पुरुष) काम करणेची परवानगी असून Installed Power in H.P.-६० ची परवानगी आहे. सदर कारखान्यात प्राप्त अर्जांमध्ये क्लोरीन डायऑक्साईट टॅबलेट जेल व पावडर उत्पादन करणेची परवानगी घेणेत आलेली होती. प्राथमिक चौकशीदरम्यान असे आढळून आले की सोडियम क्लोराईट चे मोठ्या ड्रम मधून छोट्या पाऊचमध्ये पॅक करत असताना हिट सिंक मशिन मध्ये झालेल्या बिघडाने आग लागली त्याचवेळेस मोठ्या प्रमाणात ज्वलनशील पदार्थाचा साठा असल्याने आग मोठ्या प्रमाणात पसरली व बाहेर पडण्याच्या दोन्ही दिशांना आग पसरल्याने कामगारांना बाहेर पडता आले नाही. तसेच कारखान्यामध्ये अल्कोहलयुक्त सॅनिटायझरचा मोठा साठा आढळून आला त्याबाबत औदयोगिक सुरक्षा व आरोग्य कार्यालयास माहिती देणेत आलेली नव्हती. औदयोगिक सुरक्षा व आरोग्य कार्यालयामार्फत सदर घटनेची सखोल चौकशी करून कारखाने अधिनियम १९४८ च्या आढळून आलेल्या भंगाबाबत विहित मुदतीमध्ये खटला दाखल करणेची पुढील कार्यवाही करणेत येईल.



अपर संचालक,

औदयोगिक सुरक्षा विभाग, पुणे (सदस्य)

दि.८/६/२०२१

दि.०७/६/२०२१ रोजी मौ.उरवडे, ता.मुळशी येथील ग.नं.४११/ प्लॉट नं.४३, ४४, ४५ मधील एस.व्ही.एस. अॅक्वा प्रा.लि.

या केमिकल (क्लोरीन डायऑक्साईड) कंपनीमध्ये घडलेल्या दुर्घटनेच्या अनुषंगाने प्राथमिक चौकशी अहवाल.

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एस.व्ही.एस. अॅक्वा प्रा.लि. या उद्योगाने सन २०१४ मध्ये १६००० चौ.फूट क्षेत्र व ९००० बांधकाम क्षेत्रफळ खरेदी करून सन २०१७ मध्ये उद्योग सुरू केला आहे. सदर उद्योग लघु उद्योग प्रवर्गात येत असून सद्यस्थितीमध्ये यंत्रसामुग्रीमध्ये गुंतवणूक १.२ कोटी आहे. सदर उद्योगामध्ये प्रामुख्याने फॉर्म्युलेशन प्रक्रियेद्वारे CLO२ टॅब्लेट्स, पावडर ही उत्पादने पाणी शुध्दीकरण प्रक्रियेसाठी तयार केली जातात. उद्योगामध्ये ब्लेंडर - २ नग, टॅब्लेट फॉर्म्युलेशन - ४ नग, AHU-२ नग, फार्म फील सील मशीन-२ नग इ. प्रमुख यंत्रसामुग्री स्थापित असून त्यासाठी ६० एचपी विद्युत पुरवठा एमएसईडीसीएल कडून घेतलेला आहे. सदर उत्पादन प्रक्रियेसाठी सोडियम क्लोराईट, सोडियम बाय सल्फेट, सोडियम बाय कार्बोनेट, अॅडपीक अॅसिड व पॅकिंग साहित्य इ.कच्चा मालाचा समावेश आहे.

उद्योग घटकाने उत्पादन सुरू करणेसाठी आवश्यक परवाने / ना हरकत दाखले जसे उद्योग आधार नोंदणी, सेंट्रल एक्साईज नोंदणी, वजन व मापे परवाना, वस्तू व सेवा नोंदणी, फॅक्टरी परवाना, महाराष्ट्र प्रदुषण नियंत्रण मंडळ संमतीपत्र, तात्पुरती अग्निशामक परवाना घेतल्याचे निदर्शनास येते. तथापि, उद्योग घटकाने उत्पादनात जाण्यापूर्वी अंतिम अग्निशामक परवाना घेतलेला नाही. तसेच महाराष्ट्र प्रदुषण नियंत्रण मंडळ, पुणे यांच्या संमतीपत्राशिवाय सन २०१६ उत्पादन सुरू केल्याचे चौकशी दरम्यान निदर्शनास येत आहे. घटकाने महाराष्ट्र प्रदुषण नियंत्रण मंडळ, पुणे यांचेकडून उत्पादन सुरू करणेसाठी संमतीपत्र दि.१०/०९/२०२० रोजी दिल्याचे उपलब्ध कागदपत्रावरून दिसून येते म्हणजेच सन २०१७ ते २०२० या कालावधीत संमतीपत्राशिवाय उत्पादन केल्याचे दिसून येते.



सदाशिव सुरवसे
उद्योग सहसंचालक, पुणे विभाग

दि.०७/६/२०२१ रोजी मौ.उरवडे, ता.मुळशी येथील ग.नं.४११/ प्लॉट नं.४३, ४४, ४५ मधील एस.व्ही.एस. अॅक्वा प्रा.लि. या केमिकल (क्लोरीन डायऑक्साईड) कंपनीमध्ये घडलेल्या दुर्घटनेच्या अनुषंगाने प्राथमिक चौकशी अहवाल.

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दिनांक ८ जून २०२१ रोजी घटनास्थळी केलेल्या स्थळपाहणीनुसार व महावितरण स्थानिक शाखा अभियंता श्री.अंकुल धाबर्डे यांनी दिलेल्या माहितीनुसार दि.७ जून २०२१ रोजी अंदाजे १६.१५ वाजता त्यांना आगीची सूचना भ्रमणध्वनीवर मिळाली त्यावेळी लघुदाब व उच्चदाब वाहिनी चालू होत्या व कोणाचीही तक्रार नव्हती. श्री.धाबर्डे यांनी सुरक्षेच्या दृष्टीकोनातून २२ केव्ही उरवडे उच्चदाब वाहिनी तात्काळ बंद करणेच्या सूचना दिल्या. आजरोजीच्या स्थळपाहणीनुसार प्राथमिकरित्या सर्व विद्युतसंच मांडणी (महावितरणच्या लघुदाब वाहिनीपासून वीज मीटर पर्यंत तसेच वीजमीटर पासून संबंधित कंपनीचे एलटी डिस्ट्रीब्यूशन बॉक्स पर्यंत) सुयोग्य स्थितीत आहे. सदर कंपनीस वीज पुरवठा करणारे रोहित्र व तेथील संच मांडणी सुयोग्य स्थितीत आहे. आजूबाजूस असलेल्या कंपनीत चौकशी केली असता दि.७ जून २०२१ रोजी विद्युत पुरवठ्याबाबत कोणतीही तक्रार नव्हती व तसे वीज तक्रार नियंत्रण कक्ष शाखेस नव्हती.

सदरील ठिकाणी मेसर्स एस.व्ही.एस.टेक्नॉलॉजीस या नावे व ज्याचा ग्राहक क्रमांक १८२९२१३०९२५३ असलेले ६०.३३ HP क्षमतेची वीज जोडणी आहे. या वीजसंच मांडणीचे संबंधिते वार्षिक स्वयंप्रमाणीकरण अहवाल विद्युत निरीक्षक कार्यालय येरवडा, पुणे यांना संबंधित कंपनीने सादर केलेला दिसून येत नाही.


(प्रमोद बाबरेकर)

अतिरिक्त कार्यकारी अभियंता,
मुळशी विभाग, महावितरण पुणे
(प्रतिनिधी कार्यकारी अभियंता)


(फुलचंद फड)

उपकार्यकारी अभियंता, मुळशी
उपविभाग, महावितरण मुळशी


(सयाजी श्रीराम)

सहाय्यक विद्युत निरीक्षक, विद्युत
निरीक्षण विभाग, पुणे

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दिनांक ०७/०६/२०२१ रोजी दुपारी ४.१५ वाजता उपरोक्त कंपनीमध्ये आग लागल्याची वर्दी मिळाली पीएमआरडीए व एमआयडीसी यांची अग्निशमन वाहने, अधिकारी व कर्मचारी घटनास्थळी दुपारी ४.४७ वाजता दाखल झाले. घटनास्थळी असे निदर्शनास आले की, आग व काळा धूर अंत्यंत मोठ्या प्रमाणात पसरला होता त्यामुळे सुरुवातीला कंपनीच्या तीनही बाजूंनी अग्निशमन कार्य सुरू करणेत आले. अग्निशमन अधिकारी यांनी संपूर्ण सुरक्षा घेऊन श्वसन उपकरणांच्या सहाय्याने कंपनीच्या आतमध्ये जाण्यासाठी पूर्ण प्रयत्न केले. आगीचा आवाका मोठ्या प्रमाणात असल्यामुळे व आतमध्ये सॅनिटायझर चा साठा मोठ्या प्रमाणात असल्याचे उपस्थितांमधून सांगण्यात आल्यामुळे पाण्यासोबतच काही प्रमाणात फोम कंपाऊंड चा वापरही आग विझविण्यासाठी करणेत आला. सुमारे दोन तासाचे प्रयत्नानंतर आगीवरती नियंत्रण मिळविणेत आले. त्यानंतर दुर्घटनेत मृत्यू झालेल्या १७ इसमांची शव शोधण्यात येऊन पोलिसांकडे पुढील कार्यवाहीसाठी सुपूर्त करणेत आली.

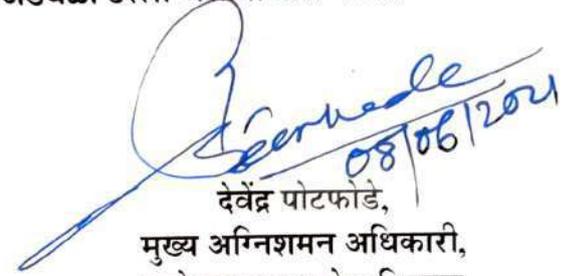
उपरोक्त कंपनीने कंपनी उभारण्यासाठी बांधकाम नकाशे मंजूर करण्यासाठी आवश्यक असणारा अग्निशमन विभागाचा प्राथमिक ना हरकत दाखला मिळविण्यासाठी अर्किटेक्ट समीर देशमुख यांचेमार्फत केलेल्या अर्जास अनुसरून दि.०२/०२/२०२१ रोजी FPM/३४७/२०२१ द्वारे प्राथमिक ना हरकत दाखला देण्यात आला. प्राथमिक ना हरकत दाखला म्हणजे कंपनीने अग्निशमन व विमोचनासाठी कोणत्या उपाययोजना कराव्यात याबाबतचे मार्गदर्शन व सूचना करण्यात येतात. तथापि, असे निदर्शनास आले की, हा प्राथमिक ना हरकत दाखला मिळविणेसाठीचा प्रस्ताव हा नविन प्रस्तावित बांधकाम असल्याचे कळविणेत आले होते. प्रत्यक्षात जागेवर बांधकाम पूर्ण झालेले आहे व प्रत्यक्ष कामकाज सुरू आहे ही बाब अग्निशमन विभागाच्या निदर्शनास आणण्यात आली नव्हती.

सदर प्राथमिक ना हरकत दाखला हा फक्त एकूण इमारतीच्या ६१२ चौ.मी. क्षेत्रासाठी देणेत आला होता. यामध्ये प्रशासकीय विभाग, केबीन, रिसेप्शन, टॉयलेटस व पॅसेज यांचे क्षेत्र वगळल्यास प्रोडक्शन एरियाचे बांधकाम सर्वसाधारण:

५०० चौ.मी. क्षेत्रापेक्षा कमी असावे. या क्षेत्रासाठी मॉडरेट हजार्ड यासाठी आवश्यक असणारी अग्निशमन यंत्रणा व विमोचनासाठी आवश्यक असणाऱ्या बाबी पुरविणेबाबत कळविणेत आले होते. तसेच अंतिम ना हरकत दाखल देताना जर काही आवश्यकता भासली तर अधिकच्या अग्निशमन यंत्रणा पुरविणेबाबत सांगण्यात येईल असे स्पष्ट करणेत आले होते. सदर कंपनीस अंतिम ना हरकत दाखला देणेत आलेला नाही.

प्राथमिक ना हरकत दाखला मिळविण्यासाठी सादर केलेल्या नकाशांमध्ये दरवाजे व कंपार्टमेंट्स दाखविणेत आलेले आहेत. प्रत्यक्षात जागेवर काही ठिकाणी असे दरवाजे निदर्शनास आले नाहीत. तसेच वातानुकूलित यंत्रणेबाबत कोणतीही कल्पना देणेत आलेली नव्हती. सदर ठिकाणी वातानुकूलित यंत्रणा देणेत आलेली असल्यामुळे काही दरवाजे बंद असण्याची शक्यता आहे. तसेच नकाशात निर्देशित केलेले दरवाजे काही ठिकाणी प्रत्यक्षात आढळले नाहीत त्यामुळे आतील कर्मचाऱ्यांना सुरक्षितपणे बाहेर पडता आले नसावे. प्राथमिक ना हरकत दाखल्यात फायर डोअर देण्याबाबत सूचविणेत आले होते. सदर दरवाजे असते तर कदाचित आग एका कंपार्टमेंट मधून दुसऱ्या कंपार्टमेंट मध्ये पोहचण्यास / पसरण्यास प्रतिबंध होऊ शकला असता.

घटनास्थळी असे निदर्शनास आले की, क्लोरिन ऑक्साईड व्यतिरिक्त सॅनिटायझर व सोडियम क्लोराईट चा साठा आढळला. सॅनिटायझरच्या साठ्यामुळे आगीची तीव्रता अधिक असावी तसेच सोडियम क्लोराईट मुळे निर्माण झालेला काळा धूर हा देखील या कर्मचाऱ्यांना सुरक्षितरित्या बाहेर पडण्यास अडथळा ठरला असावा असे वाटते.


08/06/2024
देवेंद्र पोटफोडे,
मुख्य अग्निशमन अधिकारी,
पुणे महानगर प्रदेश विकास
प्राधिकरण पुणे

दि.०७/६/१०११ रोजी मौ.उरवडे, ता.मुळशी येथील ग.नं.४११/ प्लॉट नं.४३, ४४, ४५ मधील एस.व्ही.एस. अँक्वा प्रा.लि.
या केमिकल (क्लोरीन डायऑक्साईड) कंपनीमध्ये घडलेल्या दुर्घटनेच्या अनुषंगाने प्राथमिक चौकशी अहवाल.

मौ.उरवडे, ता.मुळशी येथील ग.नं.४११/ प्लॉट नं.४३, ४४, ४५ मधील एस.व्ही.एस. अँक्वा प्रा.लि. या केमिकल (क्लोरीन डायऑक्साईड) कंपनीस दि.७/६/२०२१ रोजी मोठ्या प्रमाणात आग लागली होती. सदर दुर्घटनेत १५ महिला व २ पुरुष अशा एकूण १७ व्यक्ती भाजून मयत झालेल्या आहेत. सदर दुर्घटनेची चौकशी करणेकामी मा.जिल्हाधिकारी पुणे यांचे आदेशान्वये चौकशी समिती गठीत करणेत आलेली आहे. घडलेल्या घटनेच्या अनुषंगाने घटनास्थळाची दि.०८/०६/२०२१ रोजी श्री.नितीन शिंदे, प्रादेशिक अधिकारी, महाराष्ट्र प्रदुषण नियंत्रण मंडळ पुणे यांनी पाहणी करून सादर केलेला प्राथमिक अहवाल खालीलप्रमाणे आहे.

एस.व्ही.एस. अँक्वा प्रा.लि. या उदयोगाने ऑगस्ट २०२० रोजी मंडळाकडे संमतीपत्रासाठी अर्ज केला होता त्या अर्जाची पडताळणी करून दिनांक १०/९/२०२० रोजी संमतीपत्र अदा करणेत आले. संमतीपत्रामध्ये क्लोरीन डायऑक्साईड पावडर २५ मे.टन प्रती महिना, क्लोरीन डायऑक्साईट टॅब्लेट्स १५ मे.टन प्रती महिना तसेच क्लोरीन डायऑक्साईड जेल ५ मे.टन प्रती महिना या उत्पादनास मिक्सींगद्वारे उत्पादन करण्यास संमती दिलेली आहे. त्याची वैधता दि.३०/०९/२०२१ पर्यंत आहे. घटनास्थळी भेट दिली असता सदरील कंपनीमध्ये वरील नमूद केलेल्या उत्पादना व्यतिरिक्त इतर काही उत्पादन करण्यात असल्याचे नमूद करणेत आले. सदरील कंपनीची आग विझवत असताना पाण्याचा विसर्ग झाला होता. त्या पाण्याचे नमुने पृथकरणासाठी गोळा केलेले आहेत. तसेच त्या दरम्यान त्या पाण्याच्या संपर्कात येऊ नये असे आजूबाजूच्या जमलेल्या अधिकारी व समुदायाला सूचित केले होते. तसेच घटनेमुळे वातावरणातील हवेमध्ये काही बदल घडला असल्याची खात्री करण्यासाठी हवेच्या नमुन्याचे मोजमाप तीन ठिकाणी लावण्यात आलेले आहे. पृथकरण अहवाल प्राप्त होताच सादर करणेत येतील.

महाराष्ट्र प्रदुषण नियंत्रण मंडळ, पुणे च्या संमतीपत्रात नमूद केलेल्या उत्पादन व्यतिरिक्त दुसरे ज्वलनशिल असलेल्या पदार्थाची साठवणूक करून उत्पादन केल्याची शक्यता नाकारता येत नाही.

संबंधित कंपनीच्या मालकांनी सन २०१६ मध्ये संमतीशिवाय उत्पादन सुरू केल्याचे चौकशी दरम्यान नमूद केले आहे. तथापि, त्यांना महाराष्ट्र प्रदुषण नियंत्रण मंडळ, पुणे यांनी उत्पादन सुरू करणेसाठी संमतीपत्र दि.१०/०९/२०२० रोजी दिल्याचे उपलब्ध कागदपत्रावरून दिसून येते म्हणजेच सन २०१६ ते २०२० अशी चार वर्षे संमतीपत्राशिवाय उत्पादन व व्यवसाय केल्याचे दिसून येते.



नितीन शिंदे
प्रादेशिक अधिकारी
महाराष्ट्र प्रदुषण नियंत्रण मंडळ पुणे

महाराष्ट्र शासन,
कामगार उप आयुक्त, पुणे यांचे कार्यालय,
बंगला नं.५, पुणे मुंबई रस्ता, शिवाजीनगर, पुणे ४११ ००५.
 दूरध्वनी क्रमांक:- ०२०-२५५४२१३१ Email:- dyclpune2021@gmail.com

विषय:- मे. एस.व्ही.एस अँक्वा टेक्नोलॉजीस, म्.पो. उरवडे, ता. म्ळशी, जि. पुणे येथे दि.०७/०६/२०२१ रोजी आगी मुळे झालेल्या अपघाताबाबत.

मे. एस.व्ही.एस अँक्वा टेक्नोलॉजीस प्लॉट नं.४३/४४/४५, गट नं. ४११, पॉस्ट - उरवडे, ता. म्ळशी, जि. पुणे ही आस्थापना सन २०१६ पासून सदर ठिकाणी कार्यरत असून या कारखान्याचे श्री. निरंजन शहा हे सीईओ आहेत. सदर आस्थापनाही कारखाना अधिनियम १९४८ अंतर्गत नोंदीत असून तेथे पाणी शुद्धी करण्याच्या रासायनिक गोळ्यांचे उत्पादन घेतले जाते. सध्या स्थितीत सेनिटायझरची मागणी असल्याने त्याचे उत्पादन तात्पुरत्या स्वरूपात घेतले जात होते. सदर कारखान्यामध्ये अंदाजीत ५० कामगार कार्यरत होते. (यादी सोबत जोडलेली आहे.)

दि.०७/०६/२०२१ रोजी दु.०४ ते ०४:३० या सुमारास आस्थापनेतील पॅकिंग विभागामध्ये स्फोट होऊन आग लागली होती. सदर अपघाताच्या ठिकाणी PMRDA यांचेकडील अग्नीशामक दलाचे ०३ पथक व हिंजवडी एमआयडीसी अग्नीशामक दलाचे ०२ पथक यांचे कडून आग विझविण्यात आली आहे. सदर आगीमुळे १५ स्त्री व ०२ पुरुष असे एकूण १७ व्यक्ती मयत झाले आहेत. सदर मयत व्यक्तींची नावे खालील प्रमाणे आहेत.

अ.क्र.	मयत व्यक्तीचे नाव	कर्मचारी राज्य विमा योजने अंतर्गत नोंदणी आहे / नाही
१.	अर्चना कानडे	आहे
२.	सचिन घोडके	आहे
३.	संगिता गोंडे	आहे
४.	सुरेखा तुपे	आहे
५.	सुमन फेवे	आहे
६.	सुनिता साठे	आहे
७.	संगिता एम. पालेकर	आहे
८.	महादेवी (माधुरी) संजय अंबरे	आहे
९.	मंदा कुलथ	आहे
१०.	तृशाला जाधव	आहे
११.	अतुल साठे	आहे
१२.	गीता दिवाडकर	आहे
१३.	मंगल मरगळ	नाही
१४.	सीमा बोराडे	नाही
१५.	शितल खोपकर	नाही
१६.	सारिका कुडले	नाही
१७.	धनश्री शंलार	नाही

त्यानुषंगाने अपर कामगार आयुक्त, पुणे विभाग, पुणे कामगार उप आयुक्त, पुणे जिल्हा, पुणे व सहाय्यक कामगार आयुक्त, पुणे आणि क्षेत्रीय सरकारी कामगार अधिकारी यांनी घटना स्थळां भेट दिली. सदर ठिकाणी आस्थापनेचे मालक श्री. निकुंज शहा यांना पोलिसांनी पाचरण केले त्यांचे कडून माहिती व लेखी निवेदन घेतले आणि प्राप्त माहिती व एका कामगाराच्या मुलाखतीच्या आधारे सदर आस्थापनेविरुद्ध विविध कामगार कायद्यांतर्गत निरीक्षण शेरे पारीत केलेले असून त्याबाबत पुढील कार्यवाही करण्यात येत आहे.

सदर आस्थापना कर्मचारी राज्य विमा योजनेंतर्गत नोंदीत असून मृत कर्मचा-यांच्या वारसदारांना त्याचे विमारककम देण्याबाबत कर्मचारी राज्य विमा कार्यालय पुणे यांचे मार्फत पुढील कार्यवाही करण्यात येत आहे. तसेच सदर मयत व्यक्तीच्या वारसदारांना प्रत्येकी राज्य शासना मार्फत ५ लाख रुपये व केंद्र शासना मार्फत २ लाख रुपये मदत देण्याचे जाहिर करण्यात आलेले आहे. या कार्यालयाच्या मध्यस्थीने मालकाने त्यांचे वतीने रु. ५ लाख सानुग्रह अनुदान देण्याचे मान्य केले आहे.



(अभय प. गिते)

कामगार उप आयुक्त (प्र)

पुणे जिल्हा, पुणे

तथा सदस्य, चौकशी समिती, पुणे

जा.क्र. काउआ/ एसव्हीएस /का.प.अ/
कामगार उप आयुक्त, पुणे यांचे कार्यालय,
मुंबई पुणे रस्ता, बंगाला नं. ५,
शिवाजीनगर, पुणे ४११ ००५.
दि. ०८/०७/२०२१

प्रत-माहितीसाठी सविनय सादर.

१. स्वीय सहाय्यक मा. मंत्रीमहोदय (कामगार) मंत्रालय, मुंबई-३२.
२. स्वीय सहाय्यक मा. राज्यमंत्रीमहोदय (कामगार) मंत्रालय, मुंबई-३२.
३. मा. प्रधान सचिव (कामगार) मंत्रालय, मुंबई
४. मा. कामगार आयुक्त, महाराष्ट्र राज्य, मुंबई
५. मा. जिल्हाधिकारी, पुणे
६. मा. पोलिस अधिक्षक, पुणे ग्रामिण पुणे
७. मा. अपर कामगार आयुक्त, पुणे विभाग, पुणे
८. पोलिस निरीक्षक, पौड पोलिस स्टेशन, ता. मुळशी, जि. पुणे



महाराष्ट्र शासन

अपर संचालक, औद्योगिक सुरक्षा व आरोग्य, पुणे विभाग, पुणे.

महाराष्ट्र कामगार कल्याण भवन, प्लॉट नं. जी. पी. १६३, जी ब्लॉक, दुसरा मजला,
बहिणावाई चौधरी प्राणी संग्रहालयासमोर, संभाजीनगर, चिंचवड, पुणे. ४११०१९

दुरध्वनी क. ०२०२७३७३४००

Email Id adddishpune@gmail.com

डाक पोच देय नोंद

खालील निरीक्षण / भेट शेरे दि.०७.०६.२०२१, दि.०८.०६.२०२१,
दि.०९.०६.२०२१ आणि दि. १३.०६.२०२१

जा.क.असंऔसुवआ.निरीक्षण. विबघो. २९५१ . २१
दिनांक : १५/०६ / २०२१

प्रति,

भोगवटादार,

SVS Aqua Technologies LLP,

Sr. No. 43/44/45, Gat No 411, Uravade,

Tal - Mulshi, Dist-Pune. 412111.

विषय : निरीक्षण शेरे दि.०७.०६.२०२१, दि.०८.०६.२०२१, दि.०९.०६.२०२१
आणि दि. १३.०६.२०२१

सोबत निरीक्षण शेरे अहवाल जोडला आहे. त्याबाबतचा आपला खुलासा दोन प्रतीत सादर करण्यात
यावा.

(वि.ब.घोगरे)

उपसंचालक

औद्योगिक सुरक्षा व आरोग्य, पुणे.

India Post
RM255125500IN TXN:0277555125500
PL M.PHILEVAGAR S.D 411019
Counter No:1, 22/06/2021, 12:33
To: SVS AQUA, URAVADE
PIN: 412108, Road 510
From: APAR SANCHALAK, AUYOGIK SURAKSH
Wt: 50gms
Amt: 0.00PS: 35.00

Track on www.indiapost.gov.in
Dial 18002644848 for more info

3

SVS Aqua Technologies LLP.,

Sr No.43/44/45,Gat No.411, Uravade, Taluka:- Mulshi, District : Pune, - 412111.

1. Visited factory on 07/06/2021 at about 6:30 p.m. along with Mr. Vijay Yadav Additional Director, Industrial Safety and health Pune on receipt of information of fire incident occurred at 3:45 p.m.
2. Again visited on 08/06/2021 along with Mr. S. P. Rathod, Director, Industrial Safety and Health, Maharashtra, Mr. Vijay Yadav, Additional Director, Mr. N A Deshmukh, Mr. I.S. Khan, Mr. S.A. Shinde, Mr. A. A. Tamboli and Mr. A A Ghogare Deputy director Industrial Safety and Health, Pune.
3. During visit of 08/06/2021 interacted with worker Mr. Baban Margale and Mr. Sachin Sathe.
4. During visit noted various details. Taken photographs and recorded video in to my mobile phone.
5. As per application for registration and license the factory was engaged in manufacturing of Chlorine Dioxide Tablets, Chlorine Dioxide Powder, Chlorine Dioxide Gel, Animal and Dairy Hygiene Kit and water treatment plant and equipment, air diffuser, static mixers, water filtration media. It was also found that factory engaged in the refilling and packing of alcohol based sanitizer bottles of 100 ml and 5 liter pack for which no approval from DISH was obtained.
6. On the day of accident total 33 workers were present in the premises. In this fire occurrence 17 workers died and 4 workers were injured. Deceased workers names and age is as mentioned below

Sr. no.	Name of the deceased worker	Age	Sr. no.	Name of the deceased worker	Age
1.	Shri. Sachin Madan Ghodke	24	10.	Smt.Shital Dattatray Khopkar	43
2.	Smt. Manda Bhausahab Kulat	49	11.	Smt.Geeta Bharat Diwadkar	41
3.	Smt.Surekha Manohar Tupe	45	12.	Smt.Sarika Chandrakant Kudale	43
4.	Smt.Archana Venkat Kawade	36	13.	Smt.Seema Sachin Borade	34
5.	Smt.Mahadevi Sanjay Ambre	40	14.	Smt.Dhanshree Rajaram Shelar	22
6.	Smt.Mangal Baban Margale	29	15.	Smt.Sangita Ulhas Gonde	43
7.	Smt.Sunita Rahul Sathe	28	16.	Shri. Atul Laxman Sathe	23
8.	Smt.Trishala Sambhaji Jadhav	32	17.	Smt. Suman Sanjay Dhebe	38
9.	Smt.Sangita Maruti Polekar	43			

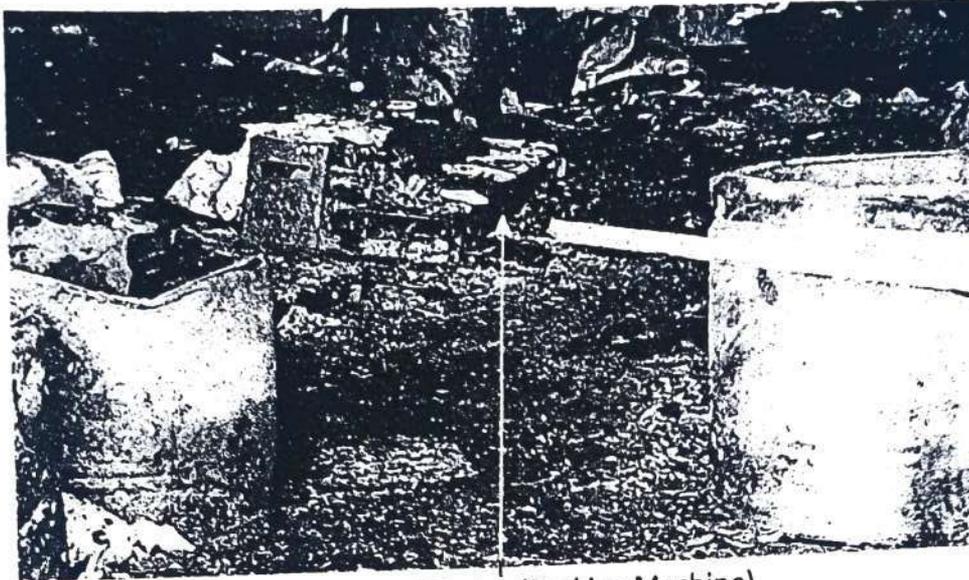


4

7. Injured workers are Ms. Nisha Gorgale , Mr. Santosh Sathe, Mr. Adinath Sathe and Mr. Pravin Kavankar. Out these Mr Sanotsh Sathe and Adinath Sathe are in hospital and their treatment is going on. Other two are discharged from hospital.
8. Again visited on 09/06/2021 along with Mr. S.A. Shinde, Deputy director, Industrial Safety and Health and Mr. Nilesh Ukunde Forensic expert at about 6:00 p.m. Taken round with workers Mr. Venkat Kawade, Mr. Chandrakant Kudale and Mr. Rajendra Marne. Did interaction with said workers. Understood the machines installed and process that was in progress at the time of accident. Taken photographs and recorded video in my mobile phone.
9. Interacted telephonically with Mr. Sundaresan Mohan – Electrical Engineer and Mr. Sanjay Mahajan- Production Manager on 12/06/2021 to understand technical and other details.
10. Visited factory on 13/06/2021 along with Shri V.M. Yadav Additional Director, Mr.S.A.Shinde Deputy Director and Mr.N.A. Deshmukh Deputy Director. During visit taken photographs into my mobile phone noted various observations. Recorded statement of Mr. Rajendra Marne and Mr. Sachin Sathe.
11. Recorded statement of worker Mr.Pravin Kavankar & additional statement of Mr. Rajendra Marne on 15/06/2021 at Paud Police station.
12. **About the manufacturing process:-** The factory is engaged in manufacturing of chlorine dioxide tablets, powder and gel. On the day of accident manufacturing of Chlorine dioxide powder was in progress. For manufacturing there are two components one is called Component A and other called components B. Component A consists of Sodium chlorite (80%) powder. Component B consist of mixture of Sodium Bi sulfate, Sodium per Sulfate and Magnesium Sulfate in the ration of 70% , 20% and 10 % by weight respectively. While preparing component A the pack size is 100 gms, 200 gms, 500 gms and 5 Kg, similarly component B is made of same weight in proportion as described above. While manufacturing component A the powder from 50 Kg size drum is weighed on the weighing scale and is filled in the plastic (Polythene) pouches called inner pouch. After filling this pouches are sealed on band sealer then it is further packed in another aluminized packing pouch called outer pouch. Similarly the component B is packed in inner pouch and then outer pouch. It was further revealed that except in case 500 gms pack the component A and Component B are separately packed either in corrugated box or barrel as per quantity or customer requirement. In case of 500 gms pack the Component A with outer pack and Component B with outer pack is packed in combo pack and then further packed in box or drum as per the customer specification /requirement. The manufacturing was carried as & when there was order and it was intermittent. Workers when there was no manufacturing were deputed in the activity of secondary packing or they were deputed at occupier's godown at Kasaramboli.
13. **About air handling system:-** From my interaction with production manager it was revealed that process area temperature requirement was, temperature not more than 27 °C and humidity less than 40%. There are two AHU (Air handling Unit) serving to the manufacturing area. The AHU is provided with cooling arrangement. To maintain humidity and temperature two portable dehumidifier were used in the manufacturing area. The working principle of de humidifier is , room air is drawn in and pre-cooled by a heat exchanger, which is partially filled with liquid refrigerant. With the passage of air over the exchanger, the refrigerant boils and due to a

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change in state, it cools the room air. The air then moves across the main cooling coil, which cools the air to dew point – and a blower pushes it back over the upper half of the heat exchanger. This cooled air condenses the refrigerant and consequently heats up. Lastly, the condenser releases the heat and reduces the relative humidity.



Band Sealer (Packing Machine)

14. **3-Phase Voltage stabilizer problem:** - The factory was having a three phase voltage stabilizer to regulate the voltage. As per the statement of workers it was revealed that there was problem in functioning of stabilizer which was there since about a week. Two days prior to accident there was failure of three tube lights in process room-1. Also on the day of accident repair of the voltage stabilizer was going on due to which there was power failure at about 12:30 p.m. At the time of accident also the voltage regulator work was in progress.

15. **Properties of Sodium Chlorite from its MSDS (Material Safety Data Sheet):-**

- It is strong oxidizer. It intensifies the fire.
- As it is oxidizer if it is exposed heat or came in contact with flame cause fire to propagate in rapid way resulting in pressure built and supportive to intensify the fire.
- Its thermal decomposition generates corrosive vapors. Burning produces obnoxious and toxic fumes.
- Containers may explode when heated.
- Oxidizer: Contact with combustible/organic material may cause fire. May ignite combustibles (wood paper, oil, clothing, etc.).
- Do not allow run-off from fire-fighting to enter drains or water courses.
- Decomposition of Sodium chlorite above 200°C it release corrosive and explosive fumes of Chlorine Di oxide and below 180°C it decomposes to Oxygen, Chlorine and Hydrochloric acid fumes.

16. About the accident :- From my site visit and recorded statement of workers it was revealed that there were two rooms in the factory where manufacturing process was carried out. There are two rooms Process room-1 and Process room-2 (Commonly known as AHU -1 AHU-2 respectively).

On the day of accident workers reported factory at about 9:00 a.m. and started working in the process room-1 and room-2. There were four workers in process room 1 out of which Mr. Baban Margale and Mr. Pravin Kavankar was engaged in the filling of 5 kg Pouches, Mr. Sachin Sathe who was engaged in pouch sealing work. They were given 21 drums weighing 50 Kg each of Sodium Chlorite powder for making 5 Kg pouches of component A. Mr. Rajendra Marne was repacking the damaged pouches of the last day packed tablets. About 2:30 p.m. they finished the work of making 5 Kg pouches. After which making of 500 gms pouch of Component A was assign to these workers for which Mr Pravin and Baban were filling the material in inner and Mr. Rajendra was sealing inner while Mr. Sachin was sealing outer aluminum. The outer is of aluminum foil with plastic lamination. Two drums of 50 Kgs weight of sodium chlorite were issued. Filling of 500 gms pouches was in progress. On the day of accident 16 workers except Ms. Dhanshree Rajaram Shelar out of 17 deceased workers listed above were working in process room-2. Ms. Dhanshree Rajaram Shelar was working in the laboratory located on first floor.

In process room 2 components B of 5 Kg pouch packed in inner pouch was manufactured and stacked. At the same time there was packing of 100 grms pouch packing of Component A and packing of 500 gms size of component B. There was large quantity (as seen in CCTV Footage) of material kept in process room -2 and 1150 kgs (21 drums of 50 Kgs. each) in process room 1. From CCTV footage and statement of workers it was further revealed that there were 3 band sealer machines in room-1 out of which one machines belt was not working and other two were in use. Out of this two machine one machine was having problem of high temperature because of which the pouches were sticking to the machine due to over temperature. The machine was operated by Mr. Sachin Sathe. This problem was there since last fifteen days. In spite of reporting to supervisor and manager problem was not attended and the workers were required to operate the machine with problem. At the time of accident the heating element of band sealer machine got overheated (As seen reflection in SS cover of tablet machine) and pouch under sealing caught fire. Pouch and the material inside pouch came in contact with heater and resulted in fire. Mr. Rajendra Marne saw reflection of flash fire in the tablet machine cover placed in front of him and alerted other co worker working in the room.

The fire got intensified and further it spread to the pouches of sodium chlorite. The entire powder filling was manual so there was quantity of sodium chlorite spread on the floor and the sealing machine. Due to sudden combustion and as the sodium chlorite is strong oxidizer the fire spread in the area. The combustion caused to liberate chlorine di-oxide gas which resulted fire to propagate and building of the pressure. The stock of sodium chlorite in room no.1 was 1150 kgs this huge quantity made fire more violent and built pressure. As the doors of air lock present between this two rooms was open, generated pressure wave and the burning sodium chlorite from room -1 reached to the process room -2 very vigorously and all material kept in to the process room 2 where 16 workers were working also caught fire causing

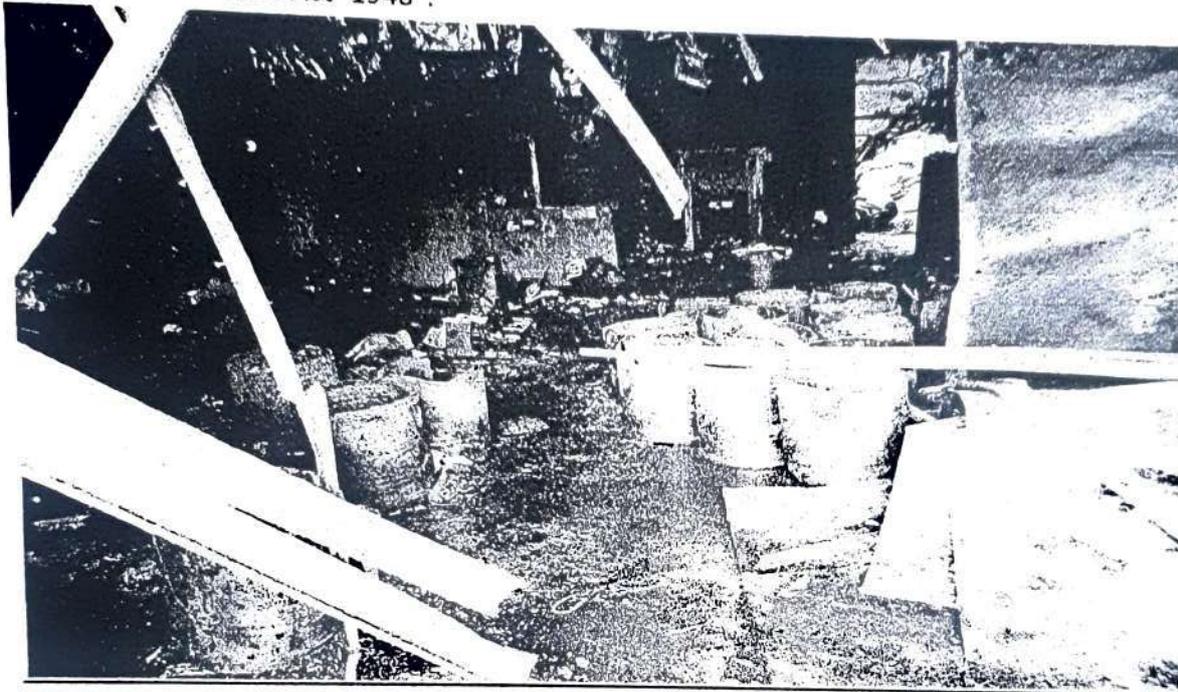
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further increase in fire and pressure. As in process room-2 also engaged in the filling of Sodium chlorite and Sodium per sulfate both being oxidizer material resulted in heavy fire in the area causing entrapment of workers working in the process room -2. The workers were working in seating position so they was unable to escape from fire instantly. The fire engulfed most of the area in the room as it was filled with material resulted in multiplication of fire intensity within fraction of seconds due to the property of material. The workers working in room-1 escaped from the room and worker Mr. Adinath Sathe and Mr. Santosh Sathe who were transferring filled 5 Kg component from room-1 to room-2 escaped with burn injuries. All persons working in process room-2 was working in seating positions and were unable to escape from the room in spite of two exits available, one from room 1 and one from room2. Heavy fire and excessive storage of material made it impossible for workers to escape from room 2 and they died due to burn injuries. Fire also immediately reached to first floor lab area causing burn injuries to Ms. Dhanshree Rajaram Shelar. In spite of having second exit from first floor she was unable to escape due fire intensity and smoke. She died due to burn injuries.

17. Contravention of Section 7(A)(2)(a) of Factories Act- 1948 :- As per the provisions of section 7(A)(2)(a) of Factories Act- 1948, every occupier shall ensure, the provision and maintenance of plant and systems of work in the factory that are safe and without risk to health of all workers while they are at work in the factory. In present case the manufacturing process is consists of raw material in powder form. At the time of accident due to fire in band sealer machine causing Sodium Chlorite pouches to catch the fire and as per Material safety data sheet sodium chlorite being oxidizer intensified the fire and as there was large quantity open material waiting for sealing caught the fire and lead to built pressure and sodium chlorite along with fire ball travelled to room no. 2 where other workers were working, instantly got covered due the fire. Also in the other room there was large quantity of sodium chlorite containers and Sodium Per sulfate which also set on fire due fire spread and spread of fire made workers escape from the room difficult and they got trapped in the fire causing death. The fire spread so rapidly in fraction of seconds that workers were not able to escape. The pouch of Sodium Chlorite caught fire due to band sealer machine problem. Also in the process of manufacturing, large quantity of Sodium Chlorite powder was exposed to the environment which leads to large pressure built and fire.

System of work at factory was to process large quantity of sodium chlorite and other material at a time. Instead of processing large quantity at a time, only one 50 Kgs container ought to have been packed in to inner and outer pouches and sending it for storage. After completion of one container then only taking new container for pouching. This system of work was safer and was with minimum risk. But system of work at the time of accident was to process large quantity of Sodium Chlorite at a time and keeping large quantity of partially packed material in manufacturing area. During enquiry it was revealed that two band sealers were connected a extension board and this board was connected to a socket with loose wire (No plug top was used) and board was also not in proper condition. This Poor/ no maintenance of electric system and allowing work when there was repair/maintenance required on electrical system which in turn resulted in fire. In spite of repeatedly reporting by worker about the problem of band sealing machine, its maintenance was not carried out and workers were

required to work with faulty machine. The severity of accident increased because of large quantity of material accumulation in the manufacturing area. Also there was electrical maintenance of voltage stabilizer was in progress but at that time no responsible person was present such as electrical engineer or production manager or any other knowledgeable person. This provision and maintenance of plant and systems of work in the factory was not safe. Thus the occupier has not ensured the provision and maintenance of plant and systems of work in the factory that are safe and without risk to health to health of all workers while they are at work in the factory hence on the day of accident the occupier has contravened the provisions of section 7(A)(2)(a) of Factories Act- 1948 .

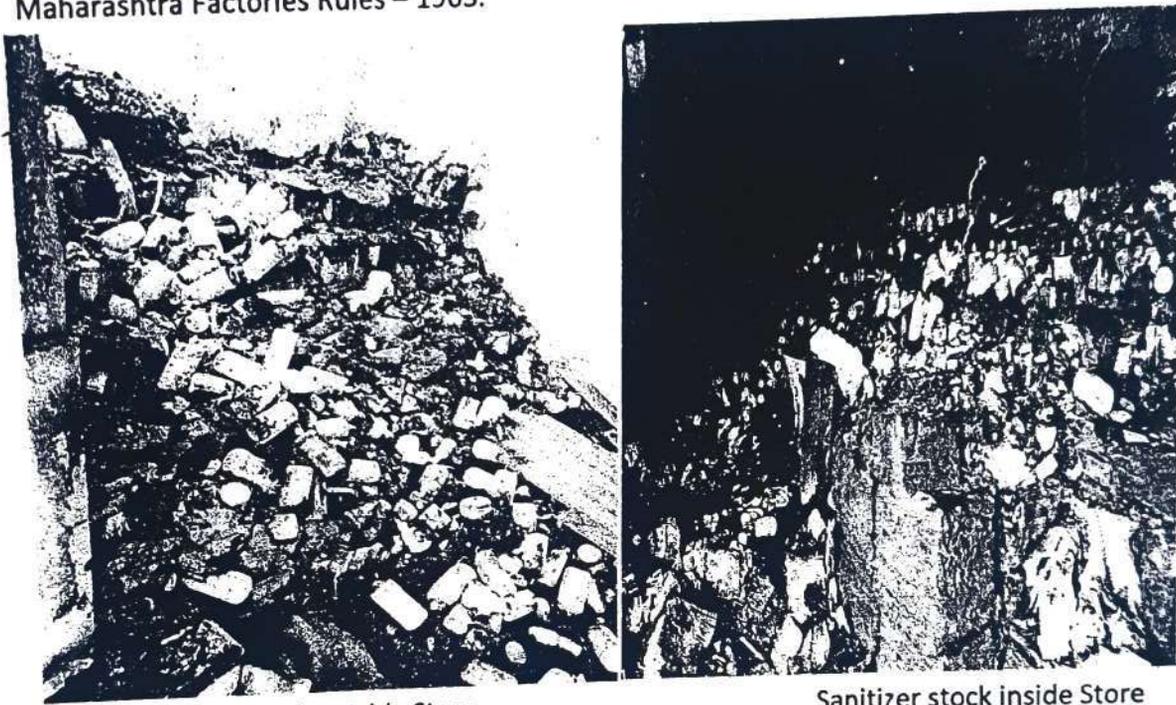


Barrels of Sodium Chlorite in Process room-1

18. **Contravention of Section 7(A)(2)(c) of Factories Act- 1948** :- From my enquiry with the workers it was revealed that the workers were not made aware about the chemical name and only code name was shared. Also there was no display of material safety data sheets. Workers were not made aware about the hazards associated with the chemicals used in the factory. Also there was no training provided to the worker about safe work practices. As per the provisions of section 7(A)(2)(c) of Factories Act- 1948, every occupier shall ensure, the provisions of such information, instruction, training and supervision as are necessary to ensure the health and safety of all workers while they are at work in the factory. Thus by not providing information, training about the properties of chemical and safe operating procedures the occupier of the factory has contravened the provision of Section 7(A)(2)(c) of Factories Act- 1948 .
19. **Contravention of rule 4(2) of Maharashtra Factories Rules – 1963**:- During accident enquiry it was revealed that there was stock of sanitizer bottles having 500 ml capacity in the premises. The sanitizer base of Iso Propyl alcohol (2-Propanol, n-Propanol) It was further revealed that factory was engaged in filling and packing of 5 Liter and 100 ml pack from these bottles as per the customer requirement . The bottles were stored in finished goods store and passage adjacent to the finished store area. The sanitizer bottle stock area measured. In finished store

(Signature)

after fire it was 5.4m(L) X 1.5m(Height)X 2m(Width) and 2.5m (L)X1.5m(H)X3.0m (Width) and in the passage at the exit from room 2 and finished store it was 1.9m(W)X1.5m (H)X1.5 m (L). The process of filling and packing is the manufacturing process within the meaning of section 2(k) of Factories Act- 1948. As per the provision of rule 4(2) of Maharashtra Factories Rules - 1963 the manufacturing process carried out shall be in accordance with approved processes. No permission was obtained for the said process of sanitizer filling and packing in 5 liter and 100 ml containers. Thus the processes carried out in the factory were non confirmatory with the approved process hence the occupier of the factory has contravened provisions of rule 4(2) of Maharashtra Factories Rules – 1963.



Sanitizer stock outside Store

Sanitizer stock inside Store

20. Contravention of clause 6(1)(a) of Schedule XXIII annexed with rule 114 of Maharashtra Factories Rules – 1963:- As per the clause 1 of Schedule XXIII annexed with rule 114 of Maharashtra Factories Rules - 1963 the said schedule is applicable the factories where highly flammable liquids or flammable compressed gases are manufactured, stored, handled or used. In present case IPA (Iso Propyl Alcohol) is used which is having flash point of 11.7°C thus IPA is highly flammable liquid within the meaning of Clause (2)(a) of said schedule thus the provision of Schedule XXIII annexed with rule 114 of Maharashtra Factories Rules - 1963 are applicable to the factory. From my site visit and statement of workers it was revealed that the electrical fittings installed in the finished store and area where filling and packing activity was carried out was of normal construction. The electric fittings which were of ordinary type and were not of such construction and so installed and maintained as to prevent the danger of their being a source of ignition. As per the provision of clause 6(1)(a) of Schedule XXIII annexed with rule 114

of Maharashtra Factories Rules - 1963 In every room, work place or other location where highly flammable liquid or flammable combustible gas is stored, conveyed, handled or used or where there is danger of fire or explosion from accumulation of highly flammable liquid or flammable compressed gas in air, all practicable measures shall be taken to exclude the sources of ignition which includes, All electrical apparatus shall either be excluded from the area of risk or they shall be of such construction and so installed and maintained as to prevent the danger of their being a source of ignition. From my site visit and statement of worker it was revealed that the electrical fittings provided in the area where sanitizer filled bottles were stored and where filling and packing activity was carried out was of not of flame proof construction thus the occupier of the factory has contravened the provision of clause 6(1)(a) of Schedule XXIII annexed with rule 114 of Maharashtra Factories Rules – 1963.

21. Contravention of Rule 3(b) of Maharashtra Safety Audit Rules-2014:- This is the factory in which highly inflammable liquids are used/stored. Thus the factory is covered in the class mentioned under sub rule 2 of rule 1 of Maharashtra Factories (Safety audit) Rules-2014. As per the provision of rule 3 of Maharashtra Factories (Safety audit) rules-2014 the occupier of the factory of the class of Factories mentioned in sub rule 2 of rule 1 shall arrange to carry out the safety audit externally, once in a period of two years by the safety auditor (Recognized by the state government). No safety audit was conducted as per the rule 3(b) of Maharashtra Factories (Safety audit) rules-2014. Thus the occupier of the factory has contravened the provision of rule 3(b) of Maharashtra Factories (Safety audit) rules-2014.
22. Contravention of Rule 4(4) of Maharashtra Factories Rules - 1963 :- During enquiry it was revealed that the factory was employing more than 20 workers since March-2020. From office record it was revealed that the occupier submitted application for license in which it was declared the date of license period as 01/12/2020 - 2022 and paid fees accordingly. Whereas he was required to pay fees for full year instead of half year. A license shall be deemed to be valid only if, the fees including additional fees, if necessary, are paid. In present case the applicability as per section 2m (i) was from month March-2020 but occupier declared date as 01/12/2020. Thus the occupier of the factory has contravened provision of rule 4(4) of Maharashtra Factories Rules – 1963.
23. Show cause notice:- Occupier/Manager of the factory may explain within 7 days so as to why legal action may not be considered against them for the above mentioned contravention.

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24. Legal compensation and suitable ex gratia shall be paid to the injured workers and legal heirs of the deceased worker.
25. Remedial measures to avoid such accidents in future
- a. The minimum possible material shall be brought to manufacturing area after completing process (Packing) same shall be shifted to store so that there is no accumulation of material in manufacturing area.
 - b. Where there is maintenance activity which can affect the normal function of all/any equipment then all related equipment shall be stopped once problem rectified then only said all equipments can be operated.
 - c. For maintenance and operation there shall be qualified person.
 - d. Flameproof fittings shall be used where highly flammable liquid are used/handled/stored/processed.
 - e. If there is change in process necessary approval from all concern departments shall be obtained.
 - f. Periodic training of worker shall be conducted.
 - g. MSDS of Chemicals used shall be displayed in work area in the language understood by majority of workers.
 - h. Safety audit shall be conducted as per safety audit rules-2014.


V.B Ghogare
Dy. Director,
Industrial Safety & Health
Pune.



महाराष्ट्र शासन

अपर संचालक, औद्योगिक सुरक्षा व आरोग्य, पुणे विभाग, पुणे.



महाराष्ट्र कामगार कल्याण भवन, प्लॉट नं. जी. पी. १६३, जी ब्लॉक, दुसरा मजला,
बहिणाबाई चौधरी प्राणी संग्रहालयासमोर, संभाजीनगर, चिंचवड, पुणे. ४११०१९

दुग्धनी क. २७३७३४००

Email Id adddirdish.pun-mh@gov.in

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जा.क. असंऔमुवआ. निरीक्षण. ४९९९ २१
दिनांक : ०९/०६/२०२१.

प्रति,

भोगवटादार / व्यवस्थापक,
एस. व्ही. एस. अँक्वा टेक्नॉलॉजीस एलएलपी,
प्लॉट नं. ४३, ४४, ४५, गट नं. ४११,
उरावडे, ता. मुळशी, जि. पुणे ४१२ १११

विषय : कारखाने अधिनियम, १९४८ अंतर्गत कलम ४० (२) अन्वये भेट शेरे.

मंत्रांय,

सोवत कारखाने अधिनियम, १९४८ अंतर्गत कलम ४० (२) अन्वये उत्पादन प्रक्रिया चालू करण्यात येऊ
नये या आशयाचे आदेश पारित करण्यात आले आहेत. आदेशाची काटेकोर अंमलवजावणी करण्याचे निर्देश आहे.

आपला विश्वासू

(वि. व. घोरे)

उपसंचालक

औद्योगिक सुरक्षा व आरोग्य, पुणे.

सोवत : वर्गलप्रमाणे .

०/८
५/५००
९/६/१९

SVS AQUA TECHNOLOGIES LLP
Plot No.43/44/45,Gat No.411, Urwade, , Taluka- Mulshi, District-Pune-412111

Whereas, the factory SVS AQUA TECHNOLOGIES LLP, situated at Plot No.43/44/45,Gat No.411,Urwade, Taluka- Mulshi, District-Pune is registered under the Factories Act-1948 and bearing license no.13841 under the Factories Act-1948 and valid up to Dec-2022 for 50 workers and up to 100 HP installed power.

AND WHEREAS, the factory is involved in the manufacturing Chlorine Dioxide Tablets, Chlorine Dioxide Powder, Chlorine Dioxide Gel, Animal And Dairy Hygiene Kit and Water Treatment Plant and Equipment, Air Diffuser, Static Mixers, Water Filtration Media. Also found engaged in manufacturing (Packing/Repacking) of alcohol based sanitizer. Thus this is the type of industry as specified in the first schedule (at sr.no.29 for highly flammable liquid and gases) annexed to the section 2(cb) of The Factories Act-1948 and is involved in hazardous process.

AND WHEREAS, the undersigned visited the factory on 08/06/2021 at about 9.00 a.m. along with Shri S.P Rathod Director, Industrial Safety and Health, Maharashtra and Shri Vijay Yadav, Additional Director, Industrial Safety and Health Pune for enquiry of the fire occurred in the factory on 07/06/2021 at about 3:00pm in the factory which resulted in death of 17 workers and injuries to 4 workers and damage to entire premises.

AND WHEREAS, the following observations were made on the basis of round taken in the factory and documents produced/obtained at the time of visit.

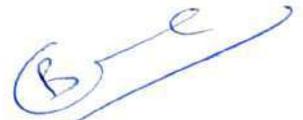
- a) There is complete damage to structure of the factory
- b) Huge stock of filled sanitizer bottles were observed
- c) No flameproof fittings/equipments were provided in the factory

Hence, I undersigned Vilas B Ghogare, Deputy Director, Industrial Safety and Health, Pune and inspector u/s 8 of the Factories Act-1948, having power vested to me vide section 40(2) of the Factories Act-1948, pass following order.

ORDER

The occupier and manager shall not carry out manufacturing process unless following measures are complied with

- a) Complete repair/rebuild of the factory structure shall be carried out and stability certificate by competent person shall be obtained in respect of every work of engineering.
- b) Electrical equipments/fittings used where highly flammable material is stored/handled/used shall be of flameproof construction.
- c) Safety audit shall be conducted as per Safety Audit Rules-2014.
- d) Necessary firefighting equipment related NOC/Permission from PMRDA/local authority shall be obtained.
- e) Necessary permission for Sanitizer manufacturing and storage of Alcohol shall be obtained from respective authorities. (DISH/MPCB/FDA/PMRDA/PESO)



(Vilas B. Ghogare)
Deputy Director

Industrial Safety & Health, Pune
& Inspector u/s 8 of the Factories Act-1948.

**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE - PUNE**

Phone No. 020-25811694
Fax No. 020-25811701
e-mail : ropune@mpcb.gov.in
visit us : www.mpcb.gov.in



"Your Service is our Duty"

Jog Centre, 3rd Floor,
Wakdewadi,
Old-Pune Mumbai Road,
Pune- 411003

MPCB/ROP/ MPCB/Direction/ 210608-FTS-0146 **Date:** 08/06/2021

To,
M/s. SVS Aqua Technologies,
Plot No. 43/44/45, Gat No. 411, Urwade,
Tal. Mulshi, Dist. Pune.

Sub: Directions under Section 33A of Water (Prevention & Control of Pollution) Act, 1974 and 31A of Air (Prevention & Control of Pollution) Act, 1981

Ref : 1. Consent to operate granted by the Board on 10/9/2020
2. Fire accident occurred in the factory on dtd. 07/06/2021.
3. Visit of the officials of the Board on 07/06/2021 & 08/06/2021

WHEREAS, the Maharashtra Pollution Control Board had granted the consent to operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (MH & TM) Rules, 2016 to your industrial Plant subject to certain terms & conditions.

AND WHEREAS, it is obligatory on your part to comply with the consent conditions and to operate & maintain the pollution control devices effectively so as to achieve the standards prescribed in the consent.

AND WHEREAS, a fire accident was occurred in your industry on 07/06/2021 & same news has flashed on various News channels as well as Newspapers.

AND WHEEREAS, in order to verify the fire incidence, the officials of the Board have visited to your industry on 07/06/2021 & 08/06/2021 and observed as follows:

1. Due to fire accident at site huge smoke was observed.
2. The discharge of fire extinguishing water was passing outside factory premises & same is in alkaline in nature.
3. In this fire accident there are 17 burning to death occurred.
4. From the intensity of the blaze grew and the huge smoke of fire, it apprehensioned that, you have carried out unconsented products in the industry without permission of the MPC Board.
5. You have carried out manufacturing activity before obtaining consent from the Board as per your say in the accident investigation.

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6. You have failed to furnish the information forthwith and intimate the occurrence of such fire accident, act or event to the Board.

AND WHEREAS, on the basis of the office record and observations made during the visit, it has been noticed that, you have failed to comply with the consent condition and also failed to comply with the provision of Water (Prevention & Control of Pollution) Act, 1974 and Air (prevention & Control of Pollution) Act, 1981 and thereby causing grave and sudden injury to the environment.

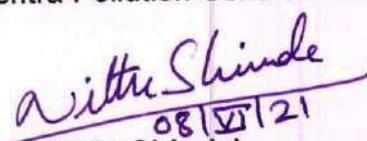
NOW THEREFORE, in exercise of the powers conferred upon me under section 33A of Water (Prevention & Control of Pollution) Act, 1974 and under Section 31 A of Air (Prevention & Control of Pollution) Act, 1981, you are hereby directed to stop your manufacturing activities forthwith till you comply with the following directions:

- 1) The waste generated due to fire incident shall be dispose to CHWTSDF immediately and report the compliance with manifest as per Hazardous & Other Waste (M&TM) Rules, 2016 forthwith.
- 2) You shall take scientific measures to avoid the nuisance due to generated waste in any form in the fire accident and dispose the same after suitable treatment, if necessary.
- 3) You shall not carry out your manufacturing activities till you obtain prior permission of the Maharashtra Pollution Control Board and Directorate of Industrial Safety and Health (DISH).

In case, you fail to comply with the above directions, the Board will have no option than to initiate appropriate legal action against you, which please note.

This directions is issued with the approval of higher authority of the Board.

For and on behalf of
Maharashtra Pollution Control Board


08/VI/21
(Nitin Shinde)
I/c. Regional Officer, Pune

Copy Submitted for information to :-

1. Hon'ble Member Secretary, M.P.C. Board, Mumbai.
2. Hon'ble District Collector, Pune.
3. Joint Director (WPC), M.P.C. Board, Mumbai.
- 4.. Law & Policy Div. M.P.C. Board Mumbai.

Copy forwarded to :

- Directorate of Industrial Safety and Health, Pune

Copy to-

The Sub-Regional Officer, M.P.C. Board, Pune-II :- You are directed to keep the follow up and report the compliance from time to time.

INFORMATION ON DECEASED PERSONS

(FIRE ACCIDENT AT SVS AQUA TECHNOLOGIES LTD, VILLAGE URAWADE, TALUKA MULSHI, DISTRICT PUNE)

Sr No	Name Of Deceased Person	Male/ Female	Age	Name of unit owner	Qualification	Designation	Payable Salary per month
1.	Sachin Madan Ghodke	M	60	Mr. Nikunja Bipin Shaha	5 th	Lab Assistant	15000
2.	Manda Bhausahab Kulat	F	27		12 th	Helper	7000
3.	Surekha Manohar Tupe	F	50		-	Helper	9500
4.	Archana Venkat Kawade	F	36		10 th	Helper	9500
5.	Mahadevi Sanjay Ambare	F	42		9 th	Helper	7000
6.	Mangal Baban Margale	F	34		6 th	Helper	9000
7.	Sunita Rahul Sathe	F	30		-	Helper	8500
8.	Trishala Sambhaji Jadhav	F	38		10 th	Helper	8000
9.	Sangita Maruti Polekar	F	58		-	Helper	7000
10.	Sheetal Dattatray Khopkar	F	48		10 th	Helper	7000
11.	Geeta Bharat Diwadkar	F	49		-	Helper	7000
12.	Sarikha Chandrakant Kudale	F	43		12 th	Helper	8000
13.	Seema Sachin Borade	F	60		5 th	Helper	7000
14.	Dhanashri Rajaram Shelar	F	27		12 th	Lab Assistant	15000
15.	Sangita Ulhas Gonde	F	50		-	Helper	9500
16.	Atul Laxman Sathe	M	36		10 th	Helper	11000
17.	Suman Sanjay Dhebe	F	42		9 th	Helper	8500

INFORMATION ON INJURED PERSONS

(FIRE ACCIDENT AT SVS AQUA TECHNOLOGIES LTD, VILLAGE URAWADE, TALUKA MULSHI, DISTRICT PUNE)

Sr No	Name Of Deceased Person	Date of birth/ age	Name of unit owner	Name of Hospital	No. of Days of Hospitalization (Admit Date & Discharge Date)	Whether permanent or temporary Staff/worker	Salary/wage (per day/ per month)
1.	Santosh Sitaram Sathe	25	Mr. Nikunja Bipin Shaha	Sanjeevani Hospital Deccan	36 days (07/06/2021-13/07/2021)	temporary worker	11000
2.	Adinath Mahipati Sathe	23	Mr. Nikunja Bipin Shaha	Sanjeevani Hospital Deccan	28 days (07/06/2021-05/07/2021)	temporary worker	11000

RE: SVS Aqua Technologies, Pune - Submit details about stock of materials

Info SVSaqua <info@svsaqua.com>

Mon 10/18/2021 11:26 AM

To: RO Pune <ropune@mpcb.gov.in>; Accounts svsaqua <Accounts@svsaqua.com>; customercare <customercare@svsaqua.com>; shubhangipathare05@gmail.com <shubhangipathare05@gmail.com>

Cc: SRO Pune 2 <sropune2@mpcb.gov.in>

Dear Sir,

Our physical, documents have got destroyed in fire. As the entire office file store room is burned and destroyed.

Due to use of water and foams for fire extinguishing process all the servers and computer peripherals have got damaged. Hence even the online data has got damaged. We have given the same for recovery post receipt, of the same we can provide you the stock data.

Secondly We are till waiting for Insurance and Court clearance for cleaning and removal or debris and burned wastage stock.

Regards,
SVS Aqua Technologies.

From: RO Pune <ropune@mpcb.gov.in>

Sent: 30 September 2021 12:46

To: Info SVSaqua <info@svsaqua.com>; Accounts svsaqua <Accounts@svsaqua.com>; customercare <customercare@svsaqua.com>; shubhangipathare05@gmail.com

Cc: SRO Pune 2 <sropune2@mpcb.gov.in>

Subject: SVS Aqua Technologies, Pune - Submit details about stock of materials

Sir,

With reference to the NGT Matter O. A. 130/2021 related to the fire incident at SVS Aqua Technologies, Pune , you are informed to provide the stock of raw materials/products present before and after the fire incident.

Treat this **URGENT**.

Regards,
Nitin Shinde,
Regional Officer, Pune.



महाराष्ट्र शासन
तहसिलदार तथा तालुका कार्यकारी दंडाधिकारी कार्यालय मुळशी
तालुका - मुळशी, जिल्हा - पुणे
फोन / फॅक्स 020 - 22943121 E-Mail - tahsildarmulshi@gmail.com

जा.क्र./फौज/कावि/४९०/२०२१
दिनांक.१८/०७/२०२१

प्रति,

मा. जिल्हाधिकारी सा. पुणे
(गृह शाखा)

विषय :- मांजे उरवडे ता.मुळशी जि.पुणे एस. व्ही.एस. अँक्वा कंपनीस लागलेल्या
आगीमध्ये मयत झालेल्या व्यक्तीच्या वारसांना व जखमी व्यक्तींना आर्थिक
मदत वाटपाबाबत.

संदर्भ- मा.जिल्हाधिकारी सा.पुणे (गृह शाखा)क्र.पगस/कावि/९५९/२०२१
दि.०७/०७/२०२१ रोजीचे पत्र

महोदय,

उपरोक्त विषयास अनुसरून सादर करणेत येते की, मुळशी तालुक्यातील मांजे उरवडे ता.मुळशी जि.पुणे
एस. व्ही.एस. अँक्वा कंपनीस लागलेल्या आगीमध्ये मयत झालेल्या व्यक्तीच्या वारसांना आर्थिक मदत वाटपाबाबत
संदर्भिय पत्रान्वये कळविण्यात आले होते.

त्या अनुषंगाने मा.मुख्यमंत्री सहाय्यता निर्धा व राज्य आपत्ती निर्धा खालीलप्रमाणे वाटप करणेत आलेल्या
आहे.मार्हास्तव सविनय सादर.

अ. क्र	मयत / गंभीर जखमी व्यक्तीचे नाव	मयत व्यक्तीच्या वारसाचे नाव	कुटूंबाचा संपुर्ण पत्ता	मुख्यमंत्री सहाय्यता निधी वाटप र.रु.१००००० प्रमाणे दि.१०/०७/२०२१	राज्य आपत्ती निधीचे वाटप र.रु.४००००० प्रमाणे दि.१०/०७/२०२१	एकूण आर्थिक सहाय्य वाटप
१	सचिन मदन घाटके	मदन सदाशिव घाटके	एस.व्ही.एस टॅक्नोलोजीप्रा.लि. कंपनी उरवडे मुळ गाव म.पो. खुदावाडी ता. तुळजापूर जि. उरमानावाड	१०००००	४०००००	५०००००

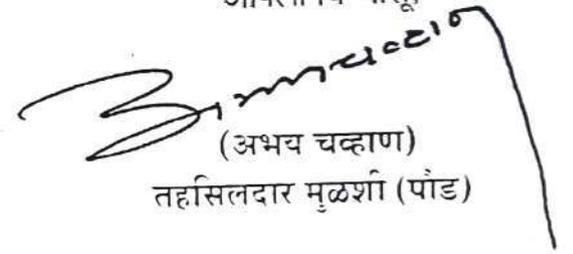
२	मंदा भाऊसाहेब कुलट	राहुल भाऊसाहेब कुलट	मु. 1. उरावडे ता. मुळशी जि. पुणे मुळ गाव-मु.पो लोणी धार ता बीड जि.पुणे	१०००००	४०००००	५०००००
३	सुरंखा मनोहर तुपे	मनोहर लक्ष्मण तुपे	मु.पो करमोळी ता. मुळशी जि. पुणे	१०००००	४०००००	५०००००
४	अचंता वेंकट कायट	वेंकट कडप्पा कावडे	मु.पो उरावडे ता. मुळशी जि. पुणे मुळ गाव-मु.पो. रांटी ता. दक्षिण सोलापूर जि. सोलापूर	१०००००	४०००००	५०००००
५	महादेवी संजय आंबारे	गणेश संजय आंबारे	मु.पो.सावकारवाडी पिरंगुट ता. मुळशी जि. पुणे मुळ गाव - मु.पो. संगदरी पो. बोरावली ता. दक्षिण सोलापूर जि. सोलापूर	१,०००००	४,०००००	५,०००००
६	मंगल बबन मरगळे	बबन हरिभाऊ मरगळे	मु.पो. खारावडे ता. मुळशी जि. पुणे	१,०००००	४,०००००	५,०००००
७	मुनिता राहुल नाट	राहुल सिताराम नाट	मु.पो. कोळवण रोड भालगुडी ता. मुळशी जि. पुणे	१,०००००	४,०००००	५,०००००
८	त्रिशला संभाजी जाधव	संभाजी दादाराव जाधव	मु.पो. उरावडे ता. मुळशी जि. पुणे मुळ गाव-मु.पो. दोराळे पो. इरले ता. बार्शी जि. सोलापूर	१,०००००	४,०००००	५,०००००
९	संगिता मारुती पोळेकर	मारुती भागुजी पोळेकर	मु.पो. घोंटावडे फाटा ता. मुळशी जि. पुणे मुळ गाव - वेगरे ता. मुळशी जि. पुणे	१,०००००	४,०००००	५,०००००
१०	शितल दत्तात्रय खोपकर	दत्तात्रय नथु खोपकर	मु.पो. मुठा ता. मुळशी जि. पुणे	१,०००००	४,०००००	५,०००००
११	गोता भारत दिवाडकर	भारत मारुती दिवाडकर	मु.पो. कांजण नगर उरावडे ता. मुळशी जि. पुणे	१,०००००	४,०००००	५,०००००
१२	सारीका चंद्रकांत कुदळे	चंद्रकांत शिवराम कुदळे	मु.पो. भैरवनाथ मंदिरामागे पिरंगुट ता. मुळशी	१,०००००	४,०००००	५,०००००
१३	सीमा र्साचन बोरगडे	र्साचन नारायण बोरगडे	मु.पो. उरावडे ता. मुळशी जि. पुणे मुळ गाव-मु.पो. लांणा धार ता बीड जि. बीड	१,०००००	४,०००००	५,०००००
१४	धनश्री राजाराम शंलार	राजाराम गाणपत शंलार	मु.पो. पिरंगुट दुर्गा कॉम्प्लेक्स कॅम्पेणश	१०००००		

नय

			नगर ता. मुळशी जि. पुणे मुळ गाव - मु.पो. आसर्णा तरफ मेढा ता. जावळी जि. सातारा		४,०००००	५,०००००
१५	संगिता उल्हास गोंडे	उल्हास कारभारी गोंडे	मु.पो. उरावडे ता. मुळशी जि. पुणे मुळ गाव-मु.घारगाव (माहुरी)ता. संगमनेर जि. अहमदनगर	१,०००००	४,०००००	५,०००००
१६	अतुल लक्ष्मण साठे	लक्ष्मण जावजी साठे	मु.पो. कोळवण रोड भलागुडी ता. मुळशी जि. पुणे	१,०००००	४,०००००	५,०००००
१७	सुमन संजय ढेंवे	संजय धोंडावा ढेंवे	मु.पो. धनगरवस्ती खारावडे ता. मुळशी जि. पुणे	१,०००००	४,०००००	५,०००००
१८	संतोष सिताराम साठे	स्वतः	मु. भालगुडी ता. मुळशी जि. पुणे	०	१२७००	१२७००
१९	आदिनाथ महीपती साठे	स्वतः	मु. भालगुडी ता. मुळशी जि. पुणे	०	१२७००	१२७००
एकुण रक्कम				१७,०००००	६८,२५,४००	८५२५४००

टिप- अनुक्रमांक १८ व १९ हे मयत नसुन जखमी आहेत.

आपला विश्वासू,


(अभय चव्हाण)
तहसिलदार मुळशी (पांड)

प्रत:-मा.उपविभागीय अधिकारी सां. मावळ-मुळशी (उपविभाग पुणे) यांना माहितीस्तव सावनय सादर.

कामगार उप आयुक्त यांचे कार्यालय, पुणे.

विषय : मे. एस. व्हि. एस. अँक्वा टेक्नोलॉजीस प्रा. लि., प्लॉट नं. ४३/४४/४५, गट नं. ४११, उरावडे, ता. मुळशी, जि. पुणे या कंपनीत दि. ०७/०६/२०२१ रोजी आग लागून झालेल्या अपघाताबाबत.

१.	आस्थापनेचे नांव व पत्ता	मे. एस. व्हि. एस. अँक्वा टेक्नोलॉजीस प्रा. लि. प्लॉट नं. ४३/४४/४५, गट नं. ४११, उरावडे, ता. मुळशी, जि. पुणे		
२.	नियोक्त्याचे / मालकाचे नांव व पत्ता	१.श्री. निकुंज शहा (सि. डे. ऑ)(वय-३१) २.श्री. विपीन जयंतोलाल शहा (वय-६८) ३. श्री. केंयूर विपीन शहा (वय-४१) मे. एस. व्हि. एस. अँक्वा टेक्नोलॉजीस प्रा. लि. प्लॉट नं. ४३/४४/४५, गट नं. ४११, उरावडे, ता. मुळशी, जि. पुणे		
३.	आस्थापनेचा नोंदणीकृत कार्यालयाचा पत्ता	मे. एस. व्हि. एस. अँक्वा टेक्नोलॉजीस प्रा. लि. ५२०, महाविर पॅलेस, न्यु रास्ता पेट, पुणे.		
४.	मालकाचा मोबाईल क्रमांक व ई-मेल	nikunj@syaqua.com ९०१११९०९९९		
४.	कारखाना सुरु झाल्याचे वर्ष	२०१२		
५.	कारखान्याची नोंदणी	कारखाने अधिनियमांतर्गत		
६.	उत्पादन	पाणी शुद्धिकरणाच्या रासायनिक गोळ्यांचे उत्पादन		
७.	अनुसूचित उद्योग	कारखाने अधिनियम, १९४८ च्या कलम २ पोट कलम (एम) या व्याख्येतील कारखाने.		
८.	अधिकारी/कर्मचारी/ कामगार संख्या	पुरुष	स्त्री	एकुण
	कर्मचारी/ स्टाफ	०३	०७	१०
	कायम कामगार	१०	२५	३५
	कंत्राटी कामगार	--	--	--
	नीम	--	--	--
	सिक््युरीटी	०२	--	०२
	एकुण	१५	३२	४७
११.	अपघाताचा दिनांक	दि. ०७/०६/२०२१ रोजी दुपारी ०४.००		
१२.	अपघाताचे कारण	कारखान्यास आग लागून झालेला अपघात		
१३.	मयत / जखमी कामगार	मयत		जखमी
		पुरुष - २	स्त्री - १५	पुरुष - २ स्त्री - ०
१४.	आस्थापनेस लागू असणारे कामगार कायदे	१.किमान वेतन अधिनियम, १९४८ २. वेतन प्रदान अधिनियम, १९३६ ३. महाराष्ट्र कामगार किमान घरभाडे भत्ता अधिनियम, १९८३ ४. वोनस प्रदान अधिनियम, १९६५		

१६

अपघाताबाबतची माहिती

५. उपरोक्त प्रदान आर्थानियम, १९७२

६. प्रगतिवादी आर्थानियम, १९६२-३.

७. समाज केंद्र आर्थानियम, १९७६

८. एम. वि. एम. अंक्या टेक्नॉलॉजी प्रा. लि. प्लॉट नं. ४३/४४ /४५, मट नं. ४११, उरावड, ता. मूळशी (जि. पुणे या कंपनीत

दि. ०७/०६/२०२१ रोजी सुपागे ०४.०० चे सुमारेस आग लागून सादर अपघातात १५ रूची व २ पुरुष असे एकूण १७ कामगार मृत झाले. जखमी २ कामगारांवर सॅजवनी हॉस्पिटल डेक्कन, पुणे येथे वैद्यकीय उपचार सुरु असून कामगार श्री आर्दिनाथ साठे यांना दि. ०५/०७/२०२१ रोजी हॉस्पिटल मधून डिस्चार्ज देण्यात आला असून श्री. संतोष साठे यांच्यावर वैद्यकीय उपचार सुरु आहेत.

१७.

मृत कामगारांच्या वारसांना देण्यात आलेली नुकसान भरपाई

केंद्र शासनाने प्रत्येक मृत कामगारांच्या वारसास रु. २ लाख व राज्य शासनाने रु. ५ लाख आर्थिक मदत देण्याचे जाहिर केले आहे.

त्या अनुषंगाने शासन निर्णय क्रमांक मागणास-२०२१/ प्र.क्र.१४७/म-३ दि. २३/०६/२०२१ अन्वये आग लागून झालेल्या अपघातत मृत व्यक्तीच्या वारसदारांना व जखमी कामगारांना राज्य आपत्ती प्रतिसाद निधीच्या मानकानुसार आर्थिक मदत देण्याकरीता विभागीय आयुक्त, पुणे यांना एकूण रु. ६८,२५,४००/- (रुपये अडसष्ट लक्ष पंचविस हजार चारशे फक्त) एवढी रक्कम वितरित करण्यास या शासन निर्णयाद्वारे मंजुरी देण्यात आलेली आहे.

व्यवस्थापनाद्वारे दि. २४/०२/२०२१ रोजीच्या नोटगर्डन स्टॅम्प पेपरद्वारे दि. ०७/०६/२०२१ रोजी लागलेल्या आगीच्या दुर्घटनेत मृत्युमुखी पडलेल्या आणि जखमी झालेल्या कामगारांच्या वारसदारांना खालीलप्रमाणे मदत करण्याचे जाहिर केले आहे.

१. घटनेतील मृत कामगारांच्या कायदेशिर वारसदारास (मुलगा / मुलगी / आई / वडील / पत्नी) रु. १०,००,०००/- दोन धनादेशांच्या स्वरूपात देण्यात येईल. रु. ५,००,०००/- चा धनादेश जुलै महिन्यात देण्यात येऊन उर्वरीत रु. ५,००,०००/- चा धनादेश ५ महिन्यांनंतरच्या तारखेचा देण्यात येणार.

(वारसदारांना धनादेशाद्वारे देण्यात आलेल्या रुपये १०,००,०००/- याबाबतची माहिती सोबत जोडलेल्या "प्रपत्र अ" मध्ये देण्यात आल्या नुसार.)

२. घटनेतील मृत कामगारांच्या - मुलाच्या / मुलीच्या इयत्ता १ ली ते १५ वी पर्यंतच्या शिक्षणाचा खर्च कंपनी करणार.

३. घटनेतील १७ पैकी १२ मृत कामगारांच्या कायदेशिर वारसदारास ESIC कडून मिळणा-या रकमेसाठी लागणा-या कागदपत्रांची सगळी पूर्तता कंपनीकडून पूर्ण झाली असून उर्वरीत ५ मृत कामगारांना ESIC चा लाभ मिळणेकामी कंपनीकडून ESIC कार्यालयास आवश्यक त्या कागदपत्राची

		<p>पुर्तता करण्यात आली असून, ESIC मधून रक्कम न मिळाल्यास ESIC नियमाप्रमाणे सदर रक्कम कंपनीकडून मृत कामगारांच्या कायदेशिर वारसदारांना दिली जाईल. तसेच, प्राव्हिडेंड फंड कार्यालयाकडून मिळणा-या रकमेसाठी लागणा-या कागदपत्रांची सगळी पुर्तता कंपनीकडून करण्यात आली आहे.</p> <p>४. भविष्यात कंपनी पुणर्स्थापीत झाल्यानंतर मृत कामगारांच्या कायदेशिर वारसदारास कंपनीत कामावर रुजू करून घेण्यात येईल.</p> <p>सदर आस्थापना कर्मचारी राज्य विमा योजने अंतर्गत नांदित असून मृत कामगारांच्या वारसदारांना त्याची विमा रक्कम देण्याबाबत कर्मचारी राज्य विमा कार्यालय, पुणे यांचे मार्फत पुढील कार्यवाही करण्यात येत आहे.</p>
१८.	कामगार आयुक्तालयाने केलेली कार्यवाही	<p>अपर कामगार आयुक्त पुणे विभाग, पुणे; कामगार उप आयुक्त पुणे जिल्हा, पुणे; सहाय्यक कामगार आयुक्त, पुणे आणि क्षेत्रिय सरकारी कामगार अधिकारी यांनी घटनास्थळी भेट दिली. सदर ठिकाणी उपस्थित कामगारांच्या मुलाखतीच्या आधारे सदर आस्थापनेविरुद्ध खाली नमुद केल्याप्रमाणे कामगार कायद्यांतर्गत निरीक्षण शोरे पारित करून सदर आस्थापनेविरुद्ध प्रथम वर्ग मा. न्यायदंडाधिकारी शिवाजीनगर, पुणे येथे दि. २२/०६/२०२१ रोजी खटले दाखल करण्यात आले आहेत.</p> <ol style="list-style-type: none"> १. किमान वेतन अधिनियम, १९४८ २. वेतन प्रदान अधिनियम, १९३६ ३. महाराष्ट्र कामगार किमान घरभाडे भत्ता अधिनियम, १९८३ ४. उपदान प्रदान अधिनियम, १९७२ ५. प्रसुतिलाभ अधिनियम, १९६१ इ. ६. समान वेतन अधिनियम, १९७६

कामगार उप आयुक्त यांचे कार्यालय, पुणे.

विषय : मे. एस. व्ही. एस. अँक्वा टेक्नोलॉजीस प्रा. लि., प्लॉट नं. ४३/४४/४५, गट नं. ४११, उरावडे, ता. मुळशी, जि. पुणे या कंपनीत दि. ०७/०६/२०२१ रोजी आग लागून मृत्यु झालेल्या कामगारांच्या कायदेशिर वारसदारांना कंपनीकडून देण्यात आलेल्या आर्थिक मदतीबाबतचा तपशिल.

प्रपत्र - अ

अ. क्र.	मृत कामगाराचे नाव	कायदेशिर वारसदाराचे नाव	धनादेशाचा तपशिल		
			धनादेश क्रमांक	धनादेश दिनांक	धनादेश रक्कम
१.	सचिन मदन घोडके	कविता घोडके	००११७४	०६/०७/२०२१	५,००,०००/-
			००११७५	०९/१२/२०२१	५,००,०००/-
२.	मंदा भाउसाहेब कुलट	राहुल कुलट	००११०६	०१/०७/२०२१	२,५०,०००/-
			००११४०	०१/१२/२०२१	२,५०,०००/-
		अमोल कुलट	००११०७	०१/०७/२०२१	२,५०,०००/-
			००११३९	०१/१२/२०२१	२,५०,०००/-
३.	सुरेखा मनोहर तुपे	मुकेश तुपे	००११०९	०१/०७/२०२१	२,५०,०००/-
			००११७३	०८/१२/२०२१	२,५०,०००/-
		मनोहर तुपे	००११०८	०१/०७/२०२१	२,५०,०००/-
			००११७२	०८/१२/२०२१	२,५०,०००/-
४.	अचना व्यंकट कवडे	धनराज काकडे	००१११०	०१/०७/२०२१	२,५०,०००/-
			००११४२	०१/१२/२०२१	२,५०,०००/-
		युवराज काकडे	००११११	०१/०७/२०२१	२,५०,०००/-
			००११४१	०१/१२/२०२१	२,५०,०००/-
५.	महादेवी संजय अंबरे	गणेश अंबरे	००१११२	०१/०७/२०२१	२,५०,०००/-
			००११४३	०२/१२/२०२१	२,५०,०००/-
		शिवराज अंबरे	००१११३	०१/०७/२०२१	२,५०,०००/-
			००११४४	०२/१२/२०२१	२,५०,०००/-
६.	मंगल ववन मरगळे	तेजस मरगळे	००१११४	०१/०७/२०२१	२,५०,०००/-
			००११४६	०२/१२/२०२१	२,५०,०००/-
		दर्शन मरगळे	००१११५	०१/०७/२०२१	२,५०,०००/-
			००११४५	०२/१२/२०२१	२,५०,०००/-
७.	सुनिता राहुल साठे	राउल साठे	००१११६	०२/०७/२०२१	५,००,०००/-
			००११४७	०३/१२/२०२१	५,००,०००/-
८.	त्रिशाला संभाजी जाधव	संभाजी जाधव	००१११७	०२/७/२०२१	१,००,०००/-
			००११४९	०३/१२/२०२१	१,००,०००/-
		संताजी जाधव	००१११९	०२/७/२०२१	२,००,०००/-

		श्रेयश जाधव	००११५१ ००१११८ ००११४८	०३/१२/२०२१ ०२/११/२०२१ ०३/१२/२०२१	२,००,०००/- २,००,०००/- २,००,०००/-
९.	संगिता मारुती पोळेकर	मारुती पोळेकर	००११२० ००११५३ ००११२३ ००११५४००१	०२/११/२०२१ ०४/१२/२०२१ ०२/११/२०२१ ०४/१२/२०२१	१,००,०००/- १,००,०००/- २,००,०००/- २,००,०००/-
		सुरेखा जोरी	१२२ ००११५२	०२/११/२०२१ ०४/१२/२०२१	२,००,०००/- २,००,०००/-
१०	शितल दत्तात्रय खोपकर	तेजस खोपकर	००११२४ ००११५५	०३/११/२०२१ ०४/१२/२०२१	२,५०,०००/- २,५०,०००/-
		तनुजा खोपकर	००११२५ ००११५७	०३/११/२०२१ ०४/१२/२०२१	२,५०,०००/- २,५०,०००/-
११.	गिता भरत दिवाळकर	शुभम दिवाळकर मिलिंद दिवाळकर	००११२७ ००११५९ ००११२६ ००११५८	०३/११/२०२१ ०५/१२/२०२१ ०३/११/२०२१ ०५/१२/२०२१	२,५०,०००/- २,५०,०००/- २,५०,०००/- २,५०,०००/-
१२	सारिका चंद्रकांत कुदळे	वैभवी कुदळे विघ्नेश कुदळे	००११२८ ००११६० ००११२९ ००११६१	०३/११/२०२१ ०५/१२/२०२१ ०३/११/२०२१ ०५/१२/२०२१	२,५०,०००/- २,५०,०००/- २,५०,०००/- २,५०,०००/-
१३	सीमा सचिन बोराडे	आदित्य बोराडे रोहित बोराडे	००११३० ००११६४ ००११३१ ००११६३	०४/११/२०२१ ०६/१२/२०२१ ०४/११/२०२१ ०६/१२/२०२१	२,५०,०००/- २,५०,०००/- २,५०,०००/- २,५०,०००/-
१४	धनश्री राजाराम शेलार	राजाराम शेलार	००११३२ ००११६५	०४/११/२०२१ ०६/१२/२०२१	५,००,०००/- ५,००,०००/-
१५	संगिता उल्हास गोंदे	प्रतिक गोंदे स्वाती गोंदे	००११३४ ००११६६ ००११३३ ००११६७	०४/११/२०२१ ०७/१२/२०२१ ०४/११/२०२१ ०७/१२/२०२१	२,५०,०००/- २,५०,०००/- २,५०,०००/- २,५०,०००/-
१६	अतुल लक्ष्मण साठे	लक्ष्मण साठे	००११३५ ००११६३	०४/११/२०२१ ०७/१२/२०२१	५,००,०००/- ५,००,०००/-
१७	सुमन संजय ढेवे	कार्तिक ढेवे आदित्य ढेवे	००११३७ ००११६९ ००११३८	०५/११/२०२१ ०८/१२/२०२१ ०५/११/२०२१	२,५०,०००/- २,५०,०००/- २,५०,०००/-
			००११७०	०८/१२/२०२१	२,५०,०००/-



महाराष्ट्र MAHARASHTRA

2020

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ज्या कारणासाठी ज्यांनी मुद्रांक खरेदी केला त्यांनी त्याच कारणासाठी
मुद्रांक खरेदी केल्यापासून ६ महिन्यात वापरणे बंधनकारक आहे.

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दस्त नोंदणी करणे आवश्यक आहे/नाही.

मिलकतीचे नाव

मुद्रांक विकत घेणाऱ्याचे नाव S.V.S. Aique

पत्ता Technologists, S.20, Rasta Peth Pune 11

दुसऱ्या पक्षाकरिता

हरते व्यक्तीचे नाव व पत्ता Arul Joseph



मुद्रांक विकत घेणाऱ्याची सही
सौ. सिमा किसन पाटणे
रजि. क्र. २२०१०७६
२३३ धामखोडी, राममंदिराजवळ, पुणे-४१



दिनांक : २३ जून २०२१

प्रति,

आमच्या सर्व मृत कामगार सदस्यांचे नातेवाईक

आपल्या एस. व्ही. एस. ऍका कंपनी मध्ये दिनांक ७ जून २०२१ रोजी लागलेल्या आगीच्या दुर्घनेत मृत्युमुखी पडलेल्या आणि जखमी झालेल्या आमच्या कामगार सदस्यांच्या नातेवाईकांच्या दुःखात आम्ही सहभागी आहोत.

अपघातामुळे झालेले नुकसान कधीही भरून येणे शक्य नाही.

प्रत्येक कामगार सदस्याचा आह्मी आजपर्यंत कुटुंबा प्रमाणे सांभाळ केला आहे. घटनेत मृत्युमुखी पडलेल्या सदस्याचे कुटुंब हि आमची जबाबदारी आहे म्हणून आम्ही खालील प्रमाणे मदत करत आहोत.

1. घटनेतील मृत सदस्याच्या कायदेशीर वारसदारास (मुलगा / मुलगी / आई / बाबा / बायको) १० लाख रुपये देण्यात येईल.
2. घटनादेश देण्यात येईल. (५ लाख चा धनादेश आत्ता च्या तारखेचा आणि उरलेल्या ५ लाख चा धनादेश ५ महिन्या नंतरच्या तारखेचा असेल. त्यासाठी वारसदाराचे नाव, मृत व्यक्ती सोबतचे नाते आणि बँक तपशील द्यावा)
3. घटनेतील मृत सदस्याच्या - मुलाच्या / मुलीच्या या पुढील शिक्षणाचा खर्च कंपनी करेल. (त्यासाठी, शाळेचा फी चे मूळ चलन आणि बँक तपशील द्यावा) - बाकिचा खर्च उरलेल्या ५ लाखातून करणेत येईल.
4. घटनेतील १७ पैकी १२ मृत सदस्याच्या कायदेशीर वारसदारास ESIC कडून मिळणान्या रकमेसाठी लागणाऱ्या कागदपत्रांची सगळी पूर्तता कंपनीकडून पूर्ण झाली आहे.

उरलेल्या ५ मृत सदस्याच्या कायदेशीर वारसदारांच्या कागदपत्रांची पूर्तता देखील कंपनीकडून ESIC ला पूर्ण झाली आहे. जर ESIC मधून रक्कम मिळाली नाही तर कंपनीकडून ESIC नियमा प्रमाणे रक्कम दिली जाईल. (उरलेले ५ मृत सदस्य - सिमा सचिन बोराडे, मंगल बबन मरगळे, शितल दत्तात्रय खोपकर, सारिका चंद्रकांत कुदळे, धनश्री राजाराम शेलार)

घटनेतील सर्व मृत सदस्याच्या कायदेशीर वारसदारास PF कडून मिळणाऱ्या रकमेसाठी लागणाऱ्या कागदपत्रांची सगळी पूर्तता कंपनीकडून पूर्ण झाली आहे.

5. भविष्यात कंपनी पुनर्स्थापित झाल्या नंतर मृत सदस्याच्या कायदेशीर वारसदारास कंपनीत कामावर रुजू करून घेण्यात येईल.

अपघातामुळे कंपनीचे हि खूप नुकसान झाले आहे त्यामुळे वरील मदतीव्यतिरिक्त अन्य कोणतीही मदत कंपनी करण्यास सक्षम नाही. यापुढेही भविष्यात कंपनीस आपल्याकडून सहकार्य लाभेल अशी अशा आहे



24 JUN 2021

BEFORE ME
Miss. K. D. Gidwani
Advocate & Notary
Govt. of India



आपला आभारी

सुनील जयंतिलाल शाह (एस. व्ही. एस. ऍका कंपनी च्या वतीने)

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नं	मृत सदस्याचे नाव	कायदेशीर वारसदार	कायदेशीर वारासदाराचा आधार नंबर	धनादेशा चा तपशील			धनादेश घेणारयची सही
				धनादेश नंबर	धनादेश दिनांक	धनादेशाची रक्कम	
1	सचिन मदन घोडके	KAVITA GHODKE	✓	001174	06/07/2021	5,00,000/-	कावेला
				001175	09/12/2021	5,00,000/-	कावेला
2	मंदा भाऊसाहेब कुलट	Rahul Kulat	✓	001106	01/07/2021	2,50,000/-	P Rahul Amol
		Amol Kulat		001107	01/07/2021	2,50,000/-	
		RAHUL KULAT		001140	01/12/2021	2,50,000/-	
		AMOL KULAT		001139	01/12/2021	2,50,000/-	
3	सुरेखा मनोहर तुपे	MUKESH TUPE	✓	001109	01/07/2021	2,50,000/-	Suresh Manohar
		Manohar TUPE		001108	01/07/2021	2,50,000/-	
		MANOHAR TUPE		001172	08/12/2021	2,50,000/-	
		MUKESH TUPE		001173	08/12/2021	2,50,000/-	

नं	मृत सदस्याचे नाव	कायदेशीर वारसदार	कायदेशीर वारासदाराचा आधार नंबर	धनादेशा चा तपशील			धनादेश घेणारयची सही
				धनादेश नंबर	धनादेश दिनांक	धनादेशाची रक्कम	
4	अर्चना व्यंकट कवडे	DHANRAJ KAWADE ✓	001110	01/07/2021	2,50,000/-	<u>Kawade</u>	
		Yuvraj Kawade ✓	001111	01/07/2021	2,50,000/-		
		YUVRAJ KAWADE	001141	01/12/2021	2,50,000/-		
		DHANRAJ KAWADE	001142	01/12/2021	2,50,000/-		
5	महादेवी संजय अंबरे	GANESH Sanjay Ambare ✓	001112	01/07/2021	2,50,000/-	अंबरे S.V	
		Ambare	001143	02/12/2021	2,50,000/-		
		Shivraj Sanjay Ambare ✓	001113	01/07/2021	2,50,000/-		
		Ambare	001144	02/12/2021	2,50,000/-		
6	मंगल बबन मरगळे	TEJAS Margale ✓	001114	01/07/2021	2,50,000/-	<u>मंगल B B Margale</u>	
		Margale	001146	02/12/2021	2,50,000/-		
		DARSHAN Margale ✓	001115	01/07/2021	2,50,000/-		
		Margale	001145	02/12/2021	2,50,000/-		

नं	मृत सदस्याचे नाव	कायदेशीर वारसदार	कायदेशीर वारासदाराचा आधार नंबर	धनादेशा चा तपशील			धनादेश घेणारयची सही
				धनादेश नंबर	धनादेश दिनांक	धनादेशाची रक्कम	
7	सुनीता राहुल साठे	Laxma Rahul Sitaram Sathe	✓	001116.	02/07/2021	5,00,000/-	<u>R.S. Sathe</u>
				001147	03/12/2021	5,00,000/-	
8	त्रिशला संभाजी जाधव	Sambhaji 204 Dadavao Jadhav Santaji Jadhav 401 Shreysh 401 JADHAV	✓ ✓ ✓	001117.	02/07/2021	1,00,000/-	<u>Jadhav.</u>
				001149	03/12/2021	1,00,000/-	
				001119.	02/07/2021	2,00,000/-	
				001151	03/12/2021	2,00,000/-	
				001118.	02/07/2021	2,00,000/-	
				001148	03/12/2021	2,00,000/-	
9	संगीता मारुती पोळेकर	MARUTI POLEKAR SUREKHA JOGI SARIKA JOGI POLEKAR	✓ ✓ ✓	001120	02/07/2021	1,00,000/-	<u>Jogi</u>
				001153	04/12/2021	1,00,000/-	
				001123.	02/07/2021	2,00,000/-	
				001154	04/12/2021	2,00,000/-	
				001122	02/07/2021	2,00,000/-	
				001152	04/12/2021	2,00,000/-	

नं	मृत सदस्याचे नाव	कायदेशीर वारसदार	कायदेशीर वारसदाराचा आधार नंबर	धनादेशा चा तपशील			धनादेश घेणारयची सही
				धनादेश नंबर	धनादेश दिनांक	धनादेशाची रक्कम	
10	शितल दत्तात्रय खोपकर	TEJAS KHOPKAR	✓	001124	03/07/2021	2,50,000/-	<u>Khopkar</u>
				001155	04/12/2021	2,50,000/-	
		TANUJA KHOPKAR	✓	001125	03/07/2021	2,50,000/-	<u>Khopkar</u>
				001157	04/12/2021	2,50,000/-	
11	गीता भरत दिवाडकर	SHUBHAM DIWADKAR	✓	001127.	03/07/2021	2,50,000/-	<u>SD</u>
				001159	05/12/2021	2,50,000/-	
		MILIND DIWADKAR	✓	001126.	03/07/2021	2,50,000/-	<u>Miwadkar.</u>
				001158	05/12/2021	2,50,000/-	
12	सारिका चंद्रकांत कुदळे	VAIBHAVI KUDALE	✓	001128	03/07/2021	2,50,000/-	<u>SKudale</u>
				001160	05/12/2021	2,50,000/-	
		Vignesh Kudale	✓	001129.	03/07/2021	2,50,000/-	<u>SKudale</u>
				001161	05/12/2021	2,50,000/-	

नं	मृत सदस्याचे नाव	कायदेशीर वारसदार	कायदेशीर वारासदाराचा आधार नंबर	धनादेशा चा तपशील			धनादेश घेणारयची सही
				धनादेश नंबर	धनादेश दिनांक	धनादेशाची रक्कम	
13	सीमा सचिन बोराडे	Aditiy Borade	✓	001180	04/07/2021	2,50,000/-	<u>Sachin</u>
				001164	06/12/2021	2,50,000/-	
		Rohit Borade	✓	001131	04/07/2021	2,50,000/-	<u>Sachin</u>
				001163	06/12/2021	2,50,000/-	
14	धनश्री राजाराम शेलार	Rajaram Ganpat Shelar	✓	001132	04/07/2021	5,00,000/-	<u>Sachin</u>
				001165	06/12/2021	5,00,000/-	
15	संगीता उल्हास गोंदे	Pratik Gonde	✓	001134	04/07/2021	2,50,000/-	<u>Sachin</u>
				001166	07/12/2021	2,50,000/-	
		Swati Gonde Swati	✓	001133	04/07/2021	2,50,000/-	<u>Sachin</u>
				001167	07/12/2021	2,50,000/-	

नं	मृत सदस्याचे नाव	कायदेशीर वारसदार	कायदेशीर वारासदाराचा आधार नंबर	धनादेशा चा तपशील			धनादेश घेणारयची सही
				धनादेश नंबर	धनादेश दिनांक	धनादेशाची रक्कम	
16	अतुल लक्ष्मण साठे	LAXMAN JAYJI JAYAJI Sathe	✓	001135 001168	04/07/2021 07/12/2021	5,00,000/- 5,00,000/-	<u>Sathe</u>
17	सुमन संजय ढेबे	KARTIK DHEBE Aditya Dhebe	✓ ✓	001137 001169 001138 001170	05/07/2021 08/12/2021 05/07/2021 08/12/2021	2,50,000/- 2,50,000/- 2,50,000/- 2,50,000/-	<u>Sathe</u> <u>Sathe</u>

COMPENSATION/EX-GRATIA DECLARED BY STATE, CENTRAL GOVT & FACTORY MANAGEMENT TO THE KEEN OF EACH DECEASED PERSON

Sr No	Name Of Deceased Person	Nominee	Compensation from State Government	Compensation from SVS Aqua Technologies		Compensation from Central Government	Total Ex-gratia/Compensation
				Cheque Details	Amount		
1	Sachin Madan Ghodke	Kavita Ghodke	500000	001174-06/07/2021 001175-09/12/2021	500000 500000	200000	1700000
2	Manda Bhausahab Kulat	Rahul Kulat Amol Kulat	500000	001106-01/07/2021 001140-01/12/2021 001107-01/07/2021 001139-01/12/2021	250000 250000 250000 250000	200000	1700000
3	Surekha Manohar Tupe	Manohar Tupe Sukesh Tupe	500000	001109-01/07/2021 001173-08/12/2021 001108-01/07/2021 001172-08/12/2021	250000 250000 250000 250000	200000	1700000
4	Archana Venkat Kawade	Dhanraj Kakde Yuvraj Kakde	500000	001110-01/07/2021 001142-01/12/2021 001111-07/07/2021 001141-01/12/2021	250000 250000 250000 250000	200000	1700000
5	Mahadevi Sanjay Ambare	Ganesh Ambare Shivraj Ambare	500000	001112-01/07/2021 001143-02/12/2021 001113-01/07/2021 001144-02/12/2021	250000 250000 250000 250000	200000	1700000
6	Mangal Baban Margale	Tejas Margale Darshan Margale	500000	001114-01/07/2021 001146-02/12/2021 001115-01/07/2021 001145-02/12/2021	250000 250000 250000 250000	200000	1700000
7	Sunita Rahul Sathe	Rahul Sathe	500000	001116-02/07/2021 001147-03/12/2021	500000 500000	200000	1700000
8	Trishala Sambhaji Jadhav	Sambhaji Jadhav Santaji Jadhav Shreyas Jadhav	500000	001117-02/07/2021 001149-03/12/2021 001119-02/07/2021 001151-03/12/2021 001118-02/07/2021 001148-03/12/2021	100000 100000 200000 200000 200000 200000	200000	1700000

Sr No	Name Of Deceased Person	Nominee	Compensation from State Government	Compensation from SVS Aqua Technologies		Compensation from Central Government	Total Ex-gratia/Compensation
				Cheque Details	Amount		
9	Sangita Maruti Polekar	Maruti Polekar Surekha Jori Sarika Polekar	500000	001120-02/07/2021 001153-04/12/2021 001123-02/07/2021 001154-04/12/2021 001122-02/07/2021 001152-04/12/2021	100000 100000 200000 200000 200000 200000	200000	1700000
10	Sheetal Dattatray Khopkar	Tejas Khopkar Tanuja Khopkar	500000	001124-03/07/2021 001155-04/12/2021 001125-03/07/2021 001157-04/12/2021	250000 250000 250000 250000	200000	1700000
11	Geeta Bharat Diwalkar	Shubham Diwalkar Milind Diwalkar	500000	001127-03/07/2021 001159-05/12/2021 001126-03/07/2021 001158-05/12/2021	250000 250000 250000 250000	200000	1700000
12	Sarikha Chandrakant Kudale	Vaibhavi Kudale Vighnesh Kudale	500000	001128-03/07/2021 001160-05/12/2021 001129-03/07/2021 001161-05/12/2021	250000 250000 250000 250000	200000	1700000
13	Seema Sachin Borade	Aditya Borade Rohit Borade	500000	001130-04/07/2021 001164-06/12/2021 001131-04/07/2021 001163-06/12/2021	250000 250000 250000 250000	200000	1700000
14	Dhanashri Rajaram Shelar	Rajaram Shelar	500000	001132-04/07/2021 001165-06/12/2021	500000 500000	200000	1700000
15	Sangita Ulhas Gonde	Pratik Gonde Swati Gonde	500000	001134-04/07/2021 001166-07/12/2021 001133-04/07/2021 001167-07/12/2021	250000 250000 250000 250000	200000	1700000
16	Atul Laxman Sathe	Laxman Sathe	500000	001135-04/07/2021 001163-07/12/2021	500000 500000	200000	1700000
17	Suman Sanjay Dhebe	Karthik Dhebe Aditya Dhebe	500000	001137-05/07/2021 001169-08/12/2021 001138-05/07/2021 001170-08/12/2021	250000 250000 250000 250000	200000	1700000

Office of the Deputy Commissioner Of Labour,

Bungalow No-5, Old Mumbai Pune Highway Wakdewadi, Shivajinagar, Pune-5
Phone-02025542611 Email id. dyclpune2021@gmail.com

No./dycl/2021/ 20172

Date - 24/12/2021

To,

The Addl Director (Sc E),
CPCB, RD, Pune,
& Member Convener Of NGT Committe.

Subject - Urawade SVS Aqua Company deceased and injured labour wages.

Reference - your email dated 15/12/2021.

Respected Sir,

With reference to the mentioned subject the information of daily wages rate applicable as per Govt of Maharashtra - to the labours working in SVS Aqua Company, Urawade , Pune is as below . The details are as per inspection dated on 08/06/2021

Sr. No.	Schedule Employment	Categories of workers	Basic Wages	D A	Total Wages
1	Factories under Factories Act (Residuary)	Skilled	11255	675	11930
2		Semi Skilled	10160	675	10835
3		Unskilled	9000	675	9675

In respect of injured persons, hospitalisation expenses were paid by the company management. Information regarding Serious injury / minor injury of workers who had obtained disability certificate from medical officer is not available in this office .Legal dues (difference of minimum wages, Bonus) paid to the deceased and injured labour of SVS Aqua Company, Urawade , Pune is as per enclosure along with this letter which has been provided by the management of company .

Hence the information pertaining to this office and the information available in this office is provided along with this letter.

Enclosure : As above.

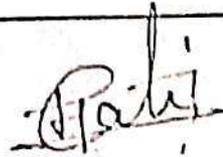
Yours Faithfully,

(S.H.Chobhe)

Government Labour officer, Pune

SVS AQUA TECHNOLOGIES

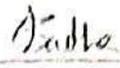
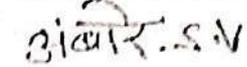
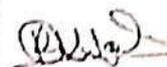
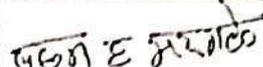
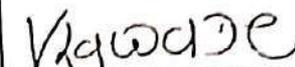
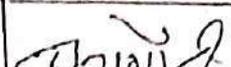
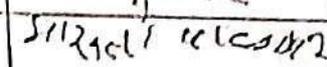
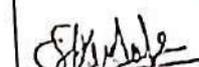
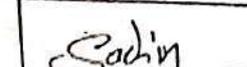
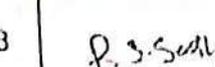
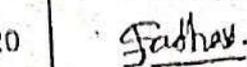
ACCOUNTS PERSONS LEGAL DUES CHEQUE DETAILS

SR. NO.	PERSONS NAME	AMOUNT	CHQ. NO.	SIGNATURE
1	Tejaswi Thite	66,764.00	001176	
2	Sheetal Jadhav	47,647.00	001177	
3	Menda Patil	46,154.00	001178	
4	Balkrishna Bhalerao	79,883.00	001180	
5	Neeta Ambudkar	122,662.00	001182	
6	Nisha Gorgal	100,394.00	001183	
7	Shashikant Gadekar	101,478.00	001184	
TOTAL		564,982.00		

DATE

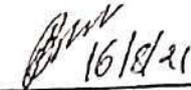
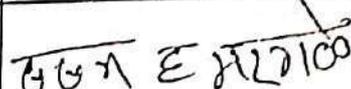
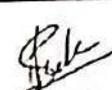
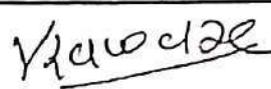
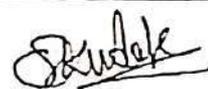
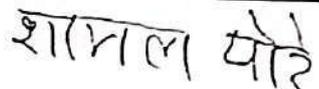
17th Aug 2021

17 DEATH PERSONS LEGAL DUES CHEQUE DETAILS

SR. NO.	DEATH PERSONS NAME	AMOUNT	NOMINEE NAME	CHEQ. NO.	SIGNATURE
1	Arachana Kawade	60,094.00	Venkat Kawade	001204	
2	Atul Sathe	23,059.00	Laxman Sathe	001205	
3	Dhanashree Shelar	15,000.85	Rajendra Shelar	001206	
4	Geeta Diwadkar	20,414.00	Bharat Diwadkar	001207	
5	Mahadevi Ambare	22,671.00	Sanjay Ambare	001208	
6	Manda Kulat	20,898.00	Rahul Kulat	001209	
7	Mangal margale	31,962.00	Daban Margale	001210	
8	Sachin Ghodke	72,024.00	Kavita Ghodke	001211	
9	Sangita Gonde	31,317.00	Ulhas Gonde	001212	
10	Sangita M. Polekar	22,026.00	Maruti Polekar	001213	
11	Sarika Kudale	17,029.00	Chandrakant Kudale	001214	
12	Seema Borade	21,220.00	Sachin Borade	001215	
13	Shital Khopkar	20,737.00	Dattatray Khopkar	001216	
14	Suman Dhebe	30,994.00	Sanjay Dhebo	001217	
15	Sunita Sathe	24,767.00	Rahul Sathe	001218	
16	Surekha Tupe	31,639.00	Manohar Tupe	001219	
17	Trishla Jadhav	20,898.00	Sambhaji Jadhav	001220	
TOTAL		486,749.85			

SVS AQUA TECHNOLOGIES

LABOUR PERSONS LEGAL DUES CHEQUE DETAILS

SR. NO.	PERSONS NAME	AMOUNT	CHQ. NO.	SIGNATURE
1	Rajendra Marne	84,684.00	001185	
2	Baban Margale	72,491.00	001186	
3	✓ Santosh Sathe	54,134.00	001191	
4	✓ Rahul Sathe	71,291.00	001189	R.S. Sathe
5	✓ Sachin Sathe	55,307.00	001188	
6	✓ Arpit Mimani	39,310.00	001192	
7	✓ Yuvraj Kawade	78,795.00	001203 001244	
8	✓ Dhanraj Kawade	78,795.00	001202	
9	Chandrakant Kudale	97,590.00	001194	
10	Mhalappa Kawade	53,328.00	001195	
11	Manisha Patil	45,684.00	001196	
12	Shamal Pore	50,198.00	001197	
13	Savita Ghorpade	58,843.00	001198	S.P. Ghorpade
14	Adinath Sathe	66,858.00	001199	
15	Pravin Kavankar	65,026.00	001200	
TOTAL		972,334.00		

DATE

17th Aug 2021

COMPENSATION TO DECEASED PERSON AS PER HON'BLE SC CASES

Sr. no.	Name	Age at the time of death	Salary/ Income per month	Addition to income for future prospectus		Deductio n of personal & living expenses	Total Income Per month	No. of months (one year)	Multip lier	Loss of Future Income	Loss of Love & affecti on	Loss of Estate & Funeral Expense s	Compensation
			A	B	C= A + B	D	E= C-D	F	G	H= E x Fx G	I	J	K=H+I+J
1	Sachin Madan Ghodke	60	15000	2,250	17,250	5750	11,500	12	9	1242000	2,00,000	50,000	14,92,000
2	Manda Bhausheb Kulat	27	10835	5,418	16,253	5418	10,835	12	17	2210340	2,00,000	50,000	24,60,340
3	Surekha Manohar Tupe	50	10835	3,251	14,086	4695	9,390	12	13	1464892	2,00,000	50,000	17,14,892
4	Archana Venkat Kawade	36	10835	5,418	16,253	5418	10,835	12	15	1950300	2,00,000	50,000	22,00,300
5	Mahadevi Sanjay Ambre	42	10835	3,251	14,086	4695	9,390	12	14	1577576	2,00,000	50,000	18,27,576
6	Mangal Baban Margale	34	10835	5,418	16,253	5418	10,835	12	16	2080320	2,00,000	50,000	23,30,320
7	Sunita Rahul Sathe	30	10835	5,418	16,253	5418	10,835	12	17	2210340	2,00,000	50,000	24,60,340
8	Trishala Sambhaji Jadhav	38	10835	5,418	16,253	5418	10,835	12	15	1950300	2,00,000	50,000	22,00,300

Sr. no.	Name	Age at the time of death	Salary/ Income per month	Addition to income for future prospectus		Deduction of personal & living expenses,	Total Income Per month	No. of months (one year)	Multipier	Loss of Future Income	Loss of Love & affection	Loss of Estate & Funeral Expenses	Compensation
			A	B	C= A + B	D	E= C-D	F	G	H= E x F x G	I	J	K=H+I+J
9	Sangita Maruti Polekar	58	10835	1,625	12,460	4153	8,307	12	9	897138	2,00,000	50,000	11,47,138
10	Shital Dattatray Khopkar	48	10835	3,251	14,086	4695	9,390	12	13	1464892	2,00,000	50,000	17,14,892
11	Geeta Bharat Diwadkar	49	10835	3,251	14,086	4695	9,390	12	13	1464892	2,00,000	50,000	17,14,892
12	Sarika Chandrakant Kudale	43	10835	3,251	14,086	4695	9,390	12	14	1577576	2,00,000	50,000	18,27,576
13	Seema Sachin Borade	60	10835	1,625	12,460	4153	8,307	12	9	897138	2,00,000	50,000	11,47,138
14	Dhanshree Rajaram Shelar	27	15000	7,500	22,500	7500	15,000	12	17	3060000	2,00,000	50,000	33,10,000
15	Sangita Ulhas Gonde	50	10835	3,251	14,086	4695	9,390	12	13	1464892	2,00,000	50,000	17,14,892
16	Atul Laxman Sathe	36	11000	5,500	16,500	5500	11,000	12	15	1980000	2,00,000	50,000	22,30,000
17	Suman Sanjay Dhebe	42	10835	3,251	14,086	4695	9,390	12	14	1577576	2,00,000	50,000	18,27,576

(Refer Annexure-IX, XII for deceased persons Details-Name, Age, Salary/Wages and Para 11.2.2 (B) for factors taken in computation)



कर्मचारी राज्य बीमा निगम
(श्रम एवं रोजगार मंत्रालय, भारत सरकार)
EMPLOYEES' STATE INSURANCE CORPORATION,
(Ministry of Labour & Employment, Govt. of India)



उप- क्षेत्रीय कार्यालय, पंचदीप भवन,
सर्वे संख्या. 689/690, बिबवेवाडी, पुणे,
महाराष्ट्र - 411037
Sub-Regional Office, Panchdeep Bhawan, Survey
No.689/690, Bibwewadi, Pune, Maharashtra- 411037
Phone: 020-24211138/39, Fax: 020-24215153,
Email: dir-pune@esic.nic.in
Website: www.esic.nic.in / www.esic.in

Annexure XVI

NO. 33/14/11/Accident case/SVS Aqua/2021/Benefit

Date: 11/08/2021

To,
Additional Director (I/c),
Industrial Safety and Health,
Maharashtra Kamgar Kalyan Bahawan,
2nd Floor, Plot No. GP163
G-Block MIDC, Tharmax Sq.
Chinchwad, Pune-411019.

Sub: Pension disbursement status to the legal heirs of deceased worker died in fire incident of SVS Aqua Tech.LLP.

Sir/Madam,

With reference your Email dated 10/08/2021 on the subject cited, the requisite information is as under:-

S.N.	Deceased IP Name	Ins. No.	Beneficiaries Name	Relationship	Amount sanctioned on daily rate basis (in Rs.)
1	SUMAN SANJAY DHEBE	3312801000	KARTIK DHEBE	SON	115.6
			ADITYA DHEBE	SON	115.6
2	ATUL LAXMAN SATHE	3312801395	LAXMAN SATHE-	FATHER	48
			SUNITA SATHE	MOTHER	48
3	TRISHALA SAMBHAJI JADHAV	3312801366	SANTAJI JADHAV	SON	115.6
			SHREYASH JADHAV	SON	115.6
4	SANGEETA ULHAS GONDE	3312800551	PRATIK GONDE	SON	115.6
			SWASTIK GONDE	SON	115.6
5	ARCHANA VYANKAT KAWADE	3312800507	DHANRAJ KAWADE	SON	115.6
			YUVRAJ KAWADE	SON	115.6
6	MAHADEVI SANJAY AMBARE	3312801186	GANESH AMBARE	SON	115.6
			SHIVRAJ AMBARE	SON	115.6
7	SANGEETA MARUTI POLEKAR	3312801108	SARIKA	Daughter	115.6
8	SUREKHA MANOHAR TUPE	3312802564	MUKESH	SON	115.6
9	GEETA BHARAT DIVADKAR	3312801809	SHUBHAM	SON	115.6
			MILIND	SON	115.6
10	MANDA KULAT	3312801775	Rejected due no dependent is Eligible as per ESI Act.1948		
11	SACHIN GHODAKE	3312800520	MADAN GHODAKE	Father	65.4
			KAVITA GHODAKE	Mother	65.4
12	SUNITA SATHE	3312801031	SANKRUTI	DAUGHTER	115.6
			ARYAN	Son	115.6
13	SHEETAL KHOPKAR	3312850603	TEJAS KHOPKAR	SON	Claim accepted, sanction under process
			TANUJA KHOPKAR	Daughter	
14	SIMA BORADE	3312850639	ADITYA BORADE	SON	
			ROHIT BORADE	SON	
15	SARIKA KUDALE	3312850595	VAIBHAVI KUDALE	Daughter	
			VIGHNESH KUDALE	SON	

Dependent Benefit in r/o 02 deceased worker i.e. Late Smt. Managal Margale and Dhanashri Shelar is yet to decide for want of records.

Yours faithfully

(CHANDAN PRABHAKAR)
Assistant Director (Benefit)

①

Statement of I/ps & Z/ps.

SL NO.	NAME OF IP & DEPENDANT	INS. NO	TYPE OF PAYMENT	REMARKS
1	Sangita Polekar sarika polekar	3312801108	DB	PENSION STARTED FROM 08.06.2021
2	Trishla Jadhav santaji jadhav shreyansh jadhav	3312801366	DB	PENSION STARTED FROM 08.06.2021
3	Mahadevi Ambare ganesh ambare shivraj ambare	3312801186	DB	PENSION STARTED FROM 08.06.2021
4	Sunita Rahul Sathe Aryan(son) Sanskriti	3312801031	DB	PENSION STARTED FROM 08.06.2021
5	Suman Dhebe kartik dhebe aditya dhebe	3312801000	DB	PENSION STARTED FROM 08.06.2021
6	Surekha Tupe mukesh tupe	3312802564	DB	PENSION STARTED FROM 08.06.2021
7	Sangita Gonde pratik gonde swastik gonde	3312800551	DB	PENSION STARTED FROM 08.06.2021
8	Sachin Ghodke madan ghodke kavita ghodke	3312800520	DB	PENSION STARTED FROM 08.06.2021
9	Archana Kavade dhanraj kavade yuvraj kavade	3312800507	DB	PENSION STARTED FROM 08.06.2021
10	Geeta Diwadkar shubham diwadkar milind diwadkar	3312801809	DB	PENSION STARTED FROM 08.06.2021
11	Atul Sathe laxman sathe sunita sathe	3312801395	DB	PENSION STARTED FROM 08.06.2021
12	Manda Kulat	3312801775	DB	NO DEPENDANT ELIGIBLE FOR PENSION
13	Shital Khopkar tejas khopkar tanuja khopkar	3312850603	DB	PENSION STARTED FROM 08.06.2021
14	Sima Sachin Borade rohit borade aditya borade	3312850639	DB	PENSION STARTED FROM 08.06.2021
15	Mangal Margale Tejas Margale Darshan Margale	3312850650	DB	RATE CARD NOT RECEIVED TILL DATE.
16	Dhanshri Shelar Rajaram shelar kavita shelar	3312850631	DB	PENSION STARTED FROM 08.06.2021
17	Sarika Kudale vaibhavi kudale vighnesh kudale	3312850595	DB	PENSION STARTED FROM 08.06.2021
18	Santosh Sathe	3312801648	TDB	ACCIDENT REPORT SANCTIONED
19	Adinath Sathe	3312801709	TDB	ACCIDENT REPORT SANCTIONED



S. Kulkarni
SUPERVISOR



कर्मचारी राज्य बीमा निगम
श्रम एवं रोजगार मंत्रालय, भारत सरकार
EMPLOYEES' STATE INSURANCE CORPORATION,
Ministry of Labour & Employment, Govt. of
India)



BY REG POST
उप- क्षेत्रीय कार्यालय, पंचदीप भवन,
सर्वे संख्या. 689/690, बिबवेवाडी, पुणे,
महाराष्ट्र - 411037
Sub-Regional Office, Panchdeep Bhawan, Survey
No.689/690, Bibwewadi, Pune, Maharashtra- 411037
Phone: 020-24211138/39, Fax: 020-24215153,
Email: dir-pune@esic.nic.in
Website: www.esic.nic.in / www.esic.in

संख्या: 33/आर/12/13/डी.बी.आर. 3111/हितलाभ/20

दिनांक: 09/09/2021

सेवा में,

Shri RAJENDRA SHELAR
At.Po. PIRANGUT CAMP, TA. MULSHI
Dist.-Pune-412115

विषय :- स्वर्गीय Late DHANASHRI RAJENDRA SHELAR बीमा संख्या: 3312850631, मृत्यु का दिनांक: 07/06/2021
आश्रित हितलाभ कार्ड संख्या: मृत्यु मामले में आश्रित हितलाभ।

प्रिय महोदय/महोदया,

आप से प्राप्त फार्म 15 में दावे के संदर्भ में आपको सूचित करना चाहते हैं कि दिवंगत बीमाकृत व्यक्ति के आश्रित नीचे लिखे अनुसार उनके नामों के सामने दर्शायी गई दरों पर: दिनांक 08/06/2021 से आश्रित हितलाभ प्राप्त करने के हकदार हैं :-

क्र. सं.	आश्रित का नाम	रिश्ता	दैनिक आश्रित हितलाभ दर (₹)	अनुपात	जन्मतिथि	कब तक अदा किया जायेगा
1	RAJARAM SHELAR	FATHER	67.5	3/20	29/10/1971	Till Life
2	KAVITA SHELAR	MOTHER	67.5	3/20	1/01/1979	Till Life
		कुल	135			

इस मामले में अस्थाई अपगता हितलाभ की दर ₹. 450 /-- प्रतिदिन है। आपसे अनुरोध है की आप अपने आश्रितों के साथ आश्रित हितलाभ के भुगतान की प्राप्ति हेतु शाखा प्रबंधक, शाखा कार्यालय BANER ROAD से मिलें। आपसे यह भी अनुरोध है कि आप स्वयं के एवं बच्चों और आश्रितों के संबंध में नीचे उल्लिखित किसी भी अधिकारी से पहचान पत्र बनवा लें।

- कार्यकारी जज Executive judge
- ग्राम पंचायत के सरपंच Gram Panchayat sarpanch
- मजदूरों के क्षतिपूर्ती आयुक्त Workmen's Compensation Commissioner
- विधान सभा /विधान परिषद /संसद सदस्य Member of Legislative Assembly/Legislative Council /Parliament

(चन्दन प्रभाकर)

सहायक निदेशक

हितलाभ शाखा, उ.क्षे.का. पुणे

प्रतिलिपी :-

प्रबंधक शाखा कार्यालय BANER ROAD को प्रेषित। उन्हें सलाह दी जाती है कि आश्रितों की पहचान के बारे में अपनी संतुष्टि करने के पश्चात उपरोक्त उल्लिखित आश्रितों को आश्रित हितलाभ का भुगतान करें। इस विषय पर मुख्यालय के अनुरोधों के अनुसार आश्रितों के पहचान चिन्ह आश्रित हितलाभ रजिस्टर में नोट कर लिए जाए। प्रथम भुगतान के दिनांक के सूचना कृपया इस कार्यालय को दें।

(चन्दन प्रभाकर)

सहायक निदेशक

हितलाभ शाखा, उ.क्षे.का. पुणे

225
25-6-21

89
5/6/21



कर्मचारी राज्य बीमा निगम
(श्रम एवं रोजगार मंत्रालय, भारत सरकार)
EMPLOYEES' STATE INSURANCE CORPORATION,
(Ministry of Labour & Employment, Govt. of India)



BY REG POST AD

उप-क्षेत्रीय कार्यालय, पंचदीप भवन,
सर्वे संख्या. 689/690, बिबवेवाडी, पुणे,
महाराष्ट्र - 411037
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Phone: 020-24211138/39, Fax: 020-24215153,
Email: dir-pune@esic.nic.in
Website: www.esic.nic.in / www.esic.in

संख्या:33/आर/12/13/डी.बी.आर. -2970/हितलाभ/21

दिनांक: 25/06/2021

सेवा में,

Shri/Smt. Sarika Maruti Polekar,
D/o Maruti Bhaguji Polekar,
Ghotawade Phata Post Pirangut,
TQ, Mulshi, Pirangut, Pune-412115

विषय :- स्वर्गीय Shri/ Smt .Sangita M. Polekar बीमा संख्या:3312801108, मृत्यु का दिनांक 07/06/2021
आश्रित हितलाभ कार्ड संख्या: 1825 मृत्यु मामले में आश्रित हितलाभ।

प्रिय महोदय/महोदया,

आप से प्राप्त फार्म 15 में दावे के संदर्भ में आपको सूचित करना चाहते हैं कि दिवंगत बीमाकृत व्यक्ति के आश्रित नीचे लिखे अनुसार उनके नामों के सामने दर्शायी गई दरो पर: दिनांक 8/06/2021 से आश्रित हितलाभ प्राप्त करने के हकदार हैं :-

Sr No	Name of Dependants	Relationship	Daily DB Rate in Rs.	Ratio	Date of Birth / Age	Payable upto
1	सारिका	पुत्री	115.6	2/5	05/05/1994	Till Marriage
		कुल	115.6			

इस मामले में अस्थाई अपंगता हितलाभ की दर ₹ 289/- प्रतिदिन है। आपसे अनुरोध है की आप अपने आश्रितों के साथ आश्रित हितलाभ के भुगतान की प्राप्ति हेतु शाखा प्रबंधक, शाखा कार्यालय बानेर रोड से मिले। आपसे यह भी अनुरोध है कि आप स्वयं के एवं बच्चों और आश्रितों के संबंध में नीचे उल्लिखित किसी भी अधिकारी से पहचान पत्र बनवा ले।

- कार्यकारी जज Executive judge
- ग्राम पंचायत के सरपंच Gram Panchyaat sarpanch
- मजदूरों के क्षतिपूर्ती आयुक्त Workmen's Compensation Commissioner
- विधान सभा /विधान परिषद /संसद सदस्य Member of Legislative Assembly/Legislative Council /Parliament

(चन्दन प्रभाकर),
सहा निदेशक
हितलाभ शाखा, उ.क्षे.का. पुणे

प्रतिलिपी :-

प्रबंधक शाखा कार्यालय बानेर रोड को प्रेषित। उन्हें सलाह दी जाती है कि आश्रितों की पहचान के बारे में अपनी संतुष्टि करने के पश्चात उपरोक्त उल्लिखित आश्रितों को आश्रित हितलाभ का भुगतान करें। इस विषय पर मुख्यालय के अनुदेशों के अनुसार आश्रितों के पहचान चिन्ह आश्रित हितलाभ रजिस्टर में नोट कर लिए जाए। प्रथम भुगतान के दिनांक के सूचना कृपया इस कार्यालय को दे।

(चन्दन प्रभाकर),
सहा निदेशक



सत्यमेव जयते

कर्मचारी राज्य बीमा निगम / Employees' State Insurance Corporation
 श्रम एवं रोजगार मंत्रालय, भारत सरकार / Ministry of Labour & Employment, Govt of India
 उप-क्षेत्रीय कार्यालय / Sub-Regional Office
 पंचदीप भवन, सर्वे संख्या 689/690, बिबवेवाड़ी, पुणे, महाराष्ट्र- 411037
 Panchdeep Bhawan, Survey no 689/690, Bibwewadi, Pune, Maharashtra- 411037
 Phone- 020-24211138/39 | Fax-020-24215153 | Email- dir-pune@esic.nic.in



BY REG POST

संख्या: 33/आर/12/13/डी.बी.आर. 2971/हितलाभ/20

दिनांक: 29/06/2021

सेवा में,

Shri Sanjay Ambare,
 At post Pirangut.,
 Tal-Mulshi,
 Pune-412115.

विषय :- स्वर्गीय MAHADEVI SANJAY AMBARE बीमा संख्या: 3312801186, मृत्यु का दिनांक: 7/6/2021
 आश्रित हितलाभ कार्ड संख्या: 1828 मृत्यु मामले में आश्रित हितलाभ।

प्रिय महोदय/महोदया,

आप से प्राप्त फार्म 15 में दावे के संदर्भ में आपको सूचित करना चाहते हैं कि दिवंगत बीमाकृत व्यक्ति के आश्रित नीचे लिखे अनुसार उनके नामों के सामने दर्शायी गई दरों पर: दिनांक 8/6/2021 से आश्रित हितलाभ प्राप्त करने के हकदार हैं :-

क्र. सं.	आश्रित का नाम	रिश्ता	दैनिक आश्रित हितलाभ दर (रु)	अनुपात	जन्मतिथि	कब तक अदा किया जायेगा
1	GANESH AMBARE	Son	115.6	2/5	01/01/2003	Upto 31/12/2027
2	SHIVRAJ AMBARE	Son	115.6	2/5	25/09/2008	Upto 24/09/2033
		कुल	231.2			

इस मामले में अस्थाई अपंगता हितलाभ की दर रु. 289/- प्रतिदिन है। आपसे अनुरोध है की आप अपने आश्रितों के साथ आश्रित हितलाभ के भुगतान की प्राप्ति हेतु शाखा प्रबंधक, शाखा कार्यालय Baner Road से मिले। आपसे यह भी अनुरोध है कि आप स्वयं के एवं बच्चों और आश्रितों के संबंध में नीचे उल्लिखित किसी भी अधिकारी से पहचान पत्र बनवा ले।

- कार्यकारी जज Executive Judge
- ग्राम पंचायत के सरपंच Gram Panchayat sarpanch
- मजदूरों के क्षतिपूर्ती आयुक्त Workmen's Compensation Commissioner
- विधान सभा /विधान परिषद /संसद सदस्य Member of Legislative Assembly/Legislative Council /Parliament

हस्ताक्षर -

(चन्दन प्रभाकर)

सहायक निदेशक

हितलाभ शाखा, उ.क्षे.का. पुणे

प्रतिलिपि :-

प्रबंधक शाखा कार्यालय Baner Road को प्रेषित। उन्हें सलाह दी जाती है कि आश्रितों की पहचान के बारे में अपनी संतुष्टि करने के पश्चात उपरोक्त उल्लिखित आश्रितों को आश्रित हितलाभ का भुगतान करें। इस विषय पर मुख्यालय के अनुदेशों के अनुसार आश्रितों के पहचान चिन्ह आश्रित हितलाभ रजिस्टर में नोट कर लिए जाए। प्रथम भुगतान के दिनांक के सूचना कृपया इस कार्यालय को दे।

(चन्दन प्रभाकर)

सहायक निदेशक

हितलाभ शाखा, उ.क्षे.का. पुणे



सत्यमेव जयते

111
26/7/21

कर्मचारी राज्य बीमा निगम / Employees' State Insurance Corporation
श्रम एवं रोजगार मंत्रालय, भारत सरकार / Ministry of Labour & Employment, Govt of India
उप-क्षेत्रीय कार्यालय / Sub-Regional Office
पंचदीप भवन, सर्व संख्या 689/690, बिबवेवाड़ी, पुणे, महाराष्ट्र- 411037
Panchdeep Bhawan, Survey no 689/690, Bibwewadi, Pune, Maharashtra- 411037
Phone- 020-24211138/39 | Fax-020-24215153 | Email- dir-pune@esic.nic.in

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संख्या: 33/आर/12/13/डी.बी.आर. 2975/हितलाभ/20

दिनांक: 22/07/2021

सेवा मे,

Shri RAHUL SATHE,
At-Bhulgudi, Kolwan Road
Po.Kashing, Tal.Mulshi,
Pune-412108.

विषय :- स्वर्गीय SUNITA RAHUL SATHE बीमा संख्या: 3312801031, मृत्यु का दिनांक: 7/6/2021
आश्रित हितलाभ कार्ड संख्या: 1853 मृत्यु मामले में आश्रित हितलाभ।

प्रिय महोदय/महोदया,

आप से प्राप्त फार्म 15 में दावे के संदर्भ में आपको सूचित करना चाहते हैं कि दिवंगत बीमाकृत व्यक्ति के आश्रित नीचे लिखे अनुसार उनके नामों के सामने दर्शायी गई दरो पर: दिनांक 08/02/2021 आश्रित हितलाभ प्राप्त करने के हकदार हैं :-

क्र. सं.	आश्रित का नाम	रिश्ता	दैनिक आश्रित हितलाभ दर (₹)	अनुपात	जन्मतिथि	कब तक अदा किया जायेगा
1	SANSKRUTI SATHE	Daughter	115.6	2/5	03/06/2015	Till Life/Marriage
2	ARYAN SATHE	SON	115.6	2/5	18/06/2016	Upto 17/06/2041
		कुल	231.2			

इस मामले में अस्थाई अपंगता हितलाभ की दर ₹. 289/-- प्रतिदिन है। आपसे अनुरोध है कि आप अपने आश्रितों के साथ आश्रित हितलाभ के भुगतान की प्राप्ति हेतु शाखा प्रबंधक, शाखा कार्यालय Baner Road से मिलें। आपसे यह भी अनुरोध है कि आप स्वयं के एवं बच्चों और आश्रितों के संबंध में नीचे उल्लिखित किसी भी अधिकारी से पहचान पत्र बनवा लें।

- कार्यकारी जज Executive judge
- ग्राम पंचायत के सरपंच Gram Panchyaat sarpanch
- मजदूरों के क्षतिपूर्ति आयुक्त Workmen's Compensation Commissioner
- विधान सभा /विधान परिषद /संसद सदस्य Member of Legislative Assembly/Legislative Council /Parliament

ए01-

(चन्दन प्रभाकर)

सहायक निदेशक

हितलाभ शाखा, उ.क्षे.का. पुणे

प्रतिलिपि :-

प्रबंधक शाखा कार्यालय Baner Road को प्रेषित। उन्हें सलाह दी जाती है कि आश्रितों की पहचान के बारे में अपनी संतुष्टि करने के पश्चात उपरोक्त उल्लिखित आश्रितों को आश्रित हितलाभ का भुगतान करें। इस विषय पर मुख्यालय के अनुदेशों के अनुसार आश्रितों के पहचान चिन्ह आश्रित हितलाभ रजिस्टर में नोट कर लिए जाए। प्रथम भुगतान के दिनांक के सूचना कृपया इस कार्यालय को दें।

ए02-22/2021

(चन्दन प्रभाकर)

सहायक निदेशक

हितलाभ शाखा, उ.क्षे.का. पुणे

65
25/6/21

BY REG POST



कर्मचारी राज्य बीमा निगम / Employees' State Insurance Corporation
 श्रम एवं रोजगार मंत्रालय, भारत सरकार / Ministry of Labour & Employment, Govt of India
 उप-क्षेत्रीय कार्यालय / Sub-Regional Office
 पंचदीप भवन, सर्वे संख्या 689/690, बिबवेवाड़ी, पुणे, महाराष्ट्र- 411037
 Panchdeep Bhawan, Survey no 689/690, Bibwewadi, Pune, Maharashtra- 411037
 Phone- 020-24211138/39 | Fax-020-24215153 | Email- dir-pune@esic.nic.in



संख्या: 33/आर/12/13/डी.बी.आर. 2973/हितलाम/20

दिनांक: 25/06/2021

सेवा में,
 श्री संजय देबे,
 धनगर वस्ती, खरावडे,
 लव्हासा रोड, पिरंगुट,
 ता.-मुत्तशी, पुणे-412 115.

विषय :- स्वर्गीय SUMAN SANJAY DHEBE बीमा संख्या: 3312801000, मृत्यु का दिनांक: 07/06/2021
 आश्रित हितलाम कर्ड संख्या: मृत्यु मामले में आश्रित हितलाम।

प्रिय महोदय/महोदया,

आप से प्राप्त फार्म 15 में दावे के संदर्भ में आपको सूचित करना चाहते हैं कि दिवंगत बीमाकृत व्यक्ति के आश्रित नीचे लिखे अनुसार उनके नामों के सामने दर्शायी गई दरो पर: दिनांक 08/06/2021 से आश्रित हितलाम प्राप्त करने के हकदार हैं :-

क्र. सं.	आश्रित का नाम	रिश्ता	दैनिक आश्रित हितलाम दर (रु)	अनुपात	जन्मतिथि	कब तक अदा किया जायेगा
2	KARTIK DHEBE	Son	115.6	2/5	08/09/2011	Upto 07/09/2036
3	ADITYA DHEBE	Son	115.6	2/5	11/01/2013	Upto 10/01/2038
		कुल	231.2			

इस मामले में अस्थाई अपंगता हितलाम की दर रु. 289/- प्रतिदिन है। आपसे अनुरोध है कि आप अपने आश्रितों के साथ आश्रित हितलाम के भुगतान की प्राप्ति हेतु शाखा प्रबंधक, शाखा कार्यालय BANER ROAD से मिलें। आपसे यह भी अनुरोध है कि आप स्वयं के एवं बच्चों और आश्रितों के संबंध में नीचे उल्लिखित किसी भी अधिकारी से पहचान पत्र बनवा लें।

1. कार्यकारी जज Executive judge
2. ग्राम पंचायत के सरपंच Gram Panchayat sarpanch
3. मजदूरों के क्षतिपूर्ती आयुक्त Workmen's Compensation Commissioner
4. विधान सभा / विधान परिषद / संसद सदस्य Member of Legislative Assembly / Legislative Council / Parliament

का-

(चन्दन प्रभाकर)
 सहायक निदेशक

हितलाम शाखा, उ.क्षे.का. पुणे

प्रतिनिधि :-

प्रबंधक शाखा कार्यालय BANER ROAD को प्रेषित। उन्हें सलाह दी जाती है कि आश्रितों की पहचान के बारे में अपनी संतुष्टि करने के पर्याप्त उपरोक्त उल्लिखित आश्रितों को आश्रित हितलाम का भुगतान करें। इस विषय पर मुख्यालय के अनुदेशों के अनुसार आश्रितों के पहचान चिन्ह आश्रित हितलाम रजिस्टर में नोट कर लिए जाए। प्रथम भुगतान के दिनांक के सूचना कृपया इस कार्यालय को दें।

(चन्दन प्रभाकर)
 सहायक निदेशक

हितलाम शाखा, उ.क्षे.का. पुणे

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क.रा.सी.नि.
ESIC

कर्मचारी राज्य बीमा निगम
(श्रम एवं रोजगार मंत्रालय, भारत सरकार)
EMPLOYEES' STATE INSURANCE CORPORATION,
(Ministry of Labour & Employment, Govt. of India)



सत्यमेव जयते

BY REG POST AD

उप-क्षेत्रीय कार्यालय, पंचदीप भवन,
सर्वे संख्या. 689/690, बिबवेवाडी, पुणे,
महाराष्ट्र - 411037
Sub-Regional Office, Panchdeep Bhawan, Survey
No.689/690, Bibwewadl, Pune, Maharashtra- 411037
Phone: 020-24211138/39, Fax: 020-24215153,
Email: dir-pune@esic.nic.in
Website: www.esic.nic.in / www.esic.in

संख्या:33/आर/12/13/डी.बी.आर. -2974/हितलाभ/21

दिनांक: 25/06/2021

सेवा मे,

Shri/Smt. Mukesh Manohar Tupe,
S/o Manohar Lakman Tupe,
Near Bhairavnath mandir Karamoli Paud,
Tal. Mulshi, Pune -412108

विषय :- स्वर्गीय Shri/ Smt .Surekha Tupe बीमा संख्या:3312802564, मृत्यु का दिनांक 07/06/2021

आश्रित हितलाभ कार्ड संख्या: 1824 मृत्यु मामले में आश्रित हितलाभ।

प्रिय महोदय/महोदया,

आप से प्राप्त फार्म 15 में दावे के संदर्भ में आपको सूचित करना चाहते हैं कि दिवंगत बीमाकृत व्यक्ति के आश्रित नीचे लिखे अनुसार उनके नामों के सामने दर्शायी गई दरो पर: दिनांक 8/06/2021 से आश्रित हितलाभ प्राप्त करने के हकदार है :-

Sr No	Name of Dependents	Relationship	Daily DB Rate in Rs.	Ratio	Date of Birth / Age	Payable upto
1	मुकेश	पुत्र	115.6	2/5	21/08/1998	Up to 20/08/2023
		कुल	115.6			

इस मामले में अस्थाई अपंगता हितलाभ की दर 289/- प्रतिदिन है। आपसे अनुरोध है की आप अपने आश्रितों के साथ आश्रित हितलाभ के भुगतान की प्राप्ति हेतु शाखा प्रबंधक, शाखा कार्यालय बानेर रोड से मिले। आपसे यह भी अनुरोध है कि आप स्वयं के एवं बच्चों और आश्रितों के सबंध में नीचे उल्लिखित किसी भी अधिकारी से पहचान पत्र बनवा ले।

1. कार्यकारी जज Executive Judge
2. ग्राम पंचायत के सरपंच Gram Panchyaat sarpanch
3. मजदूरों के क्षतिपूर्ती आयुक्त Workmen's Compensation Commissioner
4. विधान सभा /विधान परिषद /संसद सदस्य Member of Legislative Assembly/Legislative Council /Parliament

(चन्दन प्रभाकर),

सहा निदेशक

हितलाभ शाखा, उ.क्षे.का. पुणे

प्रतिलिपी :-

प्रबंधक शाखा कार्यालय बानेर रोड को प्रेषित। उन्हें सलाह दी जाती है कि आश्रितों की पहचान के बारे में अपनी संतुष्टि करने के पश्चात उपरोक्त उल्लिखित आश्रितों को आश्रित हितलाभ का भुगतान करें। इस विषय पर मुख्यालय के अनुदेशों के अनुसार आश्रितों के पहचान चिन्ह आश्रित हितलाभ रजिस्टर में नोट कर लिए जाए। प्रथम भुगतान के दिनांक के सूचना कृपया इस कार्यालय को दे।

(चन्दन प्रभाकर),

सहा निदेशक

253
30-6-21

BY REG POST



सत्यमेव जयते

कर्मचारी राज्य बीमा निगम / Employees' State Insurance Corporation
श्रम एवं रोजगार मंत्रालय, भारत सरकार / Ministry of Labour & Employment, Govt of India
उप-क्षेत्रीय कार्यालय / Sub-Regional Office
पंचदीप भवन, सर्वे संख्या 689/690, बिबवेवाड़ी, पुणे, महाराष्ट्र- 411037
Panchdeep Bhawan, Survey no 689/690, Bibwewadi, Pune, Maharashtra- 411037
Phone- 020-24211138/39 | Fax-020-24215153 | Email- dir-pune@esic.nic.in



संख्या:33/आर/12/13/डी.बी.आर. 2976/हितलाभ/20

दिनांक: 29/06/2021

सेवा में,

Shri Ulhas Gonde,
At-Post-Urawade,
Tal-Mulshi,
Pune-412115.

विषय :- स्वर्गीय SANGITA GONDE बीमा संख्या: 3312800551, मृत्यु का दिनांक: 7/6/2021
आश्रित हितलाभ कार्ड संख्या: 1826 मृत्यु मामले में आश्रित हितलाभ।

प्रिय महोदय/महोदया,

आप से प्राप्त फार्म 15 में दावे के संदर्भ में आपको सूचित करना चाहते हैं कि दिवंगत बीमाकृत व्यक्ति के आश्रित नीचे लिखे अनुसार उनके नामों के सामने दर्शायी गई दरो पर: दिनांक 8/6/2021से आश्रित हितलाभ प्राप्त करने के हकदार हैं :-

क्र. सं.	आश्रित का नाम	रिश्ता	दैनिक आश्रित हितलाभ दर (रु)	अनुपात	जन्मतिथि	कब तक अदा किया जायेगा
1	PRATIK GONDE	Son	115.6	2/5	29/04/2007	Upto 28/04/2032
2	SWASTIK GONDE	Son	115.6	2/5	20/05/2009	Upto 19/05/2034
		कुल	231.2			

इस मामले में अस्थाई अपंगता हितलाभ की दर रु. 289/- प्रतिदिन है। आपसे अनुरोध है की आप अपने आश्रितों के साथ आश्रित हितलाभ के भुगतान की प्राप्ती हेतु शाखा प्रबंधक, शाखा कार्यालय Baner Road से मिले। आपसे यह भी अनुरोध है कि आप स्वयं के एवं बच्चों और आश्रितों के संबंध में नीचे उल्लिखित किसी भी अधिकारी से पहचान पत्र बनवा ले।

- कार्यकारी जज Executive judge
- ग्राम पंचायत के सरपंच Gram Panchyaat sarpanch
- मजदूरों के क्षतिपूर्ती आयुक्त Workmen's Compensation Commissioner
- विधान सभा /विधान परिषद /संसद सदस्य Member of Legislative Assembly/Legislative Council /Parliament

रु 1 -

(चन्दन प्रभाकर)
सहायक निदेशक

हितलाभ शाखा, उ.क्षे.का. पुणे

प्रतिलिपी :-

प्रबंधक शाखा कार्यालय Baner Road को प्रेषित। उन्हें सलाह दी जाती है कि आश्रितों की पहचान के बारे में अपनी संतुष्टि करने के पश्चात उपरोक्त उल्लिखित आश्रितों को आश्रित हितलाभ का भुगतान करें। इस विषय पर मुख्यालय के अनुदेशों के अनुसार आश्रितों के पहचान चिन्ह आश्रित हितलाभ रजिस्टर में नोट कर लिए जाए। प्रथम भुगतान के दिनांक के सूचना कृपया इस कार्यालय को दे।

(चन्दन प्रभाकर)
सहायक निदेशक

हितलाभ शाखा, उ.क्षे.का. पुणे



110
12-9-21

कर्मचारी राज्य बीमा निगम / Employees' State Insurance Corporation
श्रम एवं रोजगार मंत्रालय, भारत सरकार / Ministry of Labour & Employment, Govt of India
उप-क्षेत्रीय कार्यालय / Sub-Regional Office
पंचदीप भवन, सर्वे संख्या 689/690, बिबवेवाड़ी, पुणे, महाराष्ट्र- 411037
Panchdeep Bhawan, Survey no 689/690, Bibwewadi, Pune, Maharashtra- 411037
Phone- 020-24211138/39 | Fax-020-24215153 | Email- dir-pune@esic.nic.in



संख्या: 33/आर/12/13/डी.बी.आर. 2977/हितलाभ/20

दिनांक: 09/07/2021

सेवा मे,

Smt. Kavita Ghodake,
At-Post-Khudawadi,
Tal-Tuljapur,
Osmanabad-413603.

विषय :- स्वर्गीय SACHIN GHODAKE बीमा संख्या: 3312800520, मृत्यु का दिनांक: 7/6/2021
आश्रित हितलाभ कार्ड संख्या: मृत्यु मामले में आश्रित हितलाभ
1841

प्रिय महोदय/महोदया,

आप से प्राप्त फार्म 15 में दावे के संदर्भ में आपको सूचित करना चाहते हैं कि दिवंगत बीमाकृत व्यक्ति के आश्रित नीचे लिखे अनुसार उनके नामों के सामने दर्शायी गई दरो पर: दिनांक 8/6/2021 से आश्रित हितलाभ प्राप्त करने के हकदार हैं :-

क्र.सं.	आश्रित का नाम	रिश्ता	दैनिक आश्रित हितलाभ दर (₹)	अनुपात	जन्मतिथि	कब तक अदा किया जायेगा
1	MADAN GHODAKE	Father	65.40	3/20	1/1/1964	till life
2	KAVITA GHODAKE	Mother	65.40	3/20	1/1/1975	till life
		कुल	130.8			

इस मामले में अस्थाई अपंगता हितलाभ की दर रु. 436/- प्रतिदिन है। आपसे अनुरोध है कि आप अपने आश्रितों के साथ आश्रित हितलाभ के भुगतान की प्राप्ति हेतु शाखा प्रबंधक, शाखा कार्यालय Baner Road से मिलें। आपसे यह भी अनुरोध है कि आप स्वयं के एवं बच्चों और आश्रितों के संबंध में नीचे उल्लिखित किसी भी अधिकारी से पहचान पत्र बनवा लें।

- कार्यकारी जज Executive judge
- ग्राम पंचायत के सरपंच Gram Panchayat sarpanch
- मजदूरों के क्षतिपूर्ती आयुक्त Workmen's Compensation Commissioner
- विधान सभा /विधान परिषद /संसद सदस्य Member of Legislative Assembly/Legislative Council /Parliament

(चन्दन प्रभाकर)
सहायक निदेशक
हितलाभ शाखा, उ.क्षे.का. पुणे

प्रतिलिपि :-

प्रबंधक शाखा कार्यालय Baner Road को प्रेषित। उन्हें सलाह दी जाती है कि आश्रितों की पहचान के बारे में अपनी संतुष्टि करने के पश्चात उपरोक्त उल्लिखित आश्रितों को आश्रित हितलाभ का भुगतान करें। इस विषय पर मुख्यालय के अनुदेशों के अनुसार आश्रितों के पहचान चिन्ह आश्रित हितलाभ रजिस्टर में नोट कर लिए जाए। प्रथम भुगतान के दिनांक के सूचना कृपया इस कार्यालय को दें।

(चन्दन प्रभाकर)
सहायक निदेशक
हितलाभ शाखा, उ.क्षे.का. पुणे

चन्दन प्रभाकर
CHANDAN PRABHAKAR
सहायक निदेशक / Asst. Dir.
क. र. बी. नि. उ. क्षे. का. पुणे / E.S.I.C., S. R.



सत्यमेव जयते

कर्मचारी राज्य बीमा निगम / Employees' State Insurance Corporation
 श्रम एवं रोजगार मंत्रालय, भारत सरकार / Ministry of Labour & Employment, Govt of India
 उप-क्षेत्रीय कार्यालय / Sub-Regional Office
 पंचदीप भवन, सर्वे संख्या 689/690, बिबवेवाड़ी, पुणे, महाराष्ट्र- 411037
 Panchdeep Bhawan, Survey no 689/690, Bibwewadi, Pune, Maharashtra- 411037
 Phone- 020-24211138/39 |Fax-020-24215153 |Email- dir-pune@esic.nic.in



संख्या: 33/आर/12/13/डी.बी.आर. 2972/हितलाभ/20

दिनांक: 29/06/2021

सेवा में,

Shri Vyankat Kavade,
 SVS Aqua Co. Compound, Plot No. 43/44/45,,
 Gat. No.411, Urawade, Mulshi,
 Pune-412115.

विषय :- स्वर्गीय ARCHANA KAVADE बीमा संख्या: 3312800507, मृत्यु का दिनांक: 7/6/2021
 आश्रित हितलाभ कार्ड संख्या: 1827 मृत्यु मामले में आश्रित हितलाभ।

प्रिय महोदय/महोदया,

आप से प्राप्त फार्म 15 में दावे के संदर्भ में आपको सूचित करना चाहते हैं कि दिवंगत बीमाकृत व्यक्ति के आश्रित नीचे लिखे अनुसार उनके नामों के सामने दर्शायी गई दरों पर: दिनांक 8/6/2021से आश्रित हितलाभ प्राप्त करने के हकदार हैं :-

क्र. सं.	आश्रित का नाम	रिश्ता	दैनिक आश्रित हितलाभ दर (रु)	अनुपात	जन्मतिथि	कब तक अदा किया जायेगा
1	DHANRAJ KAVADE	Son	115.6	2/5	20/07/2009	Upto 19/07/2034
2	YUVRAJ KAVADE	Son	115.6	2/5	21/07/211	Upto 20/07/2036
		कुल	231.2			

इस मामले में अस्थाई अपंगता हितलाभ की दर रु. 289/-- प्रतिदिन है। आपसे अनुरोध है की आप अपने आश्रितों के साथ आश्रित हितलाभ के भुगतान की प्राप्ति हेतु शाखा प्रबंधक, शाखा कार्यालय Baner Road से मिलें। आपसे यह भी अनुरोध है कि आप स्वयं के एवं बच्चों और आश्रितों के संबंध में नीचे उल्लिखित किसी भी अधिकारी से पहचान पत्र बनवा लें।

- कार्यकारी जज Executive judge
- ग्राम पंचायत के सरपंच Gram Panchyaat sarpanch
- मजदूरों के क्षतिपूर्ती आयुक्त Workmen's Compensation Commissioner
- विधान सभा /विधान परिषद /संसद सदस्य Member of Legislative Assembly/Legislative Council /Parliament

६०)
 (चन्दन प्रभाकर)
 सहायक निदेशक
 हितलाभ शाखा, उ.क्षे.का. पुणे

प्रतिलिपी :-

प्रबंधक शाखा कार्यालय Baner Road को प्रेषित। उन्हें सलाह दी जाती है कि आश्रितों की पहचान के बारे में अपनी संतुष्टि करने के पश्चात उपरोक्त उल्लिखित आश्रितों को आश्रित हितलाभ का भुगतान करें। इस विषय पर मुख्यालय के अनुदेशों के अनुसार आश्रितों के पहचान चिन्ह आश्रित हितलाभ रजिस्टर में नोट कर लिए जाए। प्रथम भुगतान के दिनांक के सूचना कृपया इस कार्यालय को दें।

५०) 20/6/21
 (चन्दन प्रभाकर)
 सहायक निदेशक
 हितलाभ शाखा, उ.क्षे.का. पुणे



सत्यमेव जयते



226
25-6-21

४४
५/३/२४

BY REG POST

कर्मचारी राज्य बीमा निगम / Employees' State Insurance Corporation
श्रम एवं रोजगार मंत्रालय, भारत सरकार / Ministry of Labour & Employment, Govt of India
उप-क्षेत्रीय कार्यालय / Sub-Regional Office
पंचदीप भवन, सर्वे संख्या 689/690, बिबवेवाड़ी, पुणे, महाराष्ट्र- 411037
Panchdeep Bhawan, Survey no 689/690, Bibwewadi, Pune, Maharashtra- 411037
Phone- 020-24211138/39 | Fax-020-24215153 | Email- dir-pune@esic.nic.in



15
१५ वर्ष

संख्या: 33/आर/डी.बी.आर. /2980/ हितलाभ

दिनांक: 25/06/2021

सेवा मे,

Shubham Bharat Divadkar,
S/o Bharat Divadkar,
Kajne Nagar, Urawade,
Taluka Mulshi, Pune 412115

विषय :- स्वर्गीय GEETA DIWADKAR बीमा संख्या: 3312801809, मृत्यु का दिनांक: 07/06/2021.
आश्रित हितलाभ कार्ड संख्या: 1820, डी.बी.आर. 2980, मृत्यु मामले में आश्रित हितलाभ।

प्रिय महोदय/महोदया,

आप से प्राप्त फार्म 15 में दावे के संदर्भ में आपको सूचित करना चाहते हैं कि दिवंगत बीमाकृत व्यक्ति के आश्रित नीचे लिखे अनुसार उनके नामों के सामने दर्शायी गई दरो पर दिनांक 08/06/2021 से आश्रित हितलाभ प्राप्त करने के हकदार है :-

क्र. सं.	आश्रित का नाम	रिश्ता	दैनिक आश्रित हितलाभ दर (रु)	अनुपात	जन्मतिथि	कब तक अदा किया जायेगा
1	Shubham	पुत्र	115.6	2/5	16/09/1998	15/09/2023
2	Milind	पुत्र	115.6	2/5	15/07/2003	16/07/2028

इस मामले में अस्थाई अपंगता हितलाभ की दर रु 289/- प्रतिदिन है। आपसे अनुरोध है की आप अपने आश्रितों के साथ आश्रित हितलाभ के भुगतान की प्राप्ति हेतु शाखा प्रबंधक, शाखा कार्यालय सातारा से मिलें। आपसे यह भी अनुरोध है कि आप स्वयं के एवं बच्चों और आश्रितों के संबंध में नीचे उल्लिखित किसी भी अधिकारी से पहचान पत्र बनवा लें।

- कार्यकारी जज Executive judge.
- ग्राम पंचायत के सरपंच Gram Panchayat sarpanch.
- मजदूरों के क्षतिपूर्ती आयुक्त Workmen's Compensation Commissioner.
- विधान सभा /विधान परिषद /संसद सदस्य Member of Legislative Assembly/Legislative Council /Parliament.

४०।
(चंदन प्रभाकर)
सहायक निदेशक
हितलाभ शाखा, उ.क्षे.का. पुणे

प्रतिलिपी :-

प्रबंधक शाखा कार्यालय BANER ROAD को प्रेषित। उन्हे सलाह दी जाती है कि आश्रितों की पहचान के बारे में अपनी संतुष्टि करने के पश्चात उपरोक्त उल्लिखित आश्रितों को आश्रित हितलाभ का भुगतान करें। इस विषय पर मुख्यालय के अनुदेशों के अनुसार आश्रितों के पहचान चिन्ह आश्रित हितलाभ रजिस्टर में नोट कर लिए जाए। प्रथम भुगतान के दिनांक के सूचना कृपया इस कार्यालय को दे।

५३/२५/२४
(चंदन प्रभाकर)
सहायक निदेशक
हितलाभ शाखा, उ.क्षे.का. पुणे



222
25-6-21

कर्मचारी राज्य बीमा निगम / Employees' State Insurance Corporation
श्रम एवं रोजगार मंत्रालय, भारत सरकार / Ministry of Labour & Employment, Govt of India
उप-क्षेत्रीय कार्यालय / Sub-Regional Office
पंचदीप भवन, सर्वे संख्या 689/690, बिबवेवाडी, पुणे, महाराष्ट्र- 411037
Panchdeep Bhawan, Survey no 689/690, Bibwewadi, Pune, Maharashtra- 411037
Phone- 020-24211138/39 | Fax-020-24215153 | Email- dir-pune@esic.nic.in



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दिनांक: 25/06/2021

संख्या: 33/आर/12/13/डी.बी.आर. 2978/हितलाभ/21

सेवा मे,

श्री लक्ष्मण साठे,

भानगुडी-कोन्वान रोड, राम मंदिर के पास,

भानगुडी गावठान, काशिग

पुणे-412 108

विषय :- स्वर्गीय ATUL LAXMAN SATHE बीमा संख्या: 3312801395. मृत्यु का दिनांक: 07/06/2021

आश्रित हितलाभ कार्ड संख्या: मृत्यु मामले में आश्रित हितलाभ।

प्रिय महोदय/महोदया,

आप से प्राप्त फार्म 15 में दावे के संदर्भ में आपको सूचित करना चाहते हैं कि दिवंगत बीमाकृत व्यक्ति के आश्रित नीचे लिखे अनुसार उनके नामों के सामने दर्शायी गई टरो पर: दिनांक 08/06/2021 से आश्रित हितलाभ प्राप्त करने के हकदार हैं :-

क्र. सं.	आश्रित का नाम	रिश्ता	दैनिक आश्रित हितलाभ दर (रु)	अनुपात	जन्मतिथि	कब तक अदा किया जायेगा
1	LAXMAN SATHE	FATHER	48	3/20	01/01/1975	Till life
2	SUNITA SATHE	MOTHER	48	3/20	01/01/1977	Till Life
		कुल	96			

इस मामले में अस्थाई अपंगता हितलाभ की दर रु. 320/- प्रतिदिन है। आपसे अनुरोध है की आप अपने आश्रितों के साथ आश्रित हितलाभ के भुगतान की प्राप्ति हेतु शाखा प्रबंधक, शाखा कार्यालय BANER ROAD से मिलें। आपसे यह भी अनुरोध है कि आप स्वयं के एवं बच्चों और आश्रितों के संबंध में नीचे उल्लिखित किसी भी अधिकारी से पहचान पत्र बनवा लें।

- कार्यकारी जज Executive Judge
- ग्राम पंचायत के सरपंच Gram Panchayat sarpanch
- मजदूरी के क्षतिपूर्ती आयुक्त Workmen's Compensation Commissioner
- विधान सभा /विधान परिषद /संसद सदस्य Member of Legislative Assembly/Legislative Council /Parliament

501
(चन्दन प्रभाकर)
सहायक निदेशक
हितलाभ शाखा, उ.क्षे.का. पुणे

प्रतिनिधी :-

प्रबंधक शाखा कार्यालय BANER ROAD को प्रेषित। उन्हें सलाह दी जाती है कि आश्रितों की पहचान के बारे में अपनी संतुष्टि करने के पश्चात उपरोक्त उल्लिखित आश्रितों को आश्रित हितलाभ का भुगतान करें। इस विषय पर मुख्यालय के अनुरोधों के अनुसार आश्रितों के पहचान चिन्ह आश्रित हितलाभ रजिस्टर में नोट कर लिए जाए। प्रथम भुगतान के दिनांक के सूचना कृपया इस कार्यालय को दें।

502/16/21
(चन्दन प्रभाकर)
सहायक निदेशक
हितलाभ शाखा, उ.क्षे.का. पुणे



कर्मचारी राज्य बीमा निगम
श्रम एवं रोजगार मंत्रालय, भारत सरकार)
EMPLOYEES' STATE INSURANCE CORPORATION,
Ministry of Labour & Employment, Govt. of
India)



उप- क्षेत्रीय कार्यालय, पंचदीप भवन,
सर्वे संख्या. 689/690, बिबवेवाडी, पुणे,
महाराष्ट्र - 411037
Sub-Regional Office, Panchdeep Bhawan, Survey
No.689/690, Bibwewadi, Pune, Maharashtra-411037
Phone: 020-24211138/39, Fax: 020-24215153,
Email: dir-pune@esic.nic.in
Website: www.esic.nic.in / www.esic.in

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190
23/8/21
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16/8/21

संख्या: 33/आर/12/13/डी.बी.आर. 3061/हितलाभ/20

दिनांक: 13/08/2021

सेवा में,

Shri DATTATRAY KHOPKAR,
KHALACHI ALI, MUTHA,
TAL.-MULSHI, PIRANGUT
PUNE-412115.

विषय :- स्वर्गीय Late SHITAL KHOPKAR बीमा संख्या: 3312850603, मृत्यु का दिनांक: 07/06/2021
आश्रित हितलाभ कार्ड संख्या: 1876 मृत्यु मामले में आश्रित हितलाभ।

प्रिय महोदय/महोदया,

आप से प्राप्त फार्म 15 में दावे के संदर्भ में आपको सूचित करना चाहते हैं कि दिवंगत बीमाकृत व्यक्ति के आश्रित नीचे लिखे अनुसार उनके नामों के सामने दर्शायी गई दरो पर: दिनांक 08/06/2021 से आश्रित हितलाभ प्राप्त करने के हकदार हैं :-

क्र. सं.	आश्रित का नाम	रिश्ता	दैनिक आश्रित हितलाभ दर (रु)	अनुपात	जन्मतिथि	कब तक अदा किया जायेगा
1	TEJAS KHOPKAR	SON	115.6	2/5	17/08/2004	Upto 16/08/2029
2	TANUJA KHOPKAR	Daughter	115.6	2/5	22/01/2008	Till Life/ Marriage
		कुल	231.2			

इस मामले में अस्थाई अपंगता हितलाभ की दर रु. 289 /- प्रतिदिन है। आपसे अनुरोध है की आप अपने आश्रितों के साथ आश्रित हितलाभ के भुगतान की प्राप्ति हेतु शाखा प्रबंधक, शाखा कार्यालय BANER ROAD से मिले। आपसे यह भी अनुरोध है कि आप स्वयं के एवं बच्चों और आश्रितों के संबंध में नीचे उल्लिखित किसी भी अधिकारी से पहचान पत्र बनवा ले।

- कार्यकारी जज Executive Judge
- ग्राम पंचायत के सरपंच Gram Panchayat sarpanch
- मजदूरों के क्षतिपूर्ती आयुक्त Workmen's Compensation Commissioner
- विधान सभा /विधान परिषद /संसद सदस्य Member of Legislative Assembly/Legislative Council /Parliament

हो।
(चन्दन प्रभाकर)
सहायक निदेशक

हितलाभ शाखा, उ.क्षे.का. पुणे

प्रतिलिपी :-

प्रबंधक शाखा कार्यालय BANER ROAD को प्रेषित। उन्हें सलाह दी जाती है कि आश्रितों की पहचान के बारे में अपनी संतुष्टि करने के पश्चात उपरोक्त उल्लिखित आश्रितों को आश्रित हितलाभ का भुगतान करें। इस विषय पर मुख्यालय के अनुदेशों के अनुसार आश्रितों के पहचान चिन्ह आश्रित हितलाभ रजिस्टर में नोट कर लिए जाए। प्रथम भुगतान के दिनांक के सूचना कृपया इस कार्यालय को दे।

(चन्दन प्रभाकर)

सहायक निदेशक

हितलाभ शाखा, उ.क्षे.का. पुणे

12/23/18

(दत्तात्रय नमु खोपकर)

7448036464



कर्मचारी राज्य बीमा निगम
(श्रम एवं रोजगार मंत्रालय, भारत सरकार)
EMPLOYEES' STATE INSURANCE CORPORATION,
Ministry of Labour & Employment, Govt. of
India)



सत्यमेव जयते

BY REG POST

उप- क्षेत्रीय कार्यालय, पंचदीप भवन,
सर्वे संख्या. 689/690, बिबवेवाडी, पुणे,

महाराष्ट्र - 411037

Sub-Regional Office, Panchdeep Bhawan, Survey

No.689/690, Bibwewadi, Pune, Maharashtra- 411037

Phone: 020-2421138/39, Fax: 020-24215153,

Email: dir-pune@esic.nic.in

Website: www.esic.nic.in / www.esic.in

131
13/9/21

232
22/9/21

संख्या:33/आर/12/13/डी.बी.आर. 3119/हितलाभ/20

दिनांक: 09/09/2021

सेवा में,

Shri BABAN MARGALE

At.Po.KHARAWADE, Ta. MULSHI

Dist.-Pune-412115

विषय :- स्वर्गीय Late MANGAL BABAN MARGALE बीमा संख्या: 3312850650, मृत्यु का दिनांक: 07/06/2021
आश्रित हितलाभ कार्ड संख्या: 392.0 मृत्यु मामले में आश्रित हितलाभ।

प्रिय महोदय/महोदया,

आप से प्राप्त फार्म 15 में दावे के संदर्भ में आपको सूचित करना चाहते हैं कि दिवंगत बीमाकृत व्यक्ति के आश्रित नीचे लिखे अनुसार उनके नामों के सामने दर्शायी गई दरों पर: दिनांक 08/06/2021 से आश्रित हितलाभ प्राप्त करने के हकदार हैं :-

क्र. सं.	आश्रित का नाम	रिश्ता	दैनिक आश्रित हितलाभ दर (रु)	अनुपात	जन्मतिथि	कब तक अदा किया जायेगा
1	TEJAS MARGALE	SON	115.6	2/5	26/04/2010	Upto 25/04/2035
2	DARSHAN MARGALE	SON	115.6	2/5	14/05/2011	Upto 13/05/2036
		कुल	231.2			

91
22/9/21

इस मामले में अस्थाई अपंगता हितलाभ की दर रु. 289 /-- प्रतिदिन है। आपसे अनुरोध है कि आप अपने आश्रितों के साथ आश्रित हितलाभ के भुगतान की प्राप्ति हेतु शाखा प्रबंधक, शाखा कार्यालय BANER ROAD से मिलें। आपसे यह भी अनुरोध है कि आप स्वयं के एवं बच्चों और आश्रितों के संबंध में नीचे उल्लिखित किसी भी अधिकारी से पहचान पत्र बनवा लें।

- कार्यकारी जज Executive judge
- ग्राम पंचायत के सरपंच Gram Panchayat sarpanch
- मजदूरों के क्षतिपूर्ती आयुक्त Workmen's Compensation Commissioner
- विधान सभा /विधान परिषद /संसद सदस्य Member of Legislative Assembly/Legislative Council /Parliament

ए01-

(चन्दन प्रभाकर)

सहायक निदेशक

हितलाभ शाखा, उ.क्षे.का. पुणे

प्रतिलिपी :-

प्रबंधक शाखा कार्यालय BANER ROAD को प्रेषित। उन्हें सलाह दी जाती है कि आश्रितों की पहचान के बारे में अपनी संतुष्टि करने के पश्चात उपरोक्त उल्लिखित आश्रितों को आश्रित हितलाभ का भुगतान करें। इस विषय पर मुख्यालय के अनुदेशों के अनुसार आश्रितों के पहचान चिन्ह आश्रित हितलाभ रजिस्टर में नोट कर लिए जाए। प्रथम भुगतान के दिनांक के सूचना कृपया इस कार्यालय को दें।

बबन ए मरगले

27/9/21

(चन्दन प्रभाकर)
सहायक निदेशक
हितलाभ शाखा, उ.क्षे.का. पुणे



कर्मचारी राज्य बीमा निगम
श्रम एवं रोजगार मंत्रालय, भारत सरकार
EMPLOYEES' STATE INSURANCE CORPORATION,
Ministry of Labour & Employment, Govt. of
ndia)



उप- क्षेत्रीय कार्यालय, पंचदीप भवन,
सर्वे संख्या. 689/690, बिबवेवाडी, पुणे,
महाराष्ट्र - 411037
Sub-Regional Office, Panchdeep Bhawan, Survey
No.689/690, Bibwewadi, Pune, Maharashtra- 411037
Phone: 020-24211138/39, Fax: 020-24215153,
Email: dir-pune@esic.nic.in
Website: www.esic.nic.in / www.esic.in

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दिनांक: 13/08/2021

संख्या: 33/आर/12/13/डी.बी.आर. 3060/हितलाभ/20

सेवा मे,

Shri CHANDRAKANT KUDALE,
PAVALE ALI NEAR BHAIKAVNATH MANDIR,,
PIRANGUT, PUNE-411042

विषय :- स्वर्गीय Late SARIKA KUDALE बीमा संख्या: 3312850595, मृत्यु का दिनांक: 07/06/2021
आश्रित हितलाभ कार्ड संख्या: 154 मृत्यु मामले में आश्रित हितलाभ।

प्रिय महोदय/महोदया,

आप से प्राप्त फार्म 15 में दावे के संदर्भ में आपको सूचित करना चाहते हैं कि दिवंगत बीमाकृत व्यक्ति के आश्रित नीचे लिखे अनुसार उनके नामों के सामने दर्शायी गई दरों पर: दिनांक 08/06/2021 से आश्रित हितलाभ प्राप्त करने के हकदार हैं :-

क्र. सं.	आश्रित का नाम	रिश्ता	दैनिक आश्रित हितलाभ दर (रु)	अनुपात	जन्मतिथि	कब तक अदा किया जायेगा
1	VAIBHAVI KUDALE	Daughter	115.6	2/5	07/07/2003	Till Life/ Marriage
2	VIGHNESH KUDALE	SON	115.6	2/5	27/08/2006	Upto 26/08/2031
		कुल	231.2			

इस मामले में अस्थाई अपंगता हितलाभ की दर रु. 289 /-- प्रतिदिन है। आपसे अनुरोध है की आप अपने आश्रितों के साथ आश्रित हितलाभ के भुगतान की प्राप्ती हेतु शाखा प्रबंधक, शाखा कार्यालय BANER ROAD से मिले। आपसे यह भी अनुरोध है कि आप स्वयं के एवं बच्चों और आश्रितों के संबंध में नीचे उल्लिखित किसी भी अधिकारी से पहचान पत्र बनवा ले।

- कार्यकारी जज Executive Judge
- ग्राम पंचायत के सरपंच Gram Panchayat sarpanch
- मजदूरों के क्षतिपूर्ती आयुक्त Workmen's Compensation Commissioner
- विधान सभा /विधान परिषद /संसद सदस्य Member of Legislative Assembly/Legislative Council /Parliament

(चन्दन प्रभाकर)
सहायक निदेशक
हितलाभ शाखा, उ.क्षे.का. पुणे

प्रतिलिपी :-

प्रबंधक शाखा कार्यालय BANER ROAD को प्रेषित। उन्हें सलाह दी जाती है कि आश्रितों की पहचान के बारे में अपनी संतुष्टि करने के पश्चात उपरोक्त उल्लिखित आश्रितों को आश्रित हितलाभ का भुगतान करें। इस विषय पर मुख्यालय के अनुदेशों के अनुसार आश्रितों के पहचान चिन्ह आश्रित हितलाभ रजिस्टर में नोट कर लिए जाए। प्रथम भुगतान के दिनांक के सूचना कृपया इस कार्यालय को दे।

(चन्दन प्रभाकर)
सहायक निदेशक
हितलाभ शाखा, उ.क्षे.का. पुणे

Chandrakant Shivaram Kudale

(Signature)

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24/6/21

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कर्मचारी राज्य बीमा निगम / Employees' State Insurance Corporation
श्रम एवं रोजगार मंत्रालय, भारत सरकार / Ministry of Labour & Employment, Govt of India
उप-क्षेत्रीय कार्यालय / Sub-Regional Office
पंचदीप भवन, सर्वे संख्या 689/690, बिबवेवाड़ी, पुणे, महाराष्ट्र- 411037
Panchdeep Bhawan, Survey no 689/690, Bibwewadi, Pune, Maharashtra- 411037
Phone- 020-24211138/39 | Fax-020-24215153 | Email- dir-pune@esic.nic.in



संख्या: 33/आर/12/13/डी.बी.आर. 2973/हितलाभ/20

दिनांक: 25/06/2021

सेवा में,
श्री संजय देबे,
धनगर वस्ती, खरावड़े,
लव्हासा रोड, पिरंगुट,
ता. मुल्तशी, पुणे-412 115.

विषय :- स्वर्गीय SUMAN SANJAY DHEBE बीमा संख्या: 3312801000, मृत्यु का दिनांक: 07/06/2021
आश्रित हितलाभ कर्ड संख्या: मृत्यु मामले में आश्रित हितलाभ।

प्रिय महोदय/महोदया,

आप से प्राप्त फार्म 15 में दावे के संदर्भ में आपको सूचित करना चाहते हैं कि दिवंगत बीमाकृत व्यक्ति के आश्रित नीचे लिखे अनुसार उनके नामों के सामने दर्शायी गई दरो पर दिनांक 08/06/2021 से आश्रित हितलाभ प्राप्त करने के हकदार हैं :-

क्र. सं.	आश्रित का नाम	रिश्ता	दैनिक आश्रित हितलाभ दर (₹)	अनुपात	जन्मतिथि	कब तक अदा किया जायेगा
2	KARTIK DHEBE	Son	115.6	2/5	08/09/2011	Upto 07/09/2036
3	ADITYA DHEBE	Son	115.6	2/5	11/01/2013	Upto 10/01/2038
		कुल	231.2			

इस मामले में अस्थाई अपंगता हितलाभ की दर रु. 289/- प्रतिदिन है। आपसे अनुरोध है कि आप अपने आश्रितों के साथ आश्रित हितलाभ के भुगतान की प्राप्ति हेतु शाखा प्रबंधक, शाखा कार्यालय BANER ROAD से मिलें। आपसे यह भी अनुरोध है कि आप स्वयं के एवं बच्चों और आश्रितों के संबंध में नीचे उल्लिखित किसी भी अधिकारी से पहचान पत्र बनवा लें।

- कार्यकारी जज Executive judge
- ग्राम पंचायत के सरपंच Gram Panchayat sarpanch
- मजदूरों के क्षतिपूर्ति आयुक्त Workmen's Compensation Commissioner
- विधान सभा / विधान परिषद / संसद सदस्य Member of Legislative Assembly / Legislative Council / Parliament

ॐ
(चन्दन प्रभाकर)
सहायक निदेशक
हितलाभ शाखा, उ.क्षे.का. पुणे

प्रतिलिपी :-

प्रबंधक शाखा कार्यालय BANER ROAD को प्रेषित। उन्हें सलाह दी जाती है कि आश्रितों की पहचान के बारे में अपनी संतुष्टि करने के पर्याप्त उपरोक्त उल्लिखित आश्रितों को आश्रित हितलाभ का भुगतान करें। इस विषय पर मुख्यालय के अनुरोधों के अनुसार आश्रितों के पहचान चिन्ह आश्रित हितलाभ रजिस्टर में नोट कर लिए जाए। प्रथम भुगतान के दिनांक के सूचना कृपया इस कार्यालय को दे।

ॐ
(चन्दन प्रभाकर)
सहायक निदेशक
हितलाभ शाखा, उ.क्षे.का. पुणे

Scanned with CamScanner

Offsite
Disaster Management Plan
(Pune District)

Office of Additional Director,
Industrial Safety and Health,
Pune.

DISCLAIMER

It is sincerely hoped that the information presented in this off-site disaster management plan has been prepared in good faith and reasonable care has been taken for the accuracy and correctness of information to an even more impressive safety performance by us. However, either local crisis group members warrant or represent, expressly or implying , the correctness or accuracy of the contents of the information presented in this document nor can any of them be deemed to be liable or responsible for the consequences its use by anyone.

(Dr. Rajesh Deshmukh IAS)
District Collector & Chairman
District Crisis Group, Pune.

FOREWARD

Pune District is growing as Industrial Hub which includes all kinds of Industries. Instead of taking all out efforts to avoid Industrial accidents the emergency may occur in the Industries. In industries, risk is not confined to the boundaries of industrial premise but has got the potential to spread outside their premises.

In this scenario there is a need for an effective disaster management plan which can help to minimise the damage to property & loss of life. Disaster management mainly consists of planning, preparedness, response & recovery.

All Major Accident Hazard units have prepared their own On-Site Emergency Plan to locate the emergency such as fire, explosion, and toxic release. However, at same point of line the effect is not confined to On-Site but may lead to Off-Site emergencies. Under the circumstances this Disaster Management Plan will be put in operation to locate the emergency.

District Emergency Authority is updating Disaster Management Plan for the Pune District for natural calamities as well as Industrial Accidents as per Disaster Management Act 2005. This Plan will be part of it.

I am indeed happy to go through up-dated version of the plan prepared by Directorate of Industrial Health & Safety, Pune. The information contained in this plan will be helpful in mitigating the emergencies efficiently.

All the information incorporated in this plan will assist emergency responders in making quick & timely decision to combat the emergency efficiently.

I wish you all.

(Dr. Rajesh Deshmukh IAS)
District Collector &
Chairman, District Crisis Group, Pune.

PREFACE

Pune Industrial belt consists of chemical, petrochemical, fertilizer, pharmaceuticals, dyes, pesticides, and other MAH units. These MAH units are engaged in handling, storage and manufacture of various hazardous Chemicals.

In spite of taking best safety precautions an OFF site emergency may occur due to Fire, vapor cloud Explosion, BLEVE or Toxic release. All MAH units have prepared On-Site Emergency plan to mitigate emergencies within factory limits a comprehensive off site emergency plan is required to tackle the offsite emergency. As per Chemical Accidents (Emergency Planning & preparedness Rules -1996) this Off Site Disaster Management Plan is prepared under the guidance of Hon. District Collector. Due to inevitable changes, it is imperative to review & amend this Off Site Disaster Management Plan at regular intervals. Accordingly, the Off Site Disaster Management Plan has been amended for up-to-date information.

We are very much grateful to **Dr. Rajesh Deshmukh IAS**, District Collector, Pune for his support and guidance for updating this Plan. We are also very much thankful to all industries and agencies for their assistance and co-operation in updating of this Plan.

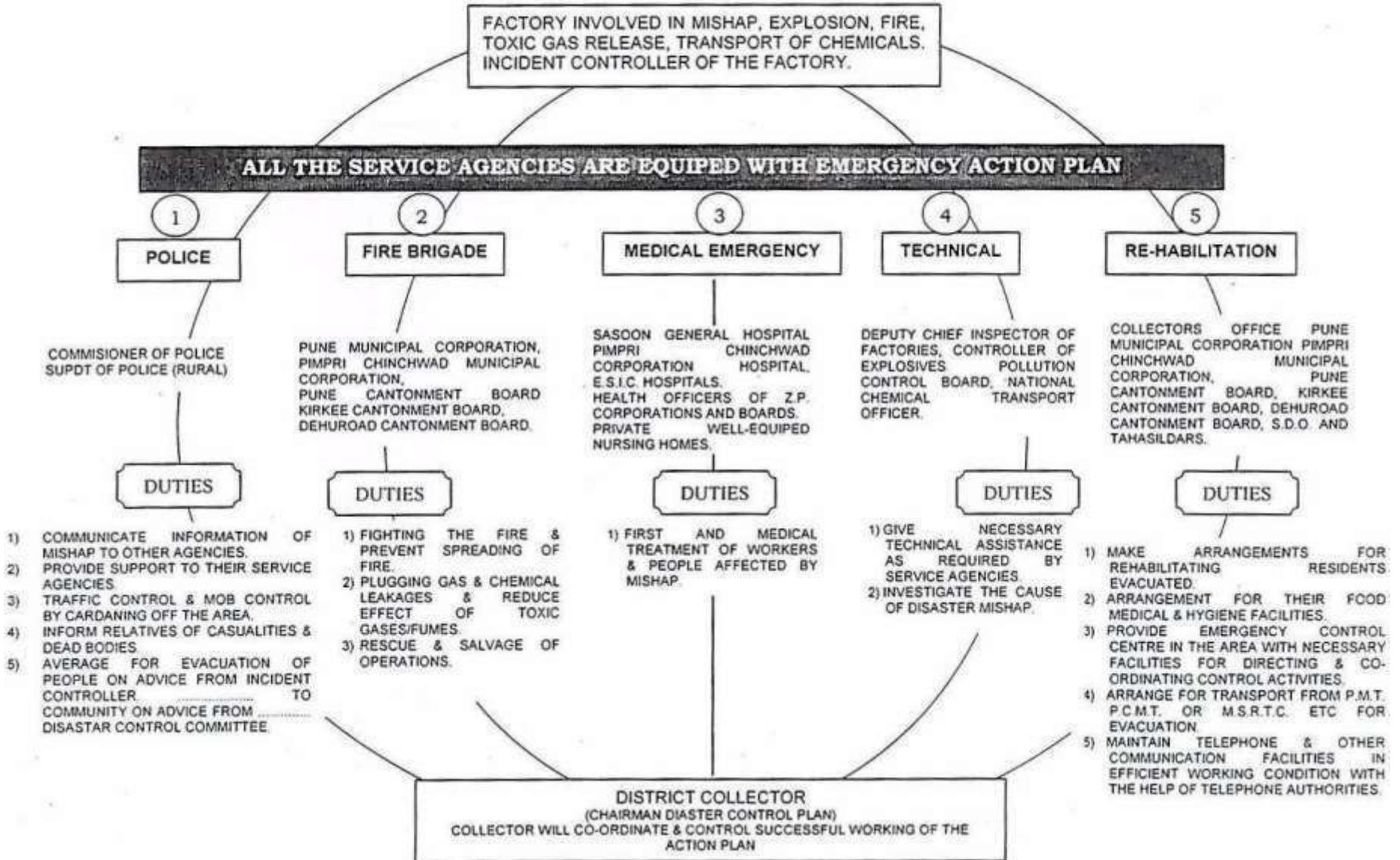
We hope this Off Site Disaster Management Plan will be useful to mitigate Off Site Emergencies. This Off Site Disaster Management Plan will become a part of District Disaster Management Plan & can be used for chemical emergencies in the industrial pockets.

Additional Director,
Industrial Safety and Health,
Pune.

Directorate of Industrial Safety and Health Office- Pune Region Contact Details

Name	Designation	Region	Contact Number
Shri.A.D.Khot	Addl. Director	Pune	020- 27373400
Shri. S.A. Shinde	Deputy Director	Pune	020- 27373400
Shri. I.S. Khan	Deputy Director	Pune	020- 27373400
Shri. S.R. Thakare	Deputy Director	Pune	020- 27373400
Shri. A.A. Ghogare	Joint Director	Pune-1	020- 27373032
Shri. S.J. Giri	Deputy Director	Pune-1	020- 27373032
Shri. N.A.Deshmukh	Deputy Director	Pune-1	020- 27373032
Shri. S.D. Londhe	Deputy Director	Pune-1	020- 27373032
Shri. H.R. Dhend	Joint Director	Pune-2	020-27371032
Shri. V.W.Nikole	Deputy Director	Pune-2	020-27371032
Smt.T.M. Kamble	Deputy Director	Pune-2	020-27371032

ACTION PLAN FOR HANDLING EMERGENCIES IN CHEMICAL UNITS FOR DISTRICT, PUNE.



INTRODUCTION

1.1 Need for Disaster Management Planning in Respect of Chemical Accidents

Thousands of new chemicals are developed each year. Citizens and officials are more concerned about hazards & accidents associated with it. e.g. highway incidents, chemical fires, explosion, train derailments, industrial incidents happening in their area. Hazardous materials incidents are considered to be the most significant threat facing local jurisdictions. Communities need to prepare themselves to prevent such incidents and to respond to the accidents that can occur.

1.2 Purpose of this Plan:

The purpose of this plan is to assist public in planning for hazardous materials incidents. The Objectives of this plan are to,

- Focus public activity on emergency preparedness and response.
- Provide public with information useful in organizing the planning task.
- Furnish criteria to determine risk and to help public decide whether they need to plan for hazardous materials incidents.
- Help public conduct planning that is consistent with their needs and capabilities;
- Provide a method for continually updating a public's emergency plan.

The following parameters have been considered while formulating the plan:

- All MAH industries in zones to have a formalized mutual aid response group.
- Instant alarm system to alert the people in danger zone.
- Quick response by radio communication network and Mobiles Phones based on data processing Computer output.

1.3 CONCEPT OF OPERATIONS OF OFF - SITE CONTROL PLAN / CRISIS-

It is generally accepted that the “WORST CASE scenario has the remotest of occurrence. Therefore, we need to direct resource towards the control of incidents, which could realistically occur. According, MCL scenarios have been worked out indicating magnitude of probable effect of hazards. An action plan capable MCL scenarios can effectively manage lesser hazardous incidents.

As soon as there is fire, explosion, release of toxic gas, the incident will be handled by the industrial unit concerned in accordance with the “On - Site Emergency Plan”. In the escalation into a major incident extending beyond the unit premises, the District Disaster Management activity would step in.

1.4 PHASES OF EMERGENCY MANAGEMENT:

- **Before the emergency** :Preparatory actions which include identification of specific hazards and area of vulnerability, adoption of mitigatory steps, setting up of response facilities education of communities, conducting of simulated training exercise etc.
- **During the emergency** : It is the implementation of the operational plan to mitigate the casualties and damage to property.
- **After the emergency** : It is phase that involves restoring normalcy and assessing the damage. It is also necessary to carry out investigation to find out the causes of the accident to avoid repetition of similar occurrences.

1.5 MATERIAL SAFETY DATA SHEET:

- All Emergency Response team leaders should have access to MSDS of all the hazardous chemicals in this area.

1.6 MAP OF PUNE DISTRICT



1.7 CRISIS GROUP under Chemical Accidents (Emergency Planning Preparedness Response), Rules 1996:

As per the provision of the Rule 8 (1)(a) & Rule 8(2) of the Chemical Accidents

(Emergency Planning Preparedness Response), Rules 1996 Crisis Groups are formed. These groups will be main resources in future. The functions of these groups mentioned as below:

1.7.1. Functions of the Central Crisis Group:

- I. The Central Crisis Group shall be the apex body to deal with major chemical accidents and to provide expert guidance for handling major chemical accidents.
- II. Without prejudice to the functions specified under sub-rule (1), the Central Crisis Group shall:
 - Continuously monitor the post accident situation arising out of a major chemical accident and suggest measures for prevention and to check recurrence of such accidents.
 - Conduct post accident analysis of such major chemical accidents and evaluate responses.
 - Review district Offsite emergency plans with a view to examine its adequacy in accordance with the Manufacture Storage and Import of Hazardous Chemical Rules and suggest measures to reduce risks in the Industrial pockets.
 - Review the progress report submitted by the State Crisis Group.
 - Respond to queries addressed to it by the State Crisis Group and the District Crisis Group.
 - Publish a State-wise list of experts and officials who are concerned with the handling of chemical accidents.
 - Render in the case of a chemical accident in a State all financial and infrastructural help as may be necessary.

1.7.2 Functions of State Crisis Group

- I. The State Crisis Group shall be the apex body in the State to deal with major chemical accidents and to provide expert guidance for handling major chemical accidents.
- II. Without prejudice to the functions specified under sub-rule (1), State Crisis Group shall:
 - Review all district Off-Site emergency plans in the State with a view to examine its adequacy in accordance with the Manufacture, Storage and Import of Hazardous Chemicals, Rules and forward a report to the Central Crisis Group once in 3 months.
 - Assist the State Government in managing chemical accidents at a site.
 - Assist the State Government in the planning, preparedness and mitigation of major chemical accidents at a site in the State.
 - Continuously monitor the post accident situation arising out of a major chemical accident in the State and forwards a report to the Central Crisis Group.
 - Review the progress report submitted by the District Crisis Groups.
 - Respond to queries addressed to it by the District Crisis Groups.
 - Publish a list of experts and officials in the State who are concerned with the management of chemical accidents.

1.7.3 Functions of District Crisis Group:

- I. The District Crisis Group shall be the apex body in the District to deal with major chemical accidents and to provide expert guidance for handling major chemical accidents.
- II. Without prejudice to the functions specified under sub-rule (1), District Crisis Group shall -
 - Assist in the preparation of the district off-site emergency plan.
 - Review all the on-site emergency plans prepared by the occupier of Major Accident Hazard installation for the preparation of the district off-site emergency plan.

- Assist the district administration in the management of chemical accident at a site lying within the district.
- Continuously monitor every chemical accident.
- Ensure continuously information flow from the district to the Centre and State Group regarding accident situation and mitigation efforts.
- Forward a report of the chemical accident within fifteen days to the State Crisis Group.
- Conduct at least one full-scale mock-drill of a chemical accident at a site each year and forward a report of the strength and the weakness of the plan to the State Crisis Group.

1.7.4 Functions of the Local Crisis Group:

i. The Local Crisis Group shall be body in the industrial pocket to deal with chemical accident and co-ordinate efforts in planning, preparedness and mitigation of a chemical accident.

ii. Without prejudice to the functions specific under sub-rule (1) the Local Crisis Group shall:

- Prepare local emergency plan for the industrial pocket;
- Ensure dovetailing of the local emergency plan with the district off-site emergency plan
- Train personnel involved in chemical accident management.
- Educate the population, likely to be affected in a chemical accident about the member and existing preparedness in the area.
- Conduct at least one full-scale mock-drill of a chemical accident at a site every six-month and forward report to the District Crisis Group.
- Respond to all public inquiries on the subject.

1.8 District Crisis Group for Pune District Constitutes as below-

1	District Collector,Pune	Chair Person
2	Deputy Director Inspector of Factories Member-Secretary	Member-Secretary
3	Chief Fire Officer, Pune Municipal Corp.,Pune	Member
4	Chief Fire Officer, Pimpri Chinchwad Municipal Corp.,Pune-18	Member
5	Dy.Controller Of Civil Defense, Council Hall Compound Pune 1	Member
6	Commissioner of Police Pune.	Member
7	Suptd Of Police (Rural)	Member
8	District Emergency Officer.	Member
9	District Disaster Management Officer	Member
10	District Information Officer	Member
11	Controller of Explosives	Member
12	Chief, Civil Defense	Member
13	One Representative of Trade Unions.	Member
14	Superintendent of Police, Pune Rural.	Member
15	District Health Officer/Chief Medical Officer	Member
16	Health Officer Municipal Corp. Pune	Member
17	Health Officer Pimpri Chinchwad Municipal Corp. Pimpri	Member
18	Commissioner, Municipal Corporations	Member
19	Representative of the department of public Health Engineering	Member
20	Regional Officer, pollution Control Board	Member
21	District Agriculture Officer	Member
22	4 Experts (Industrial Safety and Health).	Member
23	Commissioner (Transport)	Member
24	One Representative of Industry.	Member
25	S.D.O. Rajgurunagar(Chairman of Local Crisis Group)	Member
	S.D.O. Shirur(Chairman of Local Crisis Group)	Member
25	S.D.O. Baramati(Chairman of Local Crisis Group)	Member

1.9 THE SCHEME OF THE DISTRICT DISASTER MANAGEMENT PLAN FOR PUNE DISTRICT-

1. In addition to District Crisis Group, Three Local Crisis Groups are constituted. The areas covered by each of the Local Crisis group are as below:-
2. The emergency Response Centre (E.R.C.) for the Local Crisis Group for emergencies in factories and roads are as given below:-

Area Covered	Emergency Response Centre (E.R.C.)
Pune District	District Collector Office. Ph.No. 020 26114949
Pune Municipal Corporation area	Commissioner Of Police Office Pune Ph.No. 020 2612 6296
Pimpri Chinchwad Municipal Corporation Area.	Dy. Commissioner Of Police Office Pimpri Ph. No. 020 2748 7777
Chakan, Alandi, Talegaon, Lonawala.	Chakan Police Station, Ph.No.02135 249 333
Lonikand, Koregaon Bhima, Sanaswadi, Ranjangaon & Shirur	Shirur Police Station, Ph.No.02138 222 139
Kurkumbh, Nira, Baramati, Walchandnagar, Daund area.	Daund Police Station, Ph.No.02117262314.

3. In the event of Chemical Accident emergency, in a factory, the site main controller of the factory will inform the E.R.C. of the Local Crisis Group of the area. The E.R.C. in charge will then actuate the Off Site Emergency Plan.

2.0 FACTORIES IDENTIFIED AS MAH / CHEMICAL UNITS IN PUNE DISTRICT

SR. NO.	NAME OF THE MAH INSTALLATIONS	HAZARDOUS MATERIAL STORED/USED (MAXIMUM QTY)	MAIN CONTROLLER/ PHONE NO.	INCIDENT CONTROLLER
Under the Jurisdiction of Joint director Region-1				
1	2	3	4	5
1	3A Composites India Pvt. Limited, Plot No. B-31/1/1, MIDC Road, Ranjangaon, Tal. Shirur, Dist. Pune.	Propane- 62 MT Paint-20 KL	Mr. Sandeep Vaidya Mo- 9819051497	Mr. Amol Pardeshi Mo-9823434930
2	3M India Limited, B-20 Ranjangaon MIDC, Tal Shirur, Dist: Pune, PIN 412220.	Propane- 20 MT, HSD- 10 KL Solvent- 44 KL Flammable Liquids- 44 KL	Mr. Daljinder Singh Saini- 02138-307716	Mr. Sambhaji Patade Mo-02138-307723
3	Bajaj Electricals Limited, B-7 MIDC Ranjangaon, Tal. Shirur, Dist. Pune.	Propane- 38 MT HCL- 30 MT	Mr. Milind Patel Mo- 02138-675740	Mr. Vijay Kulkarni Mo-9552590377
4	Bharat Forge Limited, Mundhwa, Pune 411036.	1. LPG – 94 Ton (Mounded Bullet) 2. F.O. – 1221 KL 3. SKO – 577 KL 4. Diesel – 15 KL 5. Petrol – 10 KL 6. Ammonia- 250 Kgs 7. Methanol–30L	Mr. Suresh Salke Mo- 9881251810	Mr. Vilas Pisal Mo-9881061709
5	BPCL, LPG Bottling Plant Plot No. 1069-173, Pune Shikrapur Road,	LPG- 2100 MT	Mr. Gopal Hotkar Mo-9449813365	Poonam Rane Mo-9970501636

	Sanaswadi, Tal. Shirur, Dist. Pune			
6	Carraro India Pvt. Ltd (Unit -1) B-2/2, MIDC, Ranjangaon, Pune -412220.	Propane- 16.74 Ton Diesel – 60 KL	Mr. Pramod Patil General Manager- Plant Services. Contact No- 02138-662620	Mr. Santosh Punde Manager- EHS Contact No- 02138-662514
7	Eaton Industrial Systems Pvt.Ltd,B-33,Ranjangaon MIDC,Pune 412210	Propane- 10Ton X 02 Nos	Mr. Rapaka Naidu - Maintenance & EHS Manager -9765401329	Kaushalya Gaonkar - 9765401343
8	ESSAR STEEL INDIA LIMITED, PRECOATED FACILITY, Gate No. 740, Pune – Nagar Road, Sansawadi, Tal. – Shirur, Dist. Pune – 412 208	Propane- 150 MT Liquid Ammonia- 6 MT, Oil Paint- 500 KL HCL-50 MT	Mr. Michael Peter - Sr. Manager (HSE&F) Mob. No. 9923201470	Mr. Hemant Pandhare – Factory Manager Mob. No. 9158895900
9	Fiat India Automobiles Pvt. Ltd, B-19, MIDC Ranjangaon, Tal. Shirur, Dist. Pune	LPG- 2 X 50 MT Thinner- 28 KL HSD- 4 X 20 KL Gasoline- 4 X 20 KL	Mr. Rakesh Baweja Mo-02138 672733	Mr. Deependra Karanjkar Mo- 02138 672733
10	Foseco India Limited, Gat No. 922 & 923, Sanaswadi, Tal. Shirur, Dist. Pune 412208	LPG- 20 MT (10MTX 2 Nos)	Mr. N. Muthukumaran Mo-9423248194	Mr. Vinayak Yogi Mo-09623956371
11	HPCL, Loni Terminal, Kadam Vak Vasti, Pune-Solapur Road, Loni Kalbhor Tal. Haveli, Dist. Pune.	Petrol- 7.05 Ton Diesel- 22.696 Ton Ethanol- 0.25 Ton	Mr. Bhaskar Jha Mo-9833971097	Mr. Nitin Singh Mo-7709986680

12	IOCL, Loni Terminal, Kadam Vak Vasti, Pune-Solapur Road, Loni Kalbhor Tal. Haveli, Dist. Pune.	Petrol- 7.052 Ton Diesel- 22.696 Ton Ethanol- 0.25 Ton	Mr. G K Panigrahi 9422942917	Ms. Swati More Mo- 7276118516
13	John Deere India Pvt. Ltd, Pune.	LPG- 50 MT HSD-44 KL Thinner and Paint-26 KL	Mr. Annasaheb Bhor Mo-8308580225	Mr. Heman Saiwal Mo-9926906628
14	Kalyani Technoforge Ltd, Ranjangaon, D-41 MIDC, Tal. Shirur, Dist. Pune	LPG- 2 X 10 MT Ammonia- 7.5 Ton Liquid Nitrogen- 13 KL	Mr. Anant Chincholkar Mo- 9822300864	Mr. Shankar Jadhav Mo-9822103948
15	Kider India Private Limited, Gat. No. 584/2, Koregaon Bhima, Tal. Shirur, Dist. Pune	Synecoat- 415- 0.2 Ton Synecoat- 412- 1 Ton Synecoat- 424- 0.105 Ton Synecoat- 435- 0.035Ton	Mr. Manu Sharma Mo-9538174222	Mr. Nitin Mane Mo-9130090256
16	Neosym Industry Limited, Gat. No. 201, Off Pune Nagar Road, Sanaswadi, Tal. Shirur, Dist. Pune.	LPG- 19.99 MT	Mr. Swapnil Vaidya Mo-9769856231	Mr. Vijaykuma Singh Mo-9161713588
17	Pepsico India Holdings Pvt. Ltd, C-5 Ranjangaon, Tal. Shirur Dist. Pune.	LPG- 68.32 T	Mr. Amarkant Agarwal Mo-02138 672200/261	
18	PRANIK FUELS Gat No.327/1, Pushpa – Nagari, Pune – Nagar Road A/P.: Lonikand, Tal. Haveli, Dist Pune 412216	LPG- 20 MT X 4 Nos.	Mr. Prakash M Dugad Mo- 9822031197	Mr. Hiranman Kumbhar Mo- 9527284577

19	Rama Krishi Rasayan	Sulphuric Acid- 2150 MT Oleum-30 MT	Mr. V K Pandey Mo- 8380002524	
20	RSB Transmissions (I) Ltd, Gat. 908, Nagar Road, Sanaswadi, Tal. Shirur, Dist. Pune.	LPG- 14.5 Ton Ammonia- 60 Kgs	Mr. Durga P Das Mo- 02137 669302	
21	Saarloha Advanced Materials Pvt. Ltd, S. No. 72-76 Mundhwa, Pune	Liquid Oxygen- 181.64 Ton	Mr. A. R. Tapde	
22	TATA AUTOCOMP GY BATTERIES PVT LTD, Plot No C-2 ,MIDC Ranjangoan, Tal : Shirur, Dist : Pune	LPG- 30 MT Lead- 600 T	Mr. Sunil Das (GM Operations) Mo- 9607923311	Mr. Yugendra Katore (Manager Safety) 9607011551
23	Whirlpool of India Limited, A-4 MIDC Ranjangaon, Tal. Shirur, Dist. Pune.	Cyclopentene- 80 KL LPG- 20 Ton MDI- 180 Ton ISOBUTANE-5.2T HSD- 60 KL	Mr. Avinash Mathur Phone-02138 660101	Mr. Pandurang Vhade Phone-02138 660152
24	ZF Steering Gear India Ltd. 1242/ 1244, Vadhu (BK), Tal: Shirur, Dist. Pune-4122016	Butane- 20 T X 02 Nos	Mr. Anant Kalvit Contact No.02137-305100	

Under the Jurisdiction of Joint director Region-2

SR. NO.	NAME OF THE MAH INSTALLATIONS	HAZARDOUS MATERIAL STORED/USED (MAXIMUM QTY)	MAIN CONTROLLER/ PHONE NO.	INCIDENT CONTROLLER
1	Adient India Pvt. Ltd., Plot No.1, Sr.No.235 & 245, Hinjewadi, Mulshi, Dist-Pune – 411 057.	Toluene Di-isocyanate- 60 Ton	Mr. Satish Kulkarni H.R. Manager 02066738766	Mr. Shrikant Bhosale HSE& E 02066738729
2	GKN Sinter Metals Private Limited 146 Mumbai pune road Pimpri Pune 411 018	LPG (Above Ground tanks) Total capacity 19 Tons Ammonia-25 Kgs. Nitrogen-15003 kgs.	Mr. Rajesh Mirwani Plant Director Tel. No.02066145200	Mr. Sambit Pathraj Interim Plant Director - 9823071059
3	Panacea Alloys Pvt. Ltd. J-261 to J-264 & J-268 MIDC Bhosari pune 411 026.	Sulphuric Acid- 5000Ltrs	Mr. S.R. Atre- Director 9763790950	Mr V. R. Munde Plant Manager 9763715947
4	Tata Auto comp Systems Ltd. S. No. 235/240 Hinjewadi pune 411 057	Propane 16 MT	Mr. S K Garg- 7066727870	Mr. Sandip Patil Maintenance Head 9223422297
5	Tata Motors Limited (PVBU) Sector 15 & 15A PCNTDA Chikhali Pune 410 060	LPG Two Bullets 145 each Present Stock- 50 KL	Mr. Jaydeep Desai (020 66133521)	Mr A. B. Pote Head Safety 8087029845
6	Tata Motors Limited (CVBU) Chinchwad works Pune. 411 033	LPG: 4 Bullet- of 12 MT each so total storage capacity is 48T	Mr Sagar Gajendra Gadkar 020 66135430	Mr Sangram Chavan, Senior Manager Security 9028056803
7	Thermax Ltd.D-13 MIDC Area Chinchwad Pune. 411 019	LPG Storage capacity -14.5 Tons , Storage 43.5 tons	Mr. Rocky Alvares- Factory Manager	Mr. Rupesh Yadav – Safety Officer

Under the Jurisdiction of Additional Director, Pune Region-3

SR. NO.	NAME OF THE MAH INSTALLATIONS	HAZARDOUS MATERIAL STORED/USED (MAXIMUM QTY)	MAIN CONTROLLER/ PHONE NO.	INCIDENT CONTROLLER
1	M/s. Alkyl Amines Chemicals Limited. D-6/1, D-6/2, M.I.C.D. Kurkumbh, Taluka Daund, Dist. Pune - 413802. Maharashtra, India. 02117-291100, 235175.	Acrylonitrile- 78 T, Ammonia (Anhydrous)-133T, Methyl Amines (DMA+MMA - (Anhydrous)- 300T Ethyl Alcohol-9032 T Hydrogen- 3327 NM3 Hydrogen Peroxide- 90T, Methyl Alcohol- 110T, Caustic Flakes- 20T, MEA(Anhydrous)- 64T, DEA-105T, TEA-215T FO-241T Pyridine-46T Acetic Acid- 319T Acetonitrile- 246T Pipridine-15T HCL-194T	Mr. Rajesh Kawale – Factory Manager – 02117 291109	Mr. D S Jadhav – EHS Manager – 02117 291107
2	Badve Engineering Ltd Unit 1-C Plot No A23/1,Chakan Industrial area Phase II,Village Khalumbre.Tal Khed,Dist Pune 410501	Liquid Argon-12.68 Cubic M. Co2- 12.68 Cubic M.Propane in 2 mounded bullets having capacity each bullet 8378 kg.	Mr. D T Rane 9881150407	Mr. .Dhirendra Rajput 9765347103
3	Baramati Agro Limited,Parwadi Road, Shetphalgade, Tal. Indapur, Dist. Pune.	R.S.- 4494.56 T SDS-7905.15T Ethanol- 7009.66T ENA-0784.62T	Mr. J. Premkumar 8669957355	Mr. Mahendra Jadhav 8669630485

4	Bharat Forge Ltd, MIDC Baramati, Dist. Pune	LPG- 50Ton	Mr. Sushant Pustake 9011047895	Mr. Avinash Tilekar 9881251964
5	Bauli India Bakes & Sweets Private Limited, Plot No. G-1456/1, MIDC Baramati, Dist. Pune	LPG-30 Ton, Liquid Argon- 9 T	Mr. Prasad Bagde 7030939040	Mr. N. Khaimee 9011030564
6	Daund Sugar Private Limited, Alegaon Tal.Daund, Dist. Pune.	ENA RS Ethanol Sulphur	Mr. Pradyumna Joshi 9158002089	Mr. R. K. Gophane 9158005934
7	Dimple Chemicals and Services Pvt. Ltd,Gat. No. 281, Village Ghotawade, Tal. Mulshi, Dist. Pune.	Ethylene Oxide- 7 Ton	Mr. Yogesh Jadhav 9850055963	Mr. Haresh Patil 8308835125
8	FERRERO INDIA PVT. LTD, Plot No. F – 13, MIDC Baramati,Dist. Pune – 413 133	LPG	Mahendra Ukarande +91 9011030060	Anil Badgujar +91 8805011972
9	General Motors India Private Limited, MIDC Phase-II, Talegaon, Dist. Pune.	LPG-61T BS 4 Petrol- 19KL Speed 97 Petrol- 19 KL Diesel -19KL Paint- 6266 Ltrs Thinner-2420 Ltrs	Ms Roshni Tomar 9970963666	Gurbir Kalra 7410003595
10	Hindustan Petroleum Corporation Limited, Chakan Lpg Plant, Mahalunge-Ingale Village, Chakan Talegaon Road Khed Taluka, Pune.	Liquefied Petroleum Gas, 4200 MT quantity stored in cylinders/Horton Sphere.	Shri Achanti Kiran Kumar 09666574124	Ms Chithra Nair 09923302335

11	Indian Oil Corporation Limited,LPG Bottling Plant, Vill – Bhose, Chakan Shikrapur Road,Tal – Khed, Distt. Pune 410 501	LPG – 1800 MTs (3 x 100 MT Bullets, 2 x150 MTs Bullets and 2x600 MTs Mounded Storage Bullets)	Shri. Rajeev Sharma, DGM (Plant) Mobile No. 9112065225	Safety Officer - Shri. Shrikant Gajbhe, Ch. Mgr (LPG-Safety) Mobile No. 7030377336
12	ISMT Limited, Jejuri, Dist. Pune 412303	LPG- 20 KL	Mr. Ravindra Pathak7875554019	Mr. B N Mishra9119524038
13	Jubilant Life Sciences Ltd, Nimbur, Nira Railway Station. Baramati 412102.	SDS-14062 T RS- 1080 T Acetic Acid- 1919T Ethyl Acetate- 1550T Acetic Anhydride- 1210T Anhydrous Alcohol- 2100T	Mr. Satish B Bhat 7756055500	Mr. Nishant Phad 9096085525
14	Kumbh Chemical Private Limited, A-53 MIDC Kurkumbh, Tal. Daund Dist. Pune.	Benzene- 24 KL Chlorine Cylinders- 11 Nos Sodium Hydroxide- 5Ton	Mr. S. Pathan 9689946592	Mr. B S Shelar 9689946592
15	Lata Engineering Co. Pvt Ltd, Gat No. 737, Pune Satara Road, Velu, Tal. Bhor, Dist. Pune.	LPG-18.7 MT	Mr. Anil Pangare 9822145550	Mr. Siddhart Saini 7000976856
16	Mahindra CIE Automotive Ltd.(Forgings Division) Gat No. 856 -860 ,Chakan Ambethan Road, Tal-Khed, Dist - Pune	LPG – 18.8 MT Bio diesel - 43 KL Diesel – 2000 Ltrs	Mr. Sunil Narke Factory Manager, Mobile No. 98508 82220	Mr. Sitaram Pawar DGM, Safety Mobile No. 9623459269
17	MVML, Plot A-1, Phase-IV, MIDC Chakan, Tal. Khed, Dist. Pune.	Class A-22 KL Class B- 23 KL LPG- 158 MT	Mr. Nachiket Kodkani 9920409124	Mr. Manoj Patil 7798897897

18	Piaggio Vehicles Private Limited, E 2 F 1,M.I.D.C Area, Katphal Road, M.I.D.C Baramati, Baramati, Pune,Maharashtra,413133	Propane-28 MT LPG-9.7 MT Petrol-10 KL CNG- 260 Kg HSD- 20 KL Paint & Thinner-35 KL Acids- 1000 Kgs Caustic Soda- 500 Kgs. CO2-12211 Kgs	Mr. Jasdeep Singh 9850005789	Mr. S M Deo 9552534925
19	Plastic Omnium Auto Exteriors India Pvt.Ltd. Pot No. B 14 Chakan MIDC ,Khed ,Pune Maharashtra410501	Thinner -800 Litrs. Paint drums 4000 Litrs. Raw material 10T.	Mr. Bhaskar Mangraj	Mr. Pankaj Kadam Mo-7066035654
20	Sigma Electric Manufacturing Corporation Pvt. Ltd, Gat. No. 154/1, At. Mahaunge, Chakan- Talegaon Road, Tal. Khed, Dist. Pune.	LPG- 18.7 MT HSD- 40 KL (20 KL X 02 Nos)	Mr. Sandeep Patil 9657722821	Mr. Vikas Jagtap 8975130400
21	Sigma Electric Manufacturing Corporation Pvt. Ltd, Unit-II Plot A-2, Chakan MIDC, Tal. Khed, Dist. Pune.	LPG- 16.8 MT HSD- 40 KL (20 KI X 02 Nos)	Mr. Deepak Kulkarni 8390469531	Mr. Sanjay Dhage 9922114494
22	Sigma Electric Manufacturing Corporation Pvt. Ltd, Unit-III Plot B-27, Chakan MIDC, Mahalunge, Tal. Khed, Dist. Pune.	LPG- 16.8 MT HSD- 20 KL	Mr. Hemant Wanare 9881155277	Mr. Santosh Mahadik 9922139466
23	Tetra Pak India Private Limited,Plot No. 53, MIDC Chakan, Phase-II, Village Vasuli, Tal. Khed, Dist.	LNG- 84 Tons (42T X 02 Nos)	Mr. D. Bhave	

	Pune.			
24	The Malegaon Sahakari Sakhar Karkhana Limited, Malegaon, Shivnagar, Tal. Baramati, Dist. Pune.	Sulphur- 80 MT Lime- 90 MT HCL- 10 MT Caustic- 10 MT Sodium Bi-Sulphate- 3 Ton RS- 1253024 L ENA-756505 L Impure Spirit-804000 L DNA-69825 L Absolute Alcohol- 400100 L	Mr. P R Nirmal 9623449202	Mr. Amol Wagh 9623449204
25	Valmont Structures Pvt. Ltd, Plot No. A-20, MIDC Indapur, Pune.	Propane- 15 TX 02 Nos	Mr. Raju Shewale 9923153633	Mr. Ajit Patil 9545176262
26	Volkswagen India Pvt Ltd. E-1, MIDC Industrial Area (Phase III), Chakan, Pune -410501. Maharashtra, India.	Propane- 50 T Class A- 120 KL Class B- 80 KL Solvent Storage- 25 KL R 134A-13 M ³	Mr. Balasaheb Sahane (AGM, Fire & Security) Mob: 9923751160	Mr. Bharat Bhardwaj (AM, Fire Protection) Mob : 7767814026
27	Walchandnagar Industries Ltd, Junction Kalam Road, Walchandnagar, Tal. Indapur, Dist. Pune.	LPG- 20 MT HSD- 24 KL	Mr. Valmik Shukla 8390904485	Mr. Ram Pawar 9607972666
28	Pune Municipal Corporation Pune, 200 MLD Water Treatment Plant Bhama Askhed Water Supply Scheme, Village Kuruli, S.No. 679/2/123, 679/13, 14,15 & 22, Tal. Khed, Dist Pune. 410 501.	Chlorine 21.6 MT	Mrs. MANISHA RAJENDRA SHEKATKAR 9689931279	Mrs. MANISHA RAJENDRA SHEKATKAR 9689931279

LOCAL CRISIS GROUP NO. 1

Refer Annexure- A

MEMBERS OF THE LOCAL CRISIS GROUP-1

(Pune Municipal Corporation Area, Pirangut, Bhor,Loni Kalbhor)

SR.NO.	DESIGNATON	NAME & ADDRESS OF MEMBER	PHONE NO.
1.	Sub-divisional Magistrate/District Emergency Authority	1. Mr. Rajesh Vijay Deshmukh District Collector, Pune 2. Mr. Vijay Deshmukh Additional Collector, Pune 3. Pune District Control Room 4. Mr. Santosh Kumar Deshmukh SDO Pune city, Shirur	020-26114949 020-24268898 020-26124137 Help Line – 1077 020-26123371 020-26140472
2.	Inspector of Factories Member-Secretary	Shri S. D. Londhe, Deputy Director	9960633925
3.	Industries in the District/Industrial area/Industrial pocket	1. Mr.Nitin Chandra Singh Safety Officer H.P.C.L Shirur 2. Mrs.Swati More Safety Officer I.O.C.L Shirur 3. Mr. Salke Safety Officer Bharat Forge Ltd Mundwa 4. Mr. Nilesh Patil CocaCola India Pvt Ltd Pirangut 5. Mr. Sanjay Shewale Lupin Ltd Mulshi 6. Mr. Kishor Chaudhary M/s Jendamark	7709986680 7276118516 9881251810 9011222465 9765800467 7722018971
4.	Transporters of Hazardous Chemicals (2 Numbers)	Mr. Roshan Transport Mr. Yashraj Transport	9622334539 9881467747
5.	Fire officer	Mr. Shivaji Chavan, Hadapsar	9689930070
6.	Station House Officer(Police)	Mr. Rajandra Mokashi , Loni Kalbhor	9011908674
7.	Block Development Officer	Trupti Kopte, Tehsildar	020-24472348
8.	One representative of Civil Defence	-	-

9.	Primary Health Officer	Dr. Jadhav	-
10.	Editor of Local Newspaper	News 18 Lokmat	022-66899000
11.	Community leader/Sarpanch/Village Pradhan	Smt. Gauri Gaikwad Sarpanch, Loni Kalbhor	9552512571
12.	One Representative of Non-Government Organization.	NGO Akanksha Organization	020-66057380
13.	Two Doctors eminent in the local area.	Dr. Namdev Jagtap Dr. Abhijit Ranaware	02071177309 02249398289
14.	Two Social Workers.	Mr. Rajendra More, Hadapsar Mr. Ramdas Dhawate	9689931477 9689931048
15.	Sub Regional Officer MPCB Pune.	Shri Nitin Shinde SRO	02025811694
16.	Officer, Home guard	-	02020271891

Chairman
of Local Crises Group No.1, Pune.

LOCAL
CRISIS
GROUP
NO. 2

Refer Annexure- B

MEMBERS OF THE LOCAL CRISIS GROUP-2

(Pimpri Chinchwad, Municipal Corporation Area)

SR.NO.	DESIGNATON	NAME & ADDRESS OF MEMBER	PHONE NO.
1.	Sub-divisional Magistrate/District Emergency Authority	Mr.Sanjay Asawale, SDO Haveli	020-26330832
2.	Inspector of Factories Member-Secretary	Shri. Vijay .W.Nikole, Deputy Director	9881465524
3.	Industries in the District/Industrial area/Industrial pocket	1. Mr.Rohidas Zaware Safety Officer, Elantas Besk India Ltd	9325707405
		2. Mr.Nilesh Dharap, Safety Manager,SKF Ltd	9326074813
		3. Mr. Mahesh Dhamdhere, Safety Officer, Tata Motors Ltd(Car Plant)	7798882846
		4. Mr. Bhausahab Ghule, Safety Manager, Tata Autocomp	9689885781
4.	Transporters of Hazardous Chemicals (2 Numbers)	M/S. MEPL, Mr. Karan Khupse	9922507899
		M/S. Swayombhu Transport Mr. K.B.Patil	8600324288
5.	Fire officer	Mr. Gawade, Chief Fire Officer, PCMC	9922501901
6.	Station House Officer(Police)	Mr.Kirshnadev Kharade, Chinchwad Police Station	9689724729
7.	Block Development Officer	Mr.Sandeep Jathar (BDO Mulshi)	7719055577
8.	One representative of Civil Defence	Dy controller of Civil Defene, pune, New Administrative Building 3 rd Floor, Sadhu Vaswani Chowk, Near Income Tax Office, Pune dccd.pune@gmail.com	
9.	Primary Health Officer	Dr.H.A.Shende (Umbrella Dispensary PCMC)	9975153225
10.	Editor of Local Newspaper	Smt. Asha Salvi, Dainik Sakal	8888813485

11.	Community leader/Sarpanch/Village Pradhan	Mr.Tushar Hinge (Corporator & Ex.Dy Manager)	9890909090
12.	One Representative of Non-Government Organization.	EDARCH Mr. Dilip Deshpande	9823082671
13.	Two Doctors eminent in the local area.	Dr. Deshmukh Dr. Kshirsagar	8999813827 9850330336
14.	Two Social Workers.	Mr. Shramik Gojargunde Mr.Hemdev Thapar	8830584303 9922403160
15.	Sub Regional Officer MPCB Pune.	Mr. Kiran Hasabnis (SRO)	9890453462
16.	Officer, Home guard	Office of the District Commandant Homeguard, S.No. 90/2, Line Bajar, SPS, Near Rashmi High School, Alandi Road, Pune -411006 Pune.hg-mh@nic.in	020-20271891

Chairman
of Local Crises Group No.2, Pune

LOCAL
CRISIS
GROUP
NO. 3

Refer Annexure- C

Members of the Local Crisis Group - 3 (Chakan, Alandi, Talegaon, Lonawala)			
Sl. No.	Designation	Name & Address of Member	Phone No.
1	Sub-divisional Magistrate / District Emergency Authority	1. Mr. Rajesh Vijay Deshmukh District Collector, Pune 2. Mr. Vijay Deshmukh Additional Collector, Pune	020-26114949 020-24268898 020-26124137
2	Inspector of Factories Member-Secretary	Shri.I.S.Khan , Deputy Director	9420490262
3	Industries in the District / Industrial area/Industrial Pocket	1. Mr. Shrikant Gajbhe IOCL Khed	7030377336
		2. Mr. AnshulKumar Gupta HPCL Khed	9860053831
		3. Mr. Vishwas Gulwane Skoda Volkswagen	9764999347
		4. Mr. Satyajit Shinde Mahindra Vehicle Mfg. Ltd.	9850912746
4	Transporters of Hazardous Chemicals (2 Numbers)	Mr Akshay Sarwade (IOCL)	7588168115
		Mr Atul Shinde (Burger)	8408873322
5	Fire Officer	Shri Milind Ogale – Divisional Fire Officer	8108077780
6	Station House Officer (Police)	Shri Ashok Lalsingh Rajput, Sr PI, Chakan, Pune 410501	7823020608
7	Block Development Officer	Shri Ajay Joshi	9049891846

8	One representative of Civil Defence	Dy Controller of Civil Defence, Pune. New Administrative Building, 3 rd Floor, Sadhu Vasnani Chowk, Near Income Tax Office, Pune - . dccd.pune@gmail.com	
9	Primary Health Officer	Dr. Ms. Mahajan, Medical officer, Primary Health Center, Karanj Vihire Dr. Ms. Sarika Lamhate, Health Center Kuruli	8879788306 7774933274
10	Editor of Local Newspaper	Shri Hanumant Deokar, Editor, Mahabuletin News, Chakan	9822364218
11	Community leader/Sarpanch/Village Pradhan	Shri Ramesh Gaikwad, Sarpanch	7507593868
12	One Representative of Non-Government Organisation.	Shri Ravi Patil, Yash Foundation	9850835096
13	Two Doctors eminent in the local area.	Dr Pareshkumar Vispute Sai Seva Clinic, Dongrevasti, Near Hotel Karniwal, Nighoje, Tal. – Khed, Dist. – Pune 410501	9850095511
		Dr Prashant Kashikar Sant Tukuram Multispeciality Hospital, Khalumbre-Talegaon-Chakan Road, Tal. – Khed, Dist. – Pune 410501	9730133104
14	Two Social Workers.	Shri Dhiraj Patil (MSW) Ms Kajal Thorat (MSW)	7057339351 7083507054
15	Sub Regional Officer MPCB Pune.	Shri Nitin Shinde	9545000067
16	Officer, Home Guard	Office of the District commandant homeguard, S. No. 90/2 line bajar, SPS, Near Rashmi High School, Alandi road, Pune – 411006 Pune.hg-mh@nic.in	020-20271891

LOCAL
CRISIS
GROUP
NO. 4

Refer Annexure- D

MEMBERS OF THE LOCAL CRISIS GROUP-4

(Lonikand , KoregaonBhima, Sanasawadi, Shikrapur, Ranjangaon, & Shirur)

SR.NO.	DESIGNATON	NAME & ADDRESS OF MEMBER	PHONE NO.
1.	Sub-divisional Magistrate/District Emergency Authority	3. Mr. Rajesh Vijay Deshmukh District Collector, Pune 4. Mr. Vijay Deshmukh Additional Collector, Pune 5. Pune District Control Room 6. Mr. Santosh Kumar Deshmukh SDO Pune city, Shirur	020-26114949 020-24268898 020-26124137 Help Line – 1077 020-26123371 020-26140472
2.	Inspector of Factories Member-Secretary	Shri S D Londhe, Deputy Director	9960633925
3.	Industries in the District/Industrial area/Industrial pocket	1. Mr. Mahendra Torawane Valeo Lonikhand 2. Mr. Hanmant Pudlae Armacell Lonikhand 3. Mr. Vinayak Kulkarni Bajaj Electrical, Ranjangaon 4. Mr., Deependra Karanjkar Fiat India Ltd, Ranjangaon	9168694200 909606732 9552590377 96733348166
		5. Mr. Maichael Peter Arccelor Mittal Nippon Steel India Ltd	9923201470
4.	Transporters of Hazardous Chemicals (2 Numbers)	M/s Maharashtra Enviro Power Limited,P-56, Ranjangaon MIDC, Maharashtra 412220 1. Mr. Rakesh Mishra 2. Mr. Amit Bajaj	020-66801122 9922901553 9922901536 9922901537

		Mr. Sagar Gaikwad	
5.	Fire officer	1. Shri. Prashant Ranpise Chief Fire Officer – PMC	101 / 9689931991 020-26451707 020-26450601
		2. Fire Brigade, Yerawada	020-26696400
		3. Fire Brigade, Ranjangaon, MIDC	02138- 32659/232701
		4. Central Fire Brigade, Pune	020-2635601
		5. Shirur Fire Brigade	02138- 22218/222334
6.	Station House Officer(Police)	1. Shikrapur Police Station	02137-7286333
		2. Mr. Hemant Shendge	9923600017
		3. Shirur Police Station	02138-222139
		4. Yerawada Police Station	020-26696210
		5. Bund Garden Police Station	020-26123825
7.	Block Development Officer	Mr. Nalawade	9689265433 7480969696
8.	One representative of Civil Defence	NA	
9.	Primary Health Officer	NA	
10.	Editor of Local Newspaper	1. Lokmat - Mr. Bhandawalkar (Patrakar) Sinhagad Road, Pune office 2. Sakal, Budhawar Peth, Pune	997060605500 020-24393001 020-24405500
11.	Community leader/Sarpanch/Village Pradhan	1. Mr. Somnath Darekar Sarpanch Grampanchayat Sanaswadi 2. Mr. Prakash Ghavane Sarpanch Grampanchayat Dingrajwadi	9822601480 9921696266

12.	One Representative of Non-Government Organisation.	1. Adv. Rege 2. Mr. Ranjit -Shikrapur	9371206751 8928777644
13.	Two Doctors eminent in the local area.	1. Dr. Hemant Datkhile – Om Hospital Shikrapur 2. Dr. Savita Vyvhare – Bhakti Hospital, Sanaswadi 3. Dr. Bhaskar Lifeline Hospital, Wagholi. 4. I Max Hospital, Wagholi.	02137-273500 9850009855 9922590970 002030400400 9323704586 020-3993405 7387056676
14.	Two Social Workers.	NA	
15.	Sub Regional Officer MPCB Pune.	Mr. Nitin Shinde SRO, MPCB Pune	9545000067
16.	Officer, Home guard	Shivaji Nagar, Pune	09011675898

Chairman
of Local Crises Group No.4, Pune.

LOCAL
CRISIS
GROUP
NO. 5

Refer Annexure- E

MEMBERS OF THE LOCAL CRISIS GROUP-5

(Kurkumbh, Nira, Baramati, Walchandnagar, Daund Area.)

SR.NO.	DESIGNATION	NAME & ADDRESS OF MEMBER	PHONE NO.
1.	Sub-divisional Magistrate/District Emergency Authority	1. Mr. Rajesh Vijay Deshmukh District Collector, Pune 2. Mr. Vijay Deshmukh Additional Collector, Pune 3. Pune District Control Room 4. Mr. Santosh Kumar Deshmukh SDO Pune city, Shirur	020-26114949 020-24268898 020-26124137 Help Line – 1077 020-26123371 020-26140472
2.	Inspector of Factories Member-Secretary	Shri. Sanjay Giri, Dy. director	8425887852
3.	Industries in the District/Industrial area/Industrial pocket	Mr. Dadasaheb Jadhav Safety Officer ALKYL AMINES CHEMICAL LTD Kurkumbh Tal. Daund Dist Pune.	9881290197
		Mr. Azamuddin Sayyad Safety Officer WALCHANDNAGAR INDUSTRIES LTD. Tal. Indapur, Dist Pune.	9860946778
		Mr. Tilekar Safety Officer Bharat Forge Ltd. Tal. Baramati, Dist Pune.	9881251964
		Mr. Nishant Phad Safety Officer Jubilant Life Science Ltd. Tal. Baramati, Dist Pune.	9096759534
4.	Transporters of Hazardous Chemicals (2 Numbers)	1) Roshan Transpost 2) Yashraj TI	9622334539 9881467747
5.	Fire officer	Shri Sudhir Khandekar	8108119322
6.	Station House Officer(Police)	Shri Vinod Ghuge (PI)	8308586585
7.	Block Development Officer	Shri Manoj Tele	9923126626
8.	One representative of Civil Defence	-	-

9.	Primary Health Officer	Dr. Sureka Pol(Kamble)	78830587170
10.	Editor of Local Newspaper	Shri Narendra Jagtap (Maharashtra Times)	9404997688
11.	Community leader/Sarpanch/Village Pradhan	Shri Vinod Shtole (Sarpanch)	9960300634
12.	One Representative of Non-Government Oranisation.	NGO Akanksha Orgonization	020-66057366
13.	Two Doctors eminent in the local area.	Dr. J. S. Daphal Dr. Samir Shitole	9422353830 7588873447
14.	Two Social Workers.	1) Shri Thorat 2) Shri Vinod Shitole	08805111899 99603006334
15.	Sub Regional Officer MPCB Pune.	Shri Pratap Jagtap	9819042582
16.	Officer, Home guard	-	-

Chairman
of Local Crises Group No.5, Pune.

3.0 CONTROL MEASURES IN EVENT OF LEAKAGE OF CERTAIN CHEMICALS

Emergency Procedures for Factories Handling Of Common Hazardous Chemicals

(Following are the important chemicals for which emergency control measures are suggested. In addition each responder shall have WISER mobile app which has uch information for major chemicals.)

CHLORINE-

Physical and hazardous properties:

Chlorine under ordinary conditions of temperature and pressure is a greenish yellow gas with a characteristic pungent and suffocating odor. Gaseous chlorine is approximately 2.5 times heavier than air. Liquid chlorine is clear amber liquid and 1.5 times heavier than water.

Chlorine reacts readily with lime and caustic soda to form hypo chlorites, hence lime and caustic soda solutions are generally used for handling chlorine leaks.

Chlorine gas is primarily a respiratory irritant. It is extremely irritating to the mucus membrane, the eyes and respiratory tract. The threshold limit value (TL V) of chlorine is 1 ppm or 3 mg/m³ of air. If the duration of exposure or the concentration of chlorine is excessive, it will cause restlessness, throat irritation, sneezing and copious salivation.

In extreme cases, lung tissues may be attacked resulting in pulmonary edema.

TLV: 1 ppm

IDLH: 30 ppm

Emergency Procedures:

1. Evacuate the people from the affected area as quickly as possible.
1. People should move in the upwind direction or at right angle to the wind direction.
2. Don't panic, walk, don't run and keep a handkerchief on the mouth. Keep breathing as normal as possible.
3. Before going to attend the leakage, wear self-contained breathing apparatus or a canister gas mask, whichever is suitable.
4. At least two persons should go to attend leakage.
5. Identify the leak with help of ammonia solution, if available.
6. If the leakage is from the process system, stop the supply of chlorine to the process.
7. If the leakage is from the pipeline close the valves at both end of the leakage and the header valve.
8. Make an attempt to put suitable clamps etc.
9. If the leakage is from the tonner, bring the leaking point in the uppermost position, so that the leakage is not in the liquid phase but in the gaseous phase.
10. Stop the leakage by using an emergency kit.
11. Utilize the remaining chlorine from the tonner in the process.
12. If above is possible, neutralize the chlorine in caustic soda, soda ash or hydrated lime solution ensuring that the unabsorbed chlorine gas is not coming out.
13. If the leakage develops during transportation, the vehicle should be properly removed to an isolated remote place.
14. The driver should make an attempt to stop the leakage and immediately contact the filler or the consignor as the case may be.

Neutralization Procedure:

1. If all efforts to control the leak fails and the leakage continue, neutralize the chlorine by passing it into a solution of caustic soda, soda ash or hydrated lime through a suitable pipe line with a perforated distributor. Caustic soda is recommended as it absorbs chlorine more readily.
2. Never immerse the leaking container in the tank containing alkaline solution or water.

Protective Equipments:

1. Protection from chlorine gas must be provided first of all to the respiratory system, followed closely by protection for the eyes. A self contained breathing apparatus or air line respirator with full face mask or canister gas mask should be used depending upon the concentration of chlorine in the atmosphere.
2. Protection for rest of the body (by wearing impervious clothing) becomes necessary if the chlorine gas concentration is high and the exposure period is extended.

Emergency Equipments:

1. Ammonia Torch.
2. Chlorine Emergency Kit.

Symptoms:

1. Exposure to chlorine causes irritation to the mucous membrane of eyes, nose and throat and later on to the chest.
2. Cough develops, which may lead to vomiting.

3. If duration and concentration is high, it may cause restlessness, throat irritation, sneezing and copious salivation.
4. In extreme cases lung tissues may be attacked resulting in pulmonary edema, fall of blood pressure and cardiac arrest in a few minutes.

First Aid:

1. Remove the victim to a well ventilated area.
2. Loosen the clothes and remove the shoes.
3. Keeps the victim warm using blankets.
4. Place the patient on his back with the head and back elevated.
5. Rest is a must.
6. Cough syrup and common throat lozenges can be given for soothing the throat irritation. "
7. Milk, buttermilk, lime juice, fresh water may be given.
8. If breathlessness persists administer medical oxygen under low pressure using a pulmotor or similar type of vital equipment.
9. Bronchodilators can be given under medical advice.

AMMONIA

Physical and Hazardous Properties:

Ammonia is a colourless gas with an extremely pungent odour.

Boiling Point: -33 deg.C (at 1 atm)

Melting Point : -78 deg.C (at 1 atm)

Specific Gravity: 0.7

LEL: 16 %

UEL: 25 %

Ignition Temperature: 651 deg.C

Ammonia is easily soluble in water.

Solubility in water is at 38% at 20 deg.C.

Ammonia is irritant and corrosive to skin, eyes and mucous membranes. Inhalation in high concentrations may cause pulmonary edema.

The threshold limit value (TLV) of ammonia is 25 ppm or 18 mg/m³.

STEL: 35 ppm.

Emergency Procedure:

1. Evacuate the people from the affected area as quickly as possible.
2. People should move in the upwind direction or at a right angle to the wind direction.
3. Keep a wet cloth on the mouth, eyes. Keep breathing as normal as possible.
4. Competent and fully trained personnel should attend to the leakage.

They must wear a gas mask with proper canisters depending upon the volume of leakage or a self contained breathing apparatus for respiratory protection, rubber or PVC suit with gum-boots should be worn while handling liquid ammonia leakage.

5. At least two persons should go to attend a leakage with proper and adequate protective equipment.
6. Identify the leak with the help of a glass rod dipped in hydrochloric acid. Dense white fumes of ammonium chloride will be observed in case of a leak.
7. If the leakage is from the process system, stop the supply of ammonia to the process.
8. If leakage is from the pipeline, close the valves at both ends of the leakage and the header valve.
9. If the leakage is from the cylinder, bring the leaking point to the uppermost position, so that the leakage is not in the liquid phase but in the gaseous phase.
10. A large column of water applied through a fire hose with a spray nozzle is to be used to absorb the vapourised ammonia.
11. If the leakage develops during transportation, adequate measures to stop leakage should be taken and the vehicle should be properly removed to an isolated remote area.
12. Normally ammonia gas is lighter than air and in the open it will disperse by virtue of its own buoyancy. Gas produced from liquid may mix with air and stay close to the ground.

13. Ammonia is extremely soluble in water and large quantity of water should be used in case of leakage.

Neutralization Procedure:

Ammonia is highly soluble in water. The escaping ammonia gas therefore can be controlled by water spray to knock down and reduce vapours. Knock down water is corrosive and toxic and should be dyed for containment and later neutralized with dilute acid before disposal or dilute with large quantity of water.

1. If a serious leak develops in the container and cannot be controlled, the container should be discharged in a tank containing sufficient water.
2. For small leaks, water from the hose shall be directed on the leak.

Protective Equipment:

1. Self contained breathing apparatus or airline respirator, with full face mask for respiratory and eye protection or canister gas mask should be used depending upon the concentration of ammonia in the atmosphere.
2. Rubber or PVC gloves and suit for hand and body protection should be worn.

First Aid:

1. If inhaled:
 - Remove victim from exposure area to fresh air immediately.
 - Loosen the clothes and remove the shoes.
 - If breathing has stopped, place the patient on his back with head and back elevated and keep him warm and at rest.

- If breathing has apparently ceased, give artificial respiration. Administer oxygen (By qualified personnel) if available.
 - Treat symptomatically and supportively.
2. Liquid ammonia causes severe burns on contact with the skin.
 3. In case of eye contact, remove contaminated clothing and shoes immediately. Wash affected area with large amount of water for at least 15 minutes.
 4. In case of eye contact, wash eyes immediately with large amount of water for at least 15 minutes.
 5. Get medical attention immediately.

LIQUIFIED PETROLEUM GAS (L.P.G.)

LPG is normally stored in liquid form. The main hazard associated with the storage and handling is leakage of LPG from the storage tank cylinder or pipeline which can lead to fire and explosions. This can be very disastrous.

Physical and Hazardous Properties:

LPG is a liquefied compressed colorless gas and is a mixture of propane, butane and propylene. Mercaptan is added for odor warning in case of leakage.

LPG is 1.5 times heavier than air.

Boiling Point : > -40 deg. C.

Vapour Density: 1.5 (Air - 1)

Liquid Specific Gravity: 0.51 to 0.58 (at 50 deg.C) (Water -1)

LPG is insoluble in water but soluble in organic solvents and alcohol.

LPG is highly flammable and may explode in a confined space.

Containers may explode in fire.

Flash Point: -60 deg.C (Butane)

Flammability Range: 1.9% LEL to 9.5% UEL

Auto Ignition Temperature: 320 deg.C

Reacts with oxidizing materials.

The threshold Limit Value (TLV) of LPG is 1000 ppm or 1800 mg/m³

IDLH: 19000 ppm.

Emergency Procedure:

The main emergency is due to leakage from storage tank, cylinder or pipeline which may lead to fire and explosions and could be disastrous.

1. In case of leakage, clear all the personnel except those involved in emergency operations, from the area affected.
2. The personnel should proceed upwind and at a right angle to wind direction.
3. Only specially trained and fully equipped personnel should be permitted in the area.
4. Shut off all the ignition sources in the area surrounding the leakage.
5. Isolate the leaking equipment or pipeline by shutting off the relevant valves.
6. If the leak is from small cylinder, shift the cylinder to an open well ventilated area taking all the precautions.
7. Shut off leak if possible, without risk.
8. Start water sprinkler on the leaking as well as the adjoining tanks or containers.
9. Keep the storage tanks cool by directing water by hose and nozzle from a long distance.
10. Try to stop leak, if it is not possible, transfer the material from the affected tank to a standby storage tank by controlled method.
11. In case fire breaks out, never go near the tank for fear of explosion. Keep the leaking and the adjacent tanks cool by water spray.
12. Use dry chemical powder fire extinguisher for fighting fires.

It should be noted that utmost care is necessary during stoppage of leakage or transfer of material from the leaking container to a standby container to ensure that there is no ignition source in the surrounding area which can cause fire. Once

the fire is started, no emergency operation of stopping leakage or transfer of material could be carried out as the risk of explosion is very high.

Emergency Procedure (Tank Lorry):

1. If leakage of an LPG tank-lorry results in a fire, perhaps the best option may be to allow it to burn in a controlled way by cooling the tank vapor space with water spray from the side of the tank (and not from dished ends), preventing further spread of fire.
2. No one should stand in the line with the dished end as there is a danger of being detached and projected with great force.
3. Beware of possible BLEVE (Boiling Liquid Expanding Vapor Explosion).
4. If possible, the leaky vehicle should be moved to an open space away from populated area.
5. Eliminate all possible sources of ignition.
6. Cordon off the area and do not allow people to come close to the vehicle.
7. Stay upwind.
8. Notify local police, fire brigade, nearby company and MARG members.
9. Alert people in the neighboring areas.
10. Without undue personal risk attempt to stop the leak. Use PPE including self contained breathing apparatus.

Protective Equipments:

1. Self contained breathing apparatus for high concentration of gas.
2. Rubber or PVC gloves and suit for hand and body protection from liquid contact.

First Aid:

1. If inhaled:
 - Remove from exposure area to fresh air immediately.
 - Loosen the clothes and remove the shoes.
 - If breathing has not stopped, place the injured on his back with head and back elevated and keep warm and at rest.
 - If breathing has apparently ceased give artificial respiration.
 - Administer oxygen (By qualified personnel) if available.
 - Treat symptomatically and supportively.
2. In case of skin contact, remove contaminated clothing and shoes immediately. Wash affected area with large amounts of water for at least 15 minutes.
3. In case of eye contact, wash eyes immediately with large amounts of water for at least 15 minutes.
4. Get medical attention immediately.

METHANOL (FLAMMABLE SOLVENT)

Physical and Hazardous Properties:

Methanol is a colourless Liquid with an mild characteristic alcohol odour.

Boiling Point: 64.7 deg.C

Melting Point -97.8°C

Specific Gravity: 0.7915 (Water = 1)

Flash Point:12 °C

LEL: 6 %

UEL: 36.5 %

Auto Ignition Temperature: 464 deg.C

Methanol is easily soluble in water.

Methanol is mild to moderate eye irritant and irritant to skin,

Inhalation of high airborne concentrations can also irriate mucous membranes, cause headaches, sleepiness, nausea, confusion, loss of consciousness, digestive and visual disturbances

Ingestion: Swallowing even small amounts of methanol could potentially cause blindness or death. Effects of sub lethal doses may be nausea, headache, abdominal pain, vomiting and visual disturbances ranging from blurred vision to light sensitivity.

The threshold limit value (TLV) of Methanol is 200 ppm STEL: 250 ppm.

Emergency Procedure:

1. Evacuate the people from the affected area as quickly as possible.
2. People should move in the upwind direction or at a right angle to the wind direction.
3. Keep a wet cloth on the mouth, eyes. Keep breathing as normal as possible.
4. Competent and fully trained personnel should attend to the leakage. They must wear a gas mask with proper canisters depending upon the volume of leakage or a self contained breathing apparatus for respiratory protection, rubber or PVC suit with gum-boots should be worn while handling methanol leakage.
5. At least two persons should go to attend a leakage with proper and adequate protective equipment.
6. If the leakage is from the process system, stop the supply of methanol to the process.
7. If leakage is from the pipeline, close the valves at both ends of the leakage and the header valve.
8. If the leakage develops during transportation, adequate measures to stop leakage should be taken and the vehicle should be properly removed to an isolated remote area.
9. Release can cause an immediate fire/explosion hazard.
10. Eliminate all sources of ignition, stop leak and use absorbent materials.
11. Collect liquid with explosion proof pumps.
12. Do not walk through spill product as it may be on fire and not visible.
13. Absorb with DRY earth, sand or other non-combustible material.
14. If necessary, contain spill by diking.

Neutralization Procedure:

Large Spill:

Stop leak if without risk. Absorb with DRY earth, sand or other non-combustible material. Do not get water inside container. Do not touch spilled material. Use water spray to reduce vapors. Prevent entry into sewers, basements or confined areas; dike if needed.

For small leaks, Dilute with water and mop up, or absorb with an inert dry material and place in an appropriate waste disposal container.

Protective Equipment:

Splash goggles. Lab coat. Vapor respirator. Hand gloves.

Full face, positive pressure self-contained breathing apparatus or airline, and protective clothing must be worn.

First Aid:

Eye Contact:

Check for and remove any contact lenses. Immediately flush eyes with running water for at least 15 minutes, keeping eyelids open. Cold water may be used. Get medical attention.

Skin Contact:

In case of contact, immediately flush skin with plenty of water for at least 15 minutes while removing contaminated clothing and shoes. Cover the irritated skin with an emollient. Cold water may be used. Wash clothing before reuse. Thoroughly clean shoes before reuse. Get medical attention immediately.

Serious Skin Contact:

Wash with a disinfectant soap and cover the contaminated skin with an anti-bacterial cream. Seek immediate medical attention.

Inhalation:

If inhaled, remove to fresh air. If not breathing, give artificial respiration. If breathing is difficult, give oxygen. Get medical attention immediately.

Serious Inhalation:

Evacuate the victim to a safe area as soon as possible. Loosen tight clothing such as a collar, tie, belt or waistband. If breathing is difficult, administer oxygen. If the victim is not breathing, perform mouth-to-mouth resuscitation.

Ingestion:

If swallowed, do not induce vomiting unless directed to do so by medical personnel. Never give anything by mouth to an unconscious person. Loosen tight clothing such as a collar, tie, belt or waistband. Get medical attention immediately.

BENZENE-

CAS Registry No.: 71-43-2

Other Names: Benzol, Phenyl hydride

Main Uses: Manufacture of other chemicals, laboratory solvent.

Appearance: Clear colourless liquid.

Odour: Aromatic

Flammable Properties: FLAMMABLE LIQUID. Can ignite at room temperature. Releases vapour that can form explosive mixture with air. Can be ignited by static discharge.

Suitable Extinguishing Media: Carbon dioxide, dry chemical powder, appropriate foam, water spray or fog. Foam manufacturers should be consulted for recommendations regarding types of foams and application rates.

Specific Hazards Arising from the Chemical: Liquid can float on water and may travel to distant locations and/or spread fire. Liquid can accumulate static charge by flow, splashing or agitation. Vapour may travel a considerable distance to a source of ignition and flash back to a leak or open container. Vapour may accumulate in hazardous amounts in low-lying areas especially inside confined spaces, resulting in a toxicity hazard. Closed containers may rupture violently when heated releasing contents. In a fire, the following hazardous materials may be generated: very toxic carbon monoxide, carbon dioxide; toxic, flammable aldehydes; and other chemicals.

Physical and chemical properties of benzene:

1. Benzene belongs to the family of aromatic hydrocarbons which are nonpolar molecules and are usually colorless liquids or solids with a characteristic aroma.
2. Benzene being non-polar is immiscible with water but is readily miscible with organic solvents.
3. Upon combustion of benzene sooty flame is produced.

Main Routes of Exposure: Inhalation. Skin contact. Eye contact.

- **Inhalation:** Can irritate the nose and throat. Can harm the nervous system. Symptoms may include headache, nausea, dizziness, drowsiness and confusion. A severe exposure can cause unconsciousness.
- **Skin Contact:** SKIN IRRITANT. Causes moderate to severe irritation. Symptoms include pain, redness, and swelling. Can be absorbed through the skin, but harmful effects are not expected. Any skin contact will also involve significant inhalation exposure.
- **Eye Contact:** EYE IRRITANT. Causes moderate to severe irritation. Symptoms include sore, red eyes, and tearing. The vapour also irritates the eyes.
- **Ingestion:** Harmful. Can cause effects as described for inhalation. Aspiration hazard. May be drawn into the lungs if swallowed or vomited, causing severe lung damage. Death can result.
- **Effects of Long-Term (Chronic) Exposure:** Can cause dry, red, cracked skin (dermatitis) following skin contact.

VERY TOXIC- Can harm the blood. Can cause a decrease in the number or size of red blood cells (anemia). Can cause a decrease in white blood cells and platelets, and harm the immune system. Blood tests may show abnormal results.

May harm the nervous system. Conclusions cannot be drawn from the limited studies available.

- **Carcinogenicity:** CARCINOGEN. Known to cause: cancer of the blood or blood system. Has been associated with: other types of cancer.

International Agency for Research on Cancer (IARC): Group 1 - Carcinogenic to humans.

American Conference for Governmental Industrial Hygienists (ACGIH): A1 - Confirmed human carcinogen.

- **Teratogenicity / Embryotoxicity:** Not known to harm the unborn child.
- **Reproductive Toxicity:** Not known to be a reproductive hazard.
- **Mutagenicity:** MUTAGEN. May cause genetic damage. Exposure of the parent may cause effects in children.

Fire Hazards-

- **Flammable Properties:** FLAMMABLE LIQUID. Can ignite at room temperature. Releases vapour that can form explosive mixture with air. Can be ignited by static discharge.
- **Suitable Extinguishing Media:** Carbon dioxide, dry chemical powder, appropriate foam, water spray or fog. Foam manufacturers should be consulted for recommendations regarding types of foams and application rates.

- **Specific Hazards arising from the Chemical:** Liquid can float on water and may travel to distant locations and/or spread fire. Liquid can accumulate static charge by flow, splashing or agitation. Vapour may travel a considerable distance to a source of ignition and flash back to a leak or open container. Vapour may accumulate in hazardous amounts in low-lying areas especially inside confined spaces, resulting in a toxicity hazard. Closed containers may rupture violently when heated releasing contents. In a fire, the following hazardous materials may be generated: very toxic carbon monoxide, carbon dioxide; toxic, flammable aldehydes; and other chemicals.

First Aid Measures

Inhalation:

Take precautions to prevent a fire (e.g. remove sources of ignition). Take precautions to ensure your own safety before attempting rescue (e.g. wear appropriate protective equipment). Move victim to fresh air. Call a Poison Centre or doctor if the victim feels unwell.

Skin Contact:

Avoid direct contact. Wear chemical protective clothing if necessary. Quickly take off contaminated clothing, shoes and leather goods (e.g. watchbands, belts). Immediately flush with lukewarm, gently flowing water for 15-20 minutes. If irritation or pain persists, see a doctor. Double bag, seal, label and leave contaminated clothing, shoes and leather goods at the scene for safe disposal.

Eye Contact:

Avoid direct contact. Wear chemical protective gloves if necessary. Immediately flush the contaminated eye(s) with lukewarm, gently flowing water for 15-20 minutes, while holding the eyelid(s) open. If a contact lens is present, DO NOT delay flushing or attempt to remove the lens. Take care not to rinse contaminated water into the unaffected eye or onto the face. If irritation or pain persists, see a doctor.

Ingestion:

Have victim rinse mouth with water. If vomiting occurs naturally, have victim lean forward to reduce risk of aspiration. Have victim rinse mouth with water again. Immediately call a Poison Centre or doctor.

First Aid Comments:

If exposed or concerned, see a doctor for medical advice. All first aid procedures should be periodically reviewed by a doctor familiar with the chemical and its conditions of use in the workplace.

Note to Physicians:

Some jurisdictions specifically regulate benzene and require a complete medical surveillance program. Specific information should be sought from the appropriate government agency in your jurisdiction.

Accidental Release Measures-**Personal Precautions:**

Evacuate The Area Immediately Keep Unnecessary And Unprotected Personnel Out Of Spill Area.

Methods for Containment and Clean-Up:

Stop Or Reduce Leak If Safe To Do So. Small Spills Or Leaks: Contain And Soak Up Spill With Absorbent That Does Not React With Spilled Product. Place Used Absorbent Into Suitable, Covered, And Labelled Containers For Disposal. Flush Spill Area. Large Spills or Leaks: Contact Emergency Services and Manufacturer/Supplier for Advice.

Other Information:

Report Spills to Local Health, Safety and Environmental Authorities, As Required.

Personal Protective Equipments-

Eye/Face Protection:

Wear chemical safety goggles and face shield when contact is possible.

Skin Protection:

Wear chemical protective clothing e.g. gloves, aprons, boots. Suitable materials include: polyvinyl alcohol, Viton®, Barrier® - PE/PA/PE, Silver Shield® - PE/EVAL/PE, Tychem® BR/LV, Tychem® Responder® CSM, Tychem® TK.

Respiratory Protection:

At concentrations above the NIOSH REL, or where there is no REL, at any detectable concentration:(APF = 10,000) Any self-contained breathing apparatus that has a full facepiece and is operated in a pressure-demand or other positive-pressure mode; or Any supplied-air respirator that has a full facepiece and is operated in a pressure-demand or other positive-pressure mode in combination with an auxiliary self-contained positive-pressure breathing apparatus.

The NIOSH Recommended Exposure Limit (REL) is 0.1 ppm (8-hour time-weighted average concentration) and 1 ppm (15-minute time-weighted average).

APF = Assigned Protection Factor; REL = Recommended Exposure Limit

DIMETHYLAMINE(DMA)

EC No (from EINECS): 204-697-4

CAS No: 124-40-3

Index-Nr. 612-001-00-9

Chemical formula C₂H₇N

As a pure chemical substance Dimethylamine is used as dehairing agent in tanning, in dyes, in rubber accelerators, in soaps and cleaning compounds and as an agricultural fungicide. In the body, DMA also undergoes nitrosation under weak acid conditions to give dimethylnitrosamine.

Precautionary Statements

Prevention

Wash face, hands and any exposed skin thoroughly after handling

Do not eat, drink or smoke when using this product

Wear protective gloves/protective clothing/eye protection/face protection

Avoid breathing dust/fume/gas/mist/vapors/spray

Use only outdoors or in a well-ventilated area

Inhalation

IF INHALED: Remove victim to fresh air and keep at rest in a position comfortable for breathing

Call a POISON CENTER or doctor/physician if you feel unwell

Skin

IF ON SKIN: Wash with plenty of soap and water

If skin irritation occurs: Get medical advice/attention

Take off contaminated clothing and wash before reuse

Eyes

IF IN EYES: Rinse cautiously with water for several minutes. Remove contact lenses, if present and easy to do. Continue rinsing

If eye irritation persists: Get medical advice/attention

Ingestion

IF SWALLOWED: Call a POISON CENTER or doctor/physician if you feel unwell

Rinse mouth

Storage

Store in a well-ventilated place. Keep container tightly closed

Store locked up

Disposal

Dispose of contents/container to an approved waste disposal plant

FIRST AID MEASURES-

Eye Contact

Rinse immediately with plenty of water, also under the eyelids, for at least 15 minutes. Get medical attention. Skin Contact Wash off immediately with soap and plenty of water while removing all contaminated clothes and shoes. Get medical attention.

Inhalation

Remove from exposure, lie down. Remove to fresh air.

Ingestion

Clean mouth with water. Get medical attention. Most important symptoms and No information available.

FIRE FIGHTING MEASURES-

Suitable Extinguishing Media Water spray. Carbon dioxide (CO₂). Dry chemical. Chemical foam.

Protective Equipment and Precautions for Firefighters

As in any fire, wear self-contained breathing apparatus pressure-demand, MSHA/NIOSH (approved or equivalent) and fullprotective gear. Thermal decomposition can lead to release of irritating gases and vapors.

Personal Precautions

Ensure adequate ventilation. Use personal protective equipment as required.

Methods for Containment and Clean Up

Sweep up and shovel into suitable containers for disposal.

Small Spill

Immediately contact emergency personnel. Stop leak if without risk. Use spark-proof tools and explosion-proof equipment.

Large Spill

Immediately contact emergency personnel. Stop leak if without risk. Use spark-proof tools and explosion-proof equipment.

Handling

Avoid contact with skin and eyes. Do not breathe dust.

Storage

Keep in a dry, cool and well-ventilated place. Refer product specification and/or product label for specific storage temperature requirement. Keep container tightly closed.

Stability and Reactivity Data

Reactive Hazard- None known, based on information available

Stability- Stable under normal conditions. Hygroscopic.

Conditions to Avoid- To avoid thermal decomposition do not overheat. Exposure to moist air or water.

Incompatible Materials- Strong oxidizing agents

Hazardous Decomposition Products- Nitrogen oxides (NO_x), Carbon monoxide (CO), Carbon dioxide (CO₂)

Hazardous Polymerization- Hazardous polymerization does not occur.

Hazardous Reactions- None under normal processing.

MONO-METHYLAMINE

Chemical name: Mono-Methylamine, gas

Supplier's details: Methylamine

Product use: Synthetic/Analytical chemistry.

Synonym: Methanamine (methylamine)

Classification of Substance or Mixture-

FLAMMABLE GASES - Category 1

GASES UNDER PRESSURE - Liquefied gas

ACUTE TOXICITY (inhalation) - Category 4

SKIN IRRITATION - Category 2

SERIOUS EYE DAMAGE - Category 1

SPECIFIC TARGET ORGAN TOXICITY (SINGLE EXPOSURE) (Narcotic effects) - Category 3 C

Hazard Statement-

Extremely flammable gas.

May form explosive mixtures with air.

Contains gas under pressure; may explode if heated.

May cause frostbite.

May displace oxygen and cause rapid suffocation.

Harmful if inhaled.

Causes serious eye damage.

Causes skin irritation.

May cause drowsiness or dizziness.

General Precautions-

Read and follow all Safety Data Sheets (SDS'S) before use.

Read label before use.

Keep out of reach of children.

If medical advice is needed, have product container or label at hand.

Close valve after each use and when empty.

Use equipment rated for cylinder pressure.

Do not open valve until connected to equipment prepared for use.

Use a back flow preventative device in the piping.

Use only equipment of compatible materials of construction.

Always keep container in upright position.

Approach suspected leak area with caution.

Prevention-

Wear protective gloves.

Wear eye or face protection.

Keep away from heat, hot surfaces, sparks, open flames and other ignition sources.
No smoking.

Use only outdoors or in a well-ventilated area.

Avoid breathing gas. Wash hands thoroughly after handling.

Response-

IF INHALED:

Remove person to fresh air and keep comfortable for breathing. Call a POISON CENTER or physician if you feel unwell.

IF ON SKIN: Wash with plenty of soap and water. Take off contaminated clothing and wash it before reuse. If skin irritation occurs: Get medical attention. IF IN EYES: Rinse cautiously with water for several minutes. Remove contact lenses, if present and easy to do. Continue rinsing.

Immediately call a POISON CENTER or physician. Leaking gas fire: Do not extinguish, unless leak can be stopped safely. Eliminate all ignition sources if safe to do so.

Storage

Store locked up. Protect from sunlight. Store in a well-ventilated place.

FIRST AID MEASURES-

Eye Contact

Get medical attention immediately. Call a poison center or physician. Immediately flush eyes with plenty of water, occasionally lifting the upper and lower eyelids. Check for and remove any contact lenses. Continue to rinse for at least 10 minutes. Chemical burns must be treated promptly by a physician.

Inhalation-

Get medical attention immediately. Call a poison center or physician. Remove victim to fresh air and keep at rest in a position comfortable for breathing. If it is suspected that fumes are still present, the rescuer should wear an appropriate mask or self-contained breathing apparatus. If not breathing, if breathing is irregular or if respiratory arrest occurs, provide artificial respiration or oxygen by trained personnel.

It may be dangerous to the person providing aid to give mouth-to-mouth resuscitation. If unconscious, place in recovery position and get medical attention immediately. Maintain an open airway. Loosen tight clothing such as a collar, tie, belt or waistband.

In case of inhalation of decomposition products in a fire, symptoms may be delayed. The exposed person may need to be kept under medical surveillance for 48 hours.

Skin Contact

Get medical attention immediately. Call a poison center or physician. Flush contaminated skin with plenty of water. Remove contaminated clothing and shoes.

To avoid the risk of static discharges and gas ignition, soak contaminated clothing thoroughly with water before removing it. Continue to rinse for at least 10 minutes.

In case of contact with liquid, warm frozen tissues slowly with lukewarm water and get medical attention. Do not rub affected area. Chemical burns must be treated promptly by a physician. Wash clothing before reuse. Clean shoes thoroughly before reuse.

Ingestion

Get medical attention immediately. Call a poison center or physician. Remove victim to fresh air and keep at rest in a position comfortable for breathing. Chemical burns must be treated promptly by a physician. Ingestion of liquid can cause burns similar to frostbite. If frostbite occurs, get medical attention. Never give anything by mouth to an unconscious person. If unconscious, place in recovery position and get medical attention immediately. Maintain an open airway. Loosen tight clothing such as a collar, tie, belt or waistband. As this product rapidly becomes a gas when released, refer to the inhalation section.

Potential acute health effect

Eye Contact-

Causes serious eye damage. Liquid can cause burns similar to frostbite.

Inhalation-

Harmful if inhaled. Can cause central nervous system (CNS) depression. May cause drowsiness or dizziness.

Skin Contact-

Causes skin irritation. Dermal contact with rapidly evaporating liquid could result in freezing of the tissues or frostbite.

Frostbite-

Try to warm up the frozen tissues and seek medical attention.

Ingestion-

Can cause central nervous system (CNS) depression. Ingestion of liquid can cause burns similar to frostbite.

Notes to physician: In case of inhalation of decomposition products in a fire, symptoms may be delayed.

The exposed person may need to be kept under medical surveillance for 48 hours.

FIRE FIGHTING-

Use an extinguishing agent suitable for the surrounding fire.

SPECIFIC HAZARDS ARISING FROM THE CHEMICAL-

Contains gas under pressure. Extremely flammable gas. In a fire or if heated, a pressure increase will occur and the container may burst, with the risk of a subsequent explosion.

The vapor/gas is heavier than air and will spread along the ground. Gas may accumulate in low or confined areas or travel a considerable distance to a source of ignition and flash back, causing fire or explosion.

Special PPEs

Fire-fighters should wear appropriate protective equipment and self-contained breathing apparatus (SCBA) with a full face-piece operated in positive pressure mode. For incidents involving large quantities, thermally insulated undergarments and thick textile or leather gloves should be worn.

Storage Requirements-

Store in accordance with local regulations. Store in a segregated and approved area. Store away from direct sunlight in a dry, cool and well-ventilated area, away from incompatible materials.

Eliminate all ignition sources. Cylinders should be stored upright, with valve protection cap in place, and firmly secured to prevent falling or being knocked over. Cylinder temperatures should not exceed 52 °C (125 °F). Store locked up. Keep container tightly closed and sealed until ready for use.

Conditions to avoid-

Avoid all possible sources of ignition (spark or flame). Do not pressurize, cut, weld, braze, solder, drill, grind or expose containers to heat or sources of ignition. Do not

allow gas to accumulate in low or confined areas.

Incompatible Substances-

Oxidizers

Occupational exposure limit-

ACGIH TLV (United States, 3/2017).

TWA: 5 ppm 8 hours.

TWA: 6.4 mg/m³ 8 hours.

STEL: 15 ppm 15 minutes.

STEL: 19 mg/m³ 15 minutes

Engineering Controls-

Use only with adequate ventilation. Use process enclosures, local exhaust ventilation or other engineering controls to keep worker exposure to airborne contaminants below any recommended or statutory limits. The engineering controls also need to keep gas, vapor or dust concentrations below any lower explosive limits. Use explosion-proof ventilation equipment.

TOLUENE DI- ISOCYANATE (TDI)

Product Name: Toluene Di Isocyanate

CAS#: 584-84-9

TSCA: TSCA 8(b) inventory: Toluene-2, 4-diisocyanate

Synonym: Toluene-2, 4-diisocyanate

Chemical Formula: C₉H₆N₂O₂

Physical and Chemical Properties

Physical state and appearance: Liquid.

Molecular Weight: 174.16 g/mole

Color: Colorless to light yellow.

pH (1% soln/water): Not applicable.

Boiling Point: 251°C (483.8°F)

Melting Point: 19.4°C (66.9°F)

Critical Temperature: Not available.

Specific Gravity: 1.2244 (Water = 1)

Vapor Pressure: 0.01 mm of Hg (@ 20°C)

Vapor Density: 6 (Air = 1)

Stability and Reactivity Data-

Incompatibility with various substances:

Highly reactive with moisture.

Corrosivity:

Non-corrosive in presence of glass.

Potential Acute Health Effects:

Extremely hazardous in case of ingestion. Very hazardous in case of skin contact(Irritant), of eye contact (irritant), of inhalation. Hazardous in case of skin contact(Permeator). Slightly hazardous in case of skin contact (corrosive). Severe overexposure can result in death. Inflammation of the eye is characterized by redness, watering, and itching. Skin inflammation is characterized by itching, scaling, Reddening, or, occasionally, blistering.

Potential Chronic Health Effects:

CARCINOGENIC EFFECTS:

Classified 2 (Reasonably anticipated.) by NTP. MUTAGENIC

EFFECTS:

Not available.

TERATOGENIC EFFECTS: Not available.

DEVELOPMENTALTOXICITY: Not available.

The substance is toxic to lungs, the nervous system, liver,mucous membranes. Repeated or prolonged exposure to the substance can producetarget organs damage. Repeated exposure to a highly toxic material may producegeneral deterioration of health by an accumulation in one or many human organs.

FIRST AID MEASURES

Eye Contact:

Check for and remove any contact lenses. Do not use an eye ointment. Seek medical attention.

Skin Contact:

After contact with skin, wash immediately with plenty of water. Gently and thoroughly wash the contaminated skin with running water and non-abrasive soap. Be particularly careful to clean folds, crevices, creases and groin. Cover the irritated skin with an emollient. If irritation persists, seek medical attention. Wash contaminated clothing before reusing.

Serious Skin Contact:

Wash with a disinfectant soap and cover the contaminated skin with an anti-bacterial cream. Seek immediate medical attention.

Inhalation:

Allow the victim to rest in a well ventilated area. Seek immediate medical attention.

Serious Inhalation:

Evacuate the victim to a safe area as soon as possible. Loosen tight clothing such as a collar, tie, belt or waistband. If breathing is difficult, administer oxygen. If the victim is not breathing, perform mouth-to-mouth resuscitation. **WARNING:** It may be hazardous to the person providing aid to give mouth-to-mouth resuscitation when the inhaled material is toxic, infectious or corrosive. Seek immediate medical attention.

Ingestion:

Do not induce vomiting.

Examine the lips and mouth to ascertain whether the tissues are damaged, a possible indication that the toxic material was ingested; the absence of such signs, however, is not conclusive. Loosen tight clothing such as a collar, tie, belt or waistband. If the victim is not breathing, perform mouth-to-mouth resuscitation. Seek immediate medical attention.

Fire and Explosion Data

Flammability of the Product:

May be combustible at high temperature.

Auto-Ignition Temperature:

620°C (1148°F)

Flash Points:

CLOSED CUP: 127°C (260.6°F). OPEN CUP: 135°C (275°F).

Flammable Limits:

LOWER: 0.9% UPPER: 9.5%

Products of Combustion:

These products are carbon oxides (CO, CO₂), nitrogen oxides (NO, NO₂...).

Fire Hazards in Presence of Various Substances:

Slightly flammable to flammable in presence of oxidizing materials.

Explosion Hazards in Presence of Various Substances:

Risks of explosion of the product in presence of mechanical impact: Notavailable.

Risks of explosion of the product in presence of static discharge: Notavailable.

Slightly explosive to explosive in presence of oxidizing materials.

Fire Fighting Media and Instructions:

SMALL FIRE:

Use DRY chemical powder.

LARGE FIRE:

Use water spray, fog or foam. Do not use water jet.

Accidental Release Measures

Small Spill:

Absorb with an inert material and put the spilled material in an appropriate waste disposal.

Large Spill:

If the product is in its solid form: Use a shovel to put the material into a convenient waste disposal container. If the product is in its liquid form: Absorb with an inert material and put the spilled material in an appropriate waste disposal. Be careful that the product is not present at a concentration level above TLV. Check TLV on the MSDS and with local authorities.

Handling and Storage

Precautions:

Keep locked up Keep container dry. Keep away from heat. Keep away from sources of ignition. Empty containers pose a fire risk, evaporate the residue under a fume hood.

Ground all equipment containing material. Do not ingest. Do not breathe gas/ fumes/ vapour/spray. Never add water to this product In case of insufficient ventilation, wear suitable respiratory equipment if ingested, seek medical advice immediately and show the container or the label. Avoid contact with skin and eyes Keep away from incompatibles such as moisture.

Storage:

Keep container dry. Keep in a cool place. Ground all equipment containing material. Keep container tightly closed. Keep in a cool, well-ventilated place. Highly toxic or infectious materials should be stored in a separate locked safety storage cabinet or room.

Exposure Controls/Personal Protection

Engineering Controls:

Provide exhaust ventilation or other engineering controls to keep the airborne concentrations of vapors below their respective threshold limit value. Ensure that eyewash stations and safety showers are proximal to the work-station location.

Personal Protection:

Splash goggles. Lab coat. Vapor respirator. Be sure to use an approved/certified respirator or equivalent. Gloves.

Personal Protection in Case of a Large Spill:

Splash goggles. Full suit. Vapor respirator. Boots. Gloves. A self contained breathing apparatus should be used to avoid inhalation of the product. Suggested protective clothing might not be sufficient; consult a specialist BEFORE handling this product.

Exposure Limits:

TWA: 0.02 (ppm) TWA: 0.14 (mg/m³) Consult local authorities for acceptable exposure limits.

Toxicological Information

Routes of Entry:

Dermal contact. Eye contact. Inhalation. Ingestion.

Toxicity to Animals:

WARNING:

THE LC50 VALUES HEREUNDER ARE ESTIMATED ON THE BASIS OF A 4-HOUR EXPOSURE. Acute oral toxicity (LD50): 5800 mg/kg [Rat].

Acute toxicity of the vapor (LC50): 10 ppm 4 hour(s) [Mouse].

Chronic Effects on Humans:

CARCINOGENIC EFFECTS: Classified 2 (Reasonably anticipated.) by NTP. The substance is toxic to lungs, the nervous system, liver, mucous membranes.

Other Toxic Effects on Humans:

Extremely hazardous in case of ingestion. Very hazardous in case of skin contact(irritant), of inhalation. Hazardous in case of skin contact (permeator). Slightlyhazardous in case of skin contact (corrosive).

ACETONITRILE

Physical state: Liquid

Color: Colourless

Odor: Sweet odour Aromatic odour Ether-like odour

Odor threshold: 42 ppm70 mg/m³

pH: No data available

Melting point: -46 °C

Freezing point: No data available

Boiling point: 82 °C

Critical temperature: 275 °C

Critical pressure: 48320 hPa
Flash point: 6 °C
Relative evaporation rate (butyl acetate=1): 5.8
Flammability (solid, gas): No data available
Vapor pressure: 97 hPa (20 °C)
Vapor pressure at 50 °C : 360 hPa (50 °C)
Relative vapor density at 20 °C : 1.4
Relative density: 0.79 (20 °C)
Relative density of saturated gas/air mixture: 1.04
Specific gravity / density: 787 kg/m³
Molecular mass: 41.05 g/mol
Solubility: Soluble in water. Soluble in ethanol. Soluble in ether. Soluble in acetone.
Soluble in chloroform.
Soluble in methylacetate. Soluble in dichloroethane. Soluble in tetrachloromethane.
Soluble in tetrachloroethene. Soluble in methanol. Soluble in ethylacetate. Soluble in oils/fats.
Water: Complete
Ethanol: Complete
Acetone: Complete
Auto-ignition temperature: 524 °C
Decomposition temperature: > 120 °C
Viscosity, kinematic: 3.80 mm²/s
Viscosity, dynamic: 0.0030 Pa.s (40 °C)
Explosion limits: 3.0 - 16.0 vol %
50 - 274 g/m³

STABILITY AND REACTIVITY

Reactivity

Vapours may form explosive mixture with air.

Chemical stability

Heat-sensitive

Distillable in an undecomposed state at normal pressure.

Possibility of hazardous reactions

Violent reactions possible with:

Strong bases, strong reducing agents

Risk of explosion with: nitrates, perchlorates, perchloric acid conc. sulfuric acid, with, Heat

Risk of ignition or formation of inflammable gases or vapours with:

Oxidizing agents, Nitric acid nitrogen dioxide, with, Catalyst Generates dangerous gases or fumes in contact with: Acids

Incompatible materials-

Rubber, various plastics

First Aid Measures-

After inhalation: fresh air. If breathing stops: mouth-to-mouth breathing or artificial respiration. Oxygen if necessary. Immediately call in physician.

In case of skin contact: Take off immediately all contaminated clothing. Rinse skin with water/ shower. Consult a physician.

After eye contact: rinse out with plenty of water. Call in ophthalmologist. Remove contact lenses.

After swallowing: immediately make victim drink water (two glasses at most). Consult a physician.

Most important symptoms and effects, both acute and delayed-

May cause headache and dizziness.

The following applies to cyanogen compounds/ nitriles in general: utmost caution! Release of hydrocyanic acid is possible - blockade of cellular respiration.

Cardiovascular disorders, dyspnoea, unconsciousness.
irritant effects, Nausea, Vomiting, Convulsions, Shortness of breath, respiratory arrest, cardiac arrest, Unconsciousness

Extinguishing media

Suitable extinguishing media
Water, Foam, Carbon dioxide (CO₂), Dry powder

Special hazards arising from the substance or mixture

Combustible.
Pay attention to flashback.
Forms explosive mixtures with air at ambient temperatures.
Vapours are heavier than air and may spread along floors.
Development of hazardous combustion gases or vapours possible in the event of fire.
Fire may cause evolution of:
Nitrogen oxides, Hydrogen cyanide (hydrocyanic acid)

Advice for firefighters

Special protective equipment for firefighters

Stay in danger area only with self-contained breathing apparatus. Prevent skin contact by keeping a safe distance or by wearing suitable protective clothing.

Further information

Remove container from danger zone and cool with water. Suppress (knock down) gases/vapours/mists with a water spray jet. Prevent fire extinguishing water from contaminating surface water or the ground water system.

Accidental release measures

Personal precautions, protective equipment and emergency procedures-

Advice for non-emergency personnel: Do not breathe vapours, aerosols. Avoid substance contact. Ensure adequate ventilation. Keep away from heat and sources of ignition. Evacuate the danger area, observe emergency procedures, and consult an expert.

Environmental precautions

Do not let product enter drains. Risk of explosion.
Methods and materials for containment and cleaning up
Cover drains. Collect, bind, and pump off spills. Take up with liquid-absorbent material (e.g. Chemizorb®). Dispose of properly. Clean up affected area.

Individual protection measures

Protective clothing needs to be selected specifically for the workplace, depending on concentrations and quantities of the hazardous substances handled. The chemical resistance of the protective equipment should be enquired at the respective supplier.

Eye/face protection
Safety glasses

Hand protection full contact:

Glove material: butyl-rubber
Glove thickness:0.7 mm
Break through time:480 min
Splash contact:
Glove material:polychloroprene
Glove thickness:0.65 mm
Break through time:10 min

ACRYLONITRILE-

Physical State- Liquid

Appearance- Colorless

Odor- Garlic-like

Odor Threshold- No information available

pH 7.5 5% aq. sol

Melting Point/Range -83.5 °C / -118.3 °F

Boiling Point/Range 77.3 °C / 171.1 °F

Flash Point -0.2 °C / 31.6 °F

Method - CC (closed cup)

Evaporation Rate No information available

Flammability (solid, gas) Not applicable

Flammability or explosive limits

Upper 17.0%

Lower 3.1%

Vapor Pressure 120 mbar @ 20 °C

Vapor Density 1.83 (Air = 1.0)

Specific Gravity 0.800

Solubility Soluble in water

Partition coefficient; n-octanol/water No data available

Autoignition Temperature 480 °C / 896 °F

Decomposition Temperature No information available

Viscosity No information available

Molecular Formula C₃ H₃ N

Molecular Weight 53.06

Stability and Reactivity

Reactive Hazard- None known, based on information available

Stability- Unstable. Light sensitive.

Conditions to Avoid- Excess heat. Exposure to light. Incompatible products. Keep away from open flames, hot surfaces and sources of ignition.

Incompatible Materials- Acids, Bases, Bromine, Peroxides, Metals, copper

Hazardous Decomposition Products- Nitrogen oxides (NO_x), Carbon monoxide (CO), Carbon dioxide (CO₂), Hydrogen cyanide (hydrocyanic acid)

Hazardous Polymerization Hazardous polymerization may occur.

Hazardous Reactions- None under normal processing.

Hazard Statements

Highly flammable liquid and vapor

Causes skin irritation

May cause an allergic skin reaction

Causes serious eye damage

May cause respiratory irritation

May cause cancer

Suspected of damaging fertility or the unborn child

Toxic if swallowed, in contact with skin or if inhaled

Precautionary Statements

Prevention

Obtain special instructions before use

Do not handle until all safety precautions have been read and understood

Use personal protective equipment as required

Wash face, hands and any exposed skin thoroughly after handling

Do not eat, drink or smoke when using this product

Avoid breathing dust/fume/gas/mist/vapors/spray

Use only outdoors or in a well-ventilated area

Contaminated work clothing should not be allowed out of the workplace

Wear protective gloves

Keep away from heat/sparks/open flames/hot surfaces. - No smoking

Keep container tightly closed

Ground/bond container and receiving equipment

Use explosion-proof electrical/ventilating/lighting/equipment

Use only non-sparking tools

Take precautionary measures against static discharge

Keep cool

Response

IF exposed or concerned: Get medical attention/advice

Inhalation

IF INHALED: Remove victim to fresh air and keep at rest in a position comfortable for breathing

Call a POISON CENTER or doctor/physician

Skin

Call a POISON CENTER or doctor/physician if you feel unwell

Wash contaminated clothing before reuse

If skin irritation or rash occurs: Get medical advice/attention

IF ON SKIN (or hair): Take off immediately all contaminated clothing. Rinse skin with water/shower

Eyes

IF IN EYES: Rinse cautiously with water for several minutes. Remove contact lenses, if present and easy to do. Continue rinsing

Immediately call a POISON CENTER or doctor/physician

Ingestion

IF SWALLOWED: Immediately call a POISON CENTER or doctor/physician

Rinse mouth

Fire

In case of fire: Use CO₂, dry chemical, or foam for extinction

Storage

Store locked up

Store in a well-ventilated place. Keep container tightly closed

Disposal- Dispose of contents/container to an approved waste disposal plant.

FIRE FIGHTING MEASURES

Suitable Extinguishing Media-

Water spray, carbon dioxide (CO₂), dry chemical, alcohol-resistant foam. Water mist maybe used to cool closed containers.

Unsuitable Extinguishing Media-

No information available

Flash Point -0.2 °C / 31.6 °F

Method - CC (closed cup)

Autoignition Temperature 480 °C / 896 °F

Explosion Limits

Upper 17.0%

Lower 3.1%

Specific Hazards Arising from the Chemical

Flammable. Vapors may form explosive mixtures with air. Vapors may travel to source of ignition and flash back. Containers may explode when heated. Vapors may form explosive mixtures with air.

Hazardous Combustion Products

Nitrogen oxides (NO_x). Carbon monoxide (CO). Carbon dioxide (CO₂). Hydrogen cyanide (hydrocyanic acid). Protective Equipment and Precautions for Firefighters

As in any fire, wear self-contained breathing apparatus pressure-demand, MSHA/NIOSH (approved or equivalent) and full protective gear. Thermal decomposition can lead to release of irritating gases and vapors.

ACCIDENTAL RELEASE METHODS-

Personal Precautions-

Ensure adequate ventilation. Use personal protective equipment as required. Keep people away from and upwind of spill/leak. Evacuate personnel to safe areas. Remove all sources of ignition. Take precautionary measures against static discharges.

Environmental Precautions-

Do not flush into surface water or sanitary sewer system.

Methods for Containment and Clean Up

Keep in suitable, closed containers for disposal. Soak up with inert absorbent material. Remove all sources of ignition. Use spark-proof tools and explosion-proof equipment

HANDLING AND STORAGE-

Handling-

Wear personal protective equipment/face protection. Do not get in eyes, on skin, or on clothing. Use only under a chemical fume hood. Do not breathe mist/vapors/spray. Do not ingest. If swallowed then seek immediate medical assistance. Keep away from open flames, hot surfaces and sources of ignition.

Use only non-sparking tools. To avoid ignition of vapors by static electricity discharge, all metal parts of the equipment must be grounded. Take precautionary measures against static discharges.

Storage-

Keep away from heat, sparks and flame. Protect from direct sunlight. Flammables area. Keep container tightly closed in a dry and well-ventilated place.

Exposure guidelines

Acrylonitrile-

ACGIH TLV

TWA: 2 ppm Skin

NIOSH IDLH

IDLH: 60 ppm IDLH: 25mg/m³ TWA: 1 ppm

Ceiling: 10 ppm

Personal Protective Equipment-

Eye/face Protection

Wear appropriate protective eyeglasses or chemical safety goggles as described by OSHA's eye and face protection regulations in 29 CFR 1910.133 or European Standard EN166.

Skin and body protection

Wear appropriate protective gloves and clothing to prevent skin exposure.

Respiratory Protection

Follow the OSHA respirator regulations found in 29 CFR 1910.134 or European Standard EN 149. Use a NIOSH/MSHA or European Standard EN 149 approved respirator if exposure limits are exceeded or if irritation or other symptoms are experienced.

Hygiene Measures

Handle in accordance with good industrial hygiene and safety practice.

ACETIC ACID-

Product: Acetic Acid, Glacial

Product Number(s): PF001, PF002

CAS#: 64-19-7

Synonyms: Ethanoic Acid; Methanecarboxylic Acid; Acetic Acid

Formula: C₂H₄O₂

Physical State: Liquid

Appearance: Transparent

Color: Colorless

Odor: Strong, vinegar-like

Molecular Formula: C₂H₄O₂

Molecular Weight: 60.05

pH: 2.4 (1.0 M solution)
Specific Gravity: 1.05
Freezing/Melting Point: 16.6 °C (61.9 °F)
Boiling Point: 118.1 °C (244.6 °F)
Flash Point: 39 °C (103° F) Closed Cup
Auto Ignition Temperature: 426 °C (799° F)
Flammable Limits in Air
(% by Volume):Upper: 19.9%Lower: 4%
Solubility: Miscible with water
Vapor Pressure: 2.09 kPa at 25°C
Vapor Density: 2.1
Percent Volatile: 100 %
Odor threshold (ppm): 0.48 ppm
Evaporation Rate: 0.97 BuAc

Stability and Reactivity-

Stability: Stable under normal conditions. This substance is hygroscopic and will absorb water by contact with the moisture in the air.

Conditions to Avoid: Heat, flames, sparks ignition sources, incompatibles, and moisture.

Incompatible Materials: Oxidizing agents, peroxides, caustics, glycol, metals

Hazardous Decomposition Carbon dioxide and carbon monoxide may form when heated to decomposition.

Products:

Possibility of Hazardous can react vigorously, violently or explosively with incompatible materials listed above.

Reactions:

Hazardous Polymerization: Will not occur.

Hazards-

DANGER! Flammable liquid and vapor. Easily ignited by heat, spark or flames. Corrosive.

Causes severe burns to skin, eyes, and digestive tract. Mist or vapor extremely irritating to eyes and respiratory tract

Potential Acute Health Effects:

Routes of Exposure: Inhalation, ingestion, skin contact, eye contact

Inhalation: Corrosive. May cause damage to mucous membranes in nose, throat, lungs and bronchial system.

Ingestion: Corrosive. May produce burns to the lips, oral cavity, upper airway, esophagus and digestive tract.

Skin Contact: Corrosive. Causes severe burns.

Eye Contact: Corrosive. Causes severe burns. May cause eye damage, impaired sight or blindness.

Target Organs: Skin, lungs, respiratory system, eyes

Chronic Health Effects: Corrosive. Prolonged contact causes serious tissue damage

First Aid Procedures:

Inhalation: Remove to fresh air. If breathing is difficult, administer oxygen. If the victim is not breathing, perform mouth-to-mouth resuscitation. Get medical attention immediately.

Ingestion: Do not induce vomiting. If vomiting occurs, keep head low so that vomit does not enter lungs. Never give anything by mouth to an unconscious person. GET MEDICAL ATTENTION IMMEDIATELY.

Skin Contact: Flush affected area with plenty of water for at least 15 minutes. Remove contaminated clothing and shoes. Wash clothing before reuse. Get medical attention immediately.

Eye Contact: Check for and remove contact lenses. Immediately flush eyes with gentle but large stream of water for at least 15 minutes, lifting lower and upper eyelids occasionally. Get medical attention immediately.

General Advice: In the case of accident or if you feel unwell, seek medical advice immediately (show the label where possible). Ensure that medical personnel are aware of the material(s) involved and take precautions to protect themselves. Show this safety data sheet to the doctor in attendance.

Notes to Physician: Treat symptomatically. Keep victim under observation.

FIRE FIGHTING MEASURES

Flammable Properties: HIGHLY FLAMMABLE! Vapors may cause a flash fire or ignite explosively. Vapors may travel considerable distance to a source of ignition and flash back. Heat may cause sealed containers to explode.

Flash Point: 39° C (103° F) Closed Cup

Auto-ignition Temp: 426° C (799° F)

Flammable Limits in Lower Explosion Limit: 4%

Air (% by volume): Upper Explosion Limit: 19.9%

Suitable Extinguishing Media: Water, dry powder, foam, carbon dioxide

Unsuitable Extinguishing Media: Do not use a solid (straight) water stream as it may scatter and spread fire.

Hazardous Combustion Products:Carbon monoxide, carbon dioxide

Specific Hazards: Can be ignited easily by heat, sparks, or flame and burns vigorously. Above flash point, vapor-air mixtures are explosive within flammable limits noted above. Sealed containers may explode when heated or involved in fire. Vapor may accumulate in container headspace resulting in flammability hazard. Material is sensitive to static discharge.

Special Protective Equipment As in any fire; wear MSHA/NIOSH approved (or equivalent) self-contained positive pressure

For Firefighters: or pressure-demand breathing apparatus and full protective gear.

Specific Methods: Use water spray to cool unopened containers. Cool containers exposed to flames with flooding quantities of water until well after the fire is out. Withdraw immediately in case of rising sound from venting safety device or any discoloration of tanks due to fire. Move containers from fire area if you can do so without risk. Some of these materials, if spilled, may evaporate leaving a flammable residue. In the event of fire and/or explosion do not breathe fumes.

Accidental Release Measures-

Personal Precautions: Ventilate area of leak or spill. Isolate hazard area and keep unnecessary and unprotected personnel away from the area of the leak or spill. Keep upwind. Keep out of low areas.

Wear appropriate personal protective equipment as specified in the Exposure Control and Personal Protection Section 8. Avoid contact with eyes, skin, and clothing. Pay attention to flashback. Take precautionary measures against static discharges.

Environmental Precautions: Prevent further leakage or spillage if safe to do so. Do not contaminate water. Avoid discharge into drains, water courses or onto the ground. In case of large spill, dike if needed.

Methods for Containment: Remove all sources of ignition. Stop the flow of material, if this is without risk. Prevent entry into waterways, sewer, basements or confined areas. Dike the spilled material, where this is possible.

Methods for Cleaning Up: Use spark-proof tools and explosion-proof equipment. All equipment used when handling the product must be grounded. Absorb spill with an inert material (e.g. vermiculite, dry sand, earth, cloth, fleece), and place in a suitable non-combustible container for reclamation or disposal. Do not use combustible materials, such as sawdust. Clean contaminated surface thoroughly. Neutralize spill area and washings with soda ash or lime. Never return spills in original containers for re-use. Clean up in accordance with all applicable regulations.

Handling-

Do not handle or open near flame, sources of heat, or sources of ignition. Protect material from direct sunlight. Wear personal protective equipment (see section 8). Use only in well ventilated areas. Provide sufficient air exchange and/or exhaust in work rooms. Avoid contact with skin, eyes and clothing. Do not breathe vapors or spray mist. Do not ingest. When using, do not eat, smoke, or drink. Take precautionary measures against static discharge. Keep away from incompatible materials. Handle in accordance with good industrial hygiene and safety practice. Wash thoroughly after handling. Containers of this material may be hazardous when empty since they retain product residues (vapors, liquids).

Observe all warnings and precautions listed for the product Use caution when combining with water. DO NOT add water to acid. ALWAYS add acid to water while stirring to prevent release of heat, steam, and fumes.

Storage-

Store in a cool, dry, ventilated area. Store away from flame, sources of ignition, heat, and incompatible materials. Store in original container. Keep containers tightly closed and upright. Keep away from food, drink and animal feedingstuffs. Keep out of the reach of children. Ground container and transfer equipment to eliminate static electric sparks. Comply with all national, state, and local codes pertaining to the storage, handling, dispensing, and disposal of flammable liquids.

Personal Protective Equipment:

Eye/Face Protection: Wear safety glasses with side shields or goggles and a face shield.

Skin Protection: Wear appropriate chemical resistant clothing (with long sleeves) and appropriate chemical resistant gloves.

Respiratory Protection: If engineering controls do not maintain airborne concentrations below recommended exposure limits (where applicable) or to an acceptable level (in countries where exposure limits have not been established), an approved respirator must be worn.

Respirator type:

Chemical respirator with acid gas cartridge. Use a positive-pressure air-supplied respirator if there is any potential for an uncontrolled release, exposure levels are not known, or any other circumstances where air-purifying respirators may not provide adequate protection.

General Hygiene Considerations:

Avoid contact with skin, eyes and clothing. When using, do not eat, drink or smoke. Always observe good personal hygiene measures, such as washing after handling the material and before eating, drinking, and/or smoking. Routinely wash work clothing and protective equipment to remove contaminants. Provide eyewash station and safety shower.

Acetic Anhydride

Product Name: Acetic anhydride

CAS#: 108-24-7

RTECS: AK1925000

TSCA: TSCA 8(b) inventory: Acetic anhydride

Chemical Formula: (CH₃CO)₂

Volatility: Not available.

Odor Threshold: 0.1 ppm

Solubility: Not available.

Stability and Reactivity-

Stability: The product is stable.

Polymerization: Will not occur.

Possibility of Hazardous Reaction: Under normal conditions of storage and use, hazardous reactions will not occur.

Under normal conditions of storage and use, hazardous polymerization will not occur.

Conditions to Avoid: Keep away from heat, sparks and flame. Keep away from sources of ignition. Keep from any possible contact with water.

Incompatible Materials: Extremely reactive or incompatible with the following materials: moisture. Reactive or incompatible with the following materials: oxidizing materials, acids, alkalis, and alcohols.

Hazard Statement-

Flammable liquid and vapor.

Fatal if inhaled.

Harmful if swallowed.

Causes severe skin burns and eye damage.

Precautionary Statements-

Do not breathe dust/fume/gas/mist/vapors/spray. Wear respiratory protection. Wear protective gloves/clothing and eye/face protection.

Response

IF INHALED: Remove victim to fresh air and keep at rest in a position comfortable for breathing.

IF ON SKIN (or hair): Remove/Take off immediately all contaminated clothing. Rinse skin with water [or shower].

IF IN EYES: Rinse cautiously with water for several minutes. Remove contact lenses, if present and easy to do. Continue rinsing.

Immediately call a POISON CENTER or doctor/physician.

Storage-

Store container tightly closed in well-ventilated place.

Disposal-

Dispose of contents and container in accordance with all local, regional, national and international regulations.

FIRST AID MEASURES

Eye Contact:

In case of contact, immediately flush eyes with plenty of water for at least 15 minutes.

Eyelids should be held away from the eyeball to ensure thorough rinsing. Check for and remove any contact lenses. Get medical attention immediately. Chemical burns must be treated promptly by a physician.

Skin Contact:

Get medical attention immediately. In case of contact, immediately flush skin with plenty of water for at least 15 minutes while removing contaminated clothing and shoes.

Drench contaminated clothing with water before removing. This is necessary to avoid the risk of sparks from static electricity that could ignite contaminated clothing.

Contaminated clothing is a fire hazard. Contaminated leather, particularly footwear, must be discarded. Clean shoes thoroughly before reuse. Chemical burns must be treated promptly by a physician.

Inhalation:

If inhaled, remove to fresh air. If not breathing, if breathing is irregular or if respiratory arrest occurs; provide artificial respiration or oxygen by trained personnel. Get medical attention immediately.

Ingestion:

Do not induce vomiting unless directed to do so by medical personnel. Never give anything by mouth to an unconscious person. If unconscious, place in recovery position and get medical attention immediately. Get medical attention immediately.

Chemical burns must be treated promptly by a physician

Protection of first-aiders

No action shall be taken involving any personal risk or without suitable training. If it is suspected that fumes are still present, the rescuer should wear an appropriate mask or self-contained breathing apparatus. It may be dangerous to the person providing aid to give mouth-to-mouth resuscitation. Wash contaminated clothing thoroughly with water before removing it, or wear gloves.

Fire-fighting Measures

Suitable extinguishing media - Use dry chemical, CO₂, water spray (fog) or foam. (Alcohol-resistant foam).

Unsuitable extinguishing media- Do not use water jet. The use of a water jet may cause the fire to spread by splashing the burning product.

Specific hazards arising from the chemical

Flammable liquid and vapor. In a fire or if heated, a pressure increase will occur and the container may burst, with the risk of a subsequent explosion. Vapors can form explosive mixtures with air. Vapors are heavier than air and can spread along the ground or float on water surfaces to remote ignition sources. Vapors may accumulate in low or confined areas or travel a considerable distance to a source of ignition and flash back. Runoff to sewer may create fire or explosion hazard.

Special protective actions for fire-fighters

DO NOT FIGHT FIRE WHEN IT REACHES MATERIAL. Withdraw from area and allow the fire to burn. No action shall be taken involving any personal risk or without suitable training. Promptly isolate the scene by removing all persons from the vicinity of the incident if there is a fire. Move containers from fire area if this can be done without risk. Use water spray to keep fire-exposed containers cool.

Special protective equipment for fire-fighters

Fire-fighters should wear positive pressure self-contained breathing apparatus (SCBA) and full turnout gear.

Accidental Release Measures-

For non-emergency personnel-

Immediately contact emergency personnel. No action shall be taken involving any personal risk or without suitable training. Evacuate surrounding areas. Keep unnecessary and unprotected personnel from entering. Do not touch or walk through spilled material. No flames, smoking or flames in hazard area. Do not breathe vapor or mist. Provide adequate ventilation. Put on appropriate personal protective equipment. Floors may be slippery; use care to avoid falling. Eliminate all ignition sources.

For emergency responders

Entry into a confined space or poorly ventilated area contaminated with vapor, mist or fume is extremely hazardous without the correct respiratory protective equipment and a safe system of work. Wear self-contained breathing apparatus. Wear a suitable chemical protective suit. Chemical resistant boots. See also the information in "For non-emergency personnel".

Environmental Precautions

Avoid dispersal of spilled material and runoff and contact with soil, waterways, drains and sewers. Inform the relevant authorities if the product has caused environmental pollution (sewers, waterways, soil or air).

METHODS AND MATERIALS FOR CONTAINMENT AND CLEANING UP

Small Spills-

Eliminate all ignition sources. Eliminate all ignition sources. Stop leak if without risk. Move containers from spill area. Absorb with an inert material and place in an appropriate waste disposal container. Use spark-proof tools and explosion-proof equipment. Dispose of via a licensed waste disposal contractor. The method and equipment used must be in conformance with appropriate regulations and industry practice on explosive atmospheres.

Large Spill

Eliminate all ignition sources. Eliminate all ignition sources. Stop leak if without risk. Move containers from spill area. Approach release from upwind. Prevent entry into sewers, water courses, basements or confined areas. Dike spill area and do not allow product to reach sewage system and surface or ground water. Contain and collect spillage with non-combustible, absorbent material e.g. sand, earth, vermiculite or diatomaceous earth and place in container for disposal according to local regulations. Use spark-proof tools and explosion-proof equipment. Contaminated absorbent material may pose the same hazard as the spilled product. The method and equipment used must be in conformance with appropriate regulations and industry practice on explosive atmospheres. Dispose of via a licensed waste disposal contractor.

HANDLING AND STORAGE

Precautions for Safe Handling

Protective Measures:

Put on appropriate personal protective equipment. Do not get in eyes or on skin or clothing. Do not breathe vapor or mist. Do not ingest. Use only with adequate ventilation. Wear appropriate respirator when ventilation is inadequate. Keep in the original container or an approved alternative made from a compatible material, kept tightly closed when not in use. Store and use away from heat, sparks, open flame or any other ignition source. Use explosion-proof electrical (ventilating, lighting and material handling) equipment. Use only non-sparking tools. Take precautionary measures against electrostatic discharges. Do not reuse container. Empty containers retain product residue and can be hazardous.

Advice on general occupational hygiene

Eating, drinking and smoking should be prohibited in areas where this material is handled, stored and processed. Wash thoroughly after handling. Remove contaminated clothing and protective equipment before entering eating areas. See also Section 8 for additional information on hygiene measures.

Conditions for Safe Storage, Including Any Incompatibilities

Store in accordance with local regulations. Store in a segregated and approved area. Store in a dry, cool and well-ventilated area, away from incompatible materials. Store locked up. Keep away from heat and direct sunlight. Eliminate all ignition sources. Separate from oxidizing materials. Keep container tightly closed and sealed until ready for use. Containers that have been opened must be carefully resealed and kept upright to prevent leakage. Store and use only in equipment/containers designed for use with this product. Do not store in unlabeled containers. Do not allow water to enter container because a violent reaction may occur. Store in containers made from materials proven to be resistant to the substance under local operating conditions.

EXPOSURE LIMITS-

ACGIH TLV (UNITED STATES)

STEL: 3 PPM 15 MINUTES. ISSUED/REVISED:12/2010

TWA: 1 PPM 8 HOURS. ISSUED/REVISED:12/2010

OSHA PEL (UNITED STATES)

TWA: 20 MG/M³ 8 HOURS. ISSUED/REVISED:6/1993

TWA: 5 PPM 8 HOURS. ISSUED/REVISED: 6/1993

EXPOSURE CONTROLS/PERSONAL PROTECTION

Appropriate Engineering Controls:

All activities involving chemicals should be assessed for their risks to health, to ensure exposures are adequately controlled. Personal protective equipment should only be considered after other forms of control measures (e.g. engineering controls) have been suitably evaluated. Personal protective equipment should conform to appropriate standards, be suitable for use, be kept in good condition and properly maintained. Your supplier of personal protective equipment should be consulted for advice on selection and appropriate standards. For further information contact your national organisation for standards. Provide exhaust ventilation or other engineering controls to keep the relevant airborne concentrations below their respective occupational exposure limits. The final choice of protective equipment will depend upon a risk assessment. It is important to ensure that all items of personal protective equipment are compatible.

Individual protection measures

HYGIENE MEASURES: Wash hands, forearms and face thoroughly after handling chemical products, before eating, smoking and using the lavatory and at the end of the working period. Appropriate techniques should be used to remove potentially contaminated clothing. Wash contaminated clothing before reusing. Ensure that eyewash stations and safety showers are close to the workstation location.

EYE/FACE PROTECTION: Recommended: chemical splash goggles. Face shield

HAND PROTECTION: Wear chemical resistant gloves. Butyl rubber gloves. The correct choice of protective gloves depends upon the chemicals being handled, the conditions of work and use, and the condition of the gloves (even the best chemically resistant glove will break down after repeated chemical exposures). Most gloves provide only a short time of protection before they must be discarded and replaced. Because specific work environments and material handling practices vary, safety

procedures should be developed for each intended application. Gloves should therefore be chosen in consultation with the supplier/manufacturer and with a full assessment of the working conditions.

BODY PROTECTION: Use of protective clothing is good industrial practice. Personal protective equipment for the body should be selected based on the task being performed and the risks involved and should be approved by a specialist before handling this product. Cotton or polyester/cotton overalls will only provide protection against light superficial contamination that will not soak through to the skin. Overalls should be laundered on a regular basis. When the risk of skin exposure is high (e.g. when cleaning up spillages or if there is a risk of splashing) then chemical resistant aprons and/or impervious chemical suits and boots will be required. Wear suitable protective clothing. Footwear highly resistant to chemicals. When there is a risk of ignition wear inherently fire resistant protective clothes and gloves. When there is a risk of ignition from static electricity, wear anti-static protective clothing. For greatest effectiveness against static electricity, overalls, boots and gloves should all be anti-static.

When the risk of skin exposure is high (from experience this could apply to the following tasks: cleaning work, maintenance and service, filling and transfer, taking samples and cleaning up spillages) then a chemical protective suit and boots will be required. Work clothing / overalls should be laundered on a regular basis. Laundering of contaminated work clothing should only be done by professional cleaners who have been told about the hazards of the contamination. Always keep contaminated work clothing away from uncontaminated work clothing and uncontaminated personal clothes.

Recommended: Hard hat. Chemical resistant boots. Chemical resistant apron full chemical protective suit with a hood. Chemical protective suit consisting of a jacket and trousers. The jacket should be buttoned up to the neck, sleeves sealed at the gloves, and trouser legs worn outside the boots. These precautions are required to prevent the clothing from accidentally trapping product against the skin.

RESPIRATORY PROTECTION: Use only with adequate ventilation. Do not breathe vapor or mist. If ventilation is inadequate, use NIOSH-certified respirator which will protect against organic vapor. If operating conditions cause high vapor concentrations

or the TLV is exceeded, use NIOSH-certified, supplied-air respirator. Use with adequate ventilation. If there is a requirement for the use of a respiratory protective device, but the use of breathing apparatus (independent of ambient atmosphere) is not required, then a suitable filtering device must be worn. The filter class must be suitable for the maximum contaminant concentration (gas/vapor/ aerosol/particulates) that may arise when handling the product.

GASOLINE/PETROL

CHEMICAL NAME: PETROL

CHEMICAL CLASSIFICATION: FLAMMABLE LIQUID

SYNONYMS: GASOLINE, MOTOR SPIRIT

TRADE NAME: PETROL

FORMULA: MIXTURE OF HYDROCARBONS

C.A.S. NO. 8006-61-9.

U.N.NO. 1203.

BOILING POINT/RANGE (DEG.C): 30 TO 215 C

PHYSICAL STATE: LIQUID

APPEARANCE: ORANGE, RED

MELTING/FREEZING POINT (DEG.C): -90 TO -75.

VAPOR PRESSURE: 300 TO 600 MM HG (20 DEG C)

ODOR: CHARACTERISTIC ODOR

VAPOR DENSITY: 3-4

SOLUBILITY IN WATER @ 30 DEG.C: 1-100PPM /100 ML WATER

SPECIFIC GRAVITY- 0.75-0.85 AT 20 DEG C. PH NA

OTHERS: FLOATABILITY (WATER): FLOATS;

FIRE AND EXPLOSION HAZARD DATA

FLAMMABILITY: Yes ignited by sparks/flames.

LEL: 1.4% **UEL:** 7.6%.

FLASH POINT (DEG C): Typically about -38 TO -42 (CC)

TDG FLAMMABILITY: CLASS 3

IGNITION TEMP (DEG C) : 456

EXPLOSION SENSITIVITY TO IMPACT: Not sensitive to mechanical impact

EXPLOSION SENSITIVITY TO STATIC ELECTRICITY: FOR VAPORS SENSITIVITY EXIST

HAZARDOUS COMBUSTION PRODUCTS: CARBON MONOXIDE, NITROGEN OXIDE. AND OTHER AROMATIC HYDROCARBONS

HAZARDOUS POLYMERIZATION: N.A

REACTIVITY DATA

CHEMICAL STABILITY: STABLE

INCOMPATIBILITY WITH OTHER MATERIAL: OXIDIZERS SUCH PEROXIDES, NITRIC ACID AND PERCHORATES

HAZARDOUS REACTION PRODUCTS: ON FIRE IT WILL LIBERATE SOME AMOUNT CARBON MONOXIDE, NITROGENOXIDE. AND OTHER AROMATIC HYDROCARBONS

HEALTH HAZARD DATA

ROUTES OF ENTRY: INHALATION, SKIN ABSORPTION, INGESTION

EFFECTS OF EXPOSURE/ SYMPTOMS: INHALATION: EXCESSIVE INHALATION VAPORS CAUSE RAPID BREATHING, EXCITABILITY, STAGGERING, HEADACHE, FATIGUE, NAUSEA AND VOMITING, DIZZINESS, DROWSINESS, NARCOSIS CONVULSIONS, COMA,

SKIN CONTACT: SKIN-DRYNESS, CRACKING, IRRITATION EYES WATERING, STINGING AND INFLAMMATION.

EMERGENCY TREATMENT: IN CASE OF CONTACT WITH SKIN FLUSH WITH FRESH WATER, REMOVE CONTAINMENT CLOTHING, IN CASE OF EXCESSIVE INHALATION MOVE THE VICTIM TO FRESH AIR, OBTAIN MEDICAL ASSISTANCE.

TLV (ACGIH) : 300 PPM STEL: 500

PERMISSIBLE EXPOSURE LIMIT: L.D50 (ORAL-RAT): 13.6 G/KG L.C 50: (RAT FOR 4HRS) 43G/M3

ODOR THRESHOLD: N.A.

PERSONAL PROTECTIVE EQUIPMENT:

Gloves, eye protection preferred.

HANDLING AND STORAGE PRECAUTIONS:

Eliminate all sources of ignition at storage, ensure good ventilation, ground and bond the containers

STORAGE-

Store in a segregated and approved area. Keep container in a cool, well-ventilated area. Keep container tightly closed and sealed until ready for use. Avoid all possible sources of ignition (spark or flame). Store and use only in equipment/containers designed for use with this product.

Do not remove warning labels from containers. Do not enter storage tanks without breathing apparatus unless the tank has been well ventilated and the tank atmosphere has been shown to contain hydrocarbon vapour concentrations of less than 1% of the lower flammability limit and an oxygen concentration of at least 20% volume.

Light hydrocarbon vapours can build up in the headspace of tanks. These can cause flammability/explosion hazards even at temperatures below the normal flash point (note: flash point must not be regarded as a reliable indicator of the potential flammability of vapour in tank headspaces). Tank headspaces should always be regarded as potentially flammable and care should be taken to avoid static electrical discharge and all ignition sources during filling, ullaging and sampling from storage tanks.

When the product is pumped (e.g. during filling, discharge or ullaging) and when sampling, there is a risk of static discharge. Ensure equipment used is properly earthed or bonded to the tank structure. If product comes into contact with hot surfaces, or leaks occur from pressurised fuel pipes, the vapour or mists generated will create a flammability or explosion hazard. Product contaminated rags; paper or material used to absorb spillages, represent a fire hazard, and should not be allowed to accumulate. Dispose of safely immediately after use.

EMERGENCY AND FIRST AID MEASURES

FIRE: FIRE EXTINGUISHING MEDIA:

Extremely flammable liquid. In a fire or if heated, a pressure increase will occur and the container may burst, with the risk of a subsequent explosion. Runoff to sewer may create fire or explosion hazard.

DO NOT USE WATER JET.

Foam, Carbon dioxide, Dry Chemical Powder. Water may be used to cool fire-exposed containers. Special procedure: Shut off leak, if safe to do so, .Keep non-involved people away from spill site. Issue warning: "FLAMMABLE". Eliminate all sources of ignition. Unusual hazards: Vapor heavier than Air it will spread along the ground and collect in sewers.

FIRE-FIGHTERS SHOULD WEAR APPROPRIATE PROTECTIVE EQUIPMENT AND SELF-CONTAINED BREATHING APPARATUS(SCBA) WITH A FULL FACE-PIECE OPERATED IN POSITIVE PRESSURE MODE.

EXPOSURE-

First aid measures: Skin contact; in case of contact with Skin flush with fresh water, remove containment clothing, Inhalation: in case of excessive inhalation move the victim to fresh air, if problem in breathing give artificial respiration; give oxygen. Obtain medical assistance Ingestion: Give water to conscious victim to drink; do not induce vomiting. Antidotes/Dosages: N.A.

Ensure that eyewash station and safety shower is proximal to the workstation location. All activities involving chemicals should be assessed for their risks to health, to ensure exposures are adequately controlled. Personal protective equipment should only be considered after other forms of control measures (e.g. engineering controls) have been suitably evaluated. Personal protective equipment should conform to appropriate standards, be suitable for use, be kept in good condition and properly maintained.

LARGE SPILLS:

Stop leak if without risk. Move containers from spill area. Approach the release from upwind. Prevent entry into sewers, water courses, basements or confined areas. Wash spillages into an effluent treatment plant or proceed as follows. Contain and collect spillage with non-combustible, absorbent material e.g. sand, earth, vermiculite or diatomaceous earth and place in container for disposal according to local regulations. Use spark-proof tools and explosion-proof equipment. Dispose of via a licensed waste disposal contractor. Contaminated absorbent material may pose the same hazard as the spilled product.

SMALL SPILLS:

Stop leak if without risk. Move containers from spill area. Dilute with water and mop up if water-soluble. Alternatively, or if water-insoluble, absorb with an inert dry material and place in an appropriate waste disposal container. Use spark-proof tools and explosion-proof equipment. Dispose off via a licensed waste disposal contractor.

METHYLENE DIPHENYL DIISOCYANATE (MDI)

Methylene diphenyl diisocyanate, most often abbreviated as mdi, is an aromatic diisocyanate. Three isomers are common, varying by the positions of the isocyanate groups around the rings: 2,2'-mdi, 2,4'-mdi, and 4,4'-mdi. The 4,4' isomer is most widely used, and is also known as 4,4'-diphenylmethane diisocyanate.[3] this isomer is also known as pure mdi. Mdi reacts with polyols in the manufacture of polyurethane.

INGREDIENT NAME/CAS NO.

4, 4 –DIPHENYLMETHANE DIISOCYANATE, 101-68-8

CONCENTRATION- UPPER BOUND 20%

EXPOSURE LIMITS CONCENTRATION-

OSHA: 0.02 PPM CEILING, 0.20 MG/M3 CEILING

ACGIH: 0.005 PPM TWA, 0.051 MG/M3 TWA

HAZARDS IDENTIFICATION

WARNING: Color: Dark Brown; Form: Liquid; Odor: Slightly Musty Odor; May cause eye, skin and respiratory tract irritation; Harmful if inhaled; May cause allergic skin reaction; May cause lung damage; Use cold water spray to cool fire-exposed containers to minimize the risk of rupture; Toxic gases/fumes are given off during burning or thermal decomposition; Closed container may explode under extreme heat.

POTENTIAL HEALTH EFFECTS

Skin: Contact from liquid and aerosols (spray application). Inhalation: Although MDI is low in volatility, an inhalation hazard can exist from MDI aerosols or vapors formed during heating, foaming or spraying.

Acute Inhalation: MDI vapors or mist at concentrations above the TLV can irritate (burning sensation) the mucous membranes in the respiratory tract (nose throat, lungs) causing runny nose, sore throat, coughing, chest discomfort, shortness of breath and reduced lung function (breathing obstruction). Persons with a pre-existing, nonspecific bronchial hyperactivity can respond to concentrations below the TLV with similar symptoms as well as asthma attack. Exposure well above the TLV may lead to bronchitis, bronchial spasm and pulmonary edema (fluid in lungs). These effects are usually reversible. Chemical or hypersensitive pneumonitis, with flu-like symptoms (e.g., fever, chills) has also been reported. These symptoms can be delayed up to several hours after exposure. Chronic Inhalation: As a result of previous repeated overexposures or a single large dose, certain individuals develop isocyanate sensitization (chemical asthma) which will cause them to react to a later exposure to isocyanate at levels well below the TLV. These symptoms, which can include chest tightness, wheezing, cough, shortness of breath or asthma attack, could be immediate or delayed (up to several hours after exposure). Similar to many non-specific asthmatic responses, there are reports that once sensitized an individual can

experience these symptoms upon exposure to dust, cold air or other irritants. This increased lung sensitivity can persist for weeks and in severe cases for several years. Overexposure to isocyanates has also been reported to cause lung damage (including decrease in lung function) which may be permanent. Sensitization can either be temporary or permanent.

Acute Skin Contact: Isocyanates react with skin protein and moisture and can cause irritation which may include the following symptoms: reddening, swelling, rash, scaling or blistering. Cured material is difficult to remove.

Chronic Skin Contact: Prolonged contact can cause skin reddening, swelling, rash scaling, blistering and in some cases, skin sensitization. Individuals who have skin sensitization can develop these symptoms from contact with liquid or vapors. Animal tests have indicated that respiratory sensitizations can result from skin contact with MDI. This data reinforces the need to prevent direct skin contact with MDI. (See Toxicological Information, Sensitization).

Acute Eye Contact: Liquid, aerosols or vapors are irritating and can cause tearing, reddening and swelling. If left untreated, corneal damage can occur and the injury is slow to heal. However, damage is usually reversible. See First Aid measures for treatment.

Chronic Eye Contact: None Found.

Acute Ingestion: Can result in irritation and corrosive action in the mouth, stomach tissue and digestive tract. Symptoms can include sore throat, abdominal pain, nausea, vomiting and diarrhea.

Chronic Ingestion: None Found.

Carcinogenicity: Neither MDI nor polymeric MDI are listed by the NTP, IARC or regulated by OSHA as carcinogens. See two year inhalation study in Toxicological Information, Carcinogenicity.

Medical Conditions Aggravated By Exposure: Asthma, other respiratory disorders (bronchitis, emphysema, bronchial hyperreactivity), skin allergies, eczema.

FIRST AID MEASURES

First Aid For Eyes: Flush with copious amounts of water, preferably luke warm water for at least 15 minutes, holding eyelids open all the time. Refer individuals to physician or ophthalmologist for immediate follow-up.

First Aid for Skin: Remove contaminated clothing. Wash affected skin thoroughly with soap and water. Wash contaminated clothing thoroughly before re-use. For severe exposures, get under safety shower after removing clothing, then get medical attention. For lesser exposures, seek medical attention if irritation develops or persists after the area is washed.

First Aid for Inhalation: Move to an area free from risk of further exposure. Administer oxygen or artificial respiration as needed. Obtain medical attention. Asthmatic-type symptoms may develop and maybe immediate or delayed upto several hours. Consult physician should this occur.

First Aid for Ingestion: Do not induce vomiting. Give 1 to 2 cups of milk or water to drink. Do not give anything by mouth to an unconscious person. Consult physician.

Note To Physician: Eyes. Stain for evidence of corneal injury. If cornea is burned, instill antibiotic steroid preparation frequently. Workplace vapors have produced reversible corneal epithelial edema impairing vision. Skin. This compound is a known skin sensitizer. Treat symptomatically as for contact dermatitis or thermal burn. Ingestion. Treat symptomatically. There is no specific antidote. Inducing vomiting is contraindicated because of the irritating nature of this compound. Respiratory. This compound is a known pulmonary sensitizer. Treatment is essentially symptomatic. An individual having a skin or pulmonary sensitization reaction to this material should be removed from exposure to any isocyanate.

FIRE FIGHTING MEASURES

Flash Point: 4150 F (2130 C) Pensky-Martens Closed Cup (ASTM D-93)

Extinguishing Media: Dry Chemical; Carbon Dioxide, Foam, Water Spray for large fires.

Special Fire Fighting Procedures: Full emergency equipment with self-contained breathing apparatus and full protective clothing should be worn by fire fighters.

During a fire, MDI vapors and other irritating and highly toxic gases may be generated by thermal decomposition and combustion. At temperatures above 4000 F (2040 C), polymeric MDI can polymerize and decompose which can cause pressure build-up in closed containers. Explosive rupture is possible. Therefore, use cold water to cool fire-exposed containers.

ACCIDENTAL RELEASE MEASURES

Spill or Leak Procedures:

Evacuate and ventilate spill area; dike spill to prevent entry into water system; wear full protective equipment, including respiratory equipment during clean-up. (

Major Spill: If temporary control of isocyanate vapor is required, a blanket of protein foam (available at most fire departments) may be placed over the spill. Large quantities may be pumped into closed but not sealed, container for disposal.

Minor Spill: Absorb isocyanates with sawdust or other absorbent, shovel into suitable unsealed containers, transport to well-ventilated area (outside) and treat with neutralizing solution: mixture of water (80%) with non-ionic surfactant Surfonic N-95 (20%), or; water (90%), concentrated ammonia (3-8%), and detergent (2%). Add about 10 parts of neutralizer per part of isocyanate, with mixing. Allow to stand uncovered for 48 hours to let carbon dioxide escape.

Clean-up: Decontaminate floor with decontamination solution letting stand for at least 15 minutes.

HANDLING AND STORAGE-

Storage Temperature (Min/Max): 640 F (180 C)/ 860 F (300 C)

Shelf Life: 6 months

Special Sensitivity: If container is exposed to high heat, 4000 F (2040 C) it can be pressurized and possibly rupture. MDI reacts slowly with water to form carbon dioxide gas. This gas can cause sealed containers to expand and possibly rupture.

Handling/Storage Precautions: Store in tightly closed containers to prevent moisture contamination. Do not reseal if contamination is suspected. Avoid contact with skin and eyes. Do not breathe aerosols or vapors. Warning properties (irritation of the eyes, nose and throat or odor) are not adequate to prevent chronic overexposure from inhalation. This material can produce asthmatic sensitization upon either single inhalation exposure to a relatively high concentration or upon repeated inhalation exposures to lower concentrations. Exposure to vapors of heated MDI can be extremely dangerous. Employee education and training in the safe use and handling of this compound are required under the OSHA Hazard Communication Standard.

PERSONAL PROTECTION-

Eye Protection Requirements: Liquid chemical goggles. Vapor resistant goggles should be worn when contact lenses are in use. In a splash hazard environment chemical goggles should be used in combination with a full face-shield.

Skin Protection Requirements: Permeation resistant gloves (butyl rubber, nitrile Rubber, polyvinyl alcohol). However, please note that PVA degrades in water. Cover

as much of the exposed skin area as possible with appropriate clothing. If skin creams are used, keep the area covered by the cream to a minimum.

Ventilation Requirements: Local exhaust should be used to maintain levels below the TLV whenever MDI is processed, heated or spray applied. Standard reference sources regarding industrial ventilation (i.e., ACGIH Industrial Ventilation) should be consulted for guidance about adequate ventilation.

Respirator Requirements: Concentrations greater than the TLV can occur when MDI is sprayed, heated or used in a poorly ventilated area. In such cases, or whenever concentrations of MDI exceed the TLV or are not known, respiratory protection must be worn.

A supplied air respirator (either positive pressure or continuous flow type) is required. In an emergency situation, a self-contained breathing apparatus may be used. MDI has poor warning properties, since the concentration at which MDI can be smelled is substantially higher than the maximum exposure limit. Observe OSHA regulations for respirator use (29 CFR 1910.134).

Monitoring: Isocyanate exposure levels must be monitored. Monitoring of airborne isocyanates in the breathing zone of individuals should become part of the overall employee exposure characterization program. Monitoring techniques have been developed by NIOSH, and OSHA. Upon request, HiTherm can make available methods which are modifications of these NIOSH and OSHA methods.

Medical Surveillance: Medical supervision of all employees who handle or come in contact with isocyanate is recommended. These should include pre-employment and periodic medical examinations with pulmonary function tests (FEV₁, FVC as a minimum). Persons with asthmatic-type conditions, chronic bronchitis, other chronic respiratory diseases or recurrent skin eczema or sensitization should be excluded from working with isocyanates. Once a person is diagnosed as sensitized to an isocyanate, no further exposure can be permitted.

Additional Protective Measures: Safety showers and eyewash stations should be available. Educate and train employees in safe use of this product. Follow all label warnings and ASTC data sheet instructions. For additional information, contact ASTC Polymers, Inc.

LIQUID OXYGEN

CHEMICAL NAME: OXYGEN

CHEMICAL FAMILY: OXIDANT

SYNONYMS: LOX

CAS NO: 7782-44-7

UN NO: 1073

ERG NO: 122

HAZCHEM WARNING: 5 A NON-FLAMMABLE GAS

HAZARDS IDENTIFICATION

MAIN HAZARDS

Excessive exposure to heat could cause the internal pressure to increase significantly with the consequent violent rupturing of the vessel. Due to its extremely low boiling point, -183°C, extreme care must be taken when handling liquid oxygen, otherwise frostbite can occur. Evaporated liquid, i.e. gaseous oxygen, is non-flammable, but readily supports combustion. Never allow liquid oxygen to come into contact with

combustible materials, such as oil or grease, as they could react with explosive violence.

ADVERSE HEALTH EFFECTS

Central nervous systems toxicity including dizziness, convulsions and loss of consciousness after only 2-3 hours of exposure to pure oxygen can occur.

CHEMICAL HAZARDS

At the temperature of liquid oxygen, ordinary carbon steels, and most alloy steels, lose their ductility, and are therefore considered to be unsatisfactory. Metals and alloys that have satisfactory ductility include austenitic stainless steel and nickel-chromium alloys.

BIOLOGICAL HAZARDS

Contact between the skin and liquid oxygen, or un-insulated piping, or vessels containing it, can cause severe cold burn injuries.

VAPOUR INHALATION

Inhalation of the cold vapour from liquid oxygen can cause severe damage to mucous membranes.

EYE CONTACT can cause severe burn-like injuries

SKIN CONTACT frostbite can occur from contact with liquid oxygen.

STABILITY AND REACTIVITY

Conditions to Avoid:

Oxygen-enriched atmospheres will react with all of the elements, excepting the rare gases, especially at elevated temperatures. These reactions could sometimes be

violent, as those when high concentrations of oxygen come into contact with highly combustible materials such as oil and grease.

Incompatible Materials:

At the temperature of liquid oxygen, ordinary carbon steels, and most alloy steels, lose their ductility, and are therefore considered to be unsatisfactory. Metals and alloys that have satisfactory ductility include austenitic stainless steel (i.e. types 204 and 216), and nickelchromium alloys, nickel, Monel 400, copper, brasses, bronze and aluminium alloys

FIRST AID MEASURES

Prompt medical attention is mandatory in all cases of overexposure to oxygen. In case of frostbite from contact with liquid oxygen, place the frost-bitten part in warm water, about 40-42°C. If warm water is not available, or is impractical to use, wrap the affected part gently in blankets. Encourage the patient to exercise the affected part whilst it is being warmed. Do not remove clothing whilst frosted.

EYE CONTACT

Immediately flush with large quantities of tepid water, or with sterile saline solution. Seek medical attention.

SKIN CONTACT: see above for handling of frostbite.

INGESTION

Allow injured areas to warm gently. Seek medical attention. Rescue personnel should be cognisant of extreme fire hazard associated with oxygen-rich atmospheres. The physician should be informed that the patient has experienced hyperoxia.

FIRE FIGHTING MEASURES

EXTINGUISHING MEDIA

As oxygen is non-flammable but strongly supports combustion, the correct type of extinguishant should be used depending on the combustible material involved.

SPECIFIC HAZARDS

Oxygen vigorously accelerates combustion. Materials that would not normally burn in air could combust vigorously in atmospheres having high concentrations of oxygen.

EMERGENCY ACTIONS

If possible, shut off source of escaping oxygen. Evacuate area. Prevent liquid oxygen from entering sewer, basements and work-pits. Fire hazard. Do not absorb in sawdust or any other combustible material. Keep the bulk tank, pcc, or tanker cool by spraying with water if exposed to a fire. If tanker has overturned, do not attempt to right or move it. Contact the nearest afrox branch.

PROTECTIVE CLOTHING

Safety goggles, or glasses, plus face shield, loose-fitting insulated gloves, and safety shoes, or boots.

ENVIRONMENTAL PRECAUTIONS

If possible, ventilate the affected area.

ACCIDENTAL RELEASE MEASURES

PERSONAL PRECAUTIONS

Clothing saturated by cold gas should be removed immediately.

Clothes and other materials, will burn fiercely in presence of high concentrations of oxygen.

ENVIRONMENTAL PRECAUTIONS

Oxygen itself does not pose a hazard to the environment. However, because of extreme cold of the liquid, damage to ecology can occur in the immediate environs of the spill. Beware of oxygen-enriched atmospheres coming into contact with readily combustible materials.

SMALL SPILLS

Shut off the source of escaping oxygen. Ventilate the area.

LARGE SPILLS

Evacuate the area. Shut off the source of the spill if this can be done without risk. Restrict access to the area until completion of the cleanup procedure. Ventilate the area using forced draught if necessary.

HANDLING AND STORAGE

When liquid oxygen is held in any closed vessel or space, there must be an appropriate pressure relief device because of the very large pressure increases that can occur as the liquid oxygen is vapourised.

Liquid oxygen must also be handled with all the precautions required for safety with any cryogenic fluid. Keep out of reach of children.

ETHYL ACETATE

PHYSICAL STATE: LIQUID

APPEARANCE: COLORLESS

ODOR: SWEET

ODOR THRESHOLD: 50 PPM

MELTING POINT/RANGE: -83.5 °C / -118.3 °F

BOILING POINT/RANGE: 75 - 78 °C / 167 - 172.4 °F

FLASH POINT: -4 °C / 24.8 °F METHOD CLOSED CUP

EVAPORATION RATE: 6.2

FLAMMABILITY (SOLID, GAS): NOT APPLICABLE

FLAMMABILITY OR EXPLOSIVE LIMITS:

UPPER 11.5 VOL %

LOWER 2.0 VOL %

VAPOR PRESSURE 103 MBAR @ 20°C

VAPOR DENSITY 3.04

SPECIFIC GRAVITY 0.902

SOLUBILITY SLIGHTLY SOLUBLE IN WATER

AUTOIGNITION TEMPERATURE 427 °C / 800.6 °F

VISCOSITY 0.45 CP @ 20 °C

MOLECULAR FORMULA: C4 H8 O2

MOLECULAR WEIGHT: 88.11

STABILITY AND REACTIVITY

REACTIVE HAZARD:None known, based on information available

STABILITY:Stable under normal conditions.

CONDITIONS TO AVOID: Incompatible products. Keep away from open flames, hot surfaces and sources of ignition.

INCOMPATIBLE MATERIALS:Strong oxidizing agents, strong acids, amines, peroxides

HAZARDOUS DECOMPOSITION PRODUCTS:Carbon monoxide (co), Carbon Dioxide (CO2)

HAZARDOUS POLYMERIZATION:Hazardous polymerization does not occur.

HAZARDOUS REACTIONS:None under normal processing.

HAZARD STATEMENT

Highly flammable liquid and vapor.

Causes serious eye irritation.

May cause drowsiness and dizziness.

Prolonged or repeated contact may dry skin and cause irritation or cracking.

PRECAUTIONARY STATEMENTS

PREVENTION

Keep away from heat, hot surfaces, sparks, open flames and other ignition sources. No smoking.

Keep container tightly closed.

Ground/bond container and receiving equipment

Use explosion-proof electrical/ventilating/lighting/equipment

Use only non-sparking tools

Take precautionary measures against static discharges

Do not breathe dust/fumes/gas/mist/vapours/spray

Wash face, hands and any exposed skin thoroughly after handling

Use only outdoors or in a well-ventilated area

Wear protective gloves/protective clothing/eye protection/face protection

RESPONSE

If on skin (or hair): take off immediately all contaminated clothing. Rinse skin with water/ shower

If inhaled: remove person to fresh air and keep comfortable for breathing

If in eyes: rinse cautiously with water for several minutes. Remove contact lenses, if present and easy to do. Continue rinsing

Call a poison center/ doctor if you feel unwell

In case of fire: use dry sand, dry chemical or alcohol-resistant foam to extinguish

STORAGE

Store in a well-ventilated place. Keep container tightly closed

Store locked up

DISPOSAL

Dispose of contents/container to an approved waste disposal plant

FIRST-AID MEASURES

General advice: If symptoms persist, call a physician. Eye contact rinse immediately with plenty of water, also under the eyelids, for at least 15 minutes. Get Medical attention.

Skin contact: Wash off immediately with plenty of water for at least 15 minutes. If skin irritation persists, call a physician.

Inhalation: Move to fresh air. If not breathing, give artificial respiration. Get medical attention if symptoms occur.

Ingestion: Clean mouth with water and drink afterwards plenty of water.

Most important symptoms/effects: Breathing difficulties. May cause central nervous system depression: inhalation of high vapor concentrations may cause symptoms like headache, dizziness, tiredness, nausea and vomiting

Notes to physician: Treat symptomatically

FIRE-FIGHTING MEASURES

Suitable extinguishing media: Use water spray, alcohol-resistant foam, dry chemical or carbon dioxide.

Unsuitable extinguishing media: Water may be ineffective, do not use a solid water stream as it may scatter and spread fire

SPECIFIC HAZARDS ARISING FROM THE CHEMICAL

Flammable. Risk of ignition. Vapors may form explosive mixtures with air. Vapors may travel to source of ignition and flash back. Containers may explode when heated.

HANDLING

Ensure adequate ventilation. Wear personal protective equipment. Do not get in eyes, on skin, or on clothing. Avoid ingestion and inhalation.

STORAGE

Flammables area. Keep away from heat and sources of ignition. Keep container tightly closed in a dry and well-ventilated place.

ENGINEERING MEASURES

Ensure adequate ventilation, especially in confined areas. Use explosion-proof electrical/ventilating/lighting/equipment. Ensure that eyewash stations and safety showers are close to the workstation location. Wherever possible, engineering control measures such as the isolation or enclosure of the process, the introduction of process or equipment changes to minimise release or contact, and the use of properly designed ventilation systems, should be adopted to control hazardous materials at source

PERSONAL PROTECTIVE EQUIPMENT

EYE PROTECTION: Goggles

HAND PROTECTION: Wear appropriate protective gloves and clothing to prevent skin exposure.

Inspect gloves before use. Observe the instructions regarding permeability and breakthrough time which are provided by the supplier of the gloves. (Refer to manufacturer/supplier for information) gloves are suitable for the task: Chemical compatibility, Dexterity, Operational conditions, User susceptibility, e.g. sensitisation effects, also take into consideration the specific local conditions under which the product is used, such as the danger of cuts, abrasion. gloves with care avoiding skin contamination.

STYRENE-

PHYSICAL AND CHEMICAL PROPERTIES

PHYSICAL STATE: LIQUID

APPEARANCE: CLEAR, COLORLESS

ODOR: PUNGENT ODOR

VAPOR PRESSURE: 568 MM HG

VAPOR DENSITY: 1.22 KG/M³

EVAPORATION RATE: 0.5 (BUTYL ACETATE=1)

VISCOSITY: 0.751 MPA

BOILING POINT: 145 DEG C

FREEZING/MELTING POINT:-31 DEG C

DECOMPOSITION TEMPERATURE: NOT AVAILABLE.

SOLUBILITY: PRACTICALLY INSOLUBLE IN WATER

SPECIFIC GRAVITY/DENSITY: 0.9060

MOLECULAR FORMULA: C₈ H₈

MOLECULAR WEIGHT: 104.1

STABILITY AND REACTIVITY-

Chemical Stability:

Stable under normal temperatures and pressures. May form peroxides in the absence of inhibitors.

Conditions to Avoid:

Incompatible materials, ignition sources.

Incompatibilities with Other Materials:

Vapor is explosive when exposed to heat or flame and reacts with oxygen at temperatures above 104 F, uninhibited material may form explosive peroxides. Uninhibited material may polymerize which becomes self-sustaining at temperatures above 65 C. Exposure to butyllithium, dibenzoyl peroxide, azoisobutyronitrile or di-tert-butylperoxide may cause violent polymerization. Violent reaction with chlorosulfonic acid, oleum, sulfuric acid and oxidizers. Oxygen + heat is explosive.

Hazardous Decomposition Products:

Carbon monoxide, carbon dioxide.

Hazardous Polymerization: May occur.

Appearance: clear, colorless liquid.

Flash Point: 32 deg C.

Warning! May polymerize explosively on loss of inhibitor. Flammable liquid and

vapor. May cause eye, skin, and respiratory tract irritation. Aspiration hazard if swallowed. Can enter lungs and cause damage. May cause central nervous system depression. May cause cancer based on animal studies. This material has been reported to be susceptible to autoxidation and therefore should be classified as peroxidizable. Hazardous due to peroxide initiation of polymerization. May cause reproductive and fetal effects.

Target Organs: Central nervous system.

POTENTIAL HEALTH EFFECTS

Eye: Causes Eye Irritation.

Skin: May Be Absorbed Through The Skin In Harmful Amounts. Prolonged And/Or Repeated Contact May Cause Defatting Of The Skin And Dermatitis.

Ingestion: May Cause Central Nervous System Depression, Characterized By Excitement, Followed By Headache, Dizziness, Drowsiness, And Nausea. Advanced Stages May Cause Collapse, Unconsciousness, Coma and Possible Death Due To Respiratory Failure. Aspiration Of Material Into The Lungs May Cause Chemical Pneumonitis, Which May Be Fatal.

Inhalation: Aspiration May Cause Respiratory Swelling And Pneumonitis. Causes Narcotic Effects Including Headache, Dizziness, Weakness, Unconsciousness, And Possible Death.

FIRST AID MEASURES

Eyes: Immediately flush eyes with plenty of water for at least 15 minutes, occasionally lifting the upper and lower eyelids. Get medical aid.

Skin: Flush skin with plenty of water for at least 15 minutes while removing contaminated clothing and shoes. Get medical aid if irritation develops or persists. Wash clothing before reuse.

Ingestion: Call a poison control center. If swallowed, do not induce vomiting unless directed to do so by medical personnel. Never give anything by mouth to an unconscious person. Get medical aid.

Inhalation: Get medical aid immediately. Remove from exposure and move to fresh air immediately. If not breathing, give artificial respiration. If breathing is difficult, give oxygen.

Notes to Physician: Treat symptomatically and supportively.

FIRE FIGHTING MEASURES

General Information:

As in any fire, wear a self-contained breathing apparatus in pressure-demand, MSHA/NIOSH (approved or equivalent), and full protective gear. Vapors may form an explosive mixture with air.

Flammable Liquid. Can release vapors that form explosive mixtures at temperatures above the flashpoint. Containers may explode in the heat of a fire.

Extinguishing Media:

This material is lighter than water and insoluble in water. The fire could easily be spread by the use of water in an area where the water cannot be contained. Use water fog, dry chemical, carbon dioxide, or regular foam.

Flash Point: 32 deg C (89.60 deg F)

Autoignition Temperature: 490 deg C (914.00 deg F)

Explosion Limits Lower: 1.1% v/v, Upper: 7.0% v/v

NFPA Rating: (estimated) Health: 2; Flammability: 3; Instability: 2

ACCIDENTAL RELEASE MEASURES

General Information:

Engineering Controls: Use adequate general or local exhaust ventilation to keep airborne concentrations below the permissible exposure limits.

STYRENE – ACIGH- 20 ppm TWA; 40 ppm STEL

Spills/Leaks:

Absorb spill with inert material (e.g. vermiculite, sand or earth), then place in suitable container. Clean up spills immediately, observing precautions in the Protective Equipment section. Use a spark-proof tool. Provide ventilation.

PERSONAL PROTECTIVE EQUIPMENT

Eyes:

Wear appropriate protective eyeglasses or chemical safety goggles as described by OSHA's eye and face protection regulations in 29 CFR 1910.133 or European Standard EN166.

Skin:

Wear appropriate protective gloves to prevent skin exposure.

Clothing:

Wear appropriate protective clothing to minimize contact with skin.

Respirators:

European Standard EN 149. Use a NIOSH/MSHA or European Standard EN 149 approved respirator if exposure limits are exceeded or if irritation or other symptoms are experienced.

HANDLING AND STORAGE

Handling:

Wash thoroughly after handling. Remove contaminated clothing and wash before reuse. Use only in a well-ventilated area. Ground and bond containers when transferring material. Use spark-proof tools and explosion proof equipment.

Avoid contact with skin and eyes. Empty containers retain product residue, (liquid and/or vapor), and can be dangerous. Take precautionary measures against static discharges. Avoid ingestion and inhalation. Wash clothing before reuse. Do not pressurize, cut, weld, braze, solder, drill, grind, or expose empty containers to heat, sparks or open flames.

Storage:

Keep away from sources of ignition. Store in a cool place in the original container and protect from sunlight. Keep refrigerated. (Store below 4°C/39°F.) Keep containers tightly closed.

4.0 Important Telephone Number of Official of Ministry of Industries, Energy and Labour, Maharashtra (Pertaining to Disaster Management, DISH- Pune)

Sr.No	Department	Name	Office Telephone No
1	Chief Minister	Mr.Udhhav Thackery	022- 22025152/ 22025222
2	Labour Minister (Cabinet)	Mr. Dilip Walse-Patil	022-22852747/ 022025300
3	Labour Minister (State)	Mr. Omprakash(Bacchu) B. Kadu	022-228861174 /22871705
4	Labour Secretary	Smt Vinita Vaid Singal (IAS)	022-22027433, 22025881
5	Director-DISH Mumbai	Mr. Sudhakar P. Rathod	022 26572504 / 09 / 22 / 58
7	Addl. Director DISH Pune	Mr. A.D. Khot	020- 27373400
8	Joint Director DISH Pune	Mr.A.A.Ghogare	020- 27373032
9	Joint Director DISH Pune	Mr.H.R. Dhend	020-27371032

Pune District Disaster Management Communication System-

Name	Contact Number
Mr. Saurabh Rao Divisional Commissioner, Pune	020 26362223
Dr. Rajendra B. Bhosle Additional Divisional Commissioner, Pune	020 26362492
Mrs.Vanshree Avdutrao Labshetwar Deputy Commissioner Pune	020 25501186
Dr. Rajesh Deshmukh District Collector, Pune	020 26114949
Mr. A.D.Khot Additional Director DISH Pune	020- 27373400
Mr. A.A.Ghogare Joint Director DISH Pune	020- 27373032
Mr.H. R. Dhend Joint Director DISH Pune	020-27371032
Mr. Ram Kale Additional Collector Pune	020-26124137
Dr. Jayashree Katare Residence Deputy Collector Pune	020-26122114
Mr. Ganesh Sonune Disaster Management Officer	9689931511 020 25506800
Mr. Vitthal Banote Collector Office Pune	8975232955

Pune District important nos. for Mobile SMS Blaster System for Disaster Management Communication System

1) Principal Secretary (R& R)	020-22040804
2) Divisional Commissioner	020 2636 2223
3) Collector, Pune	020 2611 4949
4) Additional Collector Pune	020-26124137
5) Additional Director DISH Pune	020- 27373400
6) Resi. Deputy Collector & Addi. Magistrate	020-26122114
7) Chief Executive Officer, ZP	020-26134313
8) PMC Commissioner	020-25501100
9) Commissioner PCMC	020-25501101
10) Deputy Commissioner (Rev)	020 2636 2223
11) Police Commissioner , Pune city	020 2612 6296
12) Police officer (Rural)	020-25671962
13) Chief Engineer, Irrigation	020 2612 0505
14) Exe Engineer, Irrigation	020 2612 3902
15) Add. Commissioner, PMC	020-25501300
16) Deputy Commissioner, PMC	020 25501186
17) District Rehabilitation Office	020-26124800
18) Project Associates (UNDP)	9689931154
19) Dist. Information Officer	020-26360326
20) District project officer (UNDP)	020 26122114
21) Sub divisional office Bhore	020-26121247
22) Sub divisional office Maval	020-26122239
23) Sub divisional office Havelli	020-26330832

24) Sub divisional office Khed	02135-222039
25) Sub divisional office Baramati	02112-224385
26) Civil Defence	020-26361072
27) Police Commissioner Office, Pune	020 2612 6296
28) Dist Health Officer ZP	020-26129965
29) MSEB Chief Engineer	020-26137244
30) MSEB Supt, Engineer, Ganesh khind	020-26051310
31) MSEB Supt, Engineer, Rastapeth	020-26138578
32) MSEB Chief Engineer, BARAMATI	02112 244772
33) PWD Exe Engineer(South)	020-26138578
34) PWD Exe Engineer(north)	020-26138578
35) Mayor PMC	02024430350
36) Fire Brigade PMC- Central Fire Station	020 – 26450601
37) Chief Fire Officer-Central Fire Station	9689931991
38) Fire Brigade PCMC	020 2712 0090
39) Tahasildar Pune city	020-24472850
40) Tahasildar Haveli	020-24472348
41) Tahasildar Maval	02114-235440
42) Tahasildar Mulsi	020-22943121
43) Tahasildar Shirur	02138-222147
44) Tahasildar Bhore	02113-222539
45) Tahasildar Purandhar	02115-222331
46) Tahasildar Velha	02130-221223
47) Tahasildar Junnar	02132-222047

48) Tahasildar Khed	02135-222040
49) Tahasildar Ambegoan	02133-244214
50) Tahasildar Daund	02117-262342
51) Tahasildar Indapur	02111-223134
52) Tahasildar Baramati	02112-2243386

Important Telephone Number of other Government Department

District Control Room Pune	020/26122114/26340534
District Collector Pune	020/26122114/26340534
Divisional Commissioner Pune	020/26362223/26340534
Pune Municipal Corporation	02025501103
Pimpri Municipal Corporation	02027426331
Army	02063602104
Police	02022567171
Health Department	02026135427
Fire Brigade	020264550601/26442101
Public Work	02026122485
BSNL	02024470107
Agriculture	02025538310
Forest	02025660593
State Transport Office	020244471115
MSEDCL	02026141365
Irrigation Department	02026127309/26127062
Radio	02025531237/25534025
Civil Defense Pune	02026361072
Forest Office Pune	020244445864
P.M.T	020244404417
S.T. Pune	02024440074
State Information Centre	02026129948
Rail Emergency Control Room	02026139548/942332439
Air India Pune	02024260932/8/42/26612598
Environment Department	02025535886/9850742576
Television Pune	02025450032/25410056
Air Force Station Pune	02026699542/3/4/EX 2203

24 HOURS EMERGENCY SERVICES HOSPITAL

Sr.	Name of the Hospital	Location	Telephone
1	Aundh Hospital	Pune	020 6740 0100
2	Chest(Aundh) Hospital	Pune	020 27280237
3	Siddharth Hospital	Pune	020 24270881/82
4	Deenanath Hospital	Pune	020 4015 1000
5	Inlaks & Budharani & M.N.B. Cancer	Pune	020 2612 9080
6	Jahangir Hospital & Medical Center	Pune	020 6681 9999
7	KEM Hospital	Pune	020 6603 7300
8	Lokmanya Hospital	Pune	080077 74811
9	N.M.Wadia Hospital	Pune	020 2447 2889
10	Poona Hospital	Pune	020 6609 6000
11	Ratna Hospital	Pune	020 4109 7777
12	Ruby Hall Clinic	Pune	020 2616 3391
13	Sancheti Hospital	Pune	088888 93943
14	Surya Sahyadri Hospital	Pune	020 2451 3900
15	Sasson Hospital	Pune	020 2612 8000

AMBULANCE-101

Sr.	Ambulance	Telephone
1	Air Ambulance	099101 71998
2	Bharti Hospital	020 4055 5555
3	Amruta Ambulance	098228 13050
4	Kolumbus Ambulance	020 2612 8000
5	Shree Swami Samartha Ambulance	099235 14545
6	Pune Heart Bridgade	020 2611 1772
7	Ruby Hall Clinic	5620888/1099
8	YCM	020 27423456
9	Kishor Ambulance	098608 53535
10	Sai Ambulance	

BLOOD BANK

Sr.	BLOOD BANK	Location	Telephone
1	Bharati Hospital	Pune	020 24375182
2	Indian Red Cross	Pune	020 2613 0311
3	Janakalyan	Pune	020 24449527
4	Jehangir Hospital	Pune	020 26050550
5	KEM Hospital	Pune	020 26125600
6	Lokmanya Hospital	Pune	020 27459222
7	M.G.Hospital	Pune	020 24479443
9	Akshaya Hospital	Pune	020 26976456
10	Ruby Hall Clinic	Pune	020 26136318
11	Noble Blood Bank	Pune	020 6628 5050
12	Pimpri Serological Blood Bank	Pune	098226 56541

24 Hrs. Medical Stores

Sr.	Chemist (24Hrs)	Location	Telephone
1	Wellness Forever	Pune	020 4123 0051
2	KM Medical Stores	Pune	094225 04488
3	Happiness Forever	Pune	020 2701 2929
4	Poona Hospital Medical Stores	Pune	020 6609 6000
5	Apollo Pharmacy	Pune	020 2663 0404 098604 26094
6	Mohini Medical Stores	Pune	020 2553 3361
7	Life And Care Medical	Pune	020 2704 3093
8	7 Orange Pharmacy	Pune	073787 30007
9	Krishna Medical Stores	Pune	020 2544 2875

LIST OF EXPERTS

Sr. No.	Name & Address	Field of Expertise	Contact Number
1.	Mr. Bhaskar Jha	Petroleum Product safety	9833971097
2.	Mr. G K Panigrahi	Petroleum Product safety	9422942917
3.	Mr. Nishant Phad	Chemicals- Acids/ Alkalis	9096085525
4.	Mr. V K Pandey	Chemicals- Acids/ Alkalis	8380002524
5.	Mr. S. Pathan	Highly Hazardous Chemicals	9689946592
6.	Mr. Michael Peter	Highly Hazardous Chemicals	9923201470
7.	Mr A. B. Pote	Flammable Gases	8087029845
8.	Mr. S M Deo	Flammable Liquids/Gas, Acids	9552534925

List of JCB, Cranes, Earthmovers Suppliers

Sr. No.	Name of Supplier	Services available	Address	Ph. No.
1	S B Earthmovers	Earthmovers, Poclain on Hire	Off. No.2, Rachana Avenue, Goodluck Chowk, Nr Sagar Arcade, F C road, Deccan Gymkhana, Pune-411004	020-66820081
2	Samarth Earthmovers	Earthmovers, Dumper, Poclain	Survey No. 43, Office No.1, Datta Nagar Chowk, Ambegaon Bk. Katraj, Pune – 411046	052066820456
3	Shreepad Earthmovers &Powertake	Earthmovers, Poclain on Hire	Pavna Bank somateane phata, Talegaon Dabhade, Pune 410506	02066824644
4	Gawade Earthmovers	Earthmovers, Poclain on Hire	Jayashree bungalow, Plot no. 19/1/2, Dange chowk, Thergaon, pune 411033	02067288214
5	Balaji Enterprises	Earthmovers, Poclain on Hire	Pune Solapur Toll Naka, Madhuban Karyalay, Fursungi Pune-412308	02026911111
6	Siddhesh Enterprises	Earthmovers, Dumper, Poclain	Sagar Arcade, Building Flat No. 202, 2 nd floor, water tank sai nagar, Nagar road, Chandan Nagar, Pune 411014	020-66829124
7	Jitesh Enterprises	Earthmovers, Dumper, Poclain	Parvati Niwas, Manjule Chowk, Bhagwat gita Mandir, Kharadwadi, Pimpri, Pune -411018	02066829874
8	Sai Land Developers	Earthmovers, Dumper, Poclain	Bhankar Mala, Manjari Farm, Pune 412307	02066824356
9	West Coast Enterprises Pvt. Ltd.	Earthmovers, Dumper, Poclain, JCB	Off. No. `14, Sneha Centre Bldg, Lalit Mahal chowk, FC road, Shivaji Nagar, Pune 411005	02066827769
10	Prd Associates	Earthmovers, Dumper, Poclain, JCB	Waghjai Nagar, Nr Parkson Packaging, Kharabwadi, Chakan, Pune 410501	2020-66822708
11	Rajesh Stone and Suppliers	Earthmovers, Dumper, Poclain, JCB	H No. 253, Kardilewadi, At post Shirur, Shirur, Pune – 412210	020-66825578
12	Chaitanya Engineers	Earthmovers, Dumper, Poclain,	Shindavane Vak vasti, Tal Haveli, Behind Uruli Kanchan, Police Chowki,	020-66826581

		JCB Cranes	Pune Solapur Road, Uruli Kanchan, Pune-412202	
13	S S Construction	Earthmovers, Dumper, Poclain, JCB Cranes	Shop No. A 11, Nisarge Hotel Kharadi Bypass, Kharadi, Nagar Rd Pune 411014	02066829888
14	Sachin Transport Developers and Earthmovers	Earthmovers, Dumper, Poclain, JCB Cranes	Gat No. 227 Ram Bhau Bldg, Modern Pharmacy College, Dehu Alandi Road, Moshi, Pune 412105	20-40014844
15	Varad Vinayak Earthmovers	Earthmovers, Dumper, Poclain, JCB Cranes	At. Post Nablakh Umbre, Tal Maval MIDC, Talegaon Dabhade, Pune – 410506	020-66826084
16	S G Sakhare	Earthmovers, Dumper, Poclain, JCB Cranes	Gram Bhushan Bldg, New Hinjewadi Police Chowky, Hinjewadi, Pune 411057	20-67289447
17	Simplex crane service Pvt. Ltd.	Cranes, Mobile Cranes, Hydraulic Cranes	Block No. 1, Yashwantnagar, MIDC, Pimpri, Pune	02027484316
18	Ghule Patil Crane Services	Cranes, Mobile Cranes, Hydraulic Cranes	Street No. 15, Savali Dhaba, Nana Peth, Pune	9822353036
19	M M Crane Services	Cranes, Mobile Cranes, Hydr. Cranes	24 to 27 Pimpri Bhosari Road, Pune	9881332770
20	Jaydeep Crane	Mobile Cranes, Hydraulic Cranes	Gate No. 309, Nanekarwadi, Khed	9881074792
21	Satav Patil Crane Services	Cranes, Mobile Cranes, Hydraulic Cranes	Kesnand Phata, Pune Nagar Road, Wagholi, Pune	9850347191
22	Kohli Crane Services	Cranes, Mobile Cranes, Hydraulic Cranes	Shop No. 16/6/1/A, Bhilarewadi, Katraj, Pune	02024318777